The Hon'ble National Green Tribunal, Western Zone Bench, Pune
M.A. No. 10/ 2023 (WZ)
IN
Original Application No. 100/2023 (WZ)

Kishore Chotu . . . Applicant

Versus

Eurocoustic Products Ltd. & Ors. . . . Respondent

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Date: 29.01.2024

To,
The Ld. Members,
The Hon'ble National Green Tribunal,
Western Zone Bench,
Pune

Case Ref. No.: In the matter of "Kishore Chotu vs. Eurocoustic Products Ltd. & Ors." [M.A. No. 10/ 2023 (WZ) in Original Application No. 100/2023 (WZ)]

Sub: Reply/ Response on behalf of M/s Eurocoustic Products Ltd. in compliance with direction dated 16.10.2023 passed by this Hon'ble Tribunal in the captioned matter.

Respected Members,

We have noted the contents of the Reply dtd. 23.09.2023 filed by the Applicant and the supposed Joint Committee Inspection Report dated 13.10.2023. This Reply/ Rejoinder is in continuation to the Letter dated 07.05.2023 issued by us. At the outset, all averments made in these applications/ letters/ reports are denied, and the Respondent no. 1 herein categorically denies the genuineness or correctness of the allegations made in these applications/ letters/ reports and the documents/ Photographs filed by the Collector, Daman and the Applicant. We would like to state, for the purposes of bringing on record the true facts on record, as under :

I. <u>Status and nature of the works carried out by EPL</u>

1. Eurocoustic Products Ltd. (EPL) has been carrying out works since 1994 under a subsisting factory licence dated 12.12.1994 issued by the Chief Inspector of Factories, DNH and Daman & Diu. EPL in the course of its business has always been mindful of Environmental compliances and accordingly, has filed various Applications/obtained consents under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act 1981.

2. The Union Territory of Daman & Diu was declared as an Air Pollution Control Area *vide* notification no. PCC/ DDD/DDMN-Air Pollution Control Area /10-11/171 dated 09.06.2011. EPL and its sub-lessee, PSL Holding Ltd. had been operating plants at its premises at Survey 355, Kachigam, Daman under consents issued by UT Administration of Daman & Diu. Hereto annexed and marked as **<u>Enclosure – A</u>** (Colly) is a copy of the various consents for renewal

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issued by PCC, Daman to EPL and its sub-lessee for Acoustic Panels, for coating of steel pipes, Hydraulic cranes, fabrication of Steel structure and machines.

3. *Vide* Notification No. PCC/DMN/13-(Part IV)/ 2020-2021/ 448 dated 25.01.2021, Respondent No. 2 has revised the categorization of industrial sectors under Category I i.e. Red, Category II i.e. Orange, Category III i.e. Green and Category IV i.e. White. Such categorization is based on the range of pollution index and such criteria as laid down by CPCB. Hereto annexed and marked **Enclosure – B** is a copy of the Notification No. PCC/DMN/13-(Part IV)/ 2020-2021/ 448 dated 25.01.2021 issued by the Administration of Dadra & Nagar Haveli and Daman & Diu, Department of Environment and Forest.

4. EPL in the course of its business has always been mindful of Environmental compliances and accordingly, has filed various Applications/obtained consents under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act 1981.

5. In 2015-2017, lease renewal and lease rent disputes arose between EPL and Collector, Daman, for the purposes of which a Writ Petition has been filed by EPL before the Hon'ble Bombay High Court. The said Writ Petition is present sub-judice and the Hon'ble Bombay High Court has directed that "*there shall be ad-interim relief in terms of prayer clause (j)"* and the said ad-interim stay is continuing till date. It is humbly submitted that the issue of non-expiry of the Lease Agreement is also a subject matter of the said Writ Petition for which prayers have been sought by EPL. Prayer (j) in the said Writ Petition is as under- *"(j) that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the Impunged Notices of Demand dated 16 March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2 May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the electricity supply to the Petitioners' premises or any part thereof".* **However, various consents were refused by PCC, Daman and various Applications seeking grant of consent by PCC, Daman remained pending at the end of PCC, Daman solely on the ground that the "*Land Lease has Expired*", despite EPL pointing out that the said issue of expiry of Land Lease was a sub-judice before the Hon'ble Bombay High Court in the Writ Petition filed in 2017. It is submitted that such refusal to consent were not on account of violations of the Air and Water Act but rather, on account of the refusal by PCC on the ground of "Land Lease Expired", despite the same being a sub-judice issue.**

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Hereto annexed and marked as **Enclosure – C** is a copy of the prayers in Writ Petition No. 3312/2017 filed by EPL before the Hon'ble Bombay High Court. Hereto annexed and marked as **Enclosure – D and Enclosure – E** are copies of Orders dated 20.03.2017 and 16.01.2020 passed in WP No. 3312/2017 by the Hon'ble Bombay High Court.

6. In view of the same, another Writ Petition in 2022 was filed by EPL before the Hon'ble Bombay High Court, seeking setting aside of such refusals and consideration of EPL's applications on merit. Vide Order dated 03.02.2022, the Hon'ble Bombay High Court has been pleased to direct that:-

"4.In view of that, the applications for renewal will be reconsidered by the Pollution Control Committee (Respondent No. 1).

5.In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No. 1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11.00 a.m. The authority shall take decision on the applications of the petitioners within four weeks."

7. In this regard, since decisions by PCC, Daman remained pending till date, EPL also filed an Application before the Hon'ble Bombay High Court, wherein vide order dated 02.05.2023, it has been assured by PCC, Daman that the Applications for grant/ renewal of consents by EPL shall be considered within a week. Hereto annexed and marked as **Enclosure -F (colly)** are copies of the extract of the prayers in Writ Petition No. 2807/2022 and copy of the Application and the Orders passed in **WP 2807/2022** by the Hon'ble Bombay High Court.
8. In view of the same, an inspection has also been carried out by PCC, Daman officials on 08.12.2022 and 5.05.2023, wherein it was again ascertained that no fabrication of steel works or rebar coating works are currently being carried out in the plants at the site. The Pollution Control Dept officials visited the EPL-Acoustic Panel Division, for which consent to establish/ operate are already in place and inspected the plant and found that all the norms are maintained. There is no bio gas activities whatsoever that are being carried out at the premises, since consent to establish for the same was refused by PCC, Daman.

9. Thereafter, No subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by EPL.

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10. Moreover, on 17.07.2023, PCC, Daman was pleased to grant Consent to Renewal upto 31.03.2026 to EPL for manufacturing Acoustic Panel under Orange category. Hereto annexed and marked as **Enclosure – G** is the Consent to Renewal dated 17.07.2023 for manufacturing Acoustic Panel under Orange category granted to Appellant/ EPL.

11. Subsequent to quashing of the Refusal Orders for Rebar Coating and FBEC unit by the Hon'ble Bombay High Court vide Order dated 03.02.2023, the said Applications were not processed again by PCC, Daman. Accordingly, EPL reapplied for Grant of Consent to Establish FBEC Rebar Coating vide Application No.1618295 dtd. 01.08.2023 under Orange Category; for Grant of Consent to Establish Fabrication of Structural Steel Unit under White Category vide Application No. 1637164 dtd. 21.08.2023. In order to speed up the approval process , EPL also submitted an Application Nos. 1618195 dtd. 01.08.2023 for Grant of Consent to Establish Fabrication of Structural Steel Unit under Orange Category. However, PCC without any application of mind and without assigning any reasons has cursorily rejected these Applications, inter-alia, vide Orders dated 26.09.2023 rejected these Applications. **Hence, the Respondent No. 1 has preferred Appeals in respect of these Orders under section 21 of the Air (Prevention & Control of Pollution) Act, 1981(14 of 1981) and under section 25 of the Water (Prevention and Control of Pollution) Act, 1974. However, despite receipt of Appeal on 10.11.2023, PCC has till date not held any hearing in the said matters.** Hereto annexed and marked as **Exhibit -H** are copies of the Appeals dated 10.11.2023 preferred against Rejection orders dtd. 26.09.2023 passed by PCC.

12. Reference is also drawn to Affidavit filed by EPL on 04.10.2022 wherein it had been clearly stated the manner in which Rebar coating and FBEC were being carried out during the pendency of approval of the Applications seeking consent to operate. No objection to the same was raised. Alongwith the said affidavit, EPL had also submitted tests reports from MOEF approved laboratories showing that in the Rebar Coating unit has an Air Pollution score of merely 30 and showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, since coating of Rebar is carried out without any liquid chemicals in the manufacturing process, there is per se no waste water generation. The activity of Fabrication of Steel Structure is proposed to be carried out by EPL as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions. EPL seeks to manufacture Metal Frames or Skeletons for constructions and parts thereof by way of drilling, cutting, welding etc i.e. purely by way of engineering and fabrication only, which is covered under White category as per Sr. No. 14 of Category IV (White Category) of UT Administration Notification dated 18.12.2021 and therefore we made application under White Category. Hence, there will be no generation of any type of Hazardous or any waste, waste water

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generation or any air emission due to the said Activities. Hereto annexed and marked as **Enclosure -I** is the Affidavit filed by EPL on 04.10.2022.

13. The details of the Activities alleged are set out hereinbelow:-

A. **Manufacture of Acoustic Panels** was operating under valid consent to operate from 07.09.2016 till 31.03.2021 under the Air and Water Act. Pursuant to the Order of refusal being quashed by the Hon'ble Bombay High Court, on 17.07.2023, PCC, Daman was pleased to grant Consent to Renewal upto 31.03.2026 to EPL for manufacturing Acoustic Panel under Orange category.

B. **Engineering and Fabrication unit and coating of Rebars** were earlier being carried out by EPL's sub-lessee at the same unit at its premises under valid Consents to operate granted under Orange Category. However, EPL's Applications for consent for the same plants were refused on 13.07.2022 and 04.06.2022 on the sole ground that "Land lease Agreement expired". **The refusal of PCC vide letter dated 13.07.2022 and 04.06.2022 has also been quashed by the Hon'ble Bombay High Court.** Subsequent to quashing of the Refusal Orders for Rebar Coating and FBEC unit by the Hon'ble Bombay High Court vide Order dated 03.02.2023, the said Applications were not processed again by PCC, Daman. Accordingly, EPL reapplied for Grant of Consent to Establish FBEC Rebar Coating vide Application No.1618295 dtd. 01.08.2023 under Orange Category; for Grant of Consent to Establish Fabrication of Structural Steel Unit under White Category vide Application No. 1637164 dtd. 21.08.2023. In order to speed up the approval process , EPL also submitted an Application Nos. 1618195 dtd. 01.08.2023 for Grant of Consent to Establish Fabrication of Structural Steel Unit under Orange Category. However, PCC without any application of mind and without assigning any reasons has cursorily rejected these Applications, inter-alia, vide Orders dated 26.09.2023 rejected these Applications. **Hence, the Respondent No. 1 has preferred Appeals in respect of these Orders under section 21 of the Air (Prevention & Control of Pollution) Act, 1981(14 of 1981) and under section 25 of the Water (Prevention and Control of Pollution) Act, 1974. However, despite receipt of Appeal on 10.11.2023, PCC has till date not held any hearing in the said matters and the Appeals are sub-judice.** However, on account of this refusal by PCC, these works are being carried out on **a job work basis by various job workers** including M/s Ayush Rebar Coating – Ambheti, Dist: Valsad, Gujarat; M/s Eurocoustic Products Ltd at Rajkot, Gujarat; M/s PSL Corrosion Control Services Limited – Survey no.377, Near Zari Causeway, Kachigam, Daman. For instance, M/s PSL Corrosion Control Services Ltd. (Job worker) carries out these works at its nearby Survey No. 377/2 at the rates provided in the work orders and upon all consumables/ raw materials including steel shots, grit, epoxy powder, electrical supply from EPL's plant, DG sets etc. being provided by EPL to PSL Corrosion

Control Services Ltd. The said Job-workers have valid consents under the Water Act and Air Act for carrying out these works. In this regard, copies of the present subsisting job work contracts and proof of job works being assigned by EPL along with consents of PSL corrosion Control Services Ltd. and also along with site maps of the said sites and single line diagram of the distribution system between PSL Corrosion and EPL have already been filed along with Letter dated 0705.2023. Hereto annexed and marked as **Enclosure – J** are further copies of the tax invoices, and proof of job works being assigned by EPL.

C. **Bio-diesel-** Though there is Bio-Diesel mentioned in the Factory Licence no.303, the activity was not started nor the plant was installed by EPL for want of permission. The Honorable Daman Collector had given NOC for Storage of Bio-Diesel but EPL did not create any Diesel Storage Tank and the Bio-Diesel plant was not installed due to non-receipt of consent to establishment. No Bio-medical Waste as defined under Clause 3 (f) of the Bio-medical Waste Management Rules 2016 is generated or would be generated on the Site with respect to carrying out of any activities. Even otherwise, the Company already has a Biomedical Waste management membership. EPL has a membership with and outsources management of waste to a competent and approved company M/s Green Gene Enviro Protection & Infrastructure Pvt. Ltd. (M/s GEPIL).

14. Hence, EPL declares that it does not engage in manufacturing any products pertaining to any activity for which consent is required from PCC in law, as per its knowledge and belief, without un-granted consents. However, only those products, raw materials, machineries etc. for purchase of which grant of consent is not required in law are being utilized in the manufacturing processes.

15. Plants are routinely cleaned by sweeping/washing even when the plants are closed. Records with respect to FBEC work and Structural Steel works are maintained by EPL with reference to material issued to received from the Job-workers where our jobs are outsourced.

II. With respect to Inspection Report dtd. 19.05.2023 filed by the Collector, Daman before this Hon'ble Tribunal vide Letter dtd. 13.10.2023.

16. **With respect to the Inspection report dtd. 19.05.2023, it is submitted that a bare perusal of the said Inspection report clearly shows that the said Inspection report is in violation of the requirements under the Air and Water Act, is not in terms of the Orders passed by this Hon'ble Tribunal, is based on surmises and conjectures in order to pressurize the Company with respect to the Land Lease issue which is sub-judice before the Hon'ble Bombay High Court:-**

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17. Pursuant to the Orders passed by this Hon'ble Tribunal on 06.07.2022 and 20.09.2022, an inspection was carried out by PCC, Daman officials on 08.12.2022 and 5.05.2023, wherein it was again ascertained that no fabrication of steel works or rebar coating works are currently being carried out in the plants at the site. The Pollution Control Dept officials visited the EPL-Acoustic Panel Division, for which consent to establish/ operate are already in place and inspected the plant and found that all the norms are maintained. There is no bio gas activities whatsoever that are being carried out at the premises, since consent to establish for the same was refused by PCC, Daman.

18. Thereafter, on **19.05.2023,** the inspection was carried out in violation to the mandate under the Air and Water Act, without giving any prior notice, and in violation of the composition of the Joint Committee as mandated vide Order dated 06.07.2022, inasmuch as:-

Firstly, **no notice of inspection** in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 was provided to EPL. No inspection report whatsoever was provided to EPL even after carrying out such an Inspection Thus the inspection carried out as such is in violation of the mandate of law.

Secondly, the composition of the supposed "joint committee" who has issued this report is not in accordance with the directions passed by this Hon'ble Tribunal. Vide Order dated 06.07.2022, this Hon'ble Tribunal (PB) had categorically directed that the constitution of the Joint committee shall be as follows:-" *In view of the averments made in the application the factual position needs to be verified and remedial action is required to be taken on the basis thereof by the concerned Statutory Authorities. We accordingly constitute Joint Committee of Daman Pollution Control Committee (Daman PCC) and Collector, Daman and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. The Daman PCC will be the Nodal agency for coordination and compliance."* **Accordingly, for the purposes of inspection to be carried out, a joint committee comprising of the Collector as also 2 other Project engineers had been constituted which submitted the Inspection Report dtd. 14.12.2022 wherein it was categorically found that no fabrication of steel works or rebar coating works or Biogas are currently being carried out at the site. However, much to the contrary, the Inspection Report dtd. 19.05.2023 makes it clear that the Inspection on 19.05.2023 has only been carried out by the Collector wearing different hats without the other members of the Joint committee which had already been constituted pursuant to order dtd. 06.07.2022. This fact completely invalidates the Inspection report dated 19.05.2023 and shows that the said**

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Inspection was suo motto carried out by such Parties who are litigating against the Company before the Hon'ble Bombay High Court and had on earlier occasions, refused grant of Consent to Establish merely on the pretext of "*Land lease has expired.*" Despite such rejection orders being quashed by the Hon'ble Bombay High Court, the said Authorities are continuing to act with bias and without any objectivity in order to malafidely force the Company to succumb to their demand for exorbitant Lease rent by filing such Reports and with-holding grant of consent under the Air and Water Act.

Thirdly, the Inspection report dated 14.12.2022 which was carried out pursuant to Orders dtd. 06.07.2022 and 20.09.2022 makes it abundantly clear that upon a robust investigation being carried out by the Collector along with 2 other Engineers, no fabrication of steel work or rebar coating work or biogas work was found on site. **No reason whatsoever has been provided for seeking withdrawal of the Report dated 14.12.2022, despite the said report being robust. Rather, the Inspection Report dated 19.05.2023 was carried by a biased Collector suo-moto without any direction from this Hon'ble Tribunal and without any prior notice as mandated in law, based on surmises and conjectures. Such conduct clearly shows that an attempt is being made to harass the Respondent No. 1 Company and that the Inspection Report dtd. 19.05.2023 as such stands vitiated on account of non-compliance with the procedure laid down in law and furthermore, suffers from bias and is malafide.**

19. Moreover, the inspection report dtd. 19.05.2023 is as such completely contrary to the facts and based on surmises and conjectures as is brought out by the Table below:-

#	**Points raised in the Inspection report dtd.19.05.2023**	**EPL's Reply**
Point 7	Regarding purchase of diesel between 04.08.2022 to 07.10.2022	Respondent No. 2 has not explained as to how it has arrived at the conclusion that the diesel purchased was being supposedly used towards DG Sets. It appears that the so-called "Inspection Report" has been prepared on the basis of unverified and incorrect and incomplete information. In this regard, it is reiterated (as already stated in the Letter dtd. 07.05.2023) that the DG sets and Diesel was being purchased for the job worker, PSL Corrosion control Ltd., by

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		EPL. As per the job work contract, invoices were drawn accordingly in the name of EPL. **Hence, the inspection report dtd. 14.12.2022 has rightly observed that "*Plant was observed but not running*".**
Point 9	That inspection dtd. 19.05.2023 was carried out on the basis of some supposed information received.	It is submitted that the inspection carried out on **19.05.2023,** was carried out in violation to the procedure mandated under the Air and Water Act, without giving any prior notice or supplying the Inspection Report. The said inspection has been carried out without any order being passed by this Hon'ble Tribunal, without specifying any basis for the "supposed information", concealing that even in the Inspection carried out on 05.05.2023 no violation was found. Moreover, even the composition of the Joint Committee is in violation to the composition as directed vide Order dated 06.07.2022 which clearly shows that the said Inspection was carried out in a hurry for ulterior motives.
Point No. 10, 11, 15 and 16	Regarding FBEC Rebar Coating	No Fabrication of Structural Steel Works is presently being carried out as already observed vide inspection report dated 14.12.2022 and 05.05.2023. The Fabrication job was out sourced and the Fabricated Steel Structure came back to Eurocoustic Products Ltd. for final assembly and testing before the dispatch to the customer. Some scrap found is that received back from the out sourced party and also some material returned back from the Erection site after the Erection is completed at site. There is no violation by EPL of the undertakings in its Affidavit. Rather, for all these dates, invoices have infact been raised by the Parties carrying out the jobwork. **None of the Photographs show the date or the Collector in order to establish when and where these images have been obtained. Even otherwise,**

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		the few raw material/ finished product on site is solely for outsourcing or delivery of the goods to the customers. Moreover, reliance on the supposed electricity bills is completely baseless since various activities are being carried out on site which consume electricity including Acousting panelling work where consent had been reapplied for on 24.03.2021 vide Application No. 861127 and in the absence of any refusal to consent within 4 months was deemed to have been granted unconditionally under Section 25(7) of the Water Act and Section 21(4) of the Air Act.
17	Regarding Show cause notice issued on 23.05.2023	The robust reply to the Show cause notice dtd. 24.05.2023 by EPL shows that:- (a) No Rebar coating is carried out on Site and rather, only periodical maintenance and trial runs are carried out to maintain the plant in good condition and check all parameters during idling of plants. During maintenance some major issues were found and therefore, the maintenance and trial runs were extended beyond 9 PM. (b) The FBEC Rebar coating works are outsourced and only the finished products/ goods were lying on the site of EPL. Since work orders are issued in the name of EPL, the delivery challans are to be issued in the same name. (c) In so far as the delivery challan and invoices mentioned in the Show Cause Notice is concerned, the materials were sent to various clients to whom the FBEC rebar coating work is outsourced and the same material was received back by the Company after completion of coating and the said coated material is to be further dispatched to the client. Copy of Chart showing the Material and the corresponding Deliveries was also attached. As

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		mentioned herein above we further confirm that no Rebar Coating activity is been carried out in the factory premises of the Company as alleged in the Show Cause Notice. (d) No averment whatsoever has been made by PCC in reply to the Letter dtd. 24.05.2023. **Hereto annexed and marked as Enclosure-K is a copy of the Reply to the Show Cause notice dtd. 24.05.2023 with annexures.**
12, 13,14,18-22	Supposed Sealing of trucks and lodging of FIR	**No offence whatsoever has been carried out by EPL or its officers.** It may be noted this entire supposed "seizure and sealing" was completely bad in law for failure to follow the process laid down in Section 102 CrPC as also Section 23 of the Air Act and Section 24 of the Water Act inasmuch as:- (1) No valid warrant was issued by any Court or Magistrate as mandated under the Air Act and Water Act. (2) No seizure of any trucks was made in terms of Section 102 of CrPC nor was physical possession of the trucks taken by the Authorities/ Mamlatdar. No report of seizure was made to any Magistrate and no bond undertaking was obtained from EPL as mandated u/s 102(3) of CRPC. Hence, in the absence of any seizure of the trucks, no offence us 378 could have been said to be committed. (3) The investigating officer himself has given a statement before the Hon'ble Bombay High Court that they would not be arresting the accused officer. Moreover, quashing proceedings in this regard are also pending. **Hereto annexed and marked as Enclosure -L is a copy of the Anticipatory Bail Application and the**

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		order passed therein by the Hon'ble Bombay High Court. Hereto annexed and marked as Enclosure - M is a copy of the email dtd. 21.05.2023 send by EPL's officer to the Collector highlighting the illegalities in the seizure process.

20. **In addition, Reference is also drawn to Affidavit filed by EPL on 04.10.2022 wherein it had been clearly stated the manner in which Rebar coating and FBEC were being carried out during the pendency of approval of the Applications seeking consent to operate. No objection to the same was raised.** Alongwith the said affidavit, EPL had also submitted tests reports from MOEF approved laboratories showing that in the Rebar Coating unit has an Air Pollution score of merely 30 and showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, since coating of Rebar is carried out without any liquid chemicals in the manufacturing process, there is per se no waste water generation. The activity of Fabrication of Steel Structure is proposed to be carried out by EPL as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions. EPL seeks to manufacture Metal Frames or Skeletons for constructions and parts thereof by way of drilling, cutting, welding etc i.e. purely by way of engineering and fabrication only, which is covered under White category as per Sr. No. 14 of Category IV (White Category) of UT Administration Notification dated 18.12.2021 and therefore we made application under White Category. **Hence, there is no generation of any type of Hazardous or any waste, waste water generation or any air emission due to the said Activities. Despite this, approvals are being with-held without any basis for ulterior motives.**

21. **Hence**, the inspection report dtd, 19.05.2023 is as such in contravention to the compulsory statutory mandate as also suffers from bias and malafides and hence, cannot be relied upon. The Report dtd. 14.12.2022 and the Inspection dtd. 05.05.2023 advert to the actual fact situation regarding works on site and hence, cannot be permitted to be withdrawn.

III. Reply to the points raised by Mr.Kishor Chotu with regard to objections in the email dated 23.09.2023 to NGT

22. **At the outset, it may be highlighted** that the Applicant herein is a disgruntled ex-employee of M/s EPL Limited against whom FIRs were also filed for causing injury and destruction of the

EUROCOUSTIC
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property. However, the Applicant was acquitted merely on account of medical report not having been produced. The present Applicant is clearly not a person who has jurisdiction to approach this Hon'ble Tribunal under Section 18 of the NGT Act, 2010. He has clearly not shown any cause of action for approaching this Hon'ble Tribunal either by way of any injury or damages or aggrievement caused to him. He is not even approaching this Hon'ble Tribunal as part of a representative organization or out of any concern for the environment. The Applicant herein is only filing these applications out of pure malice, by misleading this Hon'ble Tribunal and to effect the operations of EPL and for other ulterior motives. This , in turn, not only effects the revenues of EPL but also the livelihood of its workmen and employees.

#	**Points raised in the email dated 06.01.2023 by the Applicant**	**EPL's Reply**
Point 1 and 2	Closure of Plant in 2021	**V**arious representations and letters were issued by EPL to PCC, Daman in this regard have been highlighted in the Reply dtd. 07.05.2023 wherein EPL has clarified the actual position on the site. It is submitted that the said letters make out a clear case that no violations whatsoever as alleged in the Notice / Direction have been committed or even otherwise subsist as of this date
Point 3,	Regarding Inspection report dtd. 19.05.2023 and FIR	(a) No Rebar coating is carried out on Site and rather, only periodical maintenance and trial runs are carried out to maintain the plant in good condition and check all parameters during idling of plants. During maintenance some major issues were found and therefore, the maintenance and trial runs were extended beyond 9 PM. (b) The FBEC Rebar coating works are outsourced and only the finished products/ goods were lying on the site of EPL. Since work orders are issued in the name of EPL, the delivery challans are to be issued in the same name. (c) With respect to Inspection Report and FIR, the said allegations have already been dealt with above.

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Point 18 to 22	Regarding Bio Deisel	A. The Report dated 14.12.2022 has rightly observed that "there is no plant/ machinery" for Bio-diesel work. This is because there is no such plant at site, hence, carrying out any such work is not possible. B. The factory license no. 303 is as per entries made since 1994, i.e. prior to notification of D&D as a Air pollution control area in 09.06.2011 and prior to Notification No. PCC/DMN/13-(Part IV)/ 2020-2021/ 448 dated 25.01.2021 for recategorization of industrial sectors. However, this work was not taken up by EPL and hence, no plant was set up. C. At the time of obtaining the Factory License, the Company had envisioned to start the activities mentioned therein, however not all the activities mentioned therein were taken-up by the Company. The mentioning of any product in the Factory Licence does not mean the activity has started. Before the activity starts, the company has to inform the Factory Department D. On 29.09.2020, the management sought to apply for a consent to establish for Bio-diesel works, which has subsequently rejected. For this purposes only NoC from collector was obtained. However, EPL did not create any Diesel Storage Tank and the Bio-Diesel plant was not installed due to non-receipt of consent to establishment. Hence, no bio-diesel is being manufactured at the site at Survey no 355. As already elaborated above, certain works are being carried out on a job-work basis. E. Though Bio diesel mentioned in the Factory Licence no. 303, the activity was not started nor the plant was installed by EPL for want of

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		permission. Even though, the Honorable Daman Collector had given NOC for Storage of Bio Diesel but EPL did not create any Diesel Storage Tank and the Bio Diesel plant was not installed due to non receipt of Consent to establish. EPL declares that it does not engage in manufacturing of Bio Diesel. With regard to the allegation that EPL received Bio Diesel from M/s Aris vide Purchase Order dated 10/11/2020, to Purchase Machinery and Material does not require Consent and also any body / Organization can obtain membership from BMAI before starting the Manufacturing. Since our Application was rejected we did not establish the plant.
Point 4 to 15	Supposed DG sets at premises of EPL and diesel procured for the same and regarding work orders placed on EPL	A. Fabrication of structural steel and rebar coating works are being carried out on a job work basis including by M/s PSL Corrosion Control Services Ltd. (Job worker) at its nearby Survey No. 377/2 at the rates provided in the work orders and upon all consumables/ raw materials including steel shots, grit, epoxy powder, electrical supply from EPL's plant, DG sets etc. being provided by EPL to PSL Corrosion Control Services Ltd and other job-workers. Other job-workers include M/S Ayush Rebar Coating- Ambheti, Dist: Valsad, Gujarat and M/S Eurocoustic Products Ltd. Rajkot, Gujarat. The said Job-workers have valid consents under the Water Act and Air Act for carrying out these works. **B.** The FBEC and Rebar coating works are outsourced and only the finished products/ goods were lying on the site of EPL. **Work orders are issued in the name of EPL, and so are the delivery challans since EPL is the contracting party with the Customer.**

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		C. The Company usually Deposit certain Amount in FD to obtain some Credit Facilities from Bank. It is a very normal practice. D. Power was disconnected by the Electricity Department during the period 04-08-2022 to 07-10-2022. Hence the question of providing Electricity Power to PSL Corrosion Control Services Limited-Daman did not arise. However EPL have provided Diesel in lieu of Electricity Power to M/s PSL Corrosion Control Services Limited-Daman for completing Job work as per terms of Work Orders. The computation by the Applicant is merely based on surmises and conjectures. E. Hence, PCC vide report dtd. 14.12.2022 rightly found that these units were not operational. No DG sets were found in the entire premises. Hence, this allegation is completely baseless, and based on presumptions and conjectures which are not true.
Point No. 23	Regarding insolvency of PSL Limited	Insolvency of PSL Limited has no impact on the M/s PSL Corrosion Control Services ltd. which is a separate corporate entity and even as per the records of MCA, is active, subsisting and not under Insolvency.
Point No. 24	Supposed videos and pictures of EPL site	It may be noted that the Applicant has no permission whatsoever as an ex-employee to enter the EPL premises at Survey 355, Kachigam. None of these photographs and videos are of the EPL Site and could in no manner have been clicked by the Applicant at the EPL site since he is barred from the said premises. **Hence, it is reiterated that the pictures and videos attached by the Applicant could not have been clicked by the Applicant at the site, no proof of how these pictures have been obtained has been provided by the Applicant and this is a blatant**

EUROCOUSTIC
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		attempt by the Applicant to mislead this Hon'ble Tribunal.

In view of our above compliances and enclosed details, we, most earnestly pray that this Hon'ble Tribunal may dismiss the Applications and objections filed by the Applicant and may reject the report dtd. 19.05.2023, with costs.

The Applicant seeks leave to file a further reply and documents, if so necessary or so directed by this Hon'ble Tribunal.

Yours truly,

For **Eurocoustic Products Ltd.,**

Authorized Signatory

Encl.: As above./

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

No. PCC/DMN/5-1775/94-95/1895
Administration of Daman, Diu & DNH,
Pollution Control Committee,
Office of the
Deputy Conservator of Forests,
Daman.

Dated :: 2/02/1995.

To,
M/s Eurocoustic Products Ltd.,
Survey No. 255, Village Kachigam,
Daman.

CONSENT ORDER NO. WP/DCF/DMN/1778

In exercise of the powers delegated to the undersigned by the Central Pollution Control Board vide notification No. B-12015/7/92. Published in the Gazette of India No. 746 dated 26/11/1992 and Administration order No. 45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, sub-section (1) & (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to operate the industry at Survey No. 255, Village Kachigam, Daman to manufacture ~~xxxxxxxxxxxxxxxxxxxxxxxxxx~~ acoustic panesl, with total production capacity 1200 M.T./year, subject to the following terms and conditions :-

1. This consent is valid up to 31/03/1996.
2. The maximum daily discharge of effluent shall not exceed the following :-

Sr.No.	Type of effluent	Maximum daily discharge
1.	Domestic	10 KL/day.
2.	Industrial	Nil.

3.a The treatment facilities must be provided for the treatment of Domestic and Industrial effluents before commissioning of the industry so that treated effluent quality must be capable of achieving the following limits :-

Sr.No.	Parameters	Limits
1.	pH	6.5 - 9.0
2.	BOD_5 20°C	Not to exceed 10 mg/l.
3.	Suspended solids	Not to exceed 10 mg/l.

MEMBER SECRETARY
Pollution Control Committee
DAMAN.

4. The treated domestic effluents shall be discharged through soak pit percolation underground strata.

5. If at any time it is observed that effluent fails to confor to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or ne products.

6. The storage and handling of all chemicals shall be in accordance with Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989. Special emphasis should be given on housekeeping to ensure that spillages or leakages do not occur.

7. The industry shall maintain good housekeeping within the factory premises, proper checking and stopping any leakage spillillages etc. The industry shall also ensure that any nuisance or fugitive emission are not generated during the process.

8. The industry shall plant minimum of 3 varieties of trees like Kanera, Jamun, Babul etc. at a density of 1000 trees per ac e over and above bulk plantation of trees in the area.

9. The solid waste collected in the factory premises shall dispossed off scientifically to the satisfaction of the Committee so as not to cause any Air or Water Pollution Problem.

10. The industry shall also comply with general conditions of Consent appended herewith.

11. The applicant shall submit separate application for obtaining consent for operation/renewal under Water (Prevention and Control of Pollution) Act, 1974 before 30 days of validity period of consent.

12. The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977 and submit monthly Cess Return as contemplated in the Act, in the prescribed form appended herewith.

13. Not with standing anything contained in this conditional lett letter of consent, Pollution Control Committee hereby reserves to its right and power under Section 27(2) of the Water Prevention and Control of Pollution) Act, 1974 to review any /all the conditions imposed herein and to make such variation as deemed fit for the purpose of this Act by the Central Boa

(DR. A. K. AMBASHT)
MEMBER SECRETARY,
POLLUTION CONTROL COMMITTEE.
DAMAN, DIU & DNH,
DAMAN.

ENCL :As above.

Copy to :-

1. The Chairman, P.C.C., Daman.
2. The Director of Industries, Daman/Silvassa.
3. Office copy.
4. Muster file.

GENERAL CONDITIONS FOR CONSENT TO DISCHARGE TRADE EFFLUENT

1. Seperate conduit system shall be provided for collecting industrial (process, cooling, bleed waters, floor and equipment washing etc.) and domestic effluents. Terminal mainhole shall be provided at the end of each collection of treatment system with arrangement for the measurement of flowand for taking samples, storm water drains shall be kept seperate the domestic/industrial effluents.

2. Any upset conditions on any of the plant/plants for the factory which is likely to result in increased effluent discharge and/or result in violation of standard mentioned in conditions No. 3 of consent order shall be reported to this Committee under intimation to the Director of Industries, U.T. of Dadra ~~X~~ & Nagar Haveli, Daman & Diu, Daman.

3. The applicant shall maintain good housekeeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leakproof. Floor washing shall not allowed to find their way in storm water drains or open areas subject to their conditions.

4. The applicant shall provide facilities for collection of samples by the Committee, staff or by any agency authorised by the Committee at terminal mainholes and terminal outlet

5. The applicant/ company shall comply with and carry out directives/ orders issued by the Committee, this consent order and at all subsequent times without any negligence on his/ its part. The applicant/ company shall be liable for such legal action against him as per provisions of the Act in case of disobedience of any order/directives issue any time and/ or violation of the terms and conditions of this consent order.

The applicant shall not change or later the quality/quantity the rate of discharge, the temperature of the effluent and also the point of final outlet without the prior written permission from the Committee,

7. The conditions imposed on above shall continue to inforce until revoked under Section 27(2) of the Act.

8. All solid wastes arising in the factory premises shall be properly graded ~~xx~~ and disposed of by :-

a) Landfill, incase of inert material. Care being taken to ensure that the material does not give rise to lechage which may percolate in ground water or carried away with storm run off.

b) Controlled incineration, whenever possible incase of combustible organic material.

c) Composting, incase of bio-degredable material.

9. Any toxic material shall be detoxication if possible, other-wise shall be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The process of detoxication or scaling and buying shall be carried out in the process of Board's authorised person only.

10. An inspection book shall be opened and made available to the Board's officers during their visit to the factory.

11. The applicant shall furnish to the visiting officers and/or the Board any information regarding the construction installation of operation of the establishment or of Pollution control system and such other particulars as may be pertinent to preventiong and controlling pollution of water.

12. The industry would have to bear the expenditure as any by opportioned for the purpose of providing common treatment plants in the area to treat the effluent to such a level as may be required.

13. The above general conditions may be modified by the Administration from time to time and copies of such modified conditions will be communicated to the parties concerned by registered post.

Amb 11/2/95

(DR. A. K. AMBASHT)
MEMBER SECRETARY,
POLLUTION CONTROL COMMITTEE,
DAMAN, DIU & DNH.,
DAMAN.

POLLUTION CONTROL COMMITTEE
DAMAN, DIU & DADRA AND NAGAR HAVELI
OFFICE AT FORT AREA, MOTI DAMAN 396220

20 JUN. [illegible]

UNDER [illegible] No. PCC/DMN/5-3326 /96-97/ 206

NO. PCC/DMN/
DATED 14/6/96
CONSENT ORDER NO. WP/DCF/DMN/
RENEWAL. 3326

TO,
M/S.EUROCOUSTIC PRODUCTS LTD.,
Survey No. 255, Village Kachigam,
Daman.

In exercise of the powers delegated to the undersigned by the Central Pollution Control Board vide Notification No. B-12015/7/92. Publised in the Gazette of India NO. 746 dated 25/11/1992 and Administration order No. 45/1(1)/92-F&E/4700 dated 8/2/1993, the Consent is hereby granted under Section 25, Sub-section (1) & (2) of Water (Prevention & Control of Pollution) Amendment Act, 1988, to OPERATE the industry at the above mentioned address subject to the following terms and conditions :-

PRODUCTS: Acoustic panels - 1200 M.T.Y/year (One item only).

CONDITIONS :

1) This consent is valid upto 31/03/1997.

2) The maximum daily discharge of effluent shall not exceed to the following

SR. NO.	TYPE OF EFFLUENT	MAXIMUM DAILY DISCHARGE
1.	Domestic	10 KL/day.
2.	Industrial	Nil.

3. The treatment facilities must be provided for the treatment of domestic and industrial effluent before commissioning of the industry so that the treated effluent quality must be capable of achieving the following limits :—

SR. NO.	PARAMETERS	LIMITS	
1.	p-H	6.5 - 9.0	
2.	BOD 5 20 C	Not to exceed 10 mg/l.	mg/l.
3.	Suspended Solids	Not to exceed 10 mg/l.	mg/l.

4) If at any time it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture other existing or new products.

5) The industry shall comply with general conditions of Consent on the reverse.

6) The applicant shall submit separate application for obtaining Consent for operation/renewal under Water (Prevention and Control of Pollution) Act, 1974 before 30 days of expiry of validity period of Consent.

7) The industry shall comply with Water (Prevention ao Control of Pollution) Act, 1977 and submit monthly Cess Returns as contemplated in the Act, in the prescribed form.

8) [illegible]

9)

MEMBER SECRETARY
Pollution Control Committee
Daman

GENERAL CONDITIONS FOR CONSENT TO DISCHARGE TRADE EFFLUENT

1) The storage and handling of all chemicals shall be in accordance with Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989. Special emphasis should be given on housekeeping to ensure that spillage or leakages do not occur.

2) The treated domestic effluents shall be discharged through soak pit percolation underground strata. Separate conduct system shall be provided for collecting industrial (Process, cooling, bleed water, floor and equipment washing, etc.) and domestic effluents. Terminal holes shall be provided at the end of each collection of treatment system with arrangement for the measurement of flow and for taking samples. storm water, drains shall be kept separate from the domestic/industrial effluent.

3) Any upset conditions on any of the plant/plants for the factory which is likely to result in increased effluent discharge and/or result in violation of standard mentioned in condition No. 3 of consent order shall be reported to the Committee under intimation to the Director of Industries of Daman, Diu and Dadra and Nagar Haveli.

4) Utmost care will be taken by applicant to see that there shall be no spillage and leakages of any raw materials and products in all premises will be cement concrete with proper discharge outside the premises.

5) The applicant shall maintain god housekeeping both within the factory and in the premises, all pipes, valves, sewers and drains shall be leakproof. Floor washing shall not be allowed to find their way in storm water drains or open areas, subject to their conditions. Industry would ensure proper checking and stopping of any leakages/spilling etc. It would also ensure any nuisance or fugitive emissions are not generated in the process.

6) The applicant shall provide facilities for collection of samples by the Committee, staff or by any agency authorised by the Committee at terminal mainholes and terminal outlet.

7) The applicant/Company shall comply with and carry out directions/orders issued by the Committee, this consent order and at all subsequent times without any negligence on his/its part. The applicant/Company shall be liable for such legal action against him as per provisions of the Law/Act in case of disobedience of any order/directives issued any time and/or violation of the terms and conditions of this consent order.

8) The application shall not change or alter the quality/quantity, the rate of discharge, the temperature of the effluent and also the point of final outlet without the prior written permission from the Committee.

9) The treated effluent shall be recycled back or will be used for gardening and no effluent shall be allowed to discharge outside the premises.

10) The solid waster collected in the factory premises shall be disposed off scientifically to the satisfaction of the Committee so as not to cause any Air or Water Pollution problem. All solid wastes arising in the factory premises shall be properly graded and disposed off by :-

(a) Land fill, in case of inert material. Care being taken to ensure that the material does not give rise to leakage which may percolate in ground water or carried away with storm run off.

(b) Controlled incineration, whenever possible in case of combustible organic material.

(c) Composting, in case of bio-degradable material.

11) Any toxic material shall be detoxification if possible, otherwise shall be sealed in steel drums and buried in protected areas after obtaining approval of this Committee in writing. The process of detoxification or scaling or burying shall be carrie out in the presence of Committee's authorized person only.

2) An inspection book shall be opened and made available to the Committee's officers during their visit to the factory.

3) The applicant shall furnish the visiting officers and/or the Committee any information regarding the construction, installation or operation of the establishment of Pollution Control System and such other particulars as be pertinent to preventing and controlling Pollution.

4) The industry would have to bear the expenditure as any by opportioned for the purpose of providing common treatment plants in the areas to teat the effluent to such a level as may be required.

5) Industry should be established in industrial zone/land only. If the industry is established in galas, it should be on the ground floor only.

3) Not withstanding anything contained in this conditional letter of Consent, Pollution Control Committee hereby reserves to itself right and power under Section 27 (2) of the Water (Prevention and Control of Pollution) Act, 1974, to review any/all conditions imposed herein and to make such variation as deemed fit for the purpose of this Act by the Central Board.

) The conditions imposed on above shall continue to enforce until revoked under Section 27 (2) of the Act.

) The industry shall plant minimum 3 varieties of trees like Kanera, Jamun, Babul at a density of 1000 trees per acre over and above bulk plantation of trees in the area.

) The above general conditions may be notified by the Administration from time to time and copies of such modified conditions will be communicated to the parties concerned by registered post.

SECRETARY
Pollution Control Committee
DAMAN.

863

Ref. No 24 2146/2264

POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
OFFICE : FORT AREA, MOTI DAMAN 396 220
Phone No.:(02638) 55367 / 54975 Fax.:(02638) 51024

Pcc/DDD/0-1091/CA/124/93-94/402

CONSENT TO ESTABLISH / OPERATE / RENEWAL

GREEN CATEGORY

PCC/DDD/G- / / / /

M/s. Eurocoustic Products Ltd.,
~~Sr. No. 355,~~
Village Kachigam,
Daman.

NO. : PCC/DDD/
DATE : 18/09/02
ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999 Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to establish/operate/renewal facilities to manufacture the products as detailed below, subject to the terms and conditions printed on Page No.2

This consent is valid upto 31/03/2003.

PRODUCTS PERMITTED TO BE MANUFACTURED.

SR NO.	NAME OF THE PRODUCT	MANUFACTURING PROCESS	QUANTITY / ANNUM
1.	Acoustic panels	(No other item).-	1200 MT/year.
*	This Consent Order is further subject to the		
	16 nos. of terms and conditions mentioned		
	in annexure - I enclosed herewith.		

Date: _____

MEMBER SECRETARY
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN

Signature of Issuing Authority

SPECIAL CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/ operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974 shall neither be issued nor renewed for establish/operate and renewal respectively.

2. The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a)	pH	Between	6.5 - 9.0	
(b)	Suspended	Not To Exceed	100	Mg/l
(c)	BOD 5 days 20°c	Not To Exceed	100	Mg/l
(d)	C.O.D.	Not To Exceed	250	Mg/l
(e)	Oil & Grease	Not To Exceed	10	Mg/L

3. The applicant is required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in a month and submit quarterly analytical test reports to this office without which consent to renewal shall not be granted

4. The applicant is required to affix a water meter/V notch of prescribed standards so as to measure the flow of treated effluent.

5. The applicant is required to provide a separate energy meter for the ETP.

6. The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening

7. The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.

8. The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977 .

9. There shall not be any objectionable odour.

10. The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.

11. The ambient noise level generated from machinery and manfacuring process from the premises shall not exceed:-

	Industrial	Commercial	Residential	Silence/Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40

12. All solid water generated shall be collected and disposed off properly so as not to cause any type of Pollution.

13. No seepage outside the premises shall be seen anywhere.

14. The applicant is required to submit D.D. in favor of P.C.C. towards the consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically

15. The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shal not exceed the permitted production capacity of each of the products except with the written consent from this office.

16. The applicant shall store containers/drums of chemicals and other volatile materials / substances/products in a separate chamber.

17. The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and shall also maintain good house keeping

18. If sufficient land area is avaliable the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts spacing.

19. The consen to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.

20. The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No. I of Air Act atleast 30 days before the expiry of the consent.

21. Only one copy of the Application is required to be made.

22. In case of Change of Process / Installation, which is likely to have discharge /emission, a separate application shall be made.

Copy to :-
1. General Manager,
Daman / Silvassa / Diu.

CHIEF OFFICER,
POLLUTION CONTROL COMMITTEE,
DD & DNH, DAMAN

ANNEXURE-I

1. The applicant shall establish the industry in an industrial area approved by the local Administration.
2. The applicant shall not carry out any process/activity which generate effluent or the applicant shall establish a full fledged effluent treatment plant to collect, treat and discharge the industrial wastewater so as to meet the standards prescribed for discharge of treated wastewater.
3. The unit shall install full fledged air pollution control system which includes hoods, ducts, cyclone dust collector, scrubber and stack height of 30 mtrs. if the process involves emission of fumes, gases, melting of metal scraps/wastes in furnaces, etc. so as to meet the prescribed emission standards.
4. The unit shall provide separate energy (electricity) meter to the pollution Control system.
5. The applicant shall not dispose off solid wastes outside the factory premises except at a authorized solid wastes disposal site.
6. The applicant shall make necessary arrangement to collect, store and dispose off the solid wastes within the factory premises.
7. The applicant shall keep all the records regarding Collection, Storage, transport and disposal of solid wastes.
8. The unit shall make all necessary safety and fire fighting/control measures.
9. The unit shall follow the provisions of Hazardous Wastes (Management & Handling) Rules, 1989 and Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
10. The unit shall provide dyke wall all around the storage tanks of raw materials/products and collect and reuse the spillage if any.
11. The unit shall provide necessary measures around the process area to contain spillage of raw materials/products so as to collect and reuse the same.
12. The applicant shall provide acid proof lining in the process area and storage area if use/handling of acid is involved.
13. The unit shall provide oil water separator connected to storage tank area, loading/unloading operation areas and install oil and grease trap at the outlet of the water drains from the factory.
14. The unit shall install necessary acoustic enclosure to D. G. Sets so as to meet the ambient noise standards and provide chimney height (mtrs) of /KVA x 0.2 + ht of roof of the building.
15. The consent to operate shall be refused if the unit fails to comply the consent conditions at the time of issue of consent to operate.
16. The party shall comply all the provisions of Ozone Depleting substances (Regulation and Control) Rules, 2000 and phase out ODS substances within the prescribed date.

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POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI

OFFICE : FORT AREA, MOTI DAMAN, DAMAN - 396 220.
PHONE : (0260) 255 367 / 254 975 FAX : (0260) 251 024

No. PCC/DDD/0-1091/IC4/CFH/93-94/1142

CONSENT TO ESTABLISH / OPERATE / RENEWAL

GREEN CATEGORY

G
10/05/05

M/s. Eurocoustic Products Ltd,
Sr. No :- 355, Kachigam,
Daman.

No. : PCC/DDD/
DATE : 4/5/05
ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999 Consent under section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to establish/operate/renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto 31/03/2006

PRODUCTS PREMITTED TO BE MANUFACTURED.

SR. NO.	NAME OF THE PRODUCT	MANUFACTURING PROCESS	QUANTITY /ANNUM
1.	Acoustic panels.	(No other items)	1200 MT/year
	This consent is further subjected to terms and conditions mentioned in Annexure I attached herewith.		

MEMBER SECRETARY
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

1 The applicant is required to apply in FORM [illegible] under the [illegible] Act, 1981 for grant of consent/renewal consent separately, without which consent under Water (Prevention and Control of Pollution) Act 1974 shall neither be issued nor renewed for grant of consent and renewal respectively.

2 The applicant is required to operate and maintain the ETP of adequate capacity for treating the industrial effluent to the prescribed effluent discharge standards as prescribed under the Consent order. The operator shall maintain the log record of the operational parameters of the ETP as mentioned below :

(a)	pH	Between	6.5 - 9.0	
(b)	Suspended	Not to Exceed	100	Mg/l
(c)	BOD 5 days 20°	Not to Exceed	100	Mg/l
(d)	C O D	Not to Exceed	250	Mg/l
(e)	Oil & Grease	Not to Exceed	10	Mg/l

3 The applicant is required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in a month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.

4 The applicant is required to affix a water meter/V notch of prescribed standards so as to measure the flow of treated effluent.

5 The applicant is required to provide a separate energy meter for the ETP.

6 The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.

7 The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under water (prevention and Control of pollution) Cess Act 1977 and the rules made thereunder.

8 The applicant is required to submit 'Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.

9 There shall not be any objectionable odour.

10 The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.

11 The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed :-

	Industrial	Commercial	Residential	Silence Zone
Day time (6 a.m. to 9 p.m.)	75	65	55	50
Night time (9 p.m. to 6 a.m.)	70	55	45	40

12 All solid water generated shall be collected and disposed off properly so as not to cause any type of Pollution.

13 No seepage outside the premises shall be seen anywhere.

14 The applicant is required to submit D.D. in favor of PCC towards the consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically.

15 The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.

16 The applicant shall store containers/drums of chemicals and other volatile materials / substances/products in a separate chamber.

17 The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and shall also maintain good house keeping.

18 If sufficient land area is available the operator shall plant ornamental and shade giving Plants of 3-5 varieties at 8x8 mts spacing.

19 The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.

20 The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in form No. XIII of Water Act and form No. 1 of Air Act atleast 30 days before the expiry of the consent.

21 Only one copy of the Application is required to be made.

22 In case of Change of Process / Installation, which is likely to have discharge / emission, a separate application shall be made.

23 The applicant shall submit seperate application for obtaining consent for operation / renewal under water (Prevention and Control of Pollution) Act, 1974 before 30 days of expiry of validity period of consent.

MEMBER SECRETARY,
POLLUTION CONTROL COMMITTEE,
DD & DNH, DAMAN

Copy to :-
1. Manager
2. Vapi / Silvassa / Diu

6758
4534

POLLUTION CONTROL COMMITTEE

DAMAN DIU & DADRA AND NAGAR HAVELI
FORT AREA, MOTI DAMAN - 396 220

No. PCC/DDD/O-1091/ICA/WA/93-94/143
Dt:- 4/5/05

AUTHORISATION FOR HANDLING HAZARDOUS WASTES

1. **M/s. Eurocoustic Products Ltd., is hereby granted an authorisation to operate a facility for collection and storage of hazardous waste on the premises situated at Sr. No. 355, Kachigam, Daman.**

2. **The authorisation is granted to operate a facility for collection and storage of hazardous wastes, i.e. used oil.**

3. **The authorisation shall be in force for a period of ONE year, i.e. upto 31/03/2006.**

4. **The authorisation is subject to the conditions stated below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.**

Member Secretary
Pollution Control Committee
Daman

Terms and Conditions of Authorisation

1. **The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986, and Hazardous Wastes (Management and Handling) Rules, 1989 as amended upto 2003. In case of failure to comply with any of the rules, this authorisation and consent orders issued under Water and Air Acts shall be revoked without any notice.**
2. **The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Pollution Control Committee.**
3. **The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Pollution Control Committee.**
4. **Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.**
5. **It is the duty of the authorized person to take prior permission of the Pollution Control Committee to close down the facility.**
6. **An application for the renewal of an authorisation shall be made as laid down in rule 5 (6) (ii).**
7. **The applicant shall maintain the records of hazardous wastes as per FORM 3 of Hazardous Wastes (Management & Handling) Amendment Rules 2003.**
8. **The applicant shall submit returns regarding handling of hazardous wastes as per FORM 4 of Hazardous Wastes (Management & Handling) Amendment Rules 2003 to PCC by 31st January of every year.**

(PTO)

9. The applicant shall submit return to PCC by 31st January of every year as per FORM 12 of Hazardous Wastes (Management & Handling) Amendment Rules 2003 regarding recycling/re-refining of non-ferrous metal wastes.
10. The applicant shall submit returns regarding auction/sale of non-ferrous metal wastes/used oil as per FORM 13 of Hazardous Wastes (Management & Handling) Amendment Rules 2003 to PCC by 31st January of every year
11. The applicant shall not importe/use hazardous wastes without prior approval of appropriate authority.
12. The applicant shall obtain registration with CPCB as possessing Environmentally Sound Management Facilities for recycling/rerefining non-ferrous metal wastes.
13. The applicant shall sell or auction Hazardous wastes only to a registered re-refiner or recycler who undertakes to re-refine or recycle the wastes within the period of validity of his certificate of registration.
14. The applicant shall not dispose off hazardous wastes through scrap dealers/ vendors / traders.
15. The solid wastes shall be disposed off only through approved facilities/landfill sites having necessary valid licenses. No waste shall be dumped outside the factory premises.
16. Packaging, labeling and transport of hazardous wastes shall be in accordance with the provisions of the rules made by the Central Government under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.
17. The occupier/industry shall prepare six copies of the manifest as per Form 9 comprising of colour codes and forward Copy 1 (White) to the PCC and give Copy 2 to 5 of the manifest to the transporter. The transporter shall return copy number 2 (yellow) of the manifest signed with date to the occupier (industry) as token of receipt of the other four copies of the manifest and retain the remaining four copies to be carried and handed over to respective agencies as specified in Rule 7.
18. The applicant shall submit steps taken, wherever feasible, for reduction in the waste generated or recycled or reused.
19. The applicant shall manage Hazardous Wastes in an environmentally sound manner so as not to cause any damage to the surrounding environment.
20. This authorization shall be suspended or cancelled, if in the opinion of the PCC the authorized person failed to comply with any of the conditions of the authorization or with any provisions of the Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
21. The applicant shall ensure that the hazardous wastes are packed in a manner suitable for handling, storage and transport. The labeling and packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
22. The hazardous waste containers shall be provided with a general label as given in Form 8 of Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
23. The applicant shall provide the transporter with relevant information in Form 10 regarding the hazardous nature of the wastes and measures to be taken in case of an emergency.
24. The applicant shall obtain necessary no-objection certificate from State Pollution Control Boards or Pollution Control Committees in the respective states involved in case of any inter and intra State transport of hazardous wastes.
25. The applicant shall inform the Pollution Control Committee in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in Form 5 of Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
26. Import and Export of hazardous wastes for dumping and disposal shall not be permitted.
27. This authorization is not valid for importing Hazardous Wastes.
28. The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, misrepresentation or fraud; or (iii) if it does not conform to the shipping details provided in the document.
29. The applicant shall apply to Pollution Control Committee for importing hazardous/recyclable wastes as raw materials in Form 6 of Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
30. The applicant is not permitted to export Hazardous Wastes without the prior permission of Govt. of India.
31. The applicant shall be liable (i) for damages caused to the environment resulting due to improper handling and disposal of hazardous wastes, (ii) to reinstate or restore damaged or destroyed elements of the environment and (iii) to pay a fine as levied by Pollution Control Committee for any violation of the provisions under Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.

MEMBER SECRETARY
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN

GREEN CATEGORY

POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
OFFICE : FORT AREA, MOTI DAMAN, DAMAN - 396 220.
Phone : (0260) 2230524, 2230975, 2630260
Fax No. : (0260) 2230804, 2630260
Visit us at www.pccdaman.info

7762/5966

CONSENT TO OPERATE / RENEWAL

M/s. Eurocoustic Products Ltd.,
Sr. No. 355, Kachigam, Daman.

No. : PCC/DDD/O-1091/WA/KG/93-94/936
DATE : 5/8/08
ORDER NO.:

Renewal

In exercise of the powers delegated to the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999, Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to **operate / renewal** facilities to manufacture the products as detailed below, subject to the terms and conditions printed on Page No. 2.

This consent is valid upto 31-Mar-09

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr. No.	Name of the Products	Manufacturing Process	Quantity / Annum
Note:-	Aucostic Panels - 1200 MT/Year. (No	other items)	

Note : 1) This consent order is further subjected to terms and conditions mentioned in Annexure-I enclosed herewith.

Date :

Signature of Issuing Authority
MEMBER SECRETARY
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN.

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/ operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974, shall neither be issued nor renewed for establish/operate and renewal respectively.

2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Cosent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a)	pH	Between	6.5 -9.0
(b)	Suspended	Not To Exceed	100 mg/l
(c)	BOD 5 days 20 °C	Not To Exceed	100 mg/l
(d)	C.O.D.	Not To Exceed	250 mg/l
(e)	Oil & Grease	Not To Exceed	10 mg/l

3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.

4) The applicant is required to affix a water meter/V notch of prescribed standards so as to measure the flow of treated effluent.

5) The applicant is required to provide a separate energy meter for the ETP.

6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.

7) The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.

8) The applicant is requird to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.

9) There shall not be any objectionable odour.

10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.

11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence/Zone
Day Time (6 a.m to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m)	70	55	45	40

12) All solid water generated shall be collected and disposed off properly so as not to cause any type of pollution.

13) No seepage outside the premises shall be seen any where.

14) The applicant is required to submit D.D in favor of P.C.C. towards consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failling which the consent issued to stands cancelled automatically.

15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.

16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.

17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.

18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts. spacing.

19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.

20) The applicant shall submit a duly filleld in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No. 1 of Air Act atleast 30 days before the expiry of the consent.

21) Only one copy of the Application is required to be made.

22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.

MEMBER SECRETARY
POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
SILVASSA / DAMAN.

Copy to :
1. General Manager,
Daman/Silvassa/Diu.

GREEN CATEGORY

POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
OFFICE : FORT AREA, MOTI DAMAN, DAMAN - 396 220.
Phone : (0260) 2230524, 2230975, 2630260
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2146/7953

CONSENT TO OPERATE / RENEWAL

M/s. Eurocoustic Products Ltd.,
Sr. No. 355, Kachigam, Daman.

No. : PCC/DDD0-1091/WA/KG/93-94

DATE : 26/8/09

ORDER NO.:

Renewal

In exercise of the powers delegated to the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999, Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to **operate / renewal** facilities to manufacture the products as detailed below, subject to the terms and conditions printed on Page No. 2.

This consent is valid upto **31-Mar-11**

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr. No.	Name of the Products	Manufacturing Process	Quantity / Annum
	Acoustic panels-1200 mt/year. (No Other Items)		
Note:-	(i) The unit shall not generate/discharge any indl. waste water frm the mfg. process or any ancillary operation in the plant (ii) The unit shall not generate any fugitive emissions frm the plant frm any ancillary operation.		
Note :	1) This consent order is further subjected to terms and conditions enclosed herewith.		

Date :

Signature of Issuing Authority
MEMBER SECRETARY
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN.

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTI

1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain est. operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 19. shall neither be issued nor renewed for establish/operate and renewal respectively.

2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Cosent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a)	pH	Between	6.5 -9.0
(b)	Suspended	Not To Exceed	100 mg/l
(c)	BOD 5 days 20 °C	Not To Exceed	100 mg/l
(d)	C.O.D.	Not To Exceed	250 mg/l
(e)	Oil & Grease	Not To Exceed	10 mg/l

3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.

4) The applicant is required to affix a water meter/V notch of prescribed standards so as to measure the flow of treated effluent.

5) The applicant is required to provide a separate energy meter for the ETP.

6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.

7) The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.

8) The applicant is requird to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.

9) There shall not be any objectionable odour.

10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.

11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence/Zone
Day Time (6 a.m to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m)	70	55	45	40

12) All solid water generated shall be collected and disposed off properly so as not to cause any type of pollution.

13) No seepage outside the premises shall be seen any where.

14) The applicant is required to submit D.D in favor of P.C.C. towards consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failling which the consent issued to stands cancelled automatically.

15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.

16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.

17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.

18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts. spacing.

19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.

20) The applicant shall submit a duly filleld in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No. 1 of Air Act atleast 30 days before the expiry of the consent.

21) Only one copy of the Application is required to be made.

22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.

MEMBER SECRETARY
POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
SILVASSA / DAMAN.

Copy to :
1. General Manager,
Daman/Silvassa/Diu.

GREEN CATEGORY

POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
OFFICE: FORT AREA, MOTI DAMAN, DAMAN - 396 220.
Phone : (0260) - 2230524, 2230975, 2630260
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Visit us at www.pccdaman.info

E. CONSENT TO RENEWAL

M/s. Eurocoustic Products Ltd.
Sr. No.355, Kachigam, Daman.

No. : PCC/DDD/O-1091/KG/WA/93-94/698
Date : 14-August-2012
ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999 Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is here by granted to operate / renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2016

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items)		
Note: 1)	This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I issued with Ink signed copy.		
3)	This Consent Order is approved vide Dairy No. 225 Dated 08-August-2012		

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/ operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974, shall neither be issued nor renewed for establish/operate and renewal respectively.

2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a) pH	Between	6.5 - 9.0
(b) Suspended	Not to Exceed	100 mg/l
(c) BOD 5 dsya 20 C	Not to Exceed	100 mg/l
(d) C.O.D.	Not to Exceed	250 mg/l
(e) Oil & Grease	Not to Exceed	10 mg/l

3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.

4) The applicant is required to affix a water meter/v notch of prescribed standards so as to measure the flow of treated effluent.

5) The applicant is required to provide a separate energy meter for the ETP.

6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.

7) The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.

8) The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.

9) There shall not be any objectionable odour.

10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.

11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence/Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40

12) All solid water generated shall be collected and disposed off properly so as not to cause any type of pollution.

13) No seepage outside the premises shall be seen any where.

14) The applicant is required to submit 0.0 in favor of P.C.C. towards consent fees arrears in the form of D.O. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically.

15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.

16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.

17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.

18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts spacing.

19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.

20) The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No.1 of Air Act at least 30 days before the expiry of the consent.

21) Only one copy of the Application is required to be made.

22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.

GREEN CATEGORY

POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
OFFICE: FORT AREA, MOTI DAMAN, DAMAN - 396 220.
Phone : (0260) - 2230524, 2230975, 2630260
Fax No. : (0260) 2230804, 2630260
Visit us at www.pccdaman.info

E. CONSENT TO RENEWAL

M/s. Eurocoustic Products Ltd.
Sr. No.355, Kachigam, Daman.

No. : PCC/DDD/O-1091/KG/AA/93-94/699
Date : 14-August-2012
ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999 Consent under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 is here by granted to Operate /Renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2016

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items)		
Note: 1)	This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I issued with Ink signed copy.		
3)	This Consent Order is approved vide Dairy No. 225 Dated 08-August-2012		

CONSENT CONDITIONS UNDER AIR ACT FOR GREEN CATEGORY INDUSTRIES

1) The applicant is required to apply in Form - XIII under Water (Prevention and Control of Pollution) Act, 1974 to obtain establish / operate / renewal consent separately without which consent under Air (Prevention and Control of Pollution) Act, 1981 shall neither be issued nor renewed for establish I operate I renewal respectively.

2) The applicant is required to provide suitable Air Pollution Control Devices so that the concentration of Suspended Particulate Matter measured within the premises or in between 2 and 10 mtrs. from the process equipment shall not exceed 500 microgram/m3. Any alternation in the APCD's shall be carried out only with the prior written consent of the PCC.

3) There shall be no emission other from the installations listed in the consent order.

4) The applicant is required to provide sampling facilities to monitor the emission as per the Central Board's Emission Regulation Part - III.

5) The applicant shall provide ports in the chimney/(s) and facilitate such as ladder, platform etc., for monitoring the air emission and the same shall be open for inspection or/and for use of the Committee's Staff. The chimney/(s) vents attached to various source of emission shall be designated by numbers such as S-I, S-2, etc., and these shall be painted/ displayed to facilitate identification.

6) The industry shall take adequate measures for control of noise level from its own sources within the premises to less than 75 dB during night time. Day time is reckoned to be between 6 a.m. and 9 p.m. and night time is reckoned between 9 p.m. and 6.00 a.m.

7) The applicant is required to provide stack of height not less than ..... mts. or as per the formula given below whichever is more.

H= 14(Q) 0.3 Where Q is S02 emission in Kg.lHrs

H=74(Q) 0.27 Where Q is PM emission in T/Hrs

8) The consent is granted to establish / operate D.G.Set as a standby arrangement only and not as a captive power generation unit.

9) The applicant is required to provide a stack of height not less than ..... mtrs. from roof Level or 9.0 mrts. from ground level whichever is more to the D.G. Set.

10) The Consumption of LDO/FO HSD shall not exceed ..... Its./hr. and the maximum quantity of fuel to be stored shall not exceed..... KL, where the sulphur content of LDO/FO/HSD shall not exceed the below mentioned limits.

11) The applicant is required to monitor the emission from the..... once in a month and shall submit to this office Quarterly Analytical Test Report failing which renewal of Consent shall not be granted.

12) The applicant is required to submit a copy of the ..... within 21 days from the date of issue of this letter failing which consent issued to you would be cancelled automatically without any notice on this behalf.

13) The applicant is required to carry out the spary painting in a well protected areas.

CATEGORY-III

POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
1st Floor UDYOG BHAVAN,BHENSLORE,
NANI DAMAN-396210
Phone-(0260)2262524,2260975, Fax-2260804
Visit us at www.pccdaman.info

E. CONSENT TO RENEWAL

M/s. Eurocoustic Products Ltd.
Sr. No.355, Kachigam, Daman.

No. : PCC/DDD/O-1091/KG/AA/93-94/2455
Date : 07-Sep-2016
ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015 and Administration of DNH Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1200 dated 09/10/2015 Consent under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 is here by granted to Operate /Renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2021

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items) .		
Condition : 1)	On the expiry of every 2 years the unit/entrepreneur has to submit authentic certificate informing the Pollution Control Committee that there is no change in products/process/production capicity/any other installation etc.		
2)	The units need to submit Audit report duly certified prescribed format.		
3)	If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any changes etc. to be done		
Note: 1)	This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I.		
3)	This Consent Order is approved vide Dairy No. 013 Dated 02-09-2016		

1) The applicant is required to apply in Form - XIII under Water (Prevention and Control of Pollution) Act, 1974 to obtain establish / operate / renewal consent [illegible] without which consent under Air (Prevention and Control of Pollution) Act, 1981 shall neither be granted nor renewed for establish I operate I renewal respectively.

2) The applicant is required to provide suitable Air Pollution Control Devices so that the concentration of Suspended Particulate Matter measured within the premises or in between 2 and 10 mtrs. from the process equipment shall not exceed 500 microgram/m3. Any alternation in the APCD's shall be carried out only with the prior written consent of the PCC.

3) There shall be no emission other from the installations listed in the consent order.

4) The applicant is required to provide sampling facilities to monitor the emission as per the Central Board's Emission Regulation Part - III.

5) The applicant shall provide ports in the chimney/(s) and facilitate such as ladder, platform etc., for monitoring the air emission and the same shall be open for inspection or/and for use of the Committee's Staff. The chimney/(s) vents attached to various source of emission shall be designated by numbers such as S-I, S-2, etc., and these shall be painted/ displayed to facilitate identification.

6) The industry shall take adequate measures for control of noise level from its own sources within the premises to less than 75 dB during night time. Day time is reckoned to be between 6 a.m. and 9 p.m, and night time is reckoned between 9 p.m. and 6.00 a.m.

7) The applicant is required to provide stack of height not less than ..... mts. or as per the formula given below whichever is more.

H= 14(Q) 0.3 Where Q is S02 emission in Kg.lHrs

H=74(Q) 0.27 Where Q is PM emission in T/Hrs

8) The consent is granted to establish / operate D.G.Set as a standby arrangement only and not as a captive power generation unit.

9) The applicant is required to provide a stack of height not less than ..... mtrs. from roof Level or 9.0 mrts. from ground level whichever is more to the D.G. Set.

10) The Consumption of LDO/FO HSD shall not exceed ..... Its./hr. and the maximum quantity of fuel to be stored shall not exceed..... KL, where the sulphur content of LDO/FO/HSD shall not exceed the below mentioned limits.

11) The applicant is required to monitor the emission from the..... once in a month and shall submit to this office Quarterly Analytical Test Report failing which renewal of Consent shall not be granted.

12) The applicant is required to submit a copy of the..... within 21 days from the date of issue of this letter failing which consent issued to you would be cancelled automatically without any notice on this behalf.

13) The applicant is required to carry out the spary painting in a well protected areas.

CATEGORY-III

POLLUTION CONTROL COMMITTEE
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Water

E. CONSENT TO RENEWAL

M/s. Eurocoustic Products Ltd.
Sr. No.355, Kachigam, Daman.

No. : PCC/DDD/O-1097/KG/WA/93-94/2454
Date : 07-Sep-2016
ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015 and Administration of DNH Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1200 dated 09/10/2015 Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is here by granted to Operate /Renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2021

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items) .		
Conditions: 1)	On the expiry of every 2 years the unit/entrepreneur has to submit authentic certificate informing the Pollution Control Committee that there is no change in products/process/production capicity/any other installation etc.		
2)	The units need to submit Audit report duly certified prescribed format.		
3)	If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any changes etc. to be done		
Note: 1)	This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I.		
3)	This Consent Order is approved vide Dairy No. 013 Dated 02-09-2016		

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/ operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974, shall neither be issued nor renewed for establish/operate and renewal respectively.

2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a) pH	Between	6.5 - 9.0
(b) Suspended	Not to Exceed	100 mg/l
(c) BOD 5 dsya 20 C	Not to Exceed	100 mg/l
(d) C.O.D.	Not to Exceed	250 mg/l
(e) Oil & Grease	Not to Exceed	10 mg/l

3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.

4) The applicant is required to affix a water meter/v notch of prescribed standards so as to measure the flow of treated effluent.

5) The applicant is required to provide a separate energy meter for the ETP.

6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.

7) The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.

8) The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.

9) There shall not be any objectionable odour.

10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.

11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence/Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40

12) All solid water generated shall be collected and disposed off properly so as not to cause any type of pollution.

13) No seepage outside the premises shall be seen any where.

14) The applicant is required to submit 0.0 in favor of P.C.C. towards consent fees arrears in the form of D.O. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically.

15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.

16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.

17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.

18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts spacing.

19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.

20) The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No.1 of Air Act at least 30 days before the expiry of the consent.

21) Only one copy of the Application is required to be made.

22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.

प्रदुषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव तथा दा.न.ह.
Daman & Diu and Dadra Nagar Haveli
फोर्ट एरिया, मोटी दमन / Fort Area, Moti Daman, दमण / Daman.

ORANGE CATEGORY (RENEWAL)

Consent No. PCC/DDD/O-36/WA/AA/KG/91-92/802 **Date :** - 23/09/14

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s PSL Holdings Ltd.,
(Pipe coating div), Kachigam, Daman.

1. The Consent to **Renewal** is granted for a period upto **30/04/2017.**

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1.	Coating of steel pipes	1200 Kms/year
2.	Hydraulic cranes	50 Units/year
3.	Fabrication of steel structure and machines.	40 unit/year

3. Conditions under Water Act:

3.1 The daily quantity of trade effluent from the factory shall be NIL.

3.2 The daily quantity of sewage from the factory shall not exceed 1.0 m3/day.

3.3 Trade Effluent: The quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.4 Sewage Treatment. - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 20^0 C)	-	less than 20 mg/l
Suspended solids		less than 30 mg/l
Residual Chlorine		minimum 0.5 mg/l

3.5 D. G. Set is permitted as stand by arrangement only and not as captive power generation unit.
3.6 Hazardous waste generated shall be dispose to registered recycler/re-refiner or to TSDF only.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in D.G Set:

Sr. No.	D. G. Set capacity	Fuel	Quantity
1.	D. G. Set – 125 KVA – 1 No.	Furnace oil	100 Ltrs/day

4.2 The flue gas emission through stack attached to D.G Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
01	D. G. Set	09 Mtrs	Particulate Matter	150 mg/NM^3
			SO_2	100 ppm
			NOx	50 ppm

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10μm) or PM_{10} μg/m^3	100 (24 hours average)
Particulate Matter(size less than2.5μm) or $PM_{2.5}$ μg/m^3	60 (24 hours average)
Oxides of Nitrogen(NO_2) μg/m^3	80 (24 hours average)
Oxides of Sulphur (SO_2) μg/m^3	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney / stacks attached to various sources of emissions shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/Renewal under Water (Prevention and Control of Pollution) Act, 1974, before 30 days of expiry of validity period of Consent.

5.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

5.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

5.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.8 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.9 This consent is granted to establish and operate DG Set as a standby arrangement only and not as a captive power generation unit.

6.0 Applicant shall also comply with the general conditions given in annexure I & II.

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

Copy to.

1. SWIFT, Daman.
2. Guard file.

UT ADMINSTRATION OF DADRA & NAGAR HAVELI AND DAMAN & DIU

DEPARTMENT OF ENVIRONMENT & FOREST

SECRETARIAT, DAMAN

No. PCC/DMN/13 (Part VI)/2020-21/ 448 **Dated 25/01/2021**

Notification

Whereas the industrial sectors /projects recategorized by the Pollution Control Committee under Red, Orange, Green categories on the basis of directions of Central Pollution Control Board (CPCB) issued for the purpose of consent management under Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution) Act,1981 were notified vide Notification No. PCC/DMN/13-(Part-IV)/98-99/2014-15/1200 dated 09.10.2015.

Whereas the CPCB has revised the categorisation of industrial sectors /projects under Red, Orange, Green and White Categories based upon the range of Pollution index through modified directions issued under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution) Act,1981 vide letter No. B-29012/ESS (CPA)/2015-16/8571 dated 07.03.2016, letter No. B-29016/ROGW/IPC-VI/2020-21 dated 30.04.2020 and letter No. B-29016/ROGW/IPC-VI/2020-21/2402 dated 10.07.2020.

Whereas CPCB vide above said modified directions, has directed all the state Pollution Control Boards/ Pollution Control Committees to adopt the revised criteria of categorisation of industrial sectors and revised list of Red, Orange, Green and White categories of Industrial Sectors as mentioned in the final report attached with the above said directions and shall be used for consent management and inventorisation of industries under Red, Orange, Green and White categories and setting of industries shall be only in confirming areas.

Whereas it has been provided in the final document on revised classification of industrial sectors appended with the above modified directions of CPCB that there shall be no necessity of obtaining consent to operate for white category of industries and an intimation to concerned SPCB/PCC shall suffice and no Red category of industries shall normally be permitted in the ecologically fragile area/protected area.

Whereas it has also been prescribed in the above said CPCB modified directions that any further addition of any new or left over industrial sector and their categorisation which is not listed in the revised list of Red, Orange, Green and white industrial sectors shall be done at the level of concerned SPCB/PCC by a committee headed by the Member Secretary and two engineers/scientific staff of PCC following revised criteria and guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required.

Whereas an expert committee was constituted for classification and harmonisation of industrial sectors in the Union Territory of Dadra & Nagar Haveli and Daman &Diu into Red/Orange/Green/White category in line with the guidelines issued by CPCB.

Whereas based on the revised criteria of categorisation of industrial sectors and revised list of Red, Orange, Green and White categories of industrial sectors as mentioned in the reports attached with the above said modified directions of the CPCB, the committee submitted its recommendation along with the revised list of categories of industrial sectors.

Whereas a consolidated list of industrial sectors/projects covered under Red, Orange, Green and White categories have been finalised as per modified directions of CPCB which is at Annexure I to IV respectively and has been approved by the competent authority, the Hon'ble Administrator of Dadra & Nagar Haveli and Daman and Diu to adopt for the purpose of consent management under Water (prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act,1981.

Now therefore, in partial modification of earlier notification issued with regard to categorisation of industrial sectors/projects under Red, Orange and Green categories, the revised list of industrial sectors/projects finalised and categorised under Red, Orange, Green and White Categories at Annexure I to IV respectively shall be applicable in

the Union Territory of Dadra & Nagar Haveli and Daman and Diu for the purpose of consent management and inventorisation of industries under Red, Orange, Green and White categories under Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and siting of industries only in conforming areas and there shall be no necessity of obtaining consent to operate to white category industries and only an intimation to that effect shall suffice and no Red category industry shall be allowed in the ecologically fragile areas/Eco sensitive zones/Protected areas.

The other conditions stipulated vide earlier notification shall be applicable until further orders.

This notification shall come into force with immediate effect.

By Order and in the name of the Hon'ble
Administrator, UT of Dadra & Nagar Haveli
and Daman & Diu

(Ashish Mohan)
Joint Secretary
Department of Environment & Forests
Dadra & Nagar Haveli and Daman & Diu

Annexure-I

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

Red category industry:

Code	Sector
1	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2	Automobile Manufacturing (integrated facilities).
3	Industries engaged in recycling /reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper, Spent cleared metal catalyst containing zinc
4	Manufacturing of lubricating oils, grease and petroleum based products
5	DG Set of capacity > 5 MVA
6	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7	Lead acid battery manufacturing (excluding assembling and charging of lead acid battery in micro scale)
8	Phosphate rock processing plant
9	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt.
11	Processes involving chlorinated hydrocarbons
12	Sugar (excluding Khandsari)
13	Fiber glass production and processing (excluding moulding)
14	Fire crackers manufacturing and bulk storage facilities

15	Industries engaged in recycling / reprocessing/ recovery /reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16	Milk processes and dairy products (integrated project)
17	Phosphorous and its compounds
18	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19	Coke making, liquefaction, coal tar distillation or fuel gas making
20	Manufacturing of explosives, detonators, fuses including management and handling activities
21	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22	Organic Chemicals manufacturing
23	Airports and Commercial Air Strips having discharge more than 100 KLD.
24	Asbestos and asbestos based industries
25	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid.
26	Cement
27	Chlorates, per-chlorates & peroxides
28	Chlorine, fluorine, bromine, iodine and their compounds
29	Dyes and Dye- Intermediates
30	Health-care Establishment (as defined in BMW Rules) (with incinerator) having wastewater generation more than 100 KLD.
31	Hotels having overall wastewater generation @ 100 KLD and more.
32	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery

	scrap, namely : Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34	Manufacturing of glue and gelatin
35	Mining and ore beneficiation
36	Nuclear power plant
37	Pesticides (technical) (excluding formulation)
38	Photographic film and its chemicals
39	Railway locomotive work shop/Integrated road transport workshop/Authorized service centres
40	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41	Chlor Alkali
42	Ship Breaking Industries
43	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44	Industry or process involving metal surface treatment or process such as pickling/ electroplating/ paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45	Tanneries
46	Ports and harbour, jetties and dredging operations
47	Synthetic fibers including rayon, tyre cord, polyester filament yarn.
48	Thermal Power Plants
49	Slaughter house (as per notification S.O.270(E) dated 26.03.2001) and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts

50	Aluminium Smelter
51	Copper Smelter
52	Fertilizer (basic) (excluding formulation)
53	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55	Zinc Smelter
56	Oil Refinery (mineral Oil or Petro Refineries)
57	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58	Pharmaceuticals (excluding formulation)
59	Pulp & Paper (Large-Agro + wood), Small Pulp & Paper (agro based-wheat straw/rice husk)
60	Distillery (molasses / grain / yeast based)
61	Railway Stations (waste water generation ≥ 100 KLD)
R-01	Synthetic detergents and soaps (excluding formulation) having wastewater generation more than 100 KLD.
R-02	Automobile servicing, repairing and painting (excluding only fuel dispensing) if the wastewater generation is more than 100 KLD.
R-03	Building and construction project more than 20,000 sq. m built up area, after construction having wastewater discharge more than 100 KLD.
R-04	Ceramics and Refractories having coal consumption is more than 12 MT/Day.
R-05	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having wastewater discharge is more than 100 KLD.
R-06	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy making (more than 1 MT/Hour production).
R-07	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy making.
R-08	Induction furnace clubbed with AOD furnace.
R-09	Industry or processes involving foundry operations having capacity of 5 MT/Hr or more, or the coal or coke consumption will be more than 500 kg/hr.
R-10	Manufacturing of Lead Glass

R-11	Non - alcoholic beverages (soft drink) & bottling of alcohol / non-alcoholic products having wastewater generation more than 100 KLD.
R-12	Vegetable oil manufacturing including solvent extraction and refinery/hydrogenated oils having the wastewater generation is more than 100 KLD
R-13	Common Treatment and disposal facilities (CETP, TSDF, E-Waste recycling, CBMWTF, Effluent conveyance project, incinerators, Solvent/Acid recovery plant, MSW sanitary landfill sites.
R-14	Sewage Treatment Plant having capacity of 100 KLD or more
R-15	Pharmaceutical and R & D activities.
R-16	Parboiled Rice Mills having wastewater generation more than 100 KLD or fuel consumption more than 12 MTD or both.
R-17	Industrial inorganic gases namely: - (a) Chemical gases: Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine. (b) Hydrocarbon gases: Methane, ethane, propane.
R-18	Industrial Estates/ Parks/ complexes /areas/export processing zones/SEZs/ Biotech parks/leather complex.
R-19	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)

Annexure II

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

Orange category industry:

Code	Sector
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3	Chanachur and ladoo from puffed and beaten rice(muri and shira) using husk fired oven
4	Coated electrode manufacturing
5	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6	Flakes from rejected PET bottle
7	Food and food processing including fruits and vegetable processing
8	Jute processing without dyeing
9	Manufacturing of silica gel
10	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items (Nail polish, Deodorants & spray and Hair oil)
11	Printing or etching of glass sheet using hydrofluoric acid
12	Silk screen printing, sari printing by wooden blocks
13	Synthetic detergents and soaps (excluding formulation) having generation of wastewater less than 100 KLD
14	Thermometer manufacturing
15	Cotton spinning and weaving (medium and large scale)
16	Almirah, Grill Manufacturing (Dry Mechanical Process).
17	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18	Automobile servicing, repairing and painting (excluding only fuel dispensing) having wastewater generation is less than 100 KLD
19	Ayurvedic and homeopathic medicine
20	Brickfields (excluding fly ash brick manufacturing using lime process)

21	Building and construction project more than 20,000 sq. m built up area (if the wastewater discharge is less than 100 KLD).
22	Ceramics and Refractories having coal consumption less than 12 MT/day.
23	Coal washeries
24	Dairy and dairy products (small scale)
25	DG set of capacity >1MVA but < 5MVA
26	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having wastewater discharge less than 100 KLD
28	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting, alloy making (excluding Lead) and production upto 1 MT/Hr.
29	Fertilizer (granulation / formulation / blending only)
30	Fish feed, poultry feed and cattle feed
31	Fish processing and packing (excluding chilling of fishes)
32	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)
33	Formulation/ pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.
34	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35	Gravure printing, digital printing on flex, vinyl
36	Heat treatment using oil fired furnace (without cyaniding)
37	Hot mix plants
38	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.
39	Ice cream
40	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross , Copper Dross, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues, Waste Copper and copper alloys in dispersible form, Slags from copper processing for further processing or refining , Insulated Copper Wire, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid", Jelly filled Copper cables, Zinc Dross-Hot dip Galvanizers SLAB, Zinc Dross-Bottom Dross, Zinc ash/Skimming arising from galvanizing and die casting

	operations, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining, Zinc ash and residues including zinc alloy residues in dispersible form
42	Industry or processes involving foundry operations having capacity less than 5 MT/Hr or the coal/coke consumption is less than 500 MT/Hr
43	Lime manufacturing (using lime kiln)
44	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45	Manufacturing of glass
46	Manufacturing of iodized salt from crude/ raw salt
47	Manufacturing of mirror from sheet glass
48	Manufacturing of mosquito repellent coil
49	Manufacturing of Starch/Sago
50	Mechanized laundry using oil fired boiler
51	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52	New highway construction project
53	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having wastewater generation less than 100 KLD.
54	Paint blending and mixing (Ball mill)
55	Paints and varnishes (mixing and blending).
56	Ply-board manufacturing (including Veneer and laminate) with oil fired boiler/ thermic fluid heater (without resin plant)
57	Potable alcohol (IMFL) by blending, bottling of alcohol products
58	Printing ink manufacturing.
59	Printing press
60	Reprocessing of waste plastic including PVC
61	Rolling mill (oil or coal fired) and cold rolling mill
62	Spray painting, paint baking, paint shipping
63	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64	Stone crushers
65	Surgical and medical products including prophylactics and latex
66	Tephlon based products

67	Thermocol manufacturing(with boiler)
68	Tobacco products including cigarettes and tobacco/opium processes
69	Transformer repairing/ manufacturing (dry process only)
70	Tyres and tubes vulcanization/ hot retreating
71	Vegetable oil manufacturing including solvent extraction and refinery / hydrogenated oils having waste water generation less than 100 KLD
72	Wire drawing and wire netting
73	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74	Pharmaceutical formulation (For sustained release/ extended release of drugs only and not for commercial purpose)
75	Synthetic resins
76	Synthetic rubber excluding molding
77	Cashew nut processing
78	Coffee seed processing
79	Parboiled Rice Mills having wastewater generation less than 100 KLD or fuel consumption less than 12 MT/Day
80	Foam manufacturing
81	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely Used Oil – As per specifications prescribed from time to time.
82	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Waste Oil - As per specifications prescribed from time to time.
83	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84	Railway Stations (Wastewater generation ≥10 KLD, but < 100 KLD)
85	Scrapping centers (for End of life vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons, etc.)
	a. Collection, de-pollution, dismantling centers and shredding centers.
	b. Collection, de-pollution, dismantling centres
	c. Shredding centers (can include white goods*/other scraps also)
86	Compressed/ refined Bio-gas production from Bio-degradable wastes

87	Dairy farm
O-01	Railway locomotive work shop/Integrated road transport workshop / Authorized service centres having wastewater generation < 100 KLD.
O-02	Airports and Commercial Air Strips having discharge less than 100 KLD
O-03	Health-care Establishment (as defined in BMW Rules) having total wastewater generation less than100 KLD and without incinerator
O-04	Tea processing (with boiler)
O-05	Manufacturing of pasted veneers using coal fired boiler or thermic fluid heater.
O-06	Manufacture of Pesticides / Insecticides / Fungicides / Algaecides / Herbicides / Agrochemical units by mixing and blending only and Manufacture of growth promoters, Nutrients regulators and granulation by mixing and blending only.
O-07	Enamels, thinners, polishes, lacquers, reducers, solvents and retarders by way of mixing and blending only.
O-08	Sewage Treatment Plant having capacity less than 100 KLD.
O-09	Manufacturing of ball bearings, nuts, bolts and screws
O-10	Manufacturing of MS drums and containers
O-11	Epoxy coating

Annexure III

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

Green category industry:

Code	Sector
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity < 1TPD) (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles (dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc. (should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using Boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making

14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills (dry process)
21.	Glass, ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pulp manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction(no hydrogenation/ refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry, Hatchery and Piggery
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood

37.	Ready mix cement concrete
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with gas operated baby boiler)
42	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (upto-20 HP motor)
45.	Spice grinding (>20 hp motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	Chilling plant and ice making without using ammonia
50.	CO2 recovery
51.	Distilled water (without boiler) with electricity as source of heat
52.	Hotels (up to 20 rooms and without boilers)
53.	Manufacturing of optical lenses (using electrical furnace)
54.	Mineralized water
55.	Tamarind powder manufacturing
56.	Cutting, sizing and polishing of marble stone
57.	Emery powder (fine dust of sand) manufacturing
58.	Fly ash export, transport & disposal facilities
59.	Mineral stack yard / Railway sidings
60.	Oil and gas transportation pipeline
61.	Seasoning of wood in steam heated chamber
62.	Synthetic detergent formulation
63.	Tea processing (without boiler)
64.	Railway station (Wastewater generation <10 KLD)

65.	Gaushalas
G-01	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
G-02	Automobile fuel outlets (only dispensing) (exempted from obtaining consent)
G-03	Power-looms, knitting, jacquard knitting, circular knitting & weaving and
G-04	Textile products such as Readymade garments, Apparel Making (Rain coat) and embroidery (Excluding Dyeing, Washing, Bleaching or any Chemical / Wet Processes) Handy crafts, Gold and Silver Zari Thread and Lace work.
G-05	Yarn Texturising / crimping / twisting units (without dyeing)
G-06	Photographic and other films and paper – by way of cutting, sproketting, slitting and packing (only from readymade rolls/sheets)
G-07	Cork sheet
G-08	Diesel Generator Sets (15 KVA to 1 MVA)

Annexure IV

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

White Category Industry:

Code	Sector
1	Assembly of air coolers /conditioners, repairing and servicing.
2	Assembly of bicycles, baby carriages and other small non motorizing vehicles.
3	Bailing (hydraulic press) of waste papers
4	Bio fertilizer and bio-pesticides without using inorganic chemicals
5	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6	Blending and packing of tea
7	Block making of printing without foundry (excluding wooden block making)
8	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10	Cotton and woollen hosiers making (Dry process only without any dying / washing operation)
11	Diesel pump repairing and servicing (complete mechanical dry process)
12	Electric lamp (bulb) and CFL manufacturing by assembling only
13	Electrical and electronic item assembling (completely dry process) and musical instruments manufacturing
14	Engineering and fabrication units (dry process without or any heat treatment / metal surface finishing operations/painting).
15	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16	Fly ash bricks/ block manufacturing
17	Fountain pen manufacturing by assembling only
18	Glass ampules and vials making from glass tubes
19	Glass putty and sealant (by mixing with machine only)
20	Ground nut decorticating

21	Handloom/ carpet weaving (without dying and bleaching operation)
22	Leather cutting and stitching (more than 10 machine and using motor)
23	Manufacturing of coir items from coconut husks
24	Manufacturing of metal caps containers etc
25	Manufacturing of shoe brush and wire brush
26	Medical oxygen
27	Organic and inorganic nutrients (by physical mixing)
28	Organic manure (manual mixing)
29	Packing of powdered milk
30	Paper pins and u clips
31	Repairing of electric motors and generators (dry mechanical process)
32	Rope (plastic and cotton)
33	Scientific and mathematical instrument manufacturing
34	Solar module non conventional energy apparatus manufacturing unit
35	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37	Used cooking oil (UCO) collection centres
W-01	Agarbatti
W-02	Umbrella (tailoring & sealing)
W-03	Handicrafts
W-04	wax candles
W-05	Almirah, Grill Manufacturing (Dry mechanical process) (without painting)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

W.P.NO: 3312 of 2017 DISTRICT : DAMAN 18/8/17

Stamp No. 7033 of 2017.

Eurocoustic Products Limited ... Petitioners

V/s,

Union of India & Ors. ... Respondents

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

AND

IN ITS EXTRAORDINARY JURISDICTION

WRIT PETITION NO. OF 2017

DISTRICT : DAMAN

Eurocoustic Products Limited ... Petitioners

V/s,

Union of India & Ors. ... Respondents

SYNOPSIS

Sr. No.	Date	Particulars
1.	1980 - 1981	a) The Government of Goa (Respondent No.4) was desirous of setting up industry in Daman which was then a very backward area, but the Government had no land to offer when the petitioners promoter Shri SNP Punj approached it for allotment of 41 acres for setting up industries. b) Therefore, Shri SNP Punj, after survey of the area, indentified and acquired the occupancy rights of a land admeasuring 113700 Sq. Metres at Kachigam, Daman from Smt. Savitri R.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

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SYNOPSIS

Sr. No.	Date	Particulars
1.	1980 - 1981	a) The Government of Goa (Respondent No.4) was desirous of setting up industry in Daman which was then a very backward area, but the Government had no land to offer when the petitioners promoter Shri SNP Punj approached it for allotment of 41 acres for setting up industries. b) Therefore, Shri SNP Punj, after survey of the area, indentified and acquired the occupancy rights of a land admeasuring 113700 Sq. Metres at Kachigam, Daman from Smt. Savitri R.

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38.	Vakalatnama dated 2nd March 2017.	

Sr. No.	Date	Particulars
		Desai for a total consideration of Rs.2,13,187.50 under a registered Deed of relinquishment dated 17th June 1981 and was put in possession of the said land. c) The Respondent No.4 however passed orders of vesting the said 113700 square metres of Land in the Government of Goa & Daman under the provisions of the Daman (Abolition of proprietorship of Villages) Regulations 1962. d) The petitioners did not challenge or contest the above orders as the Respondent No.4 had already agreed to lease the entire said 113700 square metres of Land back to the petitioners, alongwith an additional adjoining other Government Land admeasuring 22870 square metres, for setting up their industry on the total 136570 square metres of Land.

Sr. No.	Date	Particulars
2.	1st June 1982	Respondent No.2 at behest of Respondent No.4, by his letter dated 1st June 1982 determined the market value of the 136570 square metres land at Rs.2.25 per square metres in accordance with Rule 25(3) of the Goa, Daman & Diu Land Revenue (disposal of Government Land) Rules 1971 and advised the annual lease rent be fixed keeping in mind that as per the standard Government practice the said lease and rent is not likely to be reviewed before 99 years.
3.	22nd June 1982	Respondent No.4 conveyed to Respondent No.3 the Government's decision to transfer the Land to petitioner No.1 for setting up industry and enquired what would be the stamp duty and lease rent taking into consideration the present market value of Rs.2.25 (per square metres).
4.	2nd July 1982	The Respondent No.2 informed the Mamlatdar Daman to hand over 136570 square metres of the Land to Petitioner No.1, for setting up industry on or

Sr. No.	Date	Particulars
		about 21st July 1982 on lease for a period of 30 years in the first instance subject to renewal for equal period thereafter.
5.	13th July 1982	Memorandum of lease is executed between the Respondent No.1 and the petitioner No.1 for a period of 30 years at a annual lease-rent of Rs.15,364.15 (which worked out to 5% of the market value of 136570 Sq.Meter of land @ Rs.2.25/Square metres) Clause 8 provided for renewal at the discretion of Respondent No.2 at mutually agreed terms and conditions. Clause 11 made the lease subject to the Goa, Daman & Diu Land Revenue Code 1968 and the Rules framed thereunder. Clause 15 provided for arbitration of disputes if any.
6.	1989 – 1993:	Consequent to division in the petitioners family, approx. 34401 square metres of the Land was with the permission of Respondent No.2, transferred to M/s. Lloyd Rockwool Pvt. Ltd.

Sr. No.	Date	Particulars
		Another about 3851 Sq.M of Land was repossessed by Respondent No.2 for the Daman Ganga Canal Project. Thus the petitioner No.1 were left in possession of only 96864.88 square metres out of the total 136570 square metres out of Land leased to them.
7.	1982 - 2012	During the period of the lease the petitioners invested over Rs.52.50 Crores in the Land for setting up and running their industries and presently employ about 400 employees and are engaged in many social and skill-India activities in the area.
8.	28th December 2004	Respondent No.4 issued Circular ordering the annual lease rent for Land given on lease under Rule 34 for industry use be fixed at 5% of the Market Value of the Land for the initial 5 years with a 10% increase every subsequent 5 years. There is no mention of any circle rates whatsoever. As the petitioners annual lease rent was already fixed at 5% of the market value

Sr. No.	Date	Particulars
		of the Land, the only effect it had in their case, was for a 10% increase of the said rent every subsequent 5 years at the time of renewal onwards.
9.	19th August 2011	Almost a year before its expiry, the petitioners requested the Respondent No.2 to renew the Lease dated 13th July 1982 for a further period of 30 years i.e. from 14th July 2012 to 13th July 2042 in accordance with Rule 34(2) of the 1971 Land Rules.
10.	12th April 2012 to 30th October 2012	a) The Respondent No.2 including the Mamlatdar Daman issued a series of letters, notices to the petitioners who replied the same in order to settle the facts that the petitioners were requesting renewal of lease for only the 96864.88 square metres of Land left in their possession and that the rest of the Land was either repossessed by Respondent No.2 or transferred with his permission to others. b) Throughout the lease period the petitioners continued to pay and the Respondents continued to accept the

Sr. No.	Date	Particulars
		full annual lease rent of Rs.15,365/- for the entire 136570 square metres stated in the Memorandum of Lease.
11.	23rd March 2012	Respondent No. 4 issued orders declaring Reference Circle Rates for the limited purposes of conveyance, gift or exchange of land in the district of Daman. The said order does not in anyway authorize Respondent No. 2 to disregard Rule 25(3) or to take the said rates as the market value of the land for the purpose of revising the lease rent under Rule 34(2) of the 1971 Land Rules
12.	27th November 2012 and 29th October 2013	The petitioners paid and the Respondents accepted payment of the annual lease rent of Rs.15,365/- each for the periods 13th July 2013 to 12th July 2014 and from 13th July 2014 to 12th July 2015.
13.	6th February 2014 And 10th February 2014	Petitioners met the Development Commissioner of Respondent No.4 and apprised him of all factors for consideration while fixing the lease rent at time of renewal of the lease and

Sr. No.	Date	Particulars
		submitted the same in writing on 10th February 2014.
14.	21st March 2014	The Mamlatdar of Daman on behalf of the Respondent Nos.2 and 3 informed the petitioners that the Administration has agreed to renew the lease for another period of 30 years and proposed fixation of Lease rent as set out therein. The petitioners were requested to confirm their acceptance of the Lease rent as proposed in the said letter. The Respondents had proposed Rs.1,08,97,299.00 as the annual rent in place of Rs.15,365 with a 10% increase every 5 years which the petitioners found exorbitant, illegal, contrary to the agreement and arbitrarily conceived.
15.	March/April 2014	The petitioners made enquiries and found the revised lease rent was fixed in terms of Respondent No.4's Circular dated 28th December 2004, but at 5% of the Reference Circle Rates published in the order dated 23rd March 2012 instead of 5% of the market value of the Land as determined according to

Sr. No.	Date	Particulars
		Rule 25(3) of the 1971 Land Revenue Rules, as required by Rule 34 (2) as then in force.
16.	21st October 2014	The Petitioners paid the lease rent of Rs.15,365/- for the period 13th July 2015 till 12th July 2016.
17.	16th March 2015	The Respondent No.2 issued Notice of Demand for Rs.3,84,10,313/- making clear that Respondent No.2 had revised the lease rent at 5% of the reference circle rates published in the Respondent No.4's orders dated 23/03/2012, issued for the purposes of conveyance, gift or exchange of Land and not for the purpose of renewal of lease under Rule 34(2) of the 1971 Rules.
18.	5th June 2015	The Respondent No.2 revised the demand from Rs.3,84,10,313/- to Rs.2,72,43,248/-.
19.	10th June 2015	The petitioners placed the relevant facts on record and requested the Respondent No.4 to appoint a Sole Arbitrator for expeditious settlement of the dispute in fixing of the revised rent as per Rule 34(2).

Sr. No.	Date	Particulars
20.	1st Oct 2015	The Respondents notified the Goa, Daman and Diu Land Revenue (disposal of Government Land) Amendment Rules 2015 with effect from its publication in the official gazette on 1st Oct 2015, amending the Rule 34 and adding a new Rule 34A in the 1971 Rules. Although not applicable in the case of renewal of the petitioner's lease as of 13th July 2012 it is noteworthy that the new Rule 34A makes a distinction between market value of the land and the market value of the lease hold rights of the land. New Rule 34A(1)(ii) fixed the annual lease rent at 5% of the market value of the land and the only provision available for determining the market value of land was still Rule 25(3). New Rule 34A(3) provides for determining the market value of the lease hold rights of the land but there is no provision for fixing the rent on the basis of the value of said lease hold rights.

Sr. No.	Date	Particulars
21.	9th October 2015	The petitioners paid the lease rent of Rs.15,365/- for the period 13th July 2016 till 12th July 2017.
22.	2nd May 2016	Respondent No.3 issued notice rejecting the petitioners request for appointing a Arbitrator and threatening to disconnect the electricity and take possession of the Land if the amount of Rs.2,72,43,248/- is not paid by the petitioners within 15 days.
23.	27th June 2016	The petitioners filed Arbitration Petition No.36 in this Hon'ble Court under section 11 of the Arbitration & Conciliation Act, 1996.
24.	27th June 2016 to 23rd November 2016	During the proceedings of the arbitration application, the Respondents had referred to a notification gazetted on 22nd July 2015. The said notification is irrelevant in this case as it was a Draft of the proposed amendments of Rule 34 of the 1971 Rules, published for inviting comments from public. Eventually the said Draft amendments were notified in the Gazette on 1st

Sr. No.	Date	Particulars
		October with effect from that date as the Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015. Obviously the said 2015 Land Rules cannot apply in this case of renewal of the lease 3 years earlier on 13th July 2012.
25.	24th November 2016	The Hon'ble Court rejected the petition for appointment of an arbitrator, holding that as the rent had to be fixed statutorily the dispute is not arbitrable.
26.	Crux of the Dispute	a. At the time of renewal of the lease on 13th July 2012, the Respondent No. 2 was required to fix the revised annual lease rent at 5% of the "Market Value of the Land" as prescribed by the applicable rule 34(2) of the 1971 Rules read with the Circular dated 28th December 2004 and even, the then proposed but inapplicable new rule 34A(1)(ii) of the 2015 Rules. b. The only provision available for determining the market value of the land for the purposes of fixing the

Sr. No.	Date	Particulars
		annual lease rent is Rule 25(3) of the 1971 Rules which is expressly referred by Rule 34(2). c. Respondent No. 2 has, at the time of granting renewal of the lease on 21st March 2014, erred in fixing the revised annual lease rent at 5% of the Reference Circle Rates declared in the Order dated 23rd March 2012 as the said Circle Rates were not the "Market Value of the Land" which was required to be determined according to Rule 25(3) of 1971 Rules. d. Even under, the then non-existent and otherwise inapplicable new Rule 34A(3) of the 2015 Rules, the Respondent No. 2 was competent to determine the "Market Value of the Lease-hold rights of the Land" and not the "Market Value of the Land" on the basis of said Circle rates and other factors as he deemed necessary. e. Sub-Rule (d) of Rule 25(3) required Respondent No.2 to also consider all the relevant factors prescribed by the

Sr. No.	Date	Particulars
		Land Acquisition Act 1894 and Section 23 of that Act, among others required consideration of the offsetting effects on the earnings of the petitioner and their 400 employees as well as the expenses incidental to the change in place of the petitioners business involving their investment of over Rs. 52.50 Crores on the land in question. A lawful determination of the market value of the land as per Rule 25(3) may warrant no change if not a reduction in the revised annual lease rent. f. Hence this petition praying the Respondents be ordered to re-determine the "Market Value of the Land" as per Rule 25(3) and fix the revised lease rent as per Rule 34(2) in consultation with the petitioners as provided by Clause 8 of the lease.

POINTS TO BE ARGUED

1. Was the revised annual lease rent at 5% of the Circle rates as proposed by the Respondents letter dated 21st March 2014, fixed statutorily in the required lawful manner WHEN:

A) The applicable Rule 34(2) r/w the administrative Circular dated 28th December 2004 required the revised lease rent be fixed at 5% of the market value of the land as determined according to Rule 25(3) of the 1971 rules in consultation with the Senior town Planner. The said circular dated 28th december 2004 does not authorize determination of the market value of the land in any manner other than as prescribed by rule 25(3)

B) The Circle rates order dated 23rd March 2012 itself declared the rates published therein are for the limited specific purposes of conveyance, gift or exchange of land and does not contain anything to show or claim the said rates are the market value of the land as required to be determined according to rule 25(3) of the 1971 rules for the purposes of revising the lease rent under rule 34(2).

C) Even the then non-existent and subsequently enacted therefore inapplicable new Rule 34A(1)(ii) of the 2015 Amendment rules also required the lease rent be fixed at 5% of the market value of the land.

D) Rule 25(3) is the only provision available in the 1971 Rules as amended in 2015 for determination of the market value of land for the purposes of fixing the lease rent.

E) The new 2015 Rule 34A(3) provides for determination of the market value of the lease hold rights of the land and not for the market value of the land which can onle be done as per rule 25(3).

2. Was the Respondent No.2 lawfully justified in disregarding Clause 8 of the petitioners lease and revising the annual lease rent unilaterally by 1000 times from Rs.15,364.15 to Rs.1,53,64,125.00, in an arbitrary manner by disregarding the Rule 34(2) and 25(3) of the 1971 Land Rules, the administrative Circular dated 28th December 2004 and even the Circle Rates order dated 23rd March 2012.when the existing rent was already 5% of the market value of the land as determined at the time of grant of the lease.

3. Was the Respondent No.2 lawfully authorised and justified in determining the market value of the Land for the purpose of revising the annual lease rent under Rule 34(2) of the 1971 Land Rules, in a arbitrary manner by taking the Reference Circle Rates published in the order dated 23rd March 2012 as the market value of the Land by disregarding Rule 25(3) enacted for the very said purpose. And When:

(i) Respondent No.2 was fully aware of the requirement of considering all the various factors relevant for determination of the market value of the Land including all the factors prescribed by the Land Acquisition Act 1894

which is read into the 1971 rules by sub rule (d) of rule 25(3) as, he had himself on 1st June 1982, determined the market value of the land at Rs.2.25 per square metre by an detailed and exhaustive consideration of all factors as per Rule 25(3).

And

(ii) No cause, reason or explanation is forthcoming why consideration all the of factors specified by Rule 25(3) was not done in this case especially, as provided by Section 23 of the Land Acquisition Act, the effect on the earnings of the petitioners and their 400 employees and the expenditure incidental to the change in the place of the petitioners business involving their investment of over Rs.52.50 Crores on the land.in question.

4. Was it lawful for the Respondent No.3 to misuse his powers by issuing notice dated 02/05/2016, threatening to disconnect the electricity and take forcible possession of the land if the amount demanded by the Respondent No.2's notices dated 16/03/2015 and 05/06/2015 is not paid within 15 days, even while taking note the petitioners had disputed the said demands and being fully aware that any such action will cause huge losses to the petitioners investment of Rs.52.50 Crores and immense hardship to their 400 employees and families of the said employees.

List of Statutes

1. Constitution of India
2. Indian Contract Act
3. Transfer of Property Act
4. Goa Daman & Diu Land Revenue Code.1968
5. Goa Daman & Diu Land Revenue (Disposal of Government Land) Rules,1971
6. Goa Daman & Diu Land Revenue ((Disposal of Government Land) Amendment Rules,2015
7. General Clauses Act.

List of Authorities

1. AIR 1968 S.C. 718
2. AIR 1971 S.C. 1021
3. AIR 1979 S.C. 621
4. 2006(8) S.C.C. 722
5. 2005 (1) S.C.C. 625

And others at the hearing.

For BHAISHANKAR KANGA & GIRDHARLAL

Advocates for the Petitioners

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

AND

IN ITS EXTRAORDINARY JURISDICTION

WRIT PETITION NO. OF 2017

DISTRICT :DAMAN

In the matter of Article 226 of the Constitution of India;

And

In the matter of Article 300 of the Constitution of India;

And

In the matter of Goa, Daman & Diu Land Revenue Code, 1968;

And

In the matter of Goa, Daman and Diu Lands Revenue (Disposal of Government Land) Rules, 1971;

And

In the matter of Goa, Daman and Diu Land Revenue (Amendment) Rules 2015;

And

In the matter of renewal of the Lease dated 13th July 1982;

And

In the matter of Section 113 of the Transfer of Property Act, 1882;

And

In the matter of Notice of Demand dated 2nd May 2016 issued by the Deputy Collector of Daman, Respondent No. 3.

1. M/s. Eurocoustics Products Ltd.,)
   a Company incorporated under the)
   provisions of the Companies Act,)
   1956, having its registered office at)

P.O. Box No. 25, Kanchigam, Daman)
(Union Territory) 396210.)

2. Shri Ashok Yogendra Prakash Punj,)
Adult of Mumbai, Indian Inhabitant,)
Director of M/s. Eurocoustics Products)
Ltd., residing at 615 Makhwana Road,)
Marol, Andheri East, Mumbai 400059.) ... Petitioners

Versus

1. Union of India,)
through Government Pleader,)
High Court, Bombay.)

2. The Collector of Daman,)
having his office at Collectorate, Moti)
Daman, Daman 396220.)

3. Shri Karanjit P. Vadodaria,)
Deputy Collector (Headquarters),)
Daman, having his office at the)
Collectorate, Moti Daman, Daman)
396220.)

4. Administrator, Daman & Diu,)
Union Territory Administration of)
Daman& Diu, Office of Mamlatdar,)
Collectorate, Moti Daman, Daman)
396220.) ... Respondents

A.I.T.

TO :

THE HON'BLE CHIEF JUSTICE AND OTHER

PUISNE JUDGES OF THE HON'BLE

HIGH COURT OF JUDICATURE AT BOMBAY

THE HUMBLE PETITION OF THE PETITIONERS ABOVENAMED :

MOST RESPECTFULLY SHEWETH :

1. Petitioner No. 1 is a Company incorporated under the provisions of the Companies Act, 1956 and having its registered office as shown in the cause title of the Petition. Petitioner No. 2 is a shareholder and a Director of Petitioner No. 1. Petitioner No. 2 is a citizen of India. Respondent No. 1 is the Union of India. Respondent No. 2 is the Collector of Daman. Respondent No. 3 is the Deputy Collector (Headquarters) of the Union Territory of Daman who has not been authorized either under the Rules or by anyone else to exercise the powers of Respondent No. 2. Respondent No. 4 is the Administrator of Union Territory of Goa, Daman and Diu and successor-in-office of the erstwhile Lieutenant Governor of Daman and Diu.

2. The Petitioners are filing the present Petition for a writ of certiorari quashing the Notices of Demand dated 16th

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March 2015, 5th June 2015 and 2nd May 2016 issued by Respondents Nos. 2 and 3. The said Notices of Demand are challenged, inter alia, on the grounds that the same are illegal, contrary to agreement, highhanded, arbitrary, capricious and are required to be quashed and set aside. The Petition is also filed for directing Respondents to fix by mutual consent the Lease rent at the rate of 5% of the market value of the land which is computed as per Rule 25(3) of the Goa, Daman and Diu Land Revenue (Disposal of Government Lands) Rules, 1971 (hereinafter referred to as "the 1971 Rules") read with Clause 8 of the Lease executed between the parties. The Petitioners also seek several declarations and a writ of mandamus directing the Respondents to fix Lease rent for the land in question as above and for interim or ad-interim reliefs.

3. The Petitioners say that the brief facts giving rise to this Petition are as under :

4. In or about 1980, the Government of erstwhile Union Territory of Goa, Daman and Diu wanted to set up industries in the area of Daman and Diu which at the time was a very much backward region having no industry whatsoever. The local Government at that time did not have the requisite land to offer to the industrialists. Mr. S.N.P. Punj, the Promoter of the Petitioners was interested in setting up an industry in

Daman. However, the local government at that time could not offer him any land for setting up his industry. Hence, the said Mr. Punj approached various land owners in order to identify a suitable plot of land on which he could set up the industry for manufacturing refrigeration products. The said Mr. Punj identified land bearing Survey No. 355 admeasuring 1,13,700 square metres at Kachigam belonging to one Savitriben R. Desai. The said land was totally undeveloped and barren land originally granted to the said Savitriben R. Desai by the Portuguese Government prior to 1961 as a grazing land. The said Mr. Punj entered into an Agreement on 23rd July 1980 to purchase the said land from Savitriben R. Desai and on payment of the entire consideration of a sum of Rs.2,13,187.50. The said Mr. Punj was placed in possession of the land. Subsequently, the said Savitriben R. Desai executed a registered Deed of Relinquishment dated 17th June 1981 releasing and relinquishing all her right, title and interest in the said land in favour of the said Mr. Punj, the Promoter of the Petitioners.

5. In view of the fact that the said Mr. Punj had paid the entire consideration of Rs.2,13,187.50 and acquired all the rights in the said land, the Government decided to grant lease of the said land to the Petitioners for establishing export oriented industry and enquired of

Respondent No. 2 as to how and on what basis the lease rent was to be fixed.

6. In response, Respondent No. 2 by his letter dated 1st June 1982, referred to the various factors, facts and circumstances and the transactions of the lands in the vicinity and determined the land in question is valued at Rs.2.25 per square metre. In the said letter, Respondent No. 2 underlined the fact that the lease is going to be a permanent lease as contemplated under Rule 34 of 1971 Rules and recommended that the quantum of rent be fixed keeping in mind the standard Government practice that the lease and the rent are not likely to be reviewed before 99 years. Hereto annexed and marked **Exhibit "A"** is a copy of the said letter dated 1st June 1982.

7. The Secretary, Revenue Department of the Government of Goa, Daman and Diu by his letter dated 26th June 1982 addressed to Respondent No. 2 recorded that the Government had decided to lease the said land to the Petitioners on the basis of market value of Rs.2.25 per square metre and wanted to know what would be the lease rent and what would be the stamp duty payable thereon. The Government of Goa, by this letter indicated that they were enclosing the views of Respondent No. 2 contained in the letter dated

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1st June 1982. Hereto annexed and marked **Exhibit "B"** is a copy of the said letter dated 26th June 1982.

8. Subsequent thereto, a Memorandum of Lease dated 13th July 1982 was executed and registered in the Office of the Sub-Registrar in respect of an area admeasuring 1,36,570 square metres (leased land) which included the land purchased and taken over possession from the said Savitriben R. Desai as aforesaid. The said Lease was for a period of 30 years commencing from 13th July 1982 to 12th July 2012 and was executed between the President of India and the Petitioners. The annual Lease rent fixed for the said land was Rs.15,364.15 which amount was exact 5% of the market value of the land taken at Rs.2.25 per square meter. Clause 8 of the said Lease Deed dated 13th July 1982 provided for renewal of the said Lease for such period and subject to such terms and conditions as would be agreed upon between the parties. Clause 11 of the said Lease Deed dated 13th July 1982 recorded that the Lease is subject to the provisions of the Goa, Daman and Diu Land Revenue Code, 1968 and the Rules framed there under. Hereto annexed and marked **Exhibit "C"** is a copy of the said Lease Deed dated 13th July 1982.

9. Respondent No. 2 by his letter dated 2nd July 1982 informed the Mamlatdar and Survey Mamlatdar that by

the Memorandum of Lease, the land in question has been leased to the Petitioners for a period of 30 years in the first instance subject to renewal for a equal period thereafter. They were asked to take note of the said decision of the Government. Hereto annexed and marked **Exhibit "D"** is a copy of the said letter dated 2nd July 1982.

10. The Petitioners were put in possession of the said land by the said Savitriben R. Desai as aforesaid and upon execution and registration of the Lease Deed dated 13th July 1982, the Petitioners constructed the factory buildings and other requisite infrastructure on the said land. The Petitioners have with the permission of the Respondents, since 10th March 1989, created sub-leases in favour of their three associates or group companies being (1) M/s. PSL Holdings Pvt. Ltd., (2) M/s. Broken Hill Industries Pvt. Ltd. and (3) M/s. Punj International Pvt. Ltd. The Petitioners and the said three associate companies are part of the Petitioners' group of Companies and have been treated as one entity and are hereinafter referred to as such. The Petitioners and their Associates have invested an amount of approximately Rs.52.50 Crores, as certified by their Chartered Accountant during the Lease period of 30 years and have developed the said land from barren grazing land to an modern industrial town. In the said Industrial town the Petitioners as on today

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provide jobs to approximately 400 workers and staff which is the source of livelihood to approximately 400 employees and their respective families. The Petitioners will rely on the valuation of their investments as certified by their Chartered Accountants.

11. Sometime in the year 1993, on account of dispute in the Punj family, and pursuant to an arbitration Award, a total area admeasuring about 34,401 square metres was surrendered to Lloyd Rockwool Pvt Ltd. and a formal sub-division of the said land took place as permitted by Respondent No. 2's letter dated 10th March 1993. By an Order dated 24th June 1985, an area admeasuring 3,851 square metres was apportioned for the benefit of Daman Ganga Canal Project. A formal sub-division of the aforesaid two areas have taken place leaving a balance of 96,864. 88 square metres with the Petitioners' group out of the property purchased from Smt. Savitriben R. Desai. Copies of the said letter dated 10th March 1993 of Respondent No. 2 and the Order dated 24thJune 1985 are annexed hereto and marked as **Exhibits "E" and "F"**.

12. Prior to the expiry of the Lease period of the said Lease dated 13th July 1982, the Petitioners by their letter dated 19th August 2011 placed on record the synopsis of the background of the Lease Deed having been executed in favour of the Petitioners and in brief,

detailing the Corporate Social Responsibility ("CSR") having been undertaken by the Petitioners in and around Daman area, and requested the Respondents to renew the Lease in favour of the Petitioners for a further term of 30 years i. e. from 14th July 2012 to 13th July 2042. A copy of the letter dated 19th August 2011 along with the enclosures is annexed hereto and marked as **Exhibit "G"**.

13. The Petitioners by their letter dated 12th April 2012 addressed to the Mamlatdar of Daman furnished a detailed break-up of the land continuing to subsist under the original Lease Deed and requested that the Lease in respect of land admeasuring 96,864.88 square metres be renewed in favor of the Petitioners. The Petitioners also enclosed a drawing showing the total plot area. A copy of the said letter dated 12th April 2012 is annexed hereto and marked as **Exhibit "H"**.

14. The Mamlatdar of Daman by his letter dated 31st May 2012 addressed to Respondent No. 2 gave him the detailed break-up of an area of 1,36,570 square metres and suggested that the Petitioners be asked to clarify whether the Petitioners desired a renewal of 96,864.88 square metres only which was then in their possession. A clarification to that effect was asked by Respondent No. 2 by letter dated 26thJune 2012 addressed to the Petitioners. The Petitioners by their letter dated 5th July

2012 addressed to Respondent No. 2 clarified that the Petitioners were seeking renewal of Lease of the area admeasuring 98,318 square metres being the portion of the said Leased land. Copies of the said letters dated 31st May 2012, 26thJune 2012 and 5th July 2012 are annexed hereto and marked as **Exhibits "I", "J" and "K"**.

15. Respondent No. 2 issued a show cause notice dated 11th October 2012 contending that area of 1,36,570 square metres was initially leased to the Petitioners and that under the aforesaid Memorandum of Lease, the said land could not have been sub-divided without the written consent of the lessors. The Petitioners by their letter dated 30th October 2012 replied to the said show cause notice and furnished copies of the orders dated 24thJune 1985 and 10th March 1993 by which the sub-divisions had been carried out. By the said letter, the Petitioners explained in details the various sub-divisions having taken place after obtaining Respondent No. 2's orders and pointing out that the Petitioners were in physical possession of 97,504.88 square metres of the leased land as shown in the tabulated statement therein. Copies of the said show cause notice dated 11th October 2012 and the Petitioners' letter dated 30th October 2012 are annexed hereto and marked as **Exhibits "L" and "M"**.

16. In the meantime, the Petitioners continued to pay the Lease rent at the agreed rate of Rs.15,365/- per annum for the entire land, the Petitioners by their letter and challan dated 27th November 2012 have paid the said annual Lease rent for the period from 13th July 2013 to 12th July 2014. Similarly, by their letter dated 29th October 2013, the Petitioners paid Lease rent for the period from 13th July 2014 to 12th July 2015 on 28th October 2013 and by their letter dated 21st October 2014, they paid the rent for the period from 13th July 2015 to 12th July 2016. Once again by their letter 9th October 2015, the Petitioners placed on record that they paid the annual Lease rent for the period from 13th July 2016 to 12th July 2017. The Petitioners state that the Respondents have continued to accept Lease rent at the said rate at Rs.15,365/-per annum as set out in the said Lease and as evidenced by the challans issued from time to time. Copies of the said letters dated 27th November 2012, 29th October 2013, 21st October 2014 and 9th October 2015 along with the challans showing the payment of Lease rent as above are annexed hereto and marked as **Exhibits "N" (colly.), "O" (colly.), "P" (colly.), "Q" and "R"**. The Petitioners state that the Respondents have continued to accept the rent at the same rate of Rs.15,365/- per annum without any objection whatsoever.

17. The Respondents issued a notice dated 30th January 2014 calling upon the Petitioners to remain present at a meeting scheduled to be held on 6th February 2014 in the chamber of the Development Commissioner, Daman and Diu and Dadra Nagar Haveli to discuss the land lease issue. The Petitioners attended the said meeting and explained the various facts. The Petitioners by their letter dated 10th February 2014 addressed to the Development Commissioner pointed out the various facts and the circumstances under which the Petitioners had established the factories on the said land. Copies of the said notice dated 30th January 2014 and letter dated 10th February 2014 are annexed hereto as **Exhibits "S" and "T"**, respectively.

18. The Petitioners say that by letter dated 21st March 2014, the Mamlatdar of Daman on behalf of the Respondents informed the Petitioners that the Administration having agreed to renew the Lease for another period of 30 years have proposed the fixation of Lease rents as set out therein. By the said letter, the Mamlatdar requested the Petitioners to confirm the acceptance of the Lease rent as proposed in the said letter. The Petitioners say that they found that the rents proposed by the Respondents were contrary to the agreement, illegal and exorbitant and arbitrarily conceived. The Petitioners say that the Respondents proposed Rs.1,08,97,299/- as the annual rent in place

of Rs.15,365/-. The Petitioners say that they were simply shocked to read the rates proposed by the Respondents and felt that the said rates were unconscionable, illegal and contrary to the Rules under which the land was leased to them. A copy of the said letter dated 21st March 2014 is annexed hereto and marked as **Exhibit "U"**.

19. After receipt of said letter, the Petitioners made enquiries in the office of the said Mamlatdar which revealed that the Respondents were seeking to reply upon a circular dated 28th December 2004 setting out guidelines for determination of lease rent and on the reference circle rates which were fixed by an order dated 23rd March 2012. On further enquiries, the Petitioners learnt that a draft of the notification for amendment to the 1971 Rules was published in the official Gazette on 22nd July 2015, inviting objections and suggestions thereto. The Petitioners further learnt that the final notification amending the 1971 Rules was published on 1st October 2015 under the title of Goa, Daman and Diu Lands Revenue (Disposal of Government Lands) Amendment Rules, 2015. It was said that these Rules shall come into force from the date of publication in the official gazette and the same were published in official gazette only on 1st October 2015. By the said official gazette, Rule 34 of the 1971 Rules was amended and Rule 34A was added in the

2015 Rules. Copies of the circular dated 28th December 2004, order dated 23rd March 2012 fixing reference circle rates and the publications in the official gazette dated 22nd July 2015 and 1st October 2015 are annexed hereto and marked as **Exhibits "V", "W" "X" and "Y"** respectively.

20. (a) The Petitioners submit that the Respondent No. 2 issued Notice of Demand dated 16th March 2015 which makes it clear that Respondent No. 2 has revised the rent at 5% as per the Guidelines Circular dated 28th December 2004 by taking the Circle rates published in the order dated 23rd March 2012 as the market value of the land instead of determining the same as per Rule 25(3) of the 1971 Rules. Hereto annexed and marked **Exhibit "Z"** is a copy of the said Notice of Demand dated 16th March 2015.

(b) The Petitioners submit that the Guidelines Circular dated 28th December 2004 vide paragraph 6 refers to the grant of lease as per Rule 34 of the 1971 Rules and paragraph 2 of said Circular specifies the lease rent to be fixed at 5% of the market value of the land and not of the reference circle rates. In fact, in the Guidelines Circular dated 28th December 2004, there is no mention whatsoever of the lease rent

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being fixed on the basis of any reference circle rates. The Petitioners submit that there is no concept of reference Circle or Circle rates involved as far as fixing of the annual lease rent under Rule 34(2) is concerned. The Petitioners submit that the Notice of Demand dated 16th March 2015 is illegal and without authority substitutes the market value of the land by reference circle rates. The Petitioners submit that the further notices dated 5th June 2015 and 2nd May 2016 are follow up notices and the same are equally bad in law.

(c) The Petitioners would further point out to this Hon'ble Court that the circle rates order dated 23rd March 2012 itself declares that these are the reference circle rates only for the purposes of conveyance / gift or exchange of land in the District of Daman. These reference circle rates would not in the circumstances apply when the rent is to be fixed for the lease of the land as per Rule 34(2). The said reference Circle Rates Order has fixed the rate of land at Kachigam at Rs.2,250/- per square metre for the limited purposes of conveyance, gift or exchange of land and not for the purpose of revising the lease rent under Rule 34(2).

(d) The Petitioners would further submit that there is nothing in the said order to show that the circle rates are the market value of the land fixed as per Rule 25(3) of the 1971 Rules in consultation with the Senior Town Planner.

21. (a) In the premises, the Petitioners submit that Respondent No. 2 was bound to follow the provisions of Rule 25(3) of 1971 Rules for the purposes of determining the market value of the land for fixing the revised rent at the time of renewal of the lease. The Petitioners submit that determination of market value of land can be done only as provided under Rule 34(2) read with Rule 25(3) in consultation with the Senior Town Planner as per the 1971 Rules, in force at the time when renewal of the lease fell due on 13th July 2012.

(b) In the premises, the Petitioners submit that Respondent No. 2 has failed in his statutory duty of computing the market value of the land as per Rule 25(3) read with Rule 34(2) of the 1971 Rules. Consequently, the fixation of lease rent as set out in the said notice of demand dated 16th March 2015, Exhibit "Z" hereto is illegal, without authority of law and is liable to be quashed and set aside.

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22. The Petitioners say that the renewal of said Lease for a period of 30 years from 13th July 2012 to 12th July 2042 is acceptable to the Petitioners. The Petitioners say that the rent was to be fixed by mutual agreement as stated in the Lease Deed dated 13th July 1982. Clause 8 of the Lease Deed expressly provides that the terms and conditions of the renewed Lease shall be as agreed between the parties hereto. The Petitioners say that they had never agreed to pay the exorbitant amount of Rs.1,53,64,125/- in place of Rs.15,365/- per annum (i. e. 1000 times more) or the Lease rent to be calculated on the basis of certain percentage of the market value of the land or of Circle rates. The Petitioners therefore by their letters dated 2nd April 2014 and 26th May 2014, in details pointed out the correct position and said that in view of the above facts and circumstances, that the annual rent for the said land may be fixed at Rs.17,552/- per annum. Copies of the said letters dated 2nd April 2014 and 26th May 2014 are annexed hereto and marked as **Exhibits "AA" and "BB"**, respectively.

23. By a further letter dated 25th August 2014, the Petitioners addressed to the Development Commissioner of Daman, requested for a personal hearing in the matter. There was no response to the said letter of 25th August 2014 from the Respondents.

However, Respondent No. 2 issued a demand notice dated 16th March 2015 for a sum of Rs.3,84,10,313/- for the Lease rent for a period of 2½ years from 14th July 2012 to 30th January 2015. Copy of the said letter dated 25th August 2014 is annexed hereto and marked as **Exhibit "CC"**.

24. The Petitioners by their letter dated 6th April 2015, called upon the Respondents to withdraw the said demand notice because the same was unsustainable and it suffered from several mistakes apparent on the record. The Petitioners also pointed out that the Respondents had agreed to renew the Lease for a period of 30 years for the balance area after deducting the areas which were not in the possession of the *Petitioners. The Petitioners also pointed out that their* representation to the Development Commissioner dated 25th August 2014 was still pending and no response has been received thereto. The Petitioners therefore required the Respondents to withdraw and *recall the said notice. A copy of the said letter dated 6th April 2015 is annexed hereto and marked as* ***Exhibit "DD"***.

25. The Petitioners say that Respondent No. 2 having realized that the said demand notice dated 6th April 2015 was suffering from several errors obvious and apparent on the face of the record could not be

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implemented, issued another Notice dated 5th June 2015 after having calculated once again illegally, the Lease rent for an area of 96,864.88 instead of 1,36,570 square metres. By the said demand notice, the Petitioners were required to deposit an amount of Rs.2,72,43,248/- for the Lease rent from July 2012 to January 2015 within seven days. A copy of the said notice dated 5thJune 2015 is annexed hereto and marked as **Exhibit "EE"**.

26. The Petitioners by their letter dated 10th June 2015 addressed to the Administrator, Government of Daman and Diu (Respondent No. 4 herein) placed the relevant facts on record and requested him to appreciate that there was a serious dispute between the parties and therefore, requested him to appoint a Sole Arbitrator for expeditious settlement of the dispute. In the meantime, the Petitioners also requested the Development Commissioner to keep the notice dated 5thJune 2015 in abeyance. Hereto annexed and marked as **Exhibit "FF"** is a copy of the said letter dated 10th June 2015

27. However, there was no response whatsoever from the Development Commissioner, Goa, Daman and Diu or from Respondent No. 2 to the Petitioners' letters. However, Respondent No. 3 being a Deputy Collector suddenly issued a notice dated 2nd May 2016 stating

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that the dispute pertaining to the rates or increase or recovery of rent cannot be covered for arbitration as this dispute has not been raised during the Lease period and is not an outcome of this agreement. By the said notice, Respondent No. 3 without any authority directed the Petitioners to pay the demand or to vacate the land within 15 days failing which he threatened action to disconnect the electricity connection of the premises and taking possession of the land without any further notice. Hereto annexed and marked as **Exhibit "GG"** is a copy of the notice dated 2nd May 2016 issued by Respondent No. 3.

28. The Petitioners thereafter filed in this Hon'ble Court Arbitration Petition under Section 11 of the Arbitration & Conciliation Act, 1996 for appointment of an Arbitrator which was numbered as Arbitration Petition No. 36 of 2016. The Respondents vehemently opposed the said Arbitration Petition. This Hon'ble Court by its Order dated 24thNovember 2016 rejected the request of the Petitioners for appointment of an Arbitrator under Section 11 of the said Act. The Learned Judge came to the conclusion that the disputes raised by the Petitioners are not a negotiable factor and as the same is to be fixed statutorily. The rent payable under the original Lease was fixed under the Rules and the rent now proposed is also being fixed under the Rules. Therefore, the dispute is not capable of adjudication

and settlement by arbitration. The said Arbitration Petition was rejected by an order dated 24th November 2016. A certified copy thereof was received on 2nd January 2017. Hereto annexed and marked as **Exhibit "HH"** is a copy of the said order dated 24th November 2016. The Petitioners crave leave to refer to and rely upon the papers and proceedings in Arbitration Petition No. 36 of 2016.

29. The Petitioners submit that all the three demand notices dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) are without authority, bad in law, contrary to agreement, illegal, unconscionable, highhanded, arbitrary, capricious and liable to be set aside on the following amongst other grounds which are without prejudice to one another :

(A) The Petitioners say and submit that under the 1971 Rules, Rule 34 provides that the leasehold rights for any non-agricultural purposes may be granted for period not exceeding 99 years on such rent and on such other terms and conditions including conditions regarding renewals as may be annexed to the Lease. In pursuance to the said 1971 Rules which were prevailing in the year 1982, the Lease was granted in favour of the Petitioners and the said Lease under Clause 8

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provides that the Lessor may in his discretion renew the Lease with respect to the said land for such period and subject to such terms and conditions as agreed upon between the parties hereto. The Petitioners submit that there has been no agreement between the parties for the rent for the renewed period of Lease at the rates demanded by Respondents in the impugned demand notices. The said Clause 8 of the said Lease specifically provides that on renewal, the terms and conditions shall be as agreed between the parties. The Respondents have no rights to fix the rent unilaterally at their choice. The Petitioners say that in this case the renewal is not within the discretion of the Respondents however even so they have exercised and agreed to renew the lease and the rates of the rent proposed by them are not within the discretion of the lessor nor permitted to be fixed unilaterally. The Petitioners have by their letter dated 10th February 2014 requested for fixing the Lease rent by mutual agreement.

(B) The Petitioners further say that if the Respondents were not agreed to sit down, negotiate and agree the Lease rent for the renewal period, the other course open to them was to agree to arbitration and to have the rates

fixed by arbitration which will be on the basis of consideration of all the factors including the said Clause 8 of the Lease. The Respondents did not agree to that and opposed the Petitioners' Arbitration Petition under Section 11 of the Arbitration & Conciliation Act, 1996 for appointment of an Arbitrator. In the circumstances, the Petitioners submit that all the impugned demand notices ending with the last one dated 2nd May 2016 (being Exhibit "GG" hereto) are illegal, unconscionable arbitrary, contrary to the agreement between the parties and liable to be quashed and cannot be sustained.

(C) The Petitioners further submit that the rates on which Lease rent is now proposed by the Respondents is exproprietary in nature from Rs.15,365/- to Rs.1,08,97,299/- per annum is not only shocking but unconscionable and not justified by any standard. The rent is sought to be raised on the basis of land rates and the land rates are fixed at 1000 times more from Rs.2.25 per Sq. mt to Rs.2,250 /- per Sq. mt. It is fixed in an arbitrary and capricious manner by relying upon the circular which did not authorizes any deviation from Rule 25(3) or any reliance on any circle rates for arriving the market value of land

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for the purpose of Rule 34(2) and the circle rates order which were not at all applicable in the case.

(D) The Petitioners further submit that the rents that are now proposed by the Respondents are based on a circular dated 28th December 2014. Obviously, this was not in existence in 1982 when the Lease was granted. The said circular required the rent be fixed at 5% of the market value of the land and the Petitioners rent was already fixed at 5% of the market value of the land as determined under the Rule 25(3).

(E) During their enquiries the petitioners also learnt that the rent demanded from them was fixed according to some proposed new rules. The then proposed new rules were published for public comments in the gazette on 24th July 2015. And eventually the said new rules called the Goa, Daman & Diu Land Revenue (disposal of Government Land) Amendment Rules 2015 were notified in the Gazette dated 1st October 2015 and brought into effect from that date amending the Rule 34 and adding a new Rule 34A. Obviously the 2015 Amendment Rules cannot apply in case of renewal of the petitioners lease as of 13th July 2012. Even then, the Petitioners would draw this Hon'ble Court's attention to the

fact that the new Rule 34A added by the 2015 Rules makes a distinction between "Market Value of the Land" and "Market Value of the lease-hold rights of the Land". The new Rule 34A (1)(ii) & (iii) provides the lease rent shall be fixed at 5% of the market value of the land for the initial 5 years with a 10% increase every subsequent 5 years.

And

In the 1971 Rules as amended in 2015, the only provision available for determining the market value of the land for the purpose of fixing the lease rent is Rule 25(3). The new Rule 34A(3) provides for determining the "Market Value of the lease hold rights of the Land" on the basis of circle rates and other factors but the lease rent has to be fixed at 5% of the market value of the land and not on the value of its lease hold rights. Hence even for the purpose of new Rule 34A(1)(ii), the market value of the Land has to be determined according to Rule 25(3) only.

(F) It can be noted that Rule 34A makes a distinction between the market value of the land and the value of lease hold rights of the land. And while the value of the lease hold rights can be determined on the basis of Circle rates and other factors as may be considered necessary, the

market value of the land can only be determined as per Rules 25(3) and the rent was to be fixed at 5% of the market value of the land and not at 5% of the value of its lease hold rights.

(G) The Petitioners submit that in view of the above assuming while denying that the 2015 Amended Rules have become applicable, the demand notices issued by Respondents are not sustainable.

(H) The Petitioners submit that in fact the Petitioners and their group companies have spent over Rs.52,50,00,000/- in setting up their factories. The Petitioners have established industrial establishment where approximately 400 employees are working today and the Petitioners are supporting the families of 400 employees. The Petitioners submit that in view of the granting the Lease with a Clause for renewal for 30 years more of equal period, the Respondents have induced the Petitioners to go to Daman, purchase the grazing rights in the land, take physical possession thereof and invest large amount of over Rs.52,50,00,000/- thereon in establishing the industry, and made the Petitioners to do all these things and therefore, they are bound to renew the Lease for further

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period of 30 years from 2012 onwards. The Petitioners submit that by reason of principles of promissory estoppel, the Respondents are estopped from issuing the notices of demand for unconscionable amount and threatening to disconnect the electricity and takeover physical possession of the land. Hereto annexed and marked **Exbhit "II"** is a copy of the certificate issued by their Chartered Accountants of the total capital expenditure in current by the Petitioners and their Companies.

(I) The Petitioners submit that by reason of principles of promissory estoppel, the Respondents are estopped from acting contrary to their assurances and their promises held out by them as contained, inter alia, in Clause 8 of the Lease Deed as well as they having induced the Petitioners to establish the factory in Daman. The Petitioners submit that they have acted by relying upon the Respondents assurances, the Respondents have altered their position and acted to the Petitioners prejudice and therefore, the Respondents are estopped from going back on their assurances.

(J) The Petitioners say that by a letter dated 2nd July 1982, Exhibit 'D' hereto, the Respondents have

held out an assurance that the Lease will be renewed for another term of equal period. The Petitioners have relied upon inter alia on that assurance.

(K) The Petitioners submit and say that in addition to establishing the factories and spending large amounts as stated above, the Petitioners have carried out their CSR obligations by setting up environmental management system, extensive pre-plantation, smoking free zones, zero literacy campaign, eye camps, anganwadis, balwadis and scholarships for a number of scholarships for needy children. The Petitioners have also introduced a number of scholarship for needy children including ten children in our Lady of Fatima Institute in SSC class for Rs.10,000/- and also established scholarships of Rs.20,000/- each for the workers' children for PSL Daman Std. I to IX and Y. P. Punj scholarship for academic excellence for staff ad workers Rs.5,000/- each and also for Std. XII staff and workers Rs.10,000/- each. The Petitioners have also established home for aged known as Navjivan in Kachigam in 2003 with a capacity of 10 inmates. The Petitioners have also established vocational training center in partnership with Father Agnel Technical Institute in Kalgam in 2009, certificate

courses in trades of fitters, electricians, beauticians and fashion designing and dress making are conducted in the said center.

(L) The Petitioners say that the Deputy Collector by his letter dated 2nd July 1982 Exhibit "D" hereto informed the Mamlatdar and the Survey Mamlatdar of Daman that the land described in the Schedule thereto had been leased to the Petitioners for a period of 30 years in the first instance subject to renewal for equal period thereafter. The Petitioners therefore submit that they normally and legitimately expected that the lease period will be extended for another period of 30 years without any hesitation or obstruction by the Respondents. The Petitioners submit that it is significant that in the said letter, there is not even a whisper about any increase in the lease rent. The Petitioners were therefore entitled to legitimately expect that the Lease will be extended or renewed for a further period of thirty years at the same rent. On the basis of these legitimate expectations, the Petitioners continuously went on expending large amounts in expanding their production, setting up additional factory buildings, increasing the number of their workers and staff, providing more facilities and discharging Corporate Social Responsibility. The

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Petitioners submit that on the principle of legitimate expectations, they are liable to be charged only the same rent for the renewed period of 30 years with effect from 14th July 2012.

(M) The Petitioners further submit that they are entitled to a declaration that by reason of acceptance of rents at the old rates of Rs.15,365/-per annum for last 4 years the Lease period stand extended on the said terms of 30 years from 2012. The Petitioners submit that under the principles of Section 113 of the Transfer of Property Act, the Petitioners are entitled to the said declaration that the Lease period stand extended on the same terms as above for a period of 30 years.

(N) The Petitioners further submit that in fact the Respondents have waived their right, if any, to issue a notice to terminate the Lease by acceptance of rent on more than one occasion which rent has been paid after their notice. In the circumstances, the Petitioners submit that notice to vacate and handover possession has been waived.

30. The Petitioners submit that in view of the above facts and circumstances of the case, the Petitioners are entitled to a writ of certiorari quashing the impugned demand notices dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (being Exhibit "GG" hereto) as the same are without authority of law, contrary to law, illegal and contrary to the agreement between the parties and issued arbitrarily and un preciously inter alia on the grounds set out hereinabove.

31. The Petitioners submit that in the facts and circumstances of case, the Petitioners are entitled for a declaration that on principles of promissory estoppel, the Respondents are estopped from implementing the impinged notices of demand and the threats contained in the Respondents' impugned demand notice dated 2nd May 2016 (being Exhibit "GG" hereto).

32. The Petitioners submit that in the facts and circumstances of the case, the Petitioners are entitled on the principles of legitimate expectations to a declaration that the Respondents are bound and liable to renew the Lease in favour of the Petitioners for 30 years with effect from 14th July 2012 on the same rent of Rs.15,635/- per annum or Rs.17,552/- per annum.

33. The Petitioners are also entitled to a writ of mandamus for fixing the rent as per Rule 34(2) and Rule 25(3) of the 1971 Rules read with Clause 8 of the Memorandum of Lease dated 13th July 1982.

34. The Petitioners further submit that assuming that Rule 34A contained in the 2015 Amended Rules is applicable to the facts of this case, even so, the Petitioners are obliged to pay and the Respondents are entitled to receive annual rent at the rate of Rs.17,552/- per annum being 10% increase in the last rent paid. The Petitioners therefore submit that writ of mandamus be issued directing the Respondents to fix and accept the Lease rent at the rate of Rs.17552/-per annum.

35. The Petitioners submit that pending the hearing and final disposal of the Petition, the Respondents ought to be restrained from disconnecting the electricity supply or to take forcible possession of the land as threatened in the notice dated 2nd May 2016 (Exhibit "GG" hereto) or to disturb the Petitioners' possession of the said land in any other manner. The Petitioners submit that the highhanded steps as threatened by the Respondents will result into stoppage of the production in the factories leading to immense loss of money and also the reputation of the Petitioners among their customers as well as in the market. It will also result into loss of employment to their workforce of nearly 400

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employees and consequent starvation and misery to their families. In brief, the threatened action of the Respondents will lead to severe loss and damage not only to the Petitioners but to many others. In the circumstances, it is not only just and necessary but also in the interest of justice, equity and fair play that the Respondents are restrained from taking such steps. The Petitioners submit that balance of convenience is in favour of the Petitioners.

36. The Petitioners state that they do not have any other alternative, adequate and equally efficacious remedy and that the reliefs prayed, if granted would do complete justice.

37. The Petitioners have not filed any other Petition or proceedings pertaining to the subject matter of this Petition, save and except the Arbitration Petition No. 36 of 2016 in this Hon'ble Court mentioned hereinabove, in the Hon'ble Supreme Court of India or in any other Court.

38. The Petition is not barred by limitation and is filed without any delay.

39. The land in question is situate in Daman and this Hon'ble Court has jurisdiction to entertain and try this Petition.

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40. The Petitioners have paid fixed Court fee of Rs. /- on this Petition.

41. The Petitioners will rely upon the documents, a list whereof is annexed hereto.

42. The Petitioners, therefore, pray :

(a) that this Hon'ble Court be pleased to issue a writ of certiorari or a writ, direction or order in the nature of certiorari or any other appropriate writ, direction or order under Article 226 of the Constitution of India, quashing the impinged Notices of Demand dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) issued by Respondents.

(b) that this Hon'ble Court be pleased to declare that the Lease has been agreed to be renewed as has been recorded in the letter dated 2nd July 1982 (Exhibit "D" hereto) and the other documents annexed hereto;

(c) that this Hon'ble Court be pleased to declare that the Respondents are bound and liable to fix the lease rent for the land described in the schedule of the property annexed to the Memorandum of Lease (Exhibit "C" hereto) in accordance with the

provisions contained in Rule 34(2) and Rule 25(3) of the Goa, Daman and Diu Lands Revenue (Disposal of Government Land) Rules, 1971 read with Clause 8 of the registered Memorandum of Lease dated 13th July 1982 (Exhibit "C" hereto) duly executed by the parties;

(d) that this Hon'ble Court be pleased to declare that the Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015 which came into force from 1st October 2015 are not applicable to the Memorandum of Lease executed on 13th July 1982 (Exhibit "C" hereto) and renewed as of 14th July 2012.

(e) without prejudice to and in the alternative to prayer clause (d) above, and assuming while denying that the said Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015 applied to the Memorandum of Lease executed on 13th July 1982 (Exhibit "C" hereto), it may be declared that the rent for the land in question has to be fixed at Rs.17,552/- per annum under the provisions of Rule 34A(1) (ii) and (iii) with 10% increase after every five years with effect from 12th July 2012;

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(f) that this Hon'ble Court be pleased to declare that by reason of the Respondents having accepted the rent at the rate of Rs.15,365. per annum after requiring the Petitioners to vacate, the Lease stands extended on the same terms for a further period of 30 years from 12th July 2012;

(g) that this Hon'ble Court be pleased to declare that the on the basis of principles of promissory estoppel, the Petitioners having established their most modern manufacturing industrial units investing large sums of approximately over Rs.52,50,00,000/- and providing employment to around 400 employees and workmen thereby contributing to the growth and development of the region of Daman and having carried out their Corporate Social Responsibility by spending huge sums of money every year on the educational and other welfare activity, the Respondents are bound and liable to extend the Lease for a period of one term of 30 years with effect from 12th July 2012, and on rent to be fixed in consultation with the Petitioners at 5% of the market value of the land as computed in accordance with the Rule 25(3) of Goa, Daman and Diu Lands Revenue (Disposal of Government Land) Rules, 1971;

(h) that this Hon'ble Court be pleased to declare that on the principles of legitimate expectations of the

Petitioners, the Respondents are bound and liable to renew the Lease for 30 years with effect from 12th July 2012 by mutual agreement at the rent at 5% of the market value of the land computed in accordance with Rule 25(3) of 1971 Rules with 10% increase after every five years;

(i) that this Hon'ble Court be pleased to issue writ of mandamus or a writ, direction or order in the nature of mandamus or any other appropriate writ, direction or order under Article 226 of the Constitution of India, directing the Respondents to fix by mutual agreement the rent payable by the Petitioners at 5% of the market value of the land computed in accordance with Rule 25(3) of 1971 with 10% increase after every five years;

(j) that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the impinged Notices of Demand dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the

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electricity supply to the Petitioners' premises or any part thereof;

(k) for interim and ad interim reliefs in terms of prayer clause (j) above;

(l) for costs of the Petition be provided;

(m) for such further and other reliefs as this Hon'ble Court may deem fit and proper in the nature and circumstances of the case.

Mumbai, dated this 2nd day of March 2017.

Petition drawn by:

Bhaishankar Kanga & Girdharlal
Advocates for the Petitioners

And Settled by :

Mr. Hiralal J. Thacker
Senior Advocate

1) For EUROCOUSTICS PRODUCTS LTD.

Sd/-

ASHOK YOGENDRA PRAKASH PUNJ
DIRECTOR

Sd/-

2) ASHOK YOGENDRA PRAKASH PUNJ
PETITIONERS

For BHAISHANKAR KANGA & GIRDHARLAL

Advocates for the Petitioners

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VERIFICATION

I, Ashok Punj, Adult of Mumbai, Indian Inhabitant, the Director of Eurocoustics Products Ltd., the Petitioner No. 2 abovenamed, residing at 615 Makhwana Road, Marol, Andheri East, Mumbai 400059, do hereby solemnly affirm and state that what is stated in paragraphs Nos. 1 to 28 of the Petition IN true to my knowledge and what is stated in paragraphs 29 to 41 of the Petition is based on information and belief and I believe the same to be true and correct.

Solemnly affirmed at Mumbai,) Sd/-
dated this 2nd day of March 2017.)

Before me,

Sd/-

Notary, Public

For BHAISHANKAR KANGA & GIRDHARLAL

Advocates for the Petitioners

vat

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION No. 3312 OF 2017

Eurocoustic Products Limited ....Petitioners
Vs.
Union of India and Ors. ....Respondents

****

Mr. H. J. Thacker a/w. Mr. A.I. Talegaonkar i/b. Ghaishankar Kanga & Girdharlal for Petitioners

Mr. Shrishailya S.Deshmukh for Respondent Nos.2 to 4
****

CORAM : V.M. KANADE &
A.S. GADKARI, JJ

DATE : MARCH 20, 2017

P.C. :

1. Heard the learned counsel appearing on behalf of the Petitioners and the learned counsel appearing on behalf of Respondent Nos. 2 to 4.

2. The learned counsel appearing on behalf of respondent Nos. 2 to 4 seeks time to take instructions. Stand over to 27.3.2017. In the meantime, there shall be ad-interim relief in terms of prayer clause (j).

[A.S. GADKARI, J.] **[V.M. KANADE, J.]**

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.3312 OF 2017

M/s. Erocoustics Products Ltd. & Anr. .... Petitioners

versus

Union of India & Ors. .... Respondents

.....

- Mr.S.A. Ahmed a/w A.I. Talegawkar i/b. Bhaishankar Kanga and Girdharlal Solicitors, Advocate for Petitioners.
- Mr.S.S. Deshmukh, Advocate for Respondent.

CORAM : K. K. TATED &
SARANG V. KOTWAL, JJ.
DATE : 16th JANUARY, 2020.

P.C. :

1. Heard learned Counsel for the parties.

2. By this Writ Petition under Article 226 of the Constitution of India, the Petitioner is challenging the notices of demand dated 16/03/2015, 05/06/2015 and 02/05/2016 issued by Deputy Collector (HQ) Daman.

3. Learned Counsel for the Petitioner submits that the Respondent has enhanced the lease amount from Rs.15,364.15

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to Rs.1,08,97,299/- per annum. He submits that, the increase is on higher side. Hence they have filed the present Writ Petition.

4. On the other hand, learned Counsel Mr.S.S. Deshmukh for the Respondent vehemently opposed the present Writ Petition. He submitted that as on today, the Petitioner is occupying 1,36,570 sq.mtrs. land . He submitted that even as per ready reckoner as on today the rate decided by them is reasonable. He submitted that as on today a sum of Rs.8,71,78,392/- is due and payable by the Petitioner till July 2020. Learned Counsel for the Respondent submitted that in view of these facts, the Petitioner may be directed to deposit the entire amount or this Court may pleased to vacate the interim relief which was granted in favour of them.

5. At this stage, learned Counsel Mr.S.A. Ahmed on behalf of Petitioner after taking instructions from his clients, who are present in Court, makes a statement that they are ready and willing to deposit 50% amount by installment in the Registry of this Court. Statement is accepted.

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6. Learned Counsel for the Petitioner submits that he has received instructions to deposit 50% of the amount without prejudice to their rights and contentions. Same is accepted.

7. It is made clear that if the amount is not deposited in time, the Respondents are at liberty to take appropriate action according to law.

8. In view of this fact, following order is passed:

(a) Petitioner is directed to deposit a sum of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) in the Registry of this Court on or before 13/02/2020.

(b) Second installment of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) to be deposited in the Registry of this Court on or before 13/03/2020.

(c) If the amount is deposited, the Registry is directed to invest the said amount in fixed

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deposit of a nationalized bank initially for one year and continue till further orders.

(d) Liberty is granted to the Respondent, if they so desire, to make an application for withdrawal of the amount and that application will be decided on its merits.

(e) If the amount is deposited within time, interim relief granted earlier by this Court to continue till the next date.

(f) Matter to appear on board for hearing on 26/03/2020.

(SARANG V. KOTWAL, J.) (K.K.TATED, J.)

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. (St) 28707 OF 2022

Eurocoustic Products Ltd. ....Petitioners

V/s.

Pollution Control Committee, Daman & Ors. ....Respondents

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5.	**Exhibit – C** Copy of the Notification No. PCC/DMN/13-(Part IV)/ 98-99/2014-15/1199 dated 09.10.2015 issued by Respondent No. 2	52 - 79

36. The Petitioners crave leave of this Hon'ble Court to refer and rely upon additional documents as and when required.

37. The Petitioners submit that the present Petition is being verified by and supported by the affidavit of the Petitioner himself, who is fully aware of the facts and circumstances of the case.

38. The Petitioners submit that it is paying the appropriate court fees of 250/- upon this Petition.

39. As the subject matter of the present Petition is located in Daman, this Hon'ble Court has the territorial jurisdiction to hear the present Petition.

40. The present Writ Petition has been filed immediately after receipt of the Impugned Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 and the Direction dated 07.10.2022 and that there is no delay in the filing of Petition and the Petition is not barred by limitation.

41. In light of the facts and circumstances set out above, the Petitioners humbly pray that:

A. This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or

any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022;

B. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to grant consent of renewal in respect of Application No. 861127 and consent to establish in respect of Application No. 709801 ;

C. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No. 709801 and 1209947;

D. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article 226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No. 1 &

2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017.

E. Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No. 1 & 2 and no action shall be taken by Respondent No. 1 & 2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017;

F. Pending the hearing and final disposal of the Petition the Respondent No. 1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof.

G. For interim and ad-interim relief in terms of (D),(E) & (F) above;

H. For costs of this Petition;

I. Any other order that this Hon'ble Court may deem fit in the facts and circumstances of this case.

Dated this 21st day of November, 2022

For The Law Point
Advocates for the Petitioner

Petitioner

VERIFICATION

I, Keshav Punj, aged 38 years, Petitioner hereinabove having my office address at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman, Union Territory – 396210 solemnly declare that what is stated in paragraphs 1 to 32 is true to my own knowledge, and that what is stated in the remaining paragraphs 33 to 41 is stated on information and belief, and I believe the same to be true.

Solemnly declared at Mumbai)
Dated this 21st day of November 2022)

Before Me

BEFORE ME

For The Law Point
Advocates for the Petitioner

BIDHU PANICKER
B.Com., LL.B.
ADVOCATE HIGH COURT
NOTARY (Govt. of India)
Res: 303; Sandeep Apt., Plot No. A/197,
Sector-20, Near Balaji Temple,
Nerul (W), Navi Mumbai, Maharashtra.

Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023

21 NOV 2022

Notary Reg. Sr. No. 8543/2022
In Book No. VI

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPEALLATE JURISDICTION

INTERIM APPLICATION NO (St) 7452 OF 2023

IN

WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Limited ... Applicant

In the matter of:

Eurocoustic Products Limited & Ors ... Petitioners

Versus

Pollution Control Board &Anr ... Respondent

INDEX

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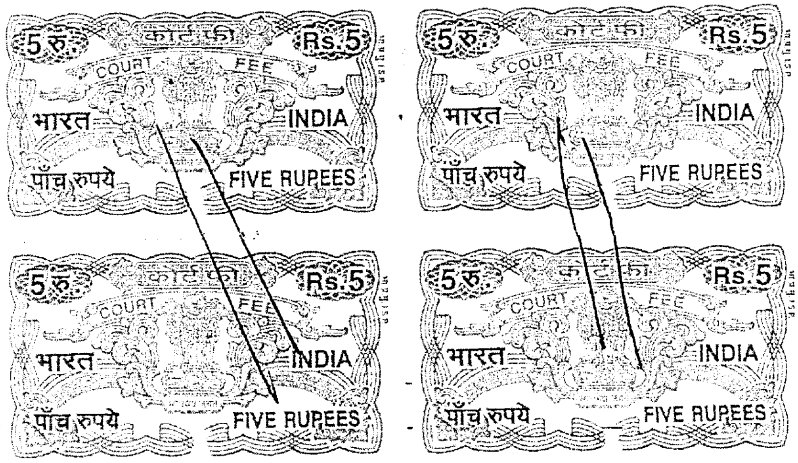
Mohite

Advocate for Applicant
For M/s The Law Point



A

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION NO. _____ OF 2023

IN

WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Limited ... Applicant

In the matter of:

Eurocoustic Products Limited & Ors ... Petitioners

Versus

Pollution Control Board & Anr ... Respondent

Of 07452/23

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION NO. _____ OF 2023

IN

WRIT PETITION NO. 14629 OF 2017

[redacted]

Eurocoustic Products Limited)
A Company incorporated under the provisions of the)
Companies Act, 1956 and having its registered office at)
Survey No. 355, Kachigam Char Rasta,)
Vapi Kachigam Road, Daman (UT) 396210) ... Applicant

In the matter of:

1. **Eurocoustic Products Limited**)
A Company incorporated under the provisions)
Of the Companies Act, 1956 and having its)
registered office at Survey No. 355,)
Kachigam Char Rasta, Vapi Kachigam Road,)
Daman (UT) 396210) ... Petitioner

Versus

1. **Pollution Control Board,**)
Dadar and Nagar Haveli & Daman and Dui)
Through Office of Member Secretary)
At First Floor, Udyog Bhavan, Bhenslore,)
Nani Daman, Daman (Union Territory) 396210)

However, certain important facts must be noted in order to appreciate the circumstances in which the present application is being filed.

3. The Petitioner had applied for the aforementioned consents for carrying on its business under the Water (Prevention & Control of Pollution) Act, 1974 ("***Water Act***") and Air (Prevention & Control of Pollution) Act, 1981 ("***Air Act***"). The details are more particularly mentioned below:

Division	Application	Consent
Rebar Coating	709801	Establish
Modular Furniture	861127	Renewal / Operate
Fabricated Steel Structure	869553	Operate

4. However, the Applications were rejected by the Respondent No. 1 on the ground that the land lease had expired vide Order dated 04.06.2022, Order dated 13.07.2022 and Order dated 04.08.2022 ("***Impugned Order***"). The Respondent No. 1 did not provide any other reason for rejecting the Applications made by the Applicant / Orig. Petitioner. It may be noted that this was not a ground to deny consents to establish / renew / operate under the Water Act or the Air Act. Further, the Applicant / Orig. Petitioner was aggrieved that the Impugned Orders were passed without giving it any opportunity of being heard and despite the fact that the Applications were deemed to have been approved under the provisions of the respective legislations.

5. It is submitted that the land lease is a subject matter of another Writ Petition No. 3312 of 2017 and an ad-interim in respect of maintaining status quo has been granted by this Hon'ble Court *vide* Order dated 31.01.2023 and thereafter extended by Order dated 09.03.2023 in Interim Application (st) No. 1272 of 2023 in Writ Petition No. 3312 of 2017. This is an admitted position and has not been denied.

with law. Hereto annexed and marked as "**Exhibit A**" is copy of the Order dated 03.02.2023 passed by this Hon'ble Court in Writ Petition No. 14629 of 2022

9. In compliance with the aforementioned Order dated 31.01.2023, the authorized representatives of the Petitioner Mr. Ronak, Company Secretary and Mr. Pritam Aukta – Sr.G.M.(HR & Admin) visited the office of the Respondent No. 1 situated at Daman on 08.02.2023 at 11:00 am. The Authorized Representatives appeared before Shri Gaurav Singh Rajawat, Chairman, Pollution Control Committee. He intimated / communicated with the Authorized Representative of the Petitioners that he will direct the Member Secretary to review and record (a) Application No. 709801 for Consent to Establish; (b) Application No. 1209947 for Consent to Operate and (c) Application No. 861127 for Consent to Renewal / Operate within the time stipulated in the Order dated 31.01.2023. However, during this meeting the concerned officer responsible for processing the Applications taken out by the Applicant / Orig. Petitioner was not present; nor did the Respondent No. 1 convey what objection, if any, it had to the Applications being granted. In fact, no substantial hearing was given to the Applicant / Orig. Petitioner at all and the concerned officer was simply directed to proceed in accordance with law.

10. It is submitted that aforesaid direction of Shri Gaurav Singh Rajawat, Chairman, Pollution Control Committee was written down and signed by the Parties therein. However, a copy of the said direction was not made available to the Petitioner.

11. On 15.02.2023, the Petitioner made an application for issuance of a copy of the aforementioned direction given by Shri Gaurav Singh Rajawat, Chairman, Pollution Control Committee. However, the Respondent No. 1 till date has not provided the copy of the directions

14. As stated in the present Petition, the actions of the Respondents are mala fide in nature. It is the intention of the Respondents to adopt coercive and punitive measures against the Applicant / Orig. Petitioner to force it to abandon Writ Petition No. 3312 of 2017 and give up its claim over its leasehold property. The deliberate and wilful disobedience of the order of this Hon'ble Court to decide the Applicants afresh is just one more coercive step against the Applicant / Orig. Petitioner.

15. It is submitted that since the consent to operate and consent to establish is not granted to the Applicant, it is constrained to shut down various critical industrial units and to outsource significant parts of its business to third parties. As a result of which the Applicant has been incurring a loss of revenue of approx. Rs.31,00,000/- (Rupees Thirty One Lakhs only) since the time the Applications were rejected. The business of the Applicant / Orig. Petitioner has been impacted severely due to the unlawful and illegal actions of the Respondents. By not acting in accordance with the provisions of the Water Act and the Air Act, the Respondent No. 1 has caused grave prejudice and irreparable harm and loss to the Applicant / Orig. Petitioner. In the event the Applicant is constrained to shut down its business, several large scale projects would get affected and the livelihood of 632 employees would be impacted.

16. As the Respondent No. 1 had indicated before this Hon'ble Court that it would be processing the Applications taken out by the Applicant / Orig. Petitioner within a period of four weeks in accordance with law, the Applicant / Orig. Petitioner did not seek any relief protecting its business activities in the interregnum. However, since it is now clear that the Respondent No. 1 has no intention of acting as per law or abiding by the orders of this Hon'ble Court, the Applicant / Orig.

20. The Applicant undertakes to pay such sum by way of damages or costs as this Hon'ble Court may award as compensation in the event of a party affected sustaining prejudice by any order that might be made on such Interim Application.

21. Therefore, in view of the above, the Applicants most humbly prays that:

(a) This Hon'ble Court be pleased to issue a writ of mandamus directing the Respondent No.1 to allow / grant (a) Application No. 709801 for Consent to Establish; (b) Application No. 869553 for Consent to Operate and (c) Application No. 861127 for Consent to Renewal / Operate;

(b) That pending the hearing and final disposal of the present application, the Applicant / Orig. Petitioner be permitted to operate its industrial units subject to compliance will all other applicable rules and norms;

(c) This Hon'ble Court is pleased to grant such other and further reliefs as this Hon'ble Court may deem fit and proper in the nature and circumstances of the case.

Dated this Thirteenth day of March, 2023)
Mumbai)

Applicant
For Eurocoustics Products Limited

Pdp

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 14629 OF 2022

M/s. Eurocoustics Products Ltd. .. Petitioner

Vs.

Pollution Control Board & Anr. .. Respondents

Mr. Amir Arsiwala a/w Ms. Gayatri Mohite, Ms. Nupur Shah i/by The Law Point for petitioner.

Mr. Hiten Venegavkar a/w Mr. Aayush Kedia for respondents.

CORAM: S. V. GANGAPURWALA, ACTING CJ. & SANDEEP V. MARNE, J.

DATE: FEBRUARY 3, 2023

P.C.:

1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and/or consent to operate was never granted by the PCC.

2. The learned counsel for the petitioner submits that the interim order is passed by this Court in Writ Petition No. 3312 of 2017, thereby interim relief is granted protecting the possession of the petitioner and the said interim relief is now continued. This fact of continuation of interim relief granting protection to the petitioner is not disputed as on today by the learned counsel for the respondents.

3. It is submitted that the affidavit is also filed stating that consent to establish and/or consent to operate exists.

EUROCOUSTIC
PRODUCTS
LIMITED

HAND DELIVERY

15.02.2023

TO,
The Member Secretary,
Pollution Control Committee,
First Floor Udyog Bhawan,
Nani Daman,
Daman (UT) – 396210

Subject : Application for issuance of Hearing Acknowledgement Receipt Held on 08.02.2023

Dear Madam,

This is to inform you that we had appeared before your good office on 08.02.2023 at 11:30 a.m. under the direction of Honourable High Court, Bombay wide their order dated 03.02.2023.

Therefore you are kindly requested to issue us the acknowledge receipt of hearing conducted by your office on 08.02.2023.

We shall be very thankful to you this act of kindness.

Thanking you.

Yours faithfully,
For Eurocoustic Products Limited

AUTHORISED SIGNATORY

TRUE COPY
GTM
For THE LAW POINT

प्राप्त किया/RECEIVED
प्रदूषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव एवं दादरा एवं नगर हवेली
Daman & Diu and Dadra & Nagar Haveli

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

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EUROCOUSTIC
PRODUCTS
LIMITED

HAND DELIVERY

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Nani Daman,
Daman (UT) 396210

21 February 2023

Dear Sir,

SUB: Application for issuance of Direction dtd. 08.02.2023

We, Eurocoustic Products Ltd, put it on record that as directed by the High Court, Bombay by its Order dated. 03.02.2023, our Authorised representative Mr. Ronak and Mr. Pritam Aukta had visited your good office on 8th Feb 2023 at 11.00 a.m. and appeared before Mr. Gaurav Singh Rajawat, Chairman, Pollution Control Committee (PCC) who stated that he will give a direction to Member Secretary (who was not available in the office on the date) to review and record the consent applications on merit basis as per the direction of Hon'ble High Court, Mumbai within 3 weeks from 8th February 2023.

The aforestated written direction given by Mr. Gaurav Singh Rajawat, Chairman, PCC to the Member Secretary was countersigned by our representative Mr. Ronak and Mr. Pritam Aukta but copy of the said Order / direction was not given to our representatives.

Application for issuance of the copy of Order / Direction given by Mr. Gaurav Singh Rajawat, Chairman, PCC was also made by us and acknowledged by your good office on 15th February 2023. We once again request you to please issue the copy of aforestated Order/ Direction countersigned by us on 8th February 2023.

Thanking You
Yours faithfully,
For Eurocoustic Products Ltd

TRUE COPY
GM.
For M/S THE LAW POINT

Authorised Signatory

Despatch Clerk
Finance Department, Secretariat
Daman - 396 220
21/02/23

CC: Mr. Gaurav Singh Rajawat, Chairman, PCC

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
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www.eplmodular.com

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15

EUROCOUSTIC
PRODUCTS
LIMITED

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF THE EUROCOUSTIC PRODUCTS LIMITED AT THE BOARD MEETING HELD AT MUMBAI ON 10TH MARCH 2023.

"RESOLVED THAT an approval be and is hereby accorded for initiating a suitable legal action such as filing a Writ Petition / Interim Application / Suit against Pollution Control Committee, Daman in connection with violation of the fundamental rights of the Company under Article 14 and Article 19(1)(g) of the Constitution of India.

"RESOLVED FURTHER THAT Mr. Keshav Punj, Director of the company be and is hereby Authorised to represent the company in all respect in connection with aforesaid action including filing of a petition, to make on behalf of the company any statement, submit any document, withdraw any document, sign, verify or file any undertaking, affidavit or an appeal, execute any petition, application, to engage any lawyer/advocate/counsel and to give evidence and to do all other acts, deeds and things which are considered necessary in connection with the said case."

//Certified To Be True//
FOR EUROCOUSTIC PRODUCTS LIMITED

EUROCOUSTIC PRODUCTS LTD.

MR.RONAK KALATHIYA
COMPANY SECRETARY

True Copy
Gen.

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777

Registered Office & Works
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Website:
www.epigroup.co.in
www.epimodular.com

IN THE HIGH COURT OF
JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION NO. __ OF 2023

IN

WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Limited
... Applicant

In the matter of:

Eurocoustic Products Limited & Ors
... Petitioners
Versus
Pollution Control Board & Ors
... Respondent

INTERIM APPLICATION

Dated this 13th March 2023

M/s THE LAW POINT
Advocates for Applicant
801-804, Tulsiani Chambers
Free Press Journal Marg
Nariman Point
Mumbai 400 021
Tel No. 22844332 / 22834752
Email:registrar@thelawpoint.com
O.S. Registration No.9591
Advocate's Code: I-3409

Rane SR.73

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION NO. 2647 OF 2023

IN

WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Ltd. .....Applicant
Petitioner

V/s.

Pollution Control Board and anr. .....Respondents

Mr. Amir Arsiwala a/w. Mr. Om Prakash Jha and Ms. Nupur Shah i/by. The Law Point, Advocate for the petitioner.

Mr. Bharat Mirchandani h/f. Mr. Hiten S. Venegaonkar, Advocate for respondents no.1 and 2.

CORAM : S.V. GANGAPURWALA, ACTING C.J. &

SANDEEP V. MARNE, J.

DATED : 2ND MAY, 2023.

P.C. :

1. Learned Advocate for respondents no.1 and 2, on instructions, submits that tomorrow the inspection of the site would take place and thereafter within one week, the application of the petitioner would be decided.

2. The statement made by the learned Counsel for the respondent, on instructions, is accepted.

3. Interim Application stands disposed of.

(SANDEEP V. MARNE, J.) (ACTING CHIEF JUSTICE)

::: Uploaded on - 04/05/2023 ::: Downloaded on - 05/05/2023 12:19:37 :::

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

CATEGORY – ORANGE

Consolidated Consent and Authorization - Renewal
{Under the provision/ Rules of below mentioned Environmental Acts}

Consent & Authorization No. PCC/DDD/O-1091/KG/AA/93-94//1328359
Date : 17/07/2023

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s.EUROCOUSTIC PRODUCTS LTD
EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN.

1. The Consent to **Renewal** is granted for a period upto 31/03/2026 .

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	Acoustic Panels	12000 MT/Year

3. Installation Specific Conditions:

3.1The unit shall not generate any waste water / trade effluent / fugitive emissions during the

process.

3.2 The unit shall provide proper adequate facility for storage of generated hazardous waste.

3.3 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.4 The unit shall not manufacture any product/process which falls under RED/BANNED category of notification dated 18/12/2021.

3.5 The unit should not produce any materials other than the consent given and should not produce more than the quantity or expanded capacity without obtaining consent.

3.6 The unit shall not carry out any kind of pretreatment process such as pickling/degreasing/phophating or anodizing process.

3.7 The unit shall maintain records of raw water consumption, hazardous & other waste generation on daily basis and its disposal and same submit to PCC office.

3.8 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/process/production capacity/any other installation etc.

3.9 Hazardous waste generated shall be dispose off to registered recycler/re-refiner or to CHWTSDF only.

3.10 If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any change etc. to be done.

3.11 The unit shall submit Audit Report duly certified in prescribed format.

3.12 The unit shall obtain No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for extraction of ground water.

4. Conditions under the Water Act:

4.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Killo litter/day)
1	Domestic	4.5

Sr. No.	Generation	Waste Water Generation Quantity
1	Domestic	3.0

4.2 Trade Effluent: If any the quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100 mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30 mg/L.
(4)	C.O.D.	Not to exceed	250 mg/L.
(5)	Oil & Grease	Not to exceed	10 mg/L.

4.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated effluent outside factory premises. The treated effluent shall be reused/recycled within the factory premises.

4.4 The unit shall operate the Effluent treatment plant efficiently to treat the generated tread effluent from manufacturing process to meet the PCC Standard.

4.5 The unit shall submit monthly readings of energy meter and flow meter (both inlet & outlet) of the ETP

to the PCC DD & DNH.

4.6 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards:

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

5. Conditions under Air Act:

5.1 The following shall be used as standards for emission causing installations:

Sr. No.	Stack Attached to	Capacity	Fuel to be used	Quantity	Stack height in Meter

5.2 The flue gas emission through stack/vent attached to Boiler/Furnace/Heater/D.G Set/reactors/process/vessels etc, shall conform to the following standards:

Parameter	Permissible Limit
Particulate Matter	150 mg/NM3
SO2	40 mg/NM3
NOx	25mg/N M3

5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	**Permissible Limit**
Particulate Matter (size less than 10um) or PM10 ug/m3	100 (24 hours average)
Particulate Matter (size less than2.5um) or PM2.5 ug/m3	60 (24 hours average)
Oxides of Nitrogen (NO2) ug/m3	80 (24 hours average)
Oxides of Sulphur (SO2) ug/m3	80 (24 hours average)

5.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney/stacks attached to various source of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

5.5 There shall be no emission other than the permitted installation and the quarterly stack monitoring report from recognized laboratory shall be submitted along with the renewal application.

5.6 The above consented DG Set is permitted for standby arrangement only and not as a captive power generation unit.

5.7 Adequate mufflers shall be provided to the installations, so that the ambient noise level shall not exceed the limits prescribed below:

Day time	6 a.m. to 9 p.m.	75 dB(A) Leq.
Night time	9 p.m. to 6 a.m.	70 dB(A) Leq.

6. Authorization for Handling Hazardous and Other Wastes

M/s. EUROCOUSTIC PRODUCTS LTD is hereby granted an authorization to operate a facility for handling following hazardous wastes for generation, collection, storage and transport/ recycling/ preprocessing of the hazardous or other wastes or both on the premises situated at EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN..

S.No.	Category of Hazardous Waste as per the schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co – processing, etc.	Quantity
1	33.2 Contaminated cotton rags or other cleaning materials, Schedule I	Common Incineration - TSDF	50 Kg/Annum

Conditions of Authorization

6.1 The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and H&OW (M&TBM) Rules, 2016 and amendments made there under. In case of failure to comply with any of the rules, the authorization and consent order issued under the Water Act, 1974 and the Air Act, 1981 shall be revoked without any notice.

6.2 The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

6.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6.4 The applicant shall manage Hazardous and other wastes in an environmentally sound manner so as not to cause damage to any surrounding environment.

6.5 Packaging, labeling, and transport of hazardous wastes shall be in accordance with the provisions of the rules made under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.

6.6 The Hazardous waste containers shall be provided with a general label as given in Form 8 of H&OW (M&TBM) Rules, 2016 and other amendments thereof.

6.7 The applicant shall provide the transporter (of hazardous wastes) with seven copies of the manifest (FORM 10) as per the colour codes. The transporter shall give a copy of the manifest signed and dated to the applicant and retail the remaining copies to be used as prescribed in sub-rule (2), (3), (4), (5) and (6) of Rule 19.

6.8 Import and Export of hazardous wastes for dumping and disposal is not permitted for the UT's of Daman & Diu and Dadra Nagar Haveli.

6.9 This authorization is not valid for importing Hazardous Wastes.

6.10 The applicant is not permitted to export Hazardous Wastes without the prior permission of Government of India.

6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

6.12 It is the duty of the authorized person to take prior permission of the Pollution Control Committee DD & DNH to close down the facility.

6.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

6.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

6.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

6.16 The importer/exporter shall bear the cost of import or export and mitigation of damages if any.

6.17 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time are liable to this authorization.

6.18 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6.19 The applicant is permitted to sell the hazardous wastes or material only to those who obtained authorization from the State Pollution Control Boards or Pollution Control Committees in the respective states to use the said material as raw material. The documents in this regard shall be submitted to the Pollution Control Committee before selling the material.

6.20 The applicant shall maintain records of collection, reception, treatment, transport, storage, and disposal of Hazardous Wastes in FORM 3 of H&OW (M&TBM) Rules, 2016 amendments thereof.

6.21 The applicant shall inform the Pollution Control Committees in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in FORM 11 of H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.22 The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, mis-representation or fraud; or (iii) if it does not conform to the shipping details provided in the document.

6.23 The applicant shall be liable (i) for damage caused to the environment resulting due to improper handling and disposal of hazardous and other wastes, (ii) to reinstate or restore damaged caused to the environment resulting due to the environment & (iii) to pay a fine as levied by Pollution Control Committee DD & DNH for any violation of the provisions under H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.24 The applicant shall become the member of the CHWTSDF within thirty days from the date of the issue and submit the copy of the same to the PCC, DD & DNH, if fail to comply the same the authorization shall be revoked.

6.26 The industry shall dispose their waste to CHWTSDF facility only.

7. GENERAL CONDITIONS: -

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

7.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed or any unauthorized change in personnel, equipment or working conditions, as mentioned in the application then, the CC & A will be withdrawn prohibiting the industry to manufacture either existing or new products.

7.3 The applicant shall submit separate application for obtaining Renewal of CC & A under the Water Act, 1974, the Air Act, 1981 and H&OW (M&TBM) Rules, 2016 before 30 days of expiry of validity period of this CC & A.

7.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

7.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

7.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

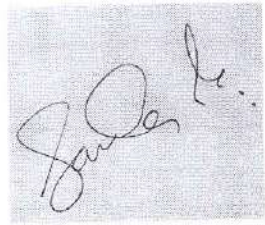
7.8 In case of failure to comply with any of the consent & authorization conditions, the CC & A order issue to you stands automatically revoked without any notice on this behalf.

7.9 The authorization or its renewal shall be produced during inspection at the request of an officer authorized by the Pollution Control Committee DD & DNH.

7.10 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/ process/ production capacity/ H&OW generation/ any other installation etc.

7.11 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC, DNH_DD.

7.12 The unit shall submit yearly Environment Audit Report duly certified to the PCC, DNH_DD.



17/07/2023

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

v.

Member, Pollution Control Committee, Daman ...Respondent.

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Despatch Clerk,
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FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

v.

Member, Pollution Control Committee, Daman ...Respondent

The Appeal of M/s Eurocoustic Products Ltd. having registered office at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman (UT) – 396210 through its authorized signatory Mr. Pritam Aukta against the order dated 26.09.2023 passed by the Member Secretary, Pollution Control Committee, DD & DNH under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 showeth as follows:-

(1) The Applicant /Appellant herein has preferred Application No.1618195 dated 01.08.2023 under section 21of the Air (Prevention & Control of Pollution) Act, 1981(14 of 1981) and under section 25of the Water (Prevention and Control of Pollution) Act, 1974 in the **Orange Category for Grant of Consent to Establish for Fabricated Steel Structure Unit.**

However, vide order dated 26.09.2023, the same has been returned by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any reasons and merely stating that "*Return description: Apply under Orange Category*". This despite the fact that the said application without prejudice to the Application No.1637164 and without prejudice to the contention of the Appellant that the same falls under White Category, had nonetheless already been preferred under Orange Category. The Impugned Order has been passed in respect of M/s Eurocoustic Products Ltd. (company), details whereof are noted below:

(a) Name of the plant/ company/ corporation/ municipality/ notified area committee:- Eurocoustic Products Ltd.
(b) Place:- Kachigam
(c) Card No.:- Survey no. 355
(d) Name of the street; and :- Vapi kachigam Road
(e) District :- Daman (UT)- 396210.

A copy of the order in question is attached hereto.

(2) The facts of the case are as under:

2.1 The Appellant Company and its sub-lessee, M/s PSL Holdings Ltd. have been operating various units/ plants for manufacturing modular furniture, steel fabrication, coating of steel pipes etc.under valid consents under Air and Water Act, in the said factory premises. Hereto annexed and marked as **Exhibit – A (Colly)** are copies of the consents for renewal issued to the Appellant's sub-lessee for steel fabrication, coating of steel pipes etc. at the said factory premises.

2.2 The sub-lessee, M/s PSL Holding Ltd. went into Insolvency/Liquidation, hence, the Appellant Company preferred Applications for Grant of Consent to establish the units pertaining to steel fabrication, coating of steel pipes etc. so that it could operate the

said units which are already located on the factory premises. However, the said ApplicationNo.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel were rejected vide Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 respectively. Hereto annexed and marked as **Exhibit – B (Colly)** are copies of Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 passed by PCC, DD & DNH in respect of Application No.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel respectively.

2.3 The sole reason given in the Orders dated 04.06.2022, and 13.07.2022 for Refusal of Grant of Consent to Establish the Fabricated Steel Structure Unit and the Rebar Coating Unit by Member Secretary, PCC on the ground of "Land Lease Expired". Even the Consent for renewal of Acoustic Panels was refused vide Order dated 04.08.2022 on the erroneous ground that no consent to establish or operate was given with respect to the Acoustic Panels Unit.

2.4 The issue of Land-lease payable is presently sub-judice before the Hon'ble Bombay High Court in Writ Petition bearing No. 3312/2017. The Hon'ble Bombay High Court vide Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017has categorically directed that *"there shall be ad-interim relief in terms of prayer clause (j)"* and the said ad-interim stay is continuing till date. At prayer Clause (j) of the Writ Petition, the

following relief had been sought – "*that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the Impunged Notices of Demand dated 16 March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2 May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigamor from disconnecting the electricity supply to the Petitioners' premises or any part thereof*". Hence, the refusal of the Applications by PCC, DD & DNH for grant of Consent for Fabricated Steel Structure Unit and the Rebar Coating Unit solely on the issue of Land Lease, was erroneous and in teeth of the orders passed by the Hon'ble Bombay High Court. Hereto annexed and marked as **Exhibit – C (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 3312/2017 and the Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017 by the Hon'ble Bombay High Court.

2.5In view of the foregoing, the Appellant was constrained to file Writ Petition No.14629 of 2022 before the Hon'ble Bombay High Court, inter-alia, seeking the following reliefs:

A. *"This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022,*

B. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus of any other appropriate writ, order or direction under Article 226 of the*

Constitution of India, directing Respondent No.1 to grant consent of renewal in respect of Application No.861127and consent to establish in respect of Application No.709801,

C. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No.1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No.709801 and 1209947,*

D. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No.1 & 2 which would in any manner impact the functioning of the Petitioner's industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017,*

E. *Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No.1 & 2 and no action shall be taken by Respondent No.1 &2 which would in any manner impact the functioning of the Petitioner's Industrial Unit on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017;*

F. *Pending the hearing and final disposal of the Petition the Respondent No.1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof;*

G. *For interim and ad-interim relief in terms of (D),(E) & (F) above;*

H. *For costs of this Petition;"*

The Hon'ble Bombay High Court vide Order dated 03.02.2023, was pleased to inter-alia direct as follows:-

"1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and /or consent to operate was never granted by the PCC.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No. 1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11:00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs."

Hereto annexed and marked as **Exhibit – D (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 14629/2022 and the Orders dated 03.02.2023 passed in the aforementioned Writ Petition No. 14629/2022 by the Hon'ble Bombay High Court.

2.6 In this regard, since decisions by PCC, Daman remained pending till date, EPL also filed an Application before the Hon'ble Bombay High Court, wherein vide order dated 02.05.2023, it was assured by PCC, Daman that the Applications for grant/ renewal of consents by EPL shall be considered within a week. Hereto annexed and marked as **Exhibit – E (Colly)** are copies of the extract of the prayers in Writ Petition No. 28707/2022 and copy of the application and the orders passed in WP 28707/2022 by the Hon'ble Bombay High Court.

2.7 An inspection has also been carried out by PCC, Daman officials on 05.05.2023 wherein it was communicated and physically shown that no fabrication of steel works or rebar coating works are currently being carried out in the plants at the site. The Pollution Control Dept officials

visited the EPL- Acoustic Panel Division, for which consent to establish/ operate are already in place and inspected the plant and found that all the norms are maintained. However, no inspection report of 05.05.2023 has been received by the Appellant till date.

2.8 No fabrication of structural steel work is presently being carried out and only assembly works are being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection on 19.05.2023 has been received by the Appellant/ EPL till date. Hereto annexed and marked as **Exhibit – F** are the details of the visits made by pollution control officials in May, 2023 to the factory as extracted from the visitors entry book.

2.9 On 17.07.2023, PCC, Daman was pleased to grant Consent to Renewal upto 31.03.2026 to the Appellant/ EPL for manufacturing Acoustic Panel under Orange category. Hereto annexed and marked as **Exhibit – G** is the Consent to Renewal dated 17.07.2023 for manufacturing Acoustic Panel under Orange category granted to Appellant/ EPL.

2.10 However, subsequent to quashing of the Refusal Order dated 04.06.2022 for the Fabrication of Structural Steel Application No. 869553 by the Hon'ble Bombay High Court vide Order dated 03.02.2023, the said Application was not processed again. The

Appellant/EPL reapplied for Grant of Consent to Establish Fabrication of Structural Steel Unit under White Category vide Application No. 1331829 on 04.10.2022, which was refused belatedly on 08.12.2022 merely stating that "*Change from white to orange category*" without assigning any reasons for the same. Without prejudice to its rights and contentions that the said activity squarely falls under White Category, the Appellant in order to speed up the approval process submitted an Application No. 1331829 on 11.04.2023 under Orange Category. However, the same was rejected on 13.07.2023. The Appellant after making clarifications with respect to the remarks made on 13.07.2023, also filed a fresh Application No. 1618195 dated 01.08.2023 under Orange Category which has also been refused on 26.09.2023 by merely stating that "*Return description: Apply under Orange Category*". It is clarified that the present Appeal and the Applications filed under Orange Category are without prejudice to its rights and contentions that the said activity squarely falls under White Category. Hereto annexed and marked as **Exhibit – H** is the Application No. 1331829 dated 04.10.2022, preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent under White Category and rejection order dated 08.12.2022. Hereto annexed and marked as **Exhibit – I** is the Application No. 1331829 on 11.04.2023 under Orange Category, preferred by the Appellant/EPL before PCC, Daman and rejection order dated 13.07.2023.Hereto annexed and marked as **Exhibit – J** is the Application No. 1637164 dtd. 21.08.2023 under White Category, preferred by the Appellant/EPL before PCC, Daman and rejection order dated 26.09.2023.

2.11 It is submitted that, the Application No. 1331829 dated 11.04.2023 under Orange Category was belatedly refused after more than three months on 13.07.2023, with the following remarks:

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i. *"The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.*

ii. *As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.*

iii. *During inspection Metal/Plastic/Wood scrap/finished steel structural items were found lying at various locations. It is certain that the unit was carrying out activities related to manufacturing of Metal Frameworks/ other metal work without obtaining CTE/CCA.*

iv. *Activities related to Fabricated Streel Structures were observed to be carried out without obtaining valid Consent under Water Act and Air Act from Pollution Control Committee, DNH & DD as observed during all previous visits by PCC officials conducted since the last two years which is a gross violation of the condition No. (c) of the Affidavit dated 09/09/2022 submitted by the unit."*

Hereto annexed and marked as **Exhibit – K** is the Rejection Order dated 13.07.2023 passed in respect of Application No. 1331829 dated 11.04.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish under Orange Category.

2.12 It may be noted that no reference to any Inspection pursuant to which such observations have been arrived at has been specified in the Rejection Order dtd. 13.07.2023. No Fabrication of Steel Structural Works is presently being carried out as already observed vide inspection report dated 14.12.2022 and 05.05.2023 and rather only assembly work is being carried out. After considering all the reasons mentioned (as above) for rejection, the Appellant company has sought to clarify that:

1. *No Bio-medical Waste as defined under Clause 3 (f) of the Bio-medical Waste Management Rules 2016 is generated or would be generated on the Site with respect to carrying out of Structural Steel Works. There is no reasoning as to how a co-relation is being drawn between number of employees and Bio-medical Waste Generation. Otherwise, the Company already has a Biomedical Waste management membership. The Appellant/ EPL has a membership with and outsources management of waste to a competent and approved company M/s Green Gene Enviro Protection & Infrastructure Pvt. Ltd. (M/s GEPIL)*
2. *The remark that 300 number of employees are engaged in the entire factory has no co-relation for the purposes of grant of consent to the Structural Steel Works unit. No such inspection has been carried out to establish that the amount of sewage being generated such that an STP is required to be maintained. Rather the Applications filed by the Appellant clearly show that no Hazardous waste or sewage or effluent is generated on account of Structural Steel Works. Nonetheless, in compliance with the direction dated 13.07.2023, the Appellant/ EPL has proposed a Sewage treatment plant for treatment of Generated Waste, if any, vide its Fresh Application for Rebar Coating bearing No. 1618295 under Orange Category filed on 01.08.2023.*
3. *No Fabrication of Structural Steel Works is presently being carried out as already observed vide inspection report dated 14.12.2022 and 05.05.2023. The Fabrication job was out sourced and the Fabricated Steel Structure came back to Eurocoustic*

Products Ltd. for final assembly and testing before the dispatch to the customer. Some scrap found is that received back from the out sourced party and also some material returned back from the Erection site after the Erection is completed at site. There is no violation by EPL of the undertakings in its Affidavit.

Pictures of the concerned Unit as of date and membership with Integrated Common Hazardous Waste Management Facility M/s Green Gene Enviro Protection & Infrastructure Pvt. Ltd. and for disposal of biochemical waste if any with EN-CLER are hereto annexed and marked as **Exhibit –L.**

2.13 After clarifying and verifying regarding the remarks of PCC as above, the company applied on 01.08.2023 vide Application no. 1618195 under Orange category seeking Grant of Consent to Establish Fabrication of Steel Structural Unit. Hereto annexed and marked as **Exhibit – M** is the Application No. 1618195 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish Fabrication of Steel Structural Unit under Orange Category.

2.14 However, without assigning any reasons whatsoever, the said Application No. 1618195,has been rejected on 26.09.2023 erroneously stating that "**Apply under Orange Category"** despite the fact that the said Application had already been preferred under Orange Category. Hereto annexed and marked as **Exhibit – N** is the Order dated 26.09.2023 passed in respect of Application No. 1618195 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish Fabrication of Steel Structural Unit under Orange Category.

2.15 Vide Letter dated 06.10.2023, the Appellant also wrote to the Member Secretary, PCC, Daman clarifying the remarks notified on 13.07.2023

with respect to Application No. 1331829 and further pointing out the error in the return/ rejection of the said Application No. 1618195, by the Member, PCC, Daman on the ground that "**Apply under Orange Category**" despite the fact that the said Application had already been preferred under Orange Category. However, no action on the said Letter has been taken till date. Hereto annexed and marked as **Exhibit – O** is the Letter dated 06.10.2023 issued by the Appellant to Member, PCC, Daman in respect of Application No. 1618195 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish Fabrication of Structural Steel Unit under Orange Category.

2.16 Reference is also drawn to Affidavit filed by Appellant/ EPL on 04.10.2022 wherein it had been clearly stated the manner in which Steel Structure Works are proposed to be carried out. No objection to the same was raised. Alongwith the said affidavit, Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, there is no generation of any type of Hazardous or any waste, waste water generation or any air emission due to the said Activity. Hereto annexed and marked as **Exhibit – P** is the Affidavit filed by Appellant/ EPL on 04.10.2022. Hereto annexed and marked as **Exhibit – Q** is copy of the monitoring reports on various parameters of the factory units by Konark Research Foundation Testing & Calibration Laboratory (MOEF Approved Laboratory) showing that all samples pertaining to Air/ Water/ Noise are factually well within permissible limits.

(3) The grounds on which the appellant relies the purpose of this appeal are as below:-

A. For that, the activity of Fabrication of Steel Structure is proposed to be carried out by the Appellant as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions. The Appellant seeks to manufacture Metal Frames or Skeletons for constructions and parts thereof by way of drilling, cutting, welding etc i.e. purely by way of engineering and fabrication only, which is covered under White category as per Sr. No. 14 of Category IV (White Category) of UT Administration Notification dated 18.12.2021 and therefore we made application under White Category. The Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, there is no generation of any type of Hazardous or any waste, waste water generation or any air emission due to the said Activity.

B. The Member, PCC, Daman is bound to comply with the notification dated 18.12.2021 whereby it has been clearly mandated that "*Engineering and fabrication units (dry process without or any heat treatment/ metal surface finishing operations/ painting)*" falls under White Category.

C. The order dated 26.09.2023 is not only in direct violation of the Notification dated 18.12.2021 but is also in violation of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories to PCC, Daman.

D. For that, No Fabrication of Structural Steel Works is presently being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in

violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection on 05.05.2023 and 19.05.2023 has been received by the Appellant/ EPL till date.

E. For that, No Bio-medical Waste as defined under Clause 3 (f) of the Bio-medical Waste Management Rules 2016 is generated or would be generated on the Site with respect to carrying out of Structural Steel Works. There is no reasoning as to how a co-relation is being drawn between number of employees and Bio-medical Waste Generation. Even otherwise, Appellant/ EPL has a membership with and outsources management of waste to competent and approved companies

F. For that, remark that 300 number of employees are engaged in the entire factory has no co-relation for the purposes of grant of consent to the Structural Steel Works unit. No such inspection has been carried out to establish that the amount of sewage being generated such that an STP is required to be maintained. Rather the Applications filed by the Appellant clearly show that no Hazardous waste or sewage or effluent is generated on account of Structural Steel Works. Nonetheless, in compliance with the direction dated 13.07.2023, the Appellant/ EPL has proposed a Sewage treatment plant for treatment of Generated Waste, if any, vide its Fresh Application for Rebar Coating bearing No. 1618295 under Orange Category filed on 01.08.2023.

G. For that, the remarks made vide Rejection Order dtd. 13.07.2023 have been made on surmises and conjectures without even affording any opportunity of hearing to the Appellant/ EPL prior to rejection of the Application.

H. For that, the Objections pointed out on 13.07.2023 have been duly clarified by the Appellant/ EPL in the manner pointed out hereinabove. However, the same have not been acknowledged till date.

I. For that, the Order dtd. 26.09.2023 is prima-facie erroneous, non-reasoned, and has been passed without application of mind, in a cursory manner.

J. For that, the said Application No. 1618195,has been rejected vide order dated 26.09.2023 erroneously stating that "**Apply under Orange Category"** despite the fact that the said Application had already been preferred under Orange Category.

K. For that, Order dtd. 26.09.2023 has been passed without even affording an opportunity of hearing to the Appellant/ EPL.

L. For that, the repeated rejection of the Applications seeking grant of consent to establish the Fabrication of Steel Structural unit post 2017 upon filing of Writ Petition No. 3312/2017 before the Hon'ble Bombay High Court for one reason or another, is erroneous, non-reasoned and suffers from malafides. The same unit in the same premises had been previously granted not only consent to operate but consent for renewal on 23.09.2014 till 30.04.2017 under the Orange Category to the sub-lessee of the Appellant, M/s PSL Ltd.

M. For that, the PCC, Daman under Orange category has already been pleased to Grant Consent of renewal to manufacture of Acoustic Panels vide Consent dated 17.07.2023. However, even after clarifying of defects mentioned in the Order dated 13.07.2023, the refusal to Grant of Consent to Establish the Fabrication of Steel Structural Unit which is located in the same premises under Orange category is arbitrary and non-reasoned.

N. For that, the Appellant/ EPL undertakes to comply with all requirements notified by, PCC, Daman.

O. For that, the grant of consent to establish has been made into an indefinite exercise by notification of new requirements each time in a piece meal

manner. For instance, grant of consent for establishment of proposed STP had earlier been refused on erroneous grounds. However, now the Member, PCC, Daman is itself mandating establishment of STP for the purposes of grant of consent for Fabrication of Steel Structural unit.

P. For that, the refusal for grant to consent to establish/ operate for various industrial units is on account of extraneous, arbitrary, perverse reasons which have no bearing on the Air & Water Act, but on account of lease issues. On account of such refusals, the Appellant has been constrained to shutdown various critical Industrial Units and to outsource significant part of its Business to third Parties causing it a loss of revenue of Rs.31 lakh per day and this has greatly affected the performance of the Appellant qua various important contracts and the livelihood of its workmen.

In the light of what is stated above, the appellant respectfully prayeth that:

(a) The order dated 26.09.2023 passed by Member, PCC, Daman with respect to Application No. 1618195 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish Fabrication of Structural Steel Unit under Orange Category ought to be set aside / treated as annulled.

(b) Application No. 1618195 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish Fabrication of Structural Steel Unit under Orange Category ought to be granted on such reasonable conditions as the Chairperson, PCC, Daman deems fit.

An amount of Rs..... as fee for this appeal has been paid vide receipt No..... dated..... an authorized copy of which is attached in proof of payment.

Signature of the Applicant
Name: MR. PRITAM AUKTA
(On behalf of M/s. Eurocoustic Products Limited)
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date:

VERIFICATION

I Pritam Aukta, the authorized representative of M/s. Eurocoustic Products Limited in the above Memorandum of appeal /or /duly authorized agent do/does hereby declare that what is stated therein is true to the best of my knowledge and belief and nothing has been hidden thereunder.

Signature of the Applicant
Name: MR. PRITAM AUKTA
On behalf of M/s. EUROCOUSTIC PRODUCTS LIMITED
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date.....

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

APPLICATION SEEKING CONDONATION OF DELAY IN FILING APPEAL

1. The present Application is filed for seeking condonation of delay in filing the present Appeal against Impugned order dated 26.09.2023 passed in respect of Application no. 1618195.
2. Upon receipt of the impugned order dated 26.09.2023, the Appellant/ Applicant immediately vide Letter dated 06.10.2023, wrote to the Member Secretary, PCC, Daman clarifying the remarks notified on 13.07.2023 with respect to Application No. 1331829 and further pointing out the error in the return/ rejection of the said Application No. 1618195, by the Member, PCC, Daman on the ground that "**Apply under Orange Category**" despite the fact that the said Application had already been preferred under Orange Category. However, no action on the said Letter has been taken till date. However, no response to the said letter was received and hence, the Appellant/ Applicant is now constrained to filed the present Appeal.
3. Furthermore, it is submitted that considering the festive season from Ganesh Chaturthi, Gandhi Jayanti and Dussehra the staff at the factory and concerned

(24)

officers were not available in full capacity furthermore, the office also remained closed on various intervals.

4. Upon reopening of the offices and when reply to the letter dated 06.10.2023 was not received, the Appellant/ Applicant began preparing the Appeal. However, the documents are voluminous and required time to collate and exhibit.
5. It is submitted that delay in filing is on account of the aforementioned reasons alone. Hence, the condonation of delay in filing is sought on account of these bonafide and inadvertent reasons.
6. It is submitted that the present Application is bonafide and is in the interest of Justice.
7. Therefore, it is prayed that the present Application may be allowed failing which loss and prejudice will be caused to the Appellant/ Applicant.
8. In the aforesaid circumstances, **the Applicant prays that:**
   (a) That the Application be allowed and the delay in filing the Appeal be condoned.
   (b) Any other just and equitable order in the interest of justice may kindly be passed.

(25)

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

AFFIDAVIT

I, Pritam Aukta, Resident of EPL Manager's Quarters, Kachigam, Daman, Daman and Diu-396210 India, aged about 55 years, designated as Sr. General Manager and the authorized signatory on behalf of the Company M/s Eurocoustic Products Limited, Survey No. 355, Village Kachigam, Daman (U.T.), do hereby solemnly affirm and declare:-

1. That I am the authorized signatory on behalf of the Applicant and competent to swear this affidavit on behalf of Applicant. I am fully conversant with facts and circumstances of the case.

2. That I have read and understood the contents of the accompanying Application which has been also read over to me. The averments made therein are true and correct based on records maintained by the Applicant.

3. I depose that I have not suppressed any material facts and have disclosed all material facts in the accompanying Application.

DEPONENT

26

VERIFICATION

Verified at _____ on this _____ day of November, 2023, the contents of the above affidavit are true and correct to the best of my knowledge and belief which is based on records maintained by the Applicant Company and nothing material had been concealed therefrom.

DEPONENT

Serial No. 9305/23
Daman Dt. 10/11/23
Particular Attestation

Solemnly affirmed Before me
by Bittoo Aukil
of Daman who is identified
by _____ of _____
whom I Personally Know.

RAJNIKANT B. TANDEL
Advocate & Notary
Daman (U.T.) INDIA
Reg. No. DMN-009

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category

EPL STR (White)

ANNE – A

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प्रदुषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव तथा दा.न.ह.
Daman & Diu and Dadra Nagar Haveli
फोर्ट एरिया, मोटी दमन / Fort Area, Moti Daman, दमण / Daman.

ORANGE CATEGORY (RENEWAL)

Consent No. PCC/DDD/O-36/WA/AA/KG/91-92/802 **Date :** 23/09/14

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s PSL Holdings Ltd.,
(Pipe coating div), Kachigam, Daman.

1. The Consent to **Renewal** is granted for a period upto **30/04/2017.**

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1.	Coating of steel pipes	1200 Kms/year
2.	Hydraulic cranes	50 Units/year
3.	Fabrication of steel structure and machines.	40 unit/year

3. Conditions under Water Act:

3.1 The daily quantity of trade effluent from the factory shall be NIL.

3.2 The daily quantity of sewage from the factory shall not exceed 1.0 m3/day.

3.3 Trade Effluent: The quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.4 Sewage Treatment. - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 20^0 C)	-	less than 20 mg/l
Suspended solids		less than 30 mg/l
Residual Chlorine		minimum 0.5 mg/l

3.5 D. G. Set is permitted as stand by arrangement only and not as captive power generation unit.

3.6 Hazardous waste generated shall be dispose to registered recycler/re-refiner or to TSDF only.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in D.G Set:

Sr. No.	D. G. Set capacity	Fuel	Quantity
1.	D. G. Set – 125 KVA – 1 No.	Furnace oil	100 Ltrs/day

4.2 The flue gas emission through stack attached to D.G Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
01	D. G. Set	09 Mtrs	Particulate Matter	150 mg/NM^3
			SO_2	100 ppm
			NOx	50 ppm

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10μm) or PM_{10} μg/m^3	100 (24 hours average)
Particulate Matter(size less than2.5μm) or $PM_{2.5}$ μg/m^3	60 (24 hours average)
Oxides of Nitrogen(NO_2) μg/m^3	80 (24 hours average)
Oxides of Sulphur (SO_2) μg/m^3	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emissions shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/Renewal under Water (Prevention and Control of Pollution) Act, 1974, before 30 days of expiry of validity period of Consent.

5.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

5.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

5.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.8 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.9 This consent is granted to establish and operate DG Set as a standby arrangement only and not as a captive power generation unit.

6.0 Applicant shall also comply with the general conditions given in annexure I & II.

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

Copy to.
1. SWIFT, Daman.
2. Guard file.

EPL - Fabricated steel structure
Refusal certificate

(30)

No. PCC/DDD/Reject/869553

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/06/2022

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 869553 Application Date 09/04/2021

With reference to the above cited subject and application dated 09/04/2021 through OCMMS Application No. 869553 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

( )Reasons for rejection : Land Lease Agreement Expired

04/06/2022

Member Secretary
Pollution Control Committee
DD & DNH.

Anne - B

(31)

No. PCC/DDD/Reject/709801

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2022

To

Eurocoustic Products Limited
Sr. No.355, Kachigam Char Rasta, Village-Kachigam,Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 709801 Application Date 12/09/2020

With reference to the above cited subject and application dated 12/09/2020 through OCMMS Application No. 709801 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : The lease agreement for the land has already been expired, therefore the application is rejected.

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/861127

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/08/2022

To

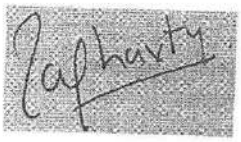
EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 861127 Application Date 27/03/2021

With reference to the above cited subject and application dated 27/03/2021 through OCMMS Application No. 861127 for CCA. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : You applied for CCA (Renewal) for products for which neither Consent to Establish (CTE) nor Consent to Operate (CCA-New) was ever granted by PCC. It is therefore directed to first apply for Consent to Establish for the product thereafter followed by CCA (New) and CCA (Renewal) if required.



04/08/2022

Member Secretary
Pollution Control Committee
DD & DNH.

vat

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION No. 3312 OF 2017

Eurocoustic Products Limited ....Petitioners
Vs.
Union of India and Ors. ....Respondents

****

Mr. H. J. Thacker a/w. Mr. A.I. Talegaonkar i/b. Ghaishankar Kanga & Girdharlal for Petitioners

Mr. Shrishailya S.Deshmukh for Respondent Nos.2 to 4

****

CORAM : V.M. KANADE &
A.S. GADKARI, JJ

DATE : MARCH 20, 2017

P.C. :

1. Heard the learned counsel appearing on behalf of the Petitioners and the learned counsel appearing on behalf of Respondent Nos. 2 to 4.

2. The learned counsel appearing on behalf of respondent Nos. 2 to 4 seeks time to take instructions. Stand over to 27.3.2017. In the meantime, there shall be ad-interim relief in terms of prayer clause (j).

[A.S. GADKARI, J.] [V.M. KANADE, J.]

Vaishali Tikan

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.3312 OF 2017

M/s. Erocoustics Products Ltd. & Anr. .... Petitioners

versus

Union of India & Ors. .... Respondents

.....

- Mr.S.A. Ahmed a/w A.I. Talegawkar i/b. Bhaishankar Kanga and Girdharlal Solicitors, Advocate for Petitioners.
- Mr.S.S. Deshmukh, Advocate for Respondent.

CORAM : K. K. TATED &
SARANG V. KOTWAL, JJ.
DATE : 16th JANUARY, 2020.

P.C. :

1. Heard learned Counsel for the parties.

2. By this Writ Petition under Article 226 of the Constitution of India, the Petitioner is challenging the notices of demand dated 16/03/2015, 05/06/2015 and 02/05/2016 issued by Deputy Collector (HQ) Daman.

3. Learned Counsel for the Petitioner submits that the Respondent has enhanced the lease amount from Rs.15,364.15

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to Rs.1,08,97,299/- per annum. He submits that, the increase is on higher side. Hence they have filed the present Writ Petition.

4 On the other hand, learned Counsel Mr.S.S. [redacted]

6. Learned Counsel for the Petitioner submits that he has received instructions to deposit 50% of the amount without prejudice to their rights and contentions. Same is accepted.

7. It is made clear that if the amount is not deposited in time, the Respondents are at liberty to take appropriate action according to law.

8. In view of this fact, following order is passed:

(a) Petitioner is directed to deposit a sum of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) in the Registry of this Court on or before 13/02/2020.

(b) Second installment of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) to be deposited in the Registry of this Court on or before 13/03/2020.

(c) If the amount is deposited, the Registry is directed to invest the said amount in fixed

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deposit of a nationalized bank initially for one year and continue till further orders.

(d) Liberty is granted to the Respondent, if they so desire, to make an application for withdrawal of the amount and that application will be decided on its merits.

(e) If the amount is deposited within time, interim relief granted earlier by this Court to continue till the next date.

(f) Matter to appear on board for hearing on 26/03/2020.

(SARANG V. KOTWAL, J.) (K.K.TATED, J.)

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 14629 OF 2022

M/s. Eurocoustics Products Ltd. .. Petitioner

Vs.

Pollution Control Board & Anr. .. Respondents

Mr. Amir Arsiwala a/w Ms. Gayatri Mohite, Ms. Nupur Shah i/by The Law Point for petitioner.

Mr. Hiten Venegavkar a/w Mr. Aayush Kedia for respondents.

CORAM: S. V. GANGAPURWALA, ACTING CJ. & SANDEEP V. MARNE, J.

DATE: FEBRUARY 3, 2023

P.C.:

1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and/or consent to operate was never granted by the PCC.

2. The learned counsel for the petitioner submits that the interim order is passed by this Court in Writ Petition No. 3312 of 2017, thereby interim relief is granted protecting the possession of the petitioner and the said interim relief is now continued. This fact of continuation of interim relief granting protection to the petitioner is not disputed as on today by the learned counsel for the respondents.

3. It is submitted that the affidavit is also filed stating that consent to establish and/or consent to operate exists.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No.1), DD & DNH for decision on the applications for renewal of license afresh.

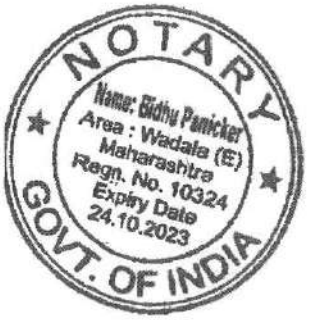
6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11.00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs.

(SANDEEP V. MARNE, J.) **(ACTING CHIEF JUSTICE)**

PRAVIN DASHARATH PANDIT
Digitally signed by PRAVIN DASHARATH PANDIT
Date: 2023.02.04 10:34:53 +0530

Exhibit E



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 28707 OF 2022

In the matter of Article 226 and Article 227 of the Constitution of India, 1950;

And

In the matter of Articles 14, 19 and 226 of the Constitution of India, 1950;

36. The Petitioners crave leave of this Hon'ble Court to refer and rely upon additional documents as and when required.

37. The Petitioners submit that the present Petition is being verified by and supported by the affidavit of the Petitioner himself, who is fully aware of the facts and circumstances of the case.

38. The Petitioners submit that it is paying the appropriate court fees of 250/- upon this Petition.

39. As the subject matter of the present Petition is located in Daman, this Hon'ble Court has the territorial jurisdiction to hear the present Petition.

40. The present Writ Petition has been filed immediately after receipt of the Impugned Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 and the Direction dated 07.10.2022 and that there is no delay in the filing of Petition and the Petition is not barred by limitation.

41. In light of the facts and circumstances set out above, the Petitioners humbly pray that:

A. This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or

any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022;

B. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to grant consent of renewal in respect of Application No. 861127 and consent to establish in respect of Application No. 709801 ;

C. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No. 709801 and 1209947;

D. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article 226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No. 1 &

(43) 41

2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017.

E. Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No. 1 & 2 and no action shall be taken by Respondent No. 1 & 2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017;

F. Pending the hearing and final disposal of the Petition the Respondent No. 1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof.

G. For interim and ad-interim relief in terms of (D),(E) & (F) above;

H. For costs of this Petition;

NOTARY GOVT. OF INDIA Name: Bibhu Panicker Area : Wadala (E) Maharashtra Regn. No. 10324 Expiry Date 24.10.2023

(44)

42

I. Any other order that this Hon'ble Court may deem fit in the facts and circumstances of this case.

Dated this 21st day of November, 2022

For The Law Point
Advocates for the Petitioner

Petitioner

VERIFICATION

I, Keshav Punj, aged 38 years, Petitioner hereinabove having my office address at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman, Union Territory – 396210 solemnly declare that what is stated in paragraphs 1 to 32 is true to my own knowledge, and that what is stated in the remaining paragraphs 33 to 41 is stated on information and belief, and I believe the same to be true.

Solemnly declared at Mumbai)
Dated this 21st day of November 2022)

For The Law Point
Advocates for the Petitioner

Before Me

BEFORE ME

BIDHU PANICKER
B.Com., LL.B.
ADVOCATE HIGH COURT
NOTARY (Govt. of India)
Res: 303, Sandeep Apt., Plot No. A/197,
Sector-20, Near Balaji Temple,
Nerul (W), Navi Mumbai, Maharashtra.

Notary Reg. Sr. No. 8543/2022
In Book No. VI

21 NOV 2022

ANX-F

Visits made by Officials of Government/ Pollution Department Daman to Eurocoustic Products Ltd. Daman

Visit Particulars					
Sr. no.	Date	Time		Name of Particulars	Name of Department
		From	To		
1	05-05-2023	15:16	16:15	(a) Ms. Vaidehi Bhatt	PCC (No Inspection Report Received)
				(b) Ms. Raksha	PCC
				(c) Ms.	PCC
				(d) Mr. Sounak	PCC
				(e) Mr. Dilip	PCC
2	19-05-2023	21:10	21:44	(a) The Member Secretary PCC	Collector
				& Team 15 person	PCC (No Inspection Report Received)
3	21-05-2023	11:34	13:55	(a) Mr. Premji Makwana	Mamlatdar
					PCC (No Inspection Report Received)

(46)

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

CATEGORY – ORANGE

Consolidated Consent and Authorization - Renewal
{Under the provision/ Rules of below mentioned Environmental Acts}

Consent & Authorization No. PCC/DDD/O-1091/KG/AA/93-94//1328359
Date : 17/07/2023

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s.EUROCOUSTIC PRODUCTS LTD
EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN.

1. The Consent to **Renewal** is granted for a period upto 31/03/2026 .

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	Acoustic Panels	12000 MT/Year

3. Installation Specific Conditions:
3.1The unit shall not generate any waste water / trade effluent / fugitive emissions during the

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process.

3.2 The unit shall provide proper adequate facility for storage of generated hazardous waste.

3.3 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.4 The unit shall not manufacture any product/process which falls under RED/BANNED category of notification dated 18/12/2021.

3.5 The unit should not produce any materials other than the consent given and should not produce more than the quantity or expanded capacity without obtaining consent.

3.6 The unit shall not carry out any kind of pretreatment process such as pickling/degreasing/phophating or anodizing process.

3.7 The unit shall maintain records of raw water consumption, hazardous & other waste generation on daily basis and its disposal and same submit to PCC office.

3.8 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/process/production capacity/any other installation etc.

3.9 Hazardous waste generated shall be dispose off to registered recycler/re-refiner or to CHWTSDF only.

3.10 If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any change etc. to be done.

3.11 The unit shall submit Audit Report duly certified in prescribed format.

3.12 The unit shall obtain No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for extraction of ground water.

4. Conditions under the Water Act:

4.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Killo litter/day)
1	Domestic	4.5

Sr. No.	Generation	Waste Water Generation Quantity
1	Domestic	3.0

4.2 Trade Effluent: If any the quality of the treated effluent as per PCC norms mentioned below.

(1)	**pH**	**Between**	**6.5-9.0**
(2)	Suspended Solids	Not to exceed	100 mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30 mg/L.
(4)	C.O.D.	Not to exceed	250 mg/L.
(5)	Oil & Grease	Not to exceed	10 mg/L.

4.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated effluent outside factory premises. The treated effluent shall be reused/recycled within the factory premises.

4.4 The unit shall operate the Effluent treatment plant efficiently to treat the generated tread effluent from manufacturing process to meet the PCC Standard.

4.5 The unit shall submit monthly readings of energy meter and flow meter (both inlet & outlet) of the ETP

to the PCC DD & DNH.

4.6 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards:

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

5. Conditions under Air Act:

5.1 The following shall be used as standards for emission causing installations:

Sr. No.	Stack Attached to	Capacity	Fuel to be used	Quantity	Stack height in Meter

5.2 The flue gas emission through stack/vent attached to Boiler/Furnace/Heater/D.G Set/reactors/process/vessels etc, shall conform to the following standards:

Parameter	Permissible Limit
Particulate Matter	150 mg/NM3
SO2	40 mg/NM3
NOx	25mg/N M3

5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	**Permissible Limit**
Particulate Matter (size less than 10um) or PM10 ug/m3	100 (24 hours average)
Particulate Matter (size less than2.5um) or PM2.5 ug/m3	60 (24 hours average)
Oxides of Nitrogen (NO2) ug/m3	80 (24 hours average)
Oxides of Sulphur (SO2) ug/m3	80 (24 hours average)

5.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney/stacks attached to various source of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

5.5 There shall be no emission other than the permitted installation and the quarterly stack monitoring report from recognized laboratory shall be submitted along with the renewal application.

5.6 The above consented DG Set is permitted for standby arrangement only and not as a captive power generation unit.

5.7 Adequate mufflers shall be provided to the installations, so that the ambient noise level shall not exceed the limits prescribed below:

Day time	6 a.m. to 9 p.m.	75 dB(A) Leq.
Night time	9 p.m. to 6 a.m.	70 dB(A) Leq.

6. Authorization for Handling Hazardous and Other Wastes

M/s. EUROCOUSTIC PRODUCTS LTD is hereby granted an authorization to operate a facility for handling following hazardous wastes for generation, collection, storage and transport/ recycling/ preprocessing of the hazardous or other wastes or both on the premises situated at EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN..

S.No.	Category of Hazardous Waste as per the schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co – processing, etc.	Quantity
1	33.2 Contaminated cotton rags or other cleaning materials, Schedule I	Common Incineration - TSDF	50 Kg/Annum

Conditions of Authorization

6.1 The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and H&OW (M&TBM) Rules, 2016 and amendments made there under. In case of failure to comply with any of the rules, the authorization and consent order issued under the Water Act, 1974 and the Air Act, 1981 shall be revoked without any notice.

6.2 The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

6.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6.4 The applicant shall manage Hazardous and other wastes in an environmentally sound manner so as not to cause damage to any surrounding environment.

6.5 Packaging, labeling, and transport of hazardous wastes shall be in accordance with the provisions of the rules made under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.

6.6 The Hazardous waste containers shall be provided with a general label as given in Form 8 of H&OW (M&TBM) Rules, 2016 and other amendments thereof.

6.7 The applicant shall provide the transporter (of hazardous wastes) with seven copies of the manifest (FORM 10) as per the colour codes. The transporter shall give a copy of the manifest signed and dated to the applicant and retail the remaining copies to be used as prescribed in sub-rule (2), (3), (4), (5) and (6) of Rule 19.

6.8 Import and Export of hazardous wastes for dumping and disposal is not permitted for the UT's of Daman & Diu and Dadra Nagar Haveli.

6.9 This authorization is not valid for importing Hazardous Wastes.

6.10 The applicant is not permitted to export Hazardous Wastes without the prior permission of Government of India.

6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

6.12 It is the duty of the authorized person to take prior permission of the Pollution Control Committee DD & DNH to close down the facility.

6.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

6.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

6.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

6.16 The importer/exporter shall bear the cost of import or export and mitigation of damages if any.

6.17 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time are liable to this authorization.

6.18 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6.19 The applicant is permitted to sell the hazardous wastes or material only to those who obtained authorization from the State Pollution Control Boards or Pollution Control Committees in the respective states to use the said material as raw material. The documents in this regard shall be submitted to the Pollution Control Committee before selling the material.

6.20 The applicant shall maintain records of collection, reception, treatment, transport, storage, and disposal of Hazardous Wastes in FORM 3 of H&OW (M&TBM) Rules, 2016 amendments thereof.

6.21 The applicant shall inform the Pollution Control Committees in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in FORM 11 of H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.22 The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, mis-representation or fraud; or (iii) if it does not conform to the shipping details provided in the document.

6.23 The applicant shall be liable (i) for damage caused to the environment resulting due to improper handling and disposal of hazardous and other wastes, (ii) to reinstate or restore damaged caused to the environment resulting due to the environment & (iii) to pay a fine as levied by Pollution Control Committee DD & DNH for any violation of the provisions under H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.24 The applicant shall become the member of the CHWTSDF within thirty days from the date of the issue and submit the copy of the same to the PCC, DD & DNH, if fail to comply the same the authorization shall be revoked.

6.26 The industry shall dispose their waste to CHWTSDF facility only.

7. **GENERAL CONDITIONS: -**

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

7.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed or any unauthorized change in personnel, equipment or working conditions, as mentioned in the application then, the CC & A will be withdrawn prohibiting the industry to manufacture either existing or new products.

7.3 The applicant shall submit separate application for obtaining Renewal of CC & A under the Water Act, 1974, the Air Act, 1981 and H&OW (M&TBM) Rules, 2016 before 30 days of expiry of validity period of this CC & A.

7.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

7.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

7.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

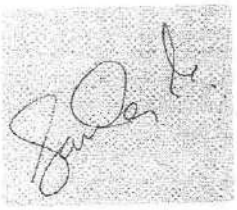
7.8 In case of failure to comply with any of the consent & authorization conditions, the CC & A order issue to you stands automatically revoked without any notice on this behalf.

7.9 The authorization or its renewal shall be produced during inspection at the request of an officer authorized by the Pollution Control Committee DD & DNH.

7.10 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/ process/ production capacity/ H&OW generation/ any other installation etc.

7.11 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC, DNH_DD.

7.12 The unit shall submit yearly Environment Audit Report duly certified to the PCC, DNH_DD.



17/07/2023

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 04/10/2022

Ref : ADM/PCC/EPL-01/ 320

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act-1974 and Air Act-1981.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act-1974 and Air Act-1981 in White category vide application No. 1331829. Copy of the online acknowledge receipt for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We had already deposited consent fees of an amount Rs. 15000/- under Water Act and Air Act vide Demand Draft No. 012971, Dated:- 03/04/2021, Yes Bank Ltd. Copy of demand draft is attached herewith for kind consideration please.

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the Consent to Establish years under Water Act and Air Act at earliest.

प्राप्त किया/RECEIVED
06/10/22
प्रदूषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव एवं दादरा एवं नगर हवेली
Daman & Diu and Dadra & Nagar Haveli

Thanking you,
Sincerely yours,
For **Eurocoustic Products Ltd.,**

(Authorised Signatory)

Enclosed:

1. Acknowledge copy of online submission of Consent to Establish Application No. 1331829.
2. Copy of online payment receipt.

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

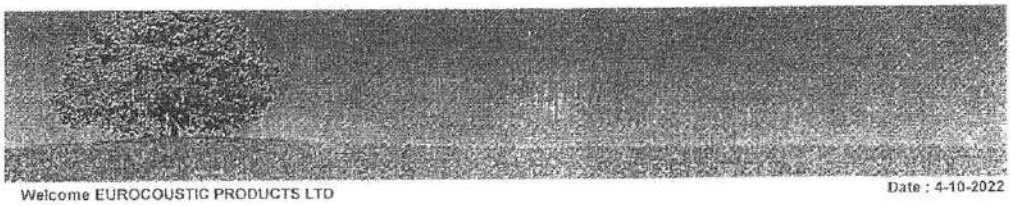
Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

Home | Consent Management | E-waste Authorization | Construction & Demolition | Battery Waste | BMW | Logout

- Apply For Consent
- Industry Profile
- Change Password
- Submit Report
- Delete Inprogress Applications

Send us your feedback and suggestions



Welcome EUROCOUSTIC PRODUCTS LTD

Date : 4-10-2022

Consent Application Details

Application No : 1331829

Print Receipt Acknowledgement

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **1331829.** *(Note this number for future communication and know the online status of the application submitted)*

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"

View Application Form

Print Application Form Air
Print Application Form I
Print Application Form Water
Print Industry Data Sheet
Print Application Form X
Print Application Form V
Print Display Sign Board
Print Plastic Waste Material FORM I
Print Plastic Waste Material FORM II
Print Plastic Waste Material FORM III

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
The Member Secretary
Pollution Control Committee
1st Floor, Udyog Bhavan, Bhenslore;
Daman, Diu and DNH;
Daman/ Silvassa, India
Regional Office Address

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04-10-20

Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

Welcome EUROCOUSTIC PRODUCTS LTD

Date : 4-10-2022

On-line Payment Receipt

Receipt No.	15997590
Depositor Name	Mr. Keshav Punj
Bank Id.	222779986752
Bank Name.	HDFS
Application No.	1331829
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD, EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman,, Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Water and Air - new
Payment Date	Tue Oct 04 13:02:49 IST 2022
Payment Details	
CTE (Rs.)	1.0
Total Amount Paid (Rs.)	1.0
Transaction Status	Successfully Completed

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Application Return Details

Date Time: 08-12-2022 12:02

Return Description: Change category from White to Orange.

STR Rejection ANX-I

57

No. PCC/DDD/Reject/1331829

Office of the Member Secretary
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2023

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 1331829 Application Date 11/04/2023

With reference to the above cited subject and application dated 11/04/2023 through OCMMS Application No. 1331829 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

( ) Reasons for rejection : 1. The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.

2. As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.

3. During inspection Metal/Plastic/Wood scrap/finished steel structural items were found lying at various locations. It is certain that the unit was carrying out activities related to manufacturing of Metal Frameworks/ other metal work without obtaining CTE/CCA.

4. Activities related to Fabricated Steel Structures were observed to be carried out without obtaining valid Consent under Water Act and Air Act from Pollution Control Committee, DNH & DD as observed during all previous visits by PCC officials conducted since the last two years which is a gross violation of the condition No. (e) of the Affidavit dated 09/09/2022 submitted by the unit.

( )

13/07/2023

Member Secretary
Pollution Control Committee
DD & DNH.

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 21/08/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product in **WHITE category**. Copy of the online acknowledge receipt No. **1637164** for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We have made online payment of amount Rs. 15000/- under Water Act and Air Act and copy of online receipt is attached herewith for kind consideration please.

We would also like to submit your goodself that **there will be no generation of any type of hazardous or any waste, waste water generation or any air emission due to manufacturing of additional product.**

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the said Consent to Establish under Water Act- 1974 and Air Act-1981 and kindly allow us to start the work under **WHITE Category** at earliest.

Thanking you,
Sincerely yours,
For Eurocoustic Products Ltd,

(Authorised Signatory)

प्राप्त किया/RECEIVED
Pollution Control Committee

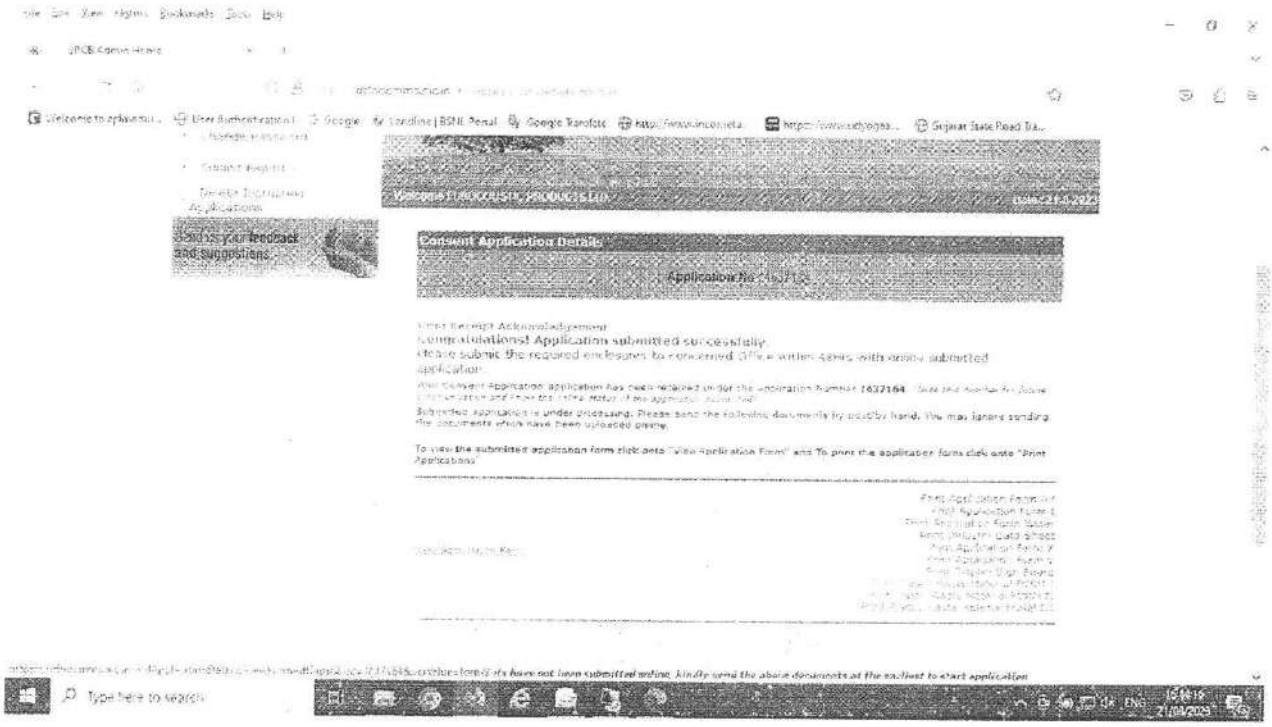
Enclosed:- Copy of online payment receipt

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6905 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242959

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

(59)


Consent Application Details
Application No 1637164
Congratulations! Application submitted successfully.
Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.
Submitted application is under processing. Please send the following documents by post/by hand. We may kindly sending the documents which have been uploaded online.
To view the submitted application form click onto "View Application Form" and To print the application forms click onto "Print Application"
Type here to search

Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

Industry: EUROCOUSTIC PRODUCTS LTD.

Date : 21-8-2023

On-line Payment Receipt

Receipt No.	1607002410
Depositor Name	Mr. Keshav Punj
Bank Id.	232330350273
Bank Name.	HDFS
Application No.	1637164
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD., EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman., Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Water and Air - new
Payment Date	Mon Aug 21 16:40:22 IST 2023
Payment Details	
CTE (Rs.)	15000.0
Total Amount Paid (Rs.)	15000.0
Transaction Status	Successfully Completed

Proceed Print

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1059

220

Application Return Details

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category

No. PCC/DDD/Reject/1331829

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2023

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 1331829 Application Date 11/04/2023

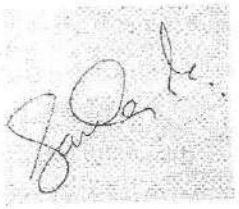
With reference to the above cited subject and application dated 11/04/2023 through OCMMS Application No. 1331829 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : 1. The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.

2. As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.

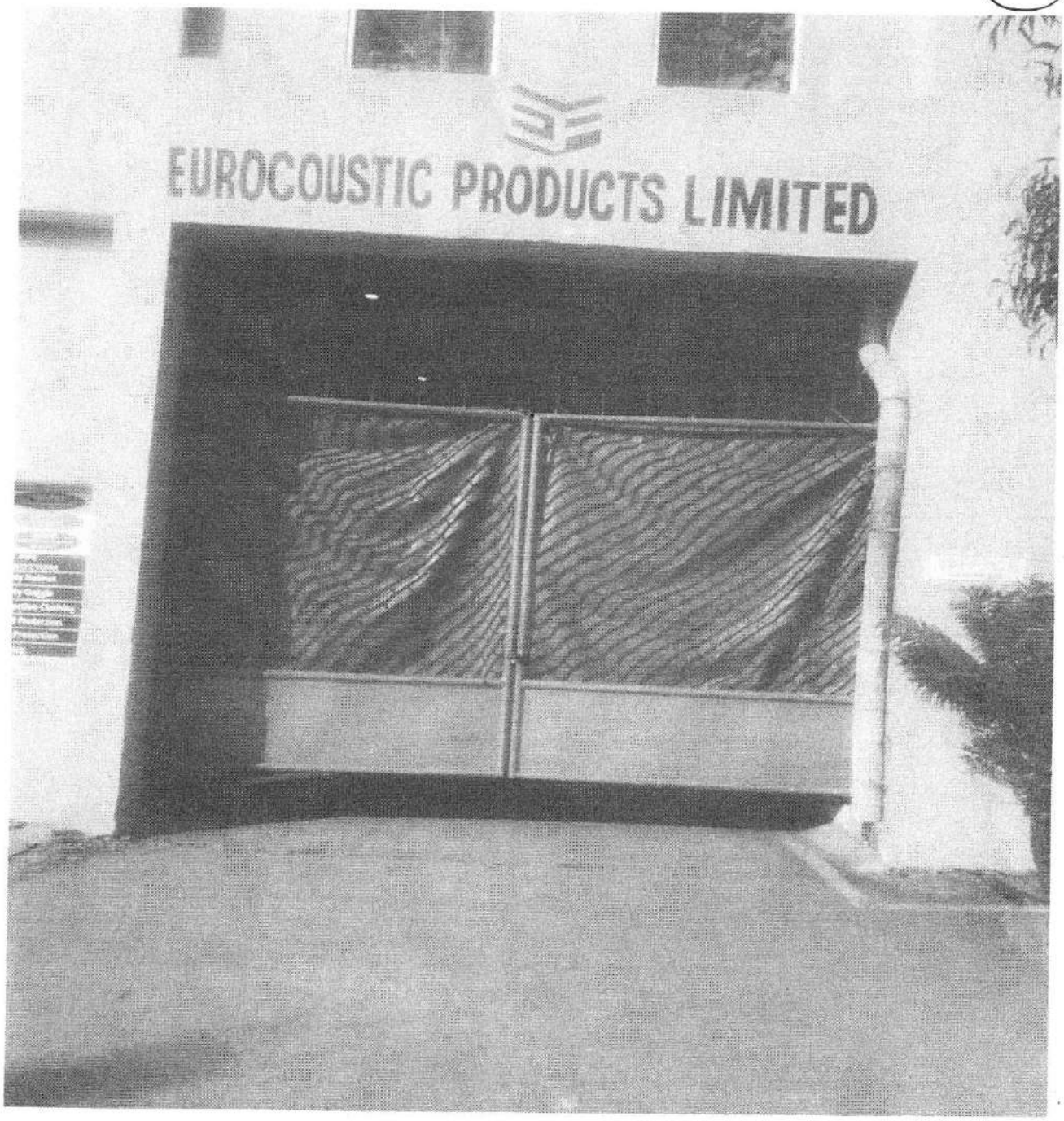
3. During inspection Metal/Plastic/Wood scrap/finished steel structural items were found lying at various locations. It is certain that the unit was carrying out activities related to manufacturing of Metal Frameworks/ other metal work without obtaining CTE/CCA.

4. Activities related to Fabricated Streel Structures were observed to be carried out without obtaining valid Consent under Water Act and Air Act from Pollution Control Committee, DNH & DD as observed during all previous visits by PCC officials conducted since the last two years which is a gross violation of the condition No. (c) of the Affidavit dated 09/09/2022 submitted by the unit.



13/07/2023

Member Secretary
Pollution Control Committee
DD & DNH.


EUROCOUSTIC PRODUCTS LIMITED

(64)

GEPIL
PROTECTING FUTURE

A Luthra Group company
GREEN GENE ENVIRO PROTECTION
& INFRASTRUCTURE PRIVATE LIMITED
CIN - U73100MH2005PTC262100

Certificate

To whomsoever it may concern

Certificate No : 4100009698

This is to certify that

EUROCOUSTIC PRODUCTS LTD

SR.NO. 355, KACHIGAM.

DAMAN
Dadra & Nagar Haveli

is a valid member of

GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

for Integrated Common Hazardous Waste Management Facility.

This membership is valid for a period of
5 Years

For, GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

Date of issue : 23.10.2020
Date of expiration : 22.10.2025
Place of issue : SURAT

Director/Authorised signatory

Waste Information

SrNo	Type Of Waste	Sign Qty(TPA)	SrNo	Type Of Waste	Sign Qty(TPA)
1	CONTAMINATED COTTON RAGS.	0.600	2	ETP SLUDGE.	1.100
				Total Sign Qty (TPA)	1.700

SUBJECT TO D&NH JURISDICTION

EN-CLER®
BIOMEDICAL WASTE PRIVATE LIMITED

Centralised Bio-Medical Waste Treatment Facility, Plot No. : 310/2, Phase-II, GIDC, Vapi,
Ph.: (0260) 2436611-3611 E-mail : bmw@en-cler.in

7770

TO WHOMSOEVER THIS MAY CONCERN

This is to certify that **M/S EUROCOUSTIC PRODUCTS LIMITED** located at **SURVEY NO-355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA & NAGAR HAVELI-396210** has obtained membership of Centralized Biomedical Waste Treatment Facility (CBWTF) at Vapi.

This membership is subject to obtaining authorization from Pollution Control Committee. They have agreed to dispatch their Biomedical Waste at our CBWTF as per BMW Rules 2016 published by Ministry of Environment, Forest, and Climate Change, Government of India (MoEF&CC) and pay the charge for the same.

Membership Code: **IN0221**
Membership Category: OTHER
No. Of beds: NIL

Validity: Up to 31.07.2024

Place: Vapi
Date: 08.08.2023

*For **EN-CLER BIOMEDICAL WASTE PVT. LTD.***

Authorized Signatory

Note: 1.Please send an application for fresh certificate 15 days before expiry date.

2.In case of non-payment of Bio-Medical Waste collection, treatment & disposal charges by the member, this certificate shall automatically be invalid even within the validity period.

ANX -M STR application 225 (66)

Anne - M.

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 01/08/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product. Copy of the online acknowledge receipt No. **1618195** for successful submission of application is enclosed herewith for kind perusal and consideration, please.

O/C

We have made online payment of amount Rs. 15000/- under Water Act and Air Act and copy of online receipt is attached herewith for kind consideration please, And also attaching the Bio-Medical waste disposal membership payment receipt.

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the said Consent to Establish under Water Act 1974 and Air Act-1981 at earliest.

Thanking you,
Sincerely yours,
For Eurocoustid Products Ltd,

(Authorised Signatory)

प्राप्त किया/RECEIVED
प्रदूषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव एवं दादरा नगर हवेली
Daman & Diu and Dadra & Nagar Haveli
दमण - 396 210

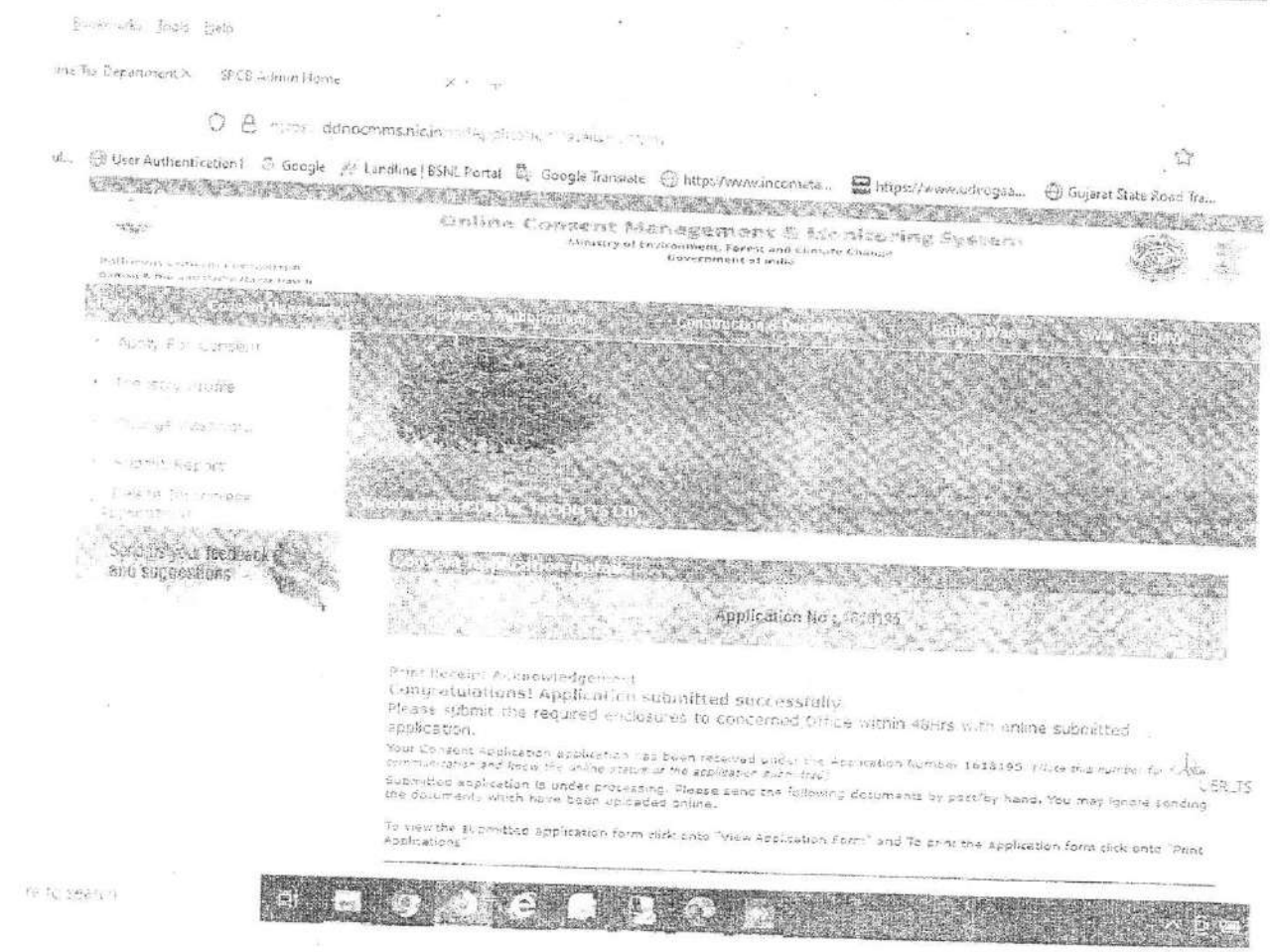
EUROCOUSTIC PRODUCTS LTD. Kachigam Daman

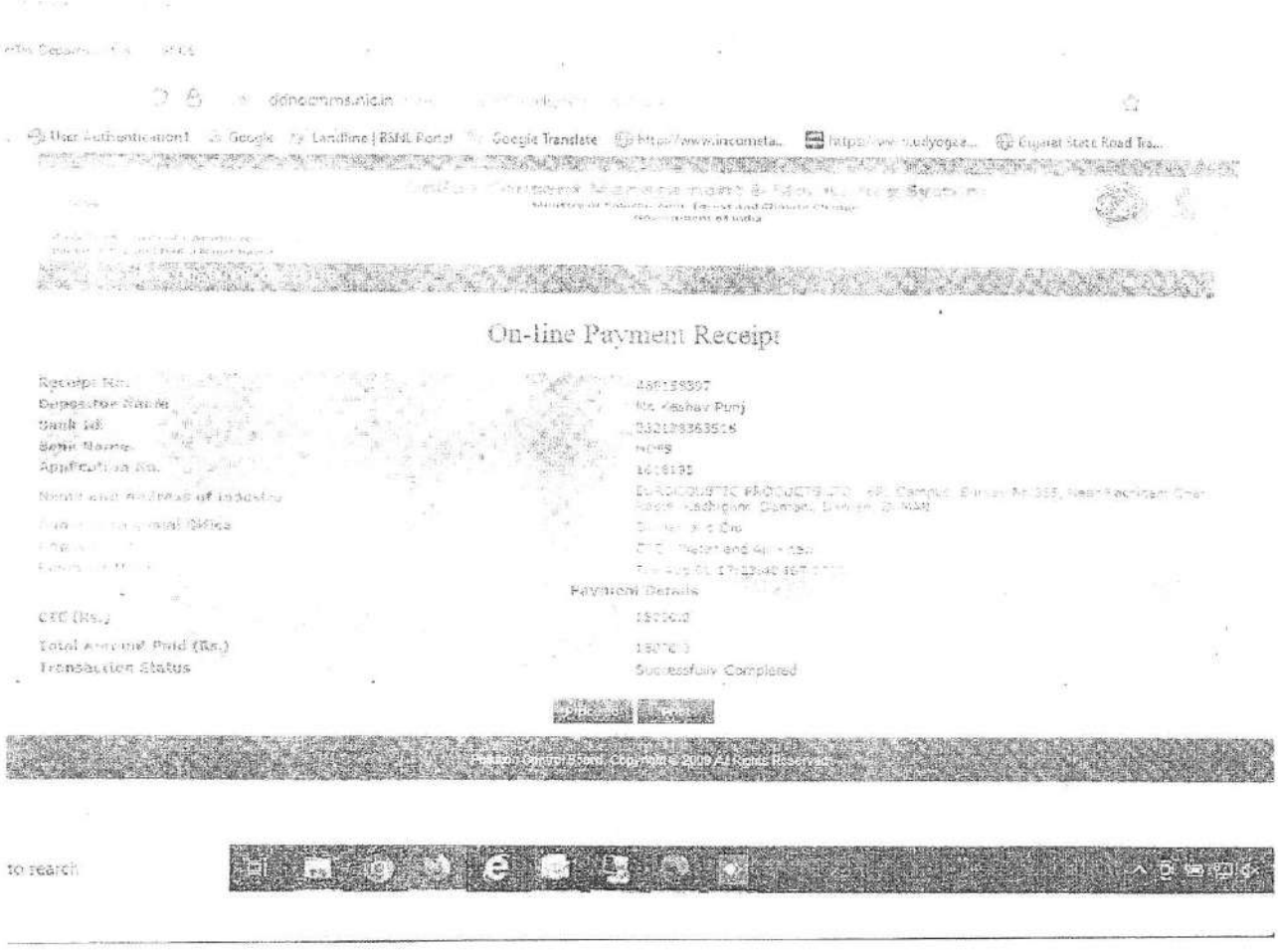
Enclosed:- 1] Copy of online payment receipt.
2] Copy of Bio-Medical west disposal online payment receipt.

Corporate Office
1 Aerocity, Unit No. 501 506, Fifth Floor,
Safed Pool, Andheri-Kurla Road.

Registered Office & Works
Survey No. 155, Kachigam Char Rasta,
Vapi Kachigam Road.

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:


Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India
Application No : 1618195
Congratulations! Application submitted successfully
Please submit the required enclosures to concerned office within 48Hrs with online submitted application.
Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.
To view the submitted application form click onto "View Application Form" and To print the Application form click onto "Print Application"



On-line Payment Receipt

Receipt No.	486158397
Depositor Name	Mr. Keshav Punj
Bank Id	3320398363528
Bank Name	[illegible]
Application No.	1016131
Name and Address of Industry	[illegible]
[illegible]	[illegible]

Payment Details

CEE (Rs.)	15000.0
Total Amount Paid (Rs.)	15000.0
Transaction Status	Successfully Completed

[illegible] Close

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to search

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Date Time: 26-09-2023 12:22

Return Description: Apply under Orange Category

ANX - N

EPL STR - (Orange)

ANN. 8

EUROCOUSTIC
PRODUCTS
LIMITED

HAND DELIVERY

Date: 06/10/2023

प्राप्त किया/RECEIVED
06/10/23
प्रदूषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव एवं दादरा & नगर हवेली
Daman & Diu and Dadra & Nagar Haveli

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Nani Daman.

Sub: Return of application for change in category.

Ref:- Consent to Establish application No. 1618195 dated. 01.08.2023 for Fabrication/ Structural under Orange category

Dear Sir,

With reference to the subject cited above, it is to inform you that we had uploaded our Application No. 1618195 dated. 01.08.2023 and submitted the hard copy of the same for grant of Consent to Establish for manufacture of Steel Structure under Water Act and Air Act under Orange category.

The aforestated Application is returned on 26/09/2023 with the remark /reason mentioned there in "apply under Orange category". Copy of the said remark /reason is enclosed herewith for your reference along with copy of the Acknowledgement, payment receipt and Application No. 1618195 dated. 01.08.2023.

We would like to bring to your notice our Application no. 1331829 was resubmitted on 22.12.2022 in orange category as per your directions issued on 08.12.2022. However, thereafter the said application was belatedly rejected on 13th July 2023 citing various reasons which ignored the contents of the application. Subsequently the said Application was returned / rejected on 13.07.2023 citing various reasons.

Cont. Page No.2

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

EUROCOUSTIC
PRODUCTS
LIMITED

The abstract of the remark / reason dated 13.07.2023 are reproduced herein below:

i. *"The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.*

ii. *As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.*

iii. *During inspection Metal/Plastic/Wood scrap/finished steel structural items were found lying at various locations. It is certain that the unit was carrying out activities related to manufacturing of Metal Frameworks/ other metal work without obtaining CTE/CCA.*

iv. *Activities related to Fabricated Streel Structures were observed to be carried out without obtaining valid Consent under Water Act and Air Act from Pollution Control Committee, DNH & DD as observed during all previous visits by PCC officials conducted since the last two years which is a gross violation of the condition No. (c) of the Affidavit dated 09/09/2022 submitted by the unit."*

Even though we maintain that our earlier application No. 1331829 was liable to be allowed, however in order to clarify remarks / reasons, the Company has resubmitted its application vide No. 1618195 wherein it was clarified pointwise as follows:

Point wise reply of the Company for the remark / reason raised by your office dated 13.07.2023 are as follows:

1. *The Company already has a Biomedical Waste management membership*
2. *STP Plant is already in Operation.*

Cont. Page No. 3

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
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Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

EUROCOUSTIC
PRODUCTS
LIMITED

3. & 4. *There was no Fabrication at our site. The Fabrication job was out sourced and the Fabricated Steel Structure came back to Eurocoustic Products Ltd. for final assembly and testing before the dispatch to the customer. Some scrap found is that received back from the out sourced party and also some material returned back from the Erection site after the Erection is completed at site.*

However, the same was also returned on 26th September 2023 with the remark to reapply in Orange Category. The Remark seems to be out of place in as much as our application No. 1618195 was already applied under Orange Category.

Therefore, we urge your good office to consider our Application no. 1618195, dated 01.08.2023 under Orange category and grant us the said Consent to Establish under Water Act and Air Act.

Thanking you,

Sincerely yours,
For **Eurocoustic Products Ltd.,**

(Authorised Signatory)

Enclosed:

1. Acknowledge receipt.
2. Application form.
3. Payment receipt.
4. PCC remark / reason dated 26/09/2023

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

सत्यमेव जयते

INDIA NON JUDICIAL

Union Territory Administration of Dadra and Nagar Haveli and Daman and Diu

e-Stamp

Certificate No.	:	IN-DN18632319690084U
Certificate Issued Date	:	09-Sep-2022 03:40 PM
Account Reference	:	IMPACC (FI)/ dnelimp10/ DAMAN/ DN-DM
Unique Doc. Reference	:	SUBIN-DNDNELIMP10207879423971 44U
Purchased by	:	EUROCOUSTIC PRODUCTS LIMITED
Description of Document	:	Article Affidavits
Property Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	EUROCOUSTIC PRODUCTS LIMITED
Second Party	:	Not Applicable
Stamp Duty Paid By	:	EUROCOUSTIC PRODUCTS LIMITED
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AFFIDAVIT

I **Pritam Aukta** Resident of EPL Manager's Quarters, Kachigam, Daman aged about 54 years, designated as Sr. General Manager and the authorized signatory on behalf of the company M/s. **Eurocoustic Products Limited**, Survey No. 355, Village Kachigam, Daman (U.T), in response to Letter no.PCC/DDD/O-1091/WA/AA/93-94/435 dated 01-10-2022 of the Pollution Control Committee, DNH & DD, Daman, do hereby solemnly affirm and declare :-

a. Details of all activities that were being carried out in the premises are set out hereinbelow:-

0009275825

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

1. Engineering and Fabrication unit as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions.

2. Coating of Rebars where air pollutant of the prescribed standard provided in the attached 3rd party certificate is suitably controlled using dust collectors without use of any liquid chemicals in the manufacturing process.

3. Manufacture of Acoustic Panels operating under valid consent to operate from 07.09.2016 till 31.03.2021 under the Air and Water Act, which consent has been reapplied for on 24.03.2021 and in the absence of any refusal to consent within 4 months is now deemed to have been granted unconditionally under Section 25(7) of the Water Act and Section 21(4) of the Air Act. The pre-treatment process for this manufacturing process was never undertaken since requisite approvals for ETP plant remained pending at the end of PCC and this has been duly informed to the PCC vide letter dated 06.06.2022.

To enable us to carry out the manufacturing process mentioned above to the optimum capacity in commercial interest by receipt of consents to establish and operate, various Applications have been preferred by us before the PCC. In this regard, Application no.1331777 dated 04-10-2022 for FBEC Coating of Rebars (Consent to establishment) and Application no.1331829 dated 04-10-2022 for Fabricated Steel Structure (Consent to establishment) are still pending before PCC.

b. No activity for which consent is required is being carried out without un-granted consents. The details of present quantities of all products, raw materials, machineries etc. at site are set out at Annexure 1, 2 and 3 enclosed herewith. However, only those products, raw materials, machineries etc. for which grant of consent is not required in law are being utilized in the manufacturing processes.

c. The unit declares that it shall not engage in manufacturing any products pertaining to any activity for which consent is required from PCC in law, as per its knowledge and belief, without un-granted consents.

d. The unit shall provide well-designated separate storage area for all the hazardous waste and is submitting compliance report for the same (with photographic evidence) at **Annexure No. 4.**

e. The unit has disposed hazardous waste stored in the 7-Tank Treatment process scientifically and the compliance report enclosed herewith for your reference please. We also confirm that we have now discontinued the 7 tank pre-treatment process as also informed to PCC vide our letter dated 16.09.2020 as mandated by PCC vide its letter dated 15.09.2020, while awaiting approval of PCC in this regard. No activity for which 7-tank treatment process is required is being carried out at present. **Annexure No. 5 – A & 5-B.**

f. Unit will ensure construction of paved roads (internal) at the earliest for minimizing air pollution caused due to movement of heavy vehicles.

g. Unit will operate & maintain Air Pollution Control Devices connected to air emission equipment efficiently so as to maintain a dust-free environment ambient environment.

h. Unit declares that the unit will intimate Pollution Control Committee, DNH & DD before taking up any trial / R & D activity of any product / process and shall strictly comply by industrial categorization set out by CPCB and notified in terms of the CPCB Directions by UT Administration of DNH & DD from time to time.

NOTARY

2

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO. : KRF/ENV/0621/22-23 DATE : 08/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD

P O BOX 25,KACHIGAM KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE :

Date of Sampling : 06/02/2022 Time of Sampling : NIGHT

RESULT :

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	69.2	68.5	68.85
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	70.0	68.2	69.10
3	NEAR FABRICATION AREA (MACHINE SHOP)	73.0	66.8	69.90
4	EPL REBAR DIVISION MAIN GATE	83.0	80.5	81.75
5	FABRICATION PROJECT DIVISION-II MAIN GATE	69.8	69.2	69.50

Remarks :

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/ER/E/69

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO. KRF/ENV/0610/22-23 DATE : 09/02/2022

NAME & ADDRESS EUROCOUSTIC PRODUCTS LTD

P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE :

Date of Sampling : 06/02/2022 Time of Sampling : DAY

RESULT

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	70.8	70.1	70.45
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	73.2	72.1	72.65
3	NEAR FABRICATION AREA (MACHINE SHOP)	74.0	73.2	73.60
4	EPL REBAR DIVISION MAIN GATE	82.3	81.4	81.85
5	FABRICATION PROJECT DIVISION - II MAIN GATE	75.4	73.8	74.60

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/69

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK-PLACE)

CERTIFICATE NO. : KRF/ENV/0608/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE :

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE MODULAR PLANT (W W)

Duration Hrs : 8 HRS Ambient Temperature (°C) : 29.2

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	62.44	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	24.71	250

Remarks : For Particulate
Volume of Air Sample (m3) 567.25
Flow rate (m3/min) 1.2

Name and Signature of Govt. Analyst

KRF/ER/LCN

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 336/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sonmill Compound, Lower Parel,
Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK-PLACE)

CERTIFICATE NO. : KRF/ENV/0667/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD 396210

PARTICULARS OF SAMPLE :

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE M/C SHOP (FABRICATION)

Duration Hrs. : 8 HRS Ambient Temperature (°C) : 29.1

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	72.86	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	34.29	250

Remarks : For Particulate
Volume of Air Sample (m3) : 567.44
Flow rate (m3/min) : 1.2

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/F/QC/70

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
.DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)

IS 5182

CERTIFICATE NO.	: KRF/ENV/0604/22-23	DATE	: 08/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN DD,396210		

PARTICULARS OF SAMPLE

Date of Samplng	: 03/02/2022	Ambient Temperature (°C)	: 28.0°C
Location of Sampling	: NEAR SECURITY MAIN GATE AREA	GAS	: ---
		Vol. of Air Sampled (Ltr)	: 284.75
Duration Hrs.	: 24	Flow Rate (LPM)	: 0.2
SPM	: ---		
Vol. of Air Sampled (m3)	: 1708.53		
Flow Rate (m3/min)	: 1.2		

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.82	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.44	60
3	SULPHUR DIOXIDE	µg/m3	20.15	80
4	OXIDE OF NITROGEN	µg/m3	14.43	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.02	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/68

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate Sunmill Compound, Lower Parel, Mumbai (MH) 400013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)

IS 5182

CERTIFICATE NO. : KRF/ENV/0803/22-23 DATE : 08/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.8
Location of Sampling	: ETP PLANT AREA (MODULAR)	GAS	:
Duration Hrs.	: 24 HRS	Vol. of Air Sampled (Ltr)	: 284.94
SPM	:	Flow Rate (LPM)	: 0.2
Vol. of Air Sampled (m3)	: 1709.66		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.26	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	14.74	60
3	SULPHUR DIOXIDE	µg/m3	16.11	80
4	OXIDE OF NITROGEN	µg/m3	13.57	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.50	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/68

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

Testing & Calibration Laboratory

TEST CERTIFICATE

KRF/QF/5101-B2

MOEF Approved Laboratory

Issued To : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

Certificate No. : KRF/0714/WAT/22-23

Issued Date : 10/02/2022

Sample Name : Drinking Water

Sample Received On : 04/02/2022

Sample Quantity : 1 0 Liter

Sr No	Test Parameters	UOM	Method	Detection Limit	Requirement	Test Reported Value
Description : Clear colourless liquid						
1	E Coli	---	IS 1622 1981	N.A	Absent/100ml	Absent/100ml
2	Coliform	---	IS 1622.1981	N.A	Absent/100ml	Absent/100ml
3	Total Dissolved Solid	mg/Lit.	IS:3025 (PART-16)	---	NMT 500	58
4	pH	---	IS:3025 (PART-11)	---	6.5 - 8.5	6.82
5	Chloride	mg/Lit.	IS:3025 (PART-32)	---	NMT 250	25.70
6	Alkalinity	mg/Lit	IS:3025 (PART-23)	---	NMT 200	17.36
7	Total Hardness	mg/Lit	IS:3025 (PART-21)	---	NMT 200	11.76

*** END OF REPORT ***

Tests Started on : 04/02/2022

Tests Completed on : 10/02/2022

For Konark Research Foundation

KONARK RESEARCH FOUNDATION DAMAN

Authorised Signatory

Note : This report is Subject to the terms & conditions mentioned overleaf

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Summit Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)

IS 5182

CERTIFICATE NO. : KRF/ENV/0602/22-23 DATE : 05/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.9
Location of Sampling	: NEAR REBAR / FABRICATION (PCD PLANT)	GAS	:
Duration Hrs	: 24 HRS	Vol. of Air Sampled (Ltr)	: 284.85
SPM	:	Flow Rate (LPM)	: 0.2
Vol. of Air Sampled (m3)	: 1709.09		
Flow Rate (m3/min)	: 1.2		

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.28	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.55	60
3	SULPHUR DIOXIDE	µg/m3	19.56	80
4	OXIDE OF NITROGEN	µg/m3	17.54	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.56	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/68

EUROCOUSTIC
PRODUCTS
LIMITED

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD COMMITTEE OF EUROCOUSTIC PRODUCTS LIMITED AT THE BOARD COMMITTEE MEETING HELD AT CORPORATE OFFICE OF THE COMPANY ON WEDNESDAY, 01ST NOVEMBER, 2023 AT 12:00 NOON.

"RESOLVED THAT an approval be and is hereby accorded for initiating a suitable legal action against Pollution Control Committee, Daman against the orders passed by the Member Secretary, Pollution Control Committee, DD & DNH under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 along with Affidavit.

"RESOLVED FURTHER THAT Mr. Pritam Aukta (Sr. General Manager), Authorized Representative of the company be and are hereby severally Authorised to represent the company in all respect in connection with aforesaid action including, to make on behalf of the company any statement, submit any document, withdraw any document, sign, verify or file any undertaking, affidavit or an appeal, application, to engage any lawyer/advocate/counsel and to give evidence and to do all other acts, deeds and things which are considered necessary in connection with the said case."

Certified To Be True//
FOR EUROCOUSTIC PRODUCTS LIMITED

RADHAKRISHNAN RAGHAVA MENON
Director
DIN 07585353

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

v.

Member, Pollution Control Committee, Daman ...Respondent

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10/11/23

Despatch Clerk,
Finance Department,
Secretariat, DNH&DD

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FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

v.

Member, Pollution Control Committee, Daman ...Respondent

The Appeal of M/s Eurocoustic Products Ltd. having registered office at Survey No. 355, Kachigam Char Rasta, VapiKachigam Road, Daman (UT) – 396210through its authorized signatory Mr. Pritam Aukta against the order dated 26.09.2023 passed by the Member Secretary, Pollution Control Committee, DD & DNHunder section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 showeth as follows:-

(1) The Applicant /Appellant herein has preferred Application No.1637164 dated 21.08.2023 under section 21of the Air (Prevention & Control of Pollution) Act, 1981(14 of 1981) and under section 25of the Water (Prevention and Control of Pollution) Act, 1974 in the **White Category for Consent to Establish Fabricated Steel Structure Unit**. However, vide order dated 26.09.2023, the same has been returned/ refused by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any

reasons and merely stating that "*Return description: Apply under Orange Category*". This despite the fact thatthat notification dated 18.12.2021 under the head of White category at S.No. 14 clearly mandates that the activities of "*Engineering and fabrication units (dry process without or any heat treatment/ metal surface finishing operations/ painting)*" falls under White Category. The order dated 26.09.2023 is not only in direct violation of the Notification dated 18.12.2021 but is also in violation of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories to PCC, Daman. The Impugned Order has been passed in respect of M/s Eurocoustic Products Ltd. (company), details whereof are noted below:

(a) Name of the plant/ company/ corporation/ municipality/ notified area committee: Eurocoustic Products Ltd.
(b) Place:- Kachigam
(c) Card No. survey no. 355
(d) Name of the street; and :- Vapi Kachigam Road
(e) District :- Daman (UT) 396210.

A copy of the order in question is attached hereto.

(2) The facts of the case are as under:

2.1 The Appellant Company and its sub-lessee, M/s PSL Holdings Ltd. have been operating various units/ plants for manufacturing modular furniture, steel fabrication, coating of steel pipes etc. under valid consents under Air and Water Act, in the said factory premises. Hereto annexed and marked as **Exhibit – A (Colly)** are copies of the consents for renewal issued to the Appellant's sub-lessee for steel fabrication, coating of steel pipes etc. at the said factory premises.

2.2The sub-lessee, M/s PSL Holding Ltd. went into Insolvency/Liquidation, hence, the Appellant Company preferred Applications for Grant of Consent to establish the units pertaining to steel fabrication, coating of steel pipes etc. so that it could operate the said units which are already located on the factory premises. However, the said ApplicationNo.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel were rejected vide Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 respectively. Hereto annexed and marked as **Exhibit – B (Colly)** are copies of Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 passed by PCC, DD & DNH in respect of Application No.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel respectively.

2.3The sole reason given in the Orders dated 04.06.2022, and 13.07.2022 for Refusal of Grant of Consent to Establish the Fabricated Steel Structure Unit and the Rebar Coating Unit by Member Secretary, PCC on the ground of "Land Lease Expired". Even the Consent for renewal of Acoustic Panels was refused vide Order dated 04.08.2022on the erroneous ground that no consent to establish or operate was given with respect to the Acoustic Panels Unit.

2.4The issue of Land-lease payable is presently sub-judice before the Hon'ble Bombay High Court in Writ Petition bearing No. 3312/2017. The Hon'ble Bombay High Court vide Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017has categorically directed that *"there shall be ad-interim relief in terms of prayer clause (j)"* and the

said ad-interim stay is continuing till date. At prayer Clause (j) of the Writ Petition, the following relief had been sought – "*that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the Impunged Notices of Demand dated 16 March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2 May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the electricity supply to the Petitioners' premises or any part thereof*". Hence, the refusal of the Applications for grant of Consent for Fabricated Steel Structure Unit and the Rebar Coating Unit solely on the issue of Land Lease, was erroneous and in teeth of the orders passed by the Hon'ble Bombay High Court. Hereto annexed and marked as **Exhibit – C (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 3312/2017 and the Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017 by the Hon'ble Bombay High Court.

2.5In view of the foregoing, the Appellant was constrained to file Writ Petition No.14629 of 2022 before the Hon'ble Bombay High Court, inter-alia, seeking the following reliefs:

A. *"This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022,*

B. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus of any other appropriate writ, order or direction under Article 226 of the*

Constitution of India, directing Respondent No.1 to grant consent of renewal in respect of Application No.861127and consent to establish in respect of Application No.709801,

C. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No.1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No.709801 and 1209947,*

D. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No.1 & 2 which would in any manner impact the functioning of the Petitioner's industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017,*

E. *Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No.1 & 2 and no action shall be taken by Respondent No.1 &2 which would in any manner impact the functioning of the Petitioner's Industrial Unit on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017;*

F. *Pending the hearing and final disposal of the Petition the Respondent No.1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof;*

G. *For interim and ad-interim relief in terms of (D),(E) & (F) above;*

H. *For costs of this Petition;"*

The Hon'ble Bombay High Court vide Order dated 03.02.2023, was pleased to inter-alia direct as follows:-

"1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and /or consent to operate was never granted by the PCC.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No. 1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11:00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs."

Hereto annexed and marked as **Exhibit – D (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 14629/2022 and the Orders dated 03.02.2023 passed in the aforementioned Writ Petition No. 14629/2022 by the Hon'ble Bombay High Court.

2.6In this regard, since decisions by PCC, Daman remained pending till date, EPL also filed an Application before the Hon'ble Bombay High Court, wherein vide order dated 02.05.2023, it was assured by PCC, Daman that the Applications for grant/ renewal of consents by EPL shall be considered within a week. Hereto annexed and marked as **Exhibit – E (Colly)** are copies of the extract of the prayers in Writ Petition No. 28707/2022 and copy of the application and the orders passed in WP 28707/2022 by the Hon'ble Bombay High Court.

2.7An inspection has also been carried out by PCC, Daman officials on 05.05.2023 wherein it was communicated and physically shown that no fabrication of steel works or rebar coating works are currently being carried out in the plants at the site. The Pollution Control Dept officials visited the

EPL- Acoustic Panel Division, for which consent to establish/ operate are already in place and inspected the plant and found that all the norms are maintained. However, no inspection report of 05.05.2023 has been received by the Appellant till date.

2.8No fabrication of structural steel work is presently being carried out and only assembly works are being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection on 19.05.2023 has been received by the Appellant/ EPL till date. Hereto annexed and marked as **Exhibit – F** are the details of the visits made by pollution control officials in May, 2023 to the factory as extracted from the visitors entry book.

2.9On 17.07.2023, PCC, Daman was pleased to grant Consent to Renewal upto 31.03.2026 to the Appellant/ EPL for manufacturing Acoustic Panel under Orange category. Hereto annexed and marked as **Exhibit – G** is the Consent to Renewal dated 17.07.2023 for manufacturing Acoustic Panel under Orange category granted to Appellant/ EPL.

2.10 However, subsequent to quashing of the Refusal Order dated 04.06.2022 for the Fabrication of Structural Steel Application No. 869553 by the Hon'ble Bombay High Court vide Order dated 03.02.2023, the said Application was not processed again. The Appellant/EPL reapplied for Grant of Consent to Establish Fabrication of Structural Steel Unit under White Category vide Application No. 1331829 on 04.10.2022, which was refused

belatedly on 08.12.2022 merely stating that "*Change from white to orange category*" without assigning any reasons for the same. Without prejudice to its rights and contentions that the said activity squarely falls under White Category, the Appellant in order to speed up the approval process submitted an Application No. 1331829 on 11.04.2023 under Orange Category. However, the same was rejected on 13.07.2023. The Appellant after making clarifications with respect to the remarks made on 13.07.2023, also filed a fresh Application No. 1618195 dated 01.08.2023 under Orange Category which has also been refused on 26.09.2023 by merely stating that "*Return description: Apply under Orange Category*", in which regard a separate Appeal has been filed by the Appellant. However, since the activity of Fabrication of Steel Structure is proposed to be carried out as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions, the Applicant has again sought consent from PCC, Daman of its intent to establish and commence operations of the said Activity under White Category vide Application No. 1637164 dtd. 21.08.2023. Hereto annexed and marked as **Exhibit – H** is the Application No. 1637164 dtd. 21.08.2023 under White Category, preferred by the Appellant/EPL before PCC, Daman and rejection order dated 26.09.2023. Hereto annexed and marked as **Exhibit – I** is the Application No. 1331829 dated 04.10.2022, preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent under White Category and rejection order dated 08.12.2022. Hereto annexed and marked as **Exhibit – J** is the Application No. 1331829 on 11.04.2023 under Orange Category, preferred by the Appellant/EPL before PCC, Daman and rejection order dated 13.07.2023.

2.11 However, vide order dated 26.09.2023, the Application No. 1637164 dtd. 21.08.2023 has been returned/ refused by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any reasons and merely stating that "*Return description: Apply under Orange Category*". This

despite the fact that that notification dated 18.12.2021 under the head of White category at S.No. 14 clearly mandates that the activities of "*Engineering and fabrication units (dry process without or any heat treatment/ metal surface finishing operations/ painting)*" fall under White Category. The order dated 26.09.2023 is not only in direct violation of the Notification dated 18.12.2021 but is also in violation of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories to PCC, Daman.

2.12 Vide Letter dated 06.10.2023, the Appellant also wrote to the Member Secretary, PCC, Daman pointing out the error in the return/ rejection of the said Application No. 1637164, by the Member, PCC, Daman on the ground that "**Apply under Orange Category**" despite the fact that the said activity is proposed to be carried out by the Appellant falls squarely under the White Category. However, no action on the said Letter has been taken till date. Hereto annexed and marked as **Exhibit – K** is the Letter dated 06.10.2023 issued by the Appellant to Member, PCC, Daman in respect of Application No. 1637164 dtd. 21.08.2023 under White Category, preferred by the Appellant/EPL before PCC, Daman.

2.13 Reference is also drawn to Affidavit filed by Appellant/ EPL on 04.10.2022 wherein it had been clearly stated the manner in which Steel Structure Works are proposed to be carried out. No objection to the same was raised. Alongwith the said affidavit, Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, there is no generation of any type of Hazardous or any waste, waste water generation or any air emission due to the said Activity. Hereto annexed and marked as

Exhibit – L is copy of the monitoring reports on various parameters of the factory units by Konark Research Foundation Testing & Calibration Laboratory (MOEF Approved Laboratory) showing that all samples pertaining to Air/ Water/ Noise are factually well within permissible limits. Hereto annexed and marked as **Exhibit – M** is the Affidavit filed by Appellant/ EPL on 04.10.2022.

(3) The grounds on which the appellant relies the purpose of this appeal are as below:-

A. For that, the activity of Fabrication of Steel Structure is proposed to be carried out by the Appellant as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions. The Appellant seeks to manufacture Metal Frames or Skeletons for constructions and parts thereof by way of drilling, cutting, welding etc i.e. purely by way of engineering and fabrication only, which is covered under White category as per Sr. No. 14 of Category IV (White Category) of UT Administration Notification dated 18.12.2021 and therefore we made application under White Category. The Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, there is no generation of any type of Hazardous or any waste, waste water generation or any air emission due to the said Activity.

B. For that, vide order dated 26.09.2023, the Application No. 1637164 dtd. 21.08.2023 has been returned/ refused by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any reasons and merely stating that "*Return description: Apply under Orange Category*". This despite the fact that that notification dated 18.12.2021under the head of White category at S.No. 14 clearly mandates that the activities of "*Engineering and fabrication units (dry process without or any heat*

treatment/ metal surface finishing operations/ painting)" falls under White Category.

C. The order dated 26.09.2023 is not only in direct violation of the Notification dated 18.12.2021 but is also in violation of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories to PCC, Daman.

D. The Member, PCC, Daman is bound to comply with the notification dated 18.12.2021 whereby it has been clearly mandated that "*Engineering and fabrication units (dry process without or any heat treatment/ metal surface finishing operations/ painting)"* falls under White Category.

E. For that, No Fabrication of Structural Steel Works is presently being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection on 05.05.2023 and 19.05.2023 has been received by the Appellant/ EPL till date.

F. For that, No Bio-medical Waste as defined under Clause 3 (f) of the Bio-medical Waste Management Rules 2016 is generated or would be generated on the Site with respect to carrying out of Fabrication of Structural Steel Works. There is no reasoning as to how a co-relation is

being drawn between number of employees and Bio-medical Waste Generation.

G. For that, the remarks made vide Rejection Order dtd. 13.07.2023 have been made on surmises and conjectures without even affording any opportunity of hearing to the Appellant/ EPL prior to rejection of the Application.

H. For that, the Order dtd. 26.09.2023 is prima-facie erroneous, non-reasoned, and has been passed without application of mind, in a cursory manner.

I. For that, Order dtd. 26.09.2023 has been passed without even affording an opportunity of hearing to the Appellant/ EPL.

J. For that, the repeated rejection of the Applications seeking grant of consent to establish the Steel Structural Unit post 2017 upon filing of Writ Petition No. 3312/2017 before the Hon'ble Bombay High Court for one reason or another, is erroneous, non-reasoned and suffers from malafides. The same unit in the same premises had been previously granted not only consent to operate but consent for renewal on 23.09.2014 till 30.04.2017 to the sub-lessee of the Appellant, M/s PSL Ltd.

K. For that, the refusal to grant to consent to establish/ operate for various industrial units is being done for extraneous, arbitrary, perverse reasons which have no bearing on the Air & Water Act, but on account of lease issues. On account of such refusals, the Appellant has been constrained to shutdown various critical Industrial Units and to outsource significant part of its Business to third Parties causing it a loss of revenue of Rs.31 lakh per day and this has greatly affected the performance of the Appellant qua various important contracts and the livelihood of its workmen.

In the light of what is stated above, the appellant respectfully prayeth that:

(a) The order dated 26.09.2023 passed by Member, PCC, Daman with respect to Application No. 1637164 dtd. 21.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to

(17)

Establish Fabrication of Structural Steel Unit under White Category ought to be set aside / treated as annulled.

(b) Application No. 1637164 dtd. 21.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish Fabrication of Structural Steel Unit under White Category ought to be granted.

An amount of Rs..... as fee for this appeal has been paid vide receipt No..... dated..... an authorized copy of which is attached in proof of payment.

Signature of the Applicant
Name: **MR. PRITAM AUKTA**
(On behalf of M/s. Eurocoustic Products Limited)
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date.....

VERIFICATION

I Pritam Aukta, the authorized representative of M/s. Eurocoustic Products Limited in the above Memorandum of appeal /or /duly authorized agent do/does hereby declare that what is stated therein is true to the best of my knowledge and belief and nothing has been hidden thereunder.

Signature of the Applicant
Name: **MR. PRITAM AUKTA**
On behalf of M/s. EUROCOUSTIC PRODUCTS LIMITED
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date.....

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

APPLICATION SEEKING CONDONATION OF DELAY IN FILING APPEAL

1. The present Application is filed for seeking condonation of delay in filing the present Appeal against Impugned order dated 26.09.2023 passed in respect of Application No.1637164.
2. Upon receipt of the impugned order dated 26.09.2023, the Appellant/ Applicant immediately vide Letter dated 06.10.2023, wrote to the Member Secretary, PCC, Daman pointing out the error in the return/ rejection of the said Application No. 1637164, by the Member, PCC, Daman on the ground that "**Apply under Orange Category**" despite the fact that the said activity is proposed to be carried out by the Appellant/ Applicant falls squarely under the White Category. However, no response to the said letter was received and hence, the Appellant/ Applicant is now constrained to filed the present Appeal.
3. Furthermore, it is submitted that considering the festive season from Ganesh Chaturthi, Gandhi Jayanti and Dussehra the staff at the factory and concerned officers were not available in full capacity furthermore, the office also remained closed on various intervals.

GOVERNMENT OF INDIA
RAJNIKANT B. TANDEL
U.T. OF DAMAN & DIU,
DIST. DAMAN
Reg. No. DMN-009
INDIA

4. Upon reopening of the offices and when reply to the letter dated 06.10.2023 was not received, the Appellant/ Applicant began preparing the Appeal. However, the documents are voluminous and required time to collate and exhibit.
5. It is submitted that delay in filing is on account of the aforementioned reasons alone. Hence, the condonation of delay in filing is sought on account of these bonafide and inadvertent reasons.
6. It is submitted that the present Application is bonafide and is in the interest of Justice.
7. Therefore, it is prayed that the present Application may be allowed failing which loss and prejudice will be caused to the Appellant/ Applicant.
8. In the aforesaid circumstances, **the Applicant prays that:**
   (a) That the Application be allowed and the delay in filing the Appeal be condoned.
   (b) Any other just and equitable order in the interest of justice may kindly be passed.

GOVERNMENT OF INDIA
RAJNIKANT B. TANUEL
U.T. OF DAMAN & DIU,
DIST. DAMAN
Reg. No. DMN-009
INDIA

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

AFFIDAVIT

I, Pritam Aukta, Resident of EPL Manager's Quarters, Kachigam, Daman, Daman and Diu-396210 India, aged about 55 years, designated as Sr. General Manager and the authorized signatory on behalf of the Company M/s Eurocoustic Products Limited, Survey No. 355, Village Kachigam, Daman (U.T.), do hereby solemnly affirm and declare:-

1. That I am the authorized signatory on behalf of the Applicant and competent to swear this affidavit on behalf of Applicant. I am fully conversant with facts and circumstances of the case.

2. That I have read and understood the contents of the accompanying Application which has been also read over to me. The averments made therein are true and correct based on records maintained by the Applicant.

3. I depose that I have not suppressed any material facts and have disclosed all material facts in the accompanying Application.

DEPONENT

VERIFICATION

Verified at _____ on this _____ day of November, 2023, the contents of the above affidavit are true and correct to the best of my knowledge and belief which is based on records maintained by the Applicant Company and nothing material had been concealed therefrom.

DEPONENT

Serial No.....9306/23
Daman Dt....14/11/23
Particular Attestation

Solemnly affirmed Before me
by Bikram Aukel
of Daman who is identified
by _____ of _____
whom I Personally Know.

RAJNIKANT B. TANDEL
Advocate & Notary
Daman (U.T.) INDIA
Reg. No. DMN-009

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category

EPL STR (White)

ANX-A

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प्रदुषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव तथा दा.न.ह.
Daman & Diu and Dadra Nagar Haveli
फोर्ट एरिया, मोटी दमन / Fort Area, Moti Daman, दमण / Daman.

ORANGE CATEGORY (RENEWAL)

Consent No. PCC/DDD/O-36/WA/AA/KG/91-92/802 **Date :-** 23/09/14

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s PSL Holdings Ltd.,
(Pipe coating div), Kachigam, Daman.

1. The Consent to **Renewal** is granted for a period upto **30/04/2017**.

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1.	Coating of steel pipes	1200 Kms/year
2.	Hydraulic cranes	50 Units/year
3.	Fabrication of steel structure and machines.	40 unit/year

3. Conditions under Water Act:

3.1 The daily quantity of trade effluent from the factory shall be NIL.

3.2 The daily quantity of sewage from the factory shall not exceed 1.0 m3/day.

3.3 Trade Effluent: The quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.4 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 20^0 C)	-	less than 20 mg/l
Suspended solids		less than 30 mg/l
Residual Chlorine		minimum 0.5 mg/l

3.5 D. G. Set is permitted as stand by arrangement only and not as captive power generation unit.

3.6 Hazardous waste generated shall be dispose to registered recycler/re-refiner or to TSDF only.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in D.G Set:

Sr. No.	D. G. Set capacity	Fuel	Quantity
1.	D. G. Set – 125 KVA – 1 No.	Furnace oil	100 Ltrs/day

4.2 The flue gas emission through stack attached to D.G Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
01	D. G. Set	09 Mtrs	Particulate Matter	150 mg/NM^3
			SO_2	100 ppm
			NOx	50 ppm

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10μm) or PM_{10} μg/m^3	100 (24 hours average)
Particulate Matter(size less than2.5μm) or $PM_{2.5}$ μg/m^3	60 (24 hours average)
Oxides of Nitrogen(NO_2) μg/m^3	80 (24 hours average)
Oxides of Sulphur (SO_2) μg/m^3	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emissions shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/Renewal under Water (Prevention and Control of Pollution) Act, 1974, before 30 days of expiry of validity period of Consent.

5.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

5.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

5.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.8 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.9 This consent is granted to establish and operate DG Set as a standby arrangement only and not as a captive power generation unit.

6.0 Applicant shall also comply with the general conditions given in annexure I & II.

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

Copy to.
1. SWIFT, Daman.
2. Guard file.

EUROCOUSTIC
PRODUCTS
LIMITED

Hand Delivery

09.04.2021

Ref: ADM/PCC/EPL-01/26

To,
The Member Secretary
Pollution Control Committee,
1st Floor Udyog Bhavan, Bhenslore
Daman & Diu and Dadra Nagar Haveli
Daman

Sub: **Application for Consent to Establishment for Metal frameworks or Skeleton for Construction and Parts thereof (Fabricated Steel Structure) .**

Ref. **Our online Application dated 03.04.2021, Application No. 869553**

Dear Sir,

Enclosed please find our application as per Index attached for the consent to establishment for Metal frameworks or skeletons for construction and parts thereof (Fabricated Steel Structure) under Consent (Air & Water) No. PCC/DDD/O-109/KG/AA/93-94/2454 & 2455 Dated 07 .09.2016 and also enclosed the Demand Draft (DD)No. 012971 Dated 03.04.2021 of Rs. 15,000/-(Fifteen Thousand only in favour of **The Pollution Control Committee, Daman** for consent to Establishment.

Therefore, you are kindly requested to issue us the consent to establishment of Water & Air and do the needful please. We shall be very thankful to you for this act of kindness.

Your kind co-operation in this regard shall be highly appreciated

Please acknowledge the receipt.

Thanking You,

Yours Faithfully,
For Eurocoustic Products Limited

B N Gajdhar
B. N. Gajdhar
GM - HR
Encl. : a/a

प्राप्त किया/RECEIVED
प्रदूषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव दादरा ना.ह.,दमण
and Dadra & Nagar Haveli
DAMAN
Pritam Aukta
GM – HR & ADMN

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

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Pollution Control Committee
Daman & Dui and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

ONLINE CONSENT MANAGEMENT AND MONITORING SYSTEM

Acknowledgement Receipt

Name	:-	EUROCOUSTIC PRODUCTS LTD	Application No.	:-	869553
Address	:-	EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman			
Application Date	:-	03/04/2021	Category	:-	RED
Application Type	:-	CTE-Water and Air-expan	Email Address	:-	hrdaman@eplgroup.co.in
Contact No.	:-	0260-2242778	File No.	:-	

DD No./Cheque No.	Date	Amount(In Rs.)	Bank Name	Branch Name/Address
012971	03/04/2021	15000.0	YES BANK LTD.	DAMAN

(27)

No. PCC/DDD/Reject/869553

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/06/2022

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 869553 Application Date 09/04/2021

With reference to the above cited subject and application dated 09/04/2021 through OCMMS Application No. 869553 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee. DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Land Lease Agreement Expired

04/06/2022

Member Secretary
Pollution Control Committee
DD & DNH.

vat

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION No. 3312 OF 2017

Eurocoustic Products Limited ....Petitioners
Vs.
Union of India and Ors. ....Respondents

****

Mr. H. J. Thacker a/w. Mr. A.I. Talegaonkar i/b. Ghaishankar Kanga & Girdharlal for Petitioners

Mr. Shrishailya S.Deshmukh for Respondent Nos.2 to 4

****

CORAM : V.M. KANADE &
A.S. GADKARI, JJ

DATE : MARCH 20, 2017

P.C. :

1. Heard the learned counsel appearing on behalf of the Petitioners and the learned counsel appearing on behalf of Respondent Nos. 2 to 4.

2. The learned counsel appearing on behalf of respondent Nos. 2 to 4 seeks time to take instructions. Stand over to 27.3.2017. In the meantime, there shall be ad-interim relief in terms of prayer clause (j).

[A.S. GADKARI, J.] [V.M. KANADE, J.]

Vaishali Tikan

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.3312 OF 2017

M/s. Erocoustics Products Ltd. & Anr. .... Petitioners

versus

Union of India & Ors. .... Respondents

.....

- Mr.S.A. Ahmed a/w A.I. Talegawkar i/b. Bhaishankar Kanga and Girdharlal Solicitors, Advocate for Petitioners.
- Mr.S.S. Deshmukh, Advocate for Respondent.

CORAM : K. K. TATED &
SARANG V. KOTWAL, JJ.
DATE : 16th JANUARY, 2020.

P.C. :

1. Heard learned Counsel for the parties.

2. By this Writ Petition under Article 226 of the Constitution of India, the Petitioner is challenging the notices of demand dated 16/03/2015, 05/06/2015 and 02/05/2016 issued by Deputy Collector (HQ) Daman.

3. Learned Counsel for the Petitioner submits that the Respondent has enhanced the lease amount from Rs.15,364.15

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to Rs.1,08,97,299/- per annum. He submits that, the increase is on higher side. Hence they have filed the present Writ Petition.

4. On the other hand, learned Counsel Mr.S.S. Deshmukh for the Respondent vehemently opposed the present Writ Petition. He submitted that as on today, the Petitioner is occupying 1,36,570 sq.mtrs. land . He submitted that even as per ready reckoner as on today the rate decided by them is reasonable. He submitted that as on today a sum of Rs.8,71,78,392/- is due and payable by the Petitioner till July 2020. Learned Counsel for the Respondent submitted that in view of these facts, the Petitioner may be directed to deposit the entire amount or this Court may pleased to vacate the interim relief which was granted in favour of them.

5. At this stage, learned Counsel Mr.S.A. Ahmed on behalf of Petitioner after taking instructions from his clients, who are present in Court, makes a statement that they are ready and willing to deposit 50% amount by installment in the Registry of this Court. Statement is accepted.

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6. Learned Counsel for the Petitioner submits that he has received instructions to deposit 50% of the amount without prejudice to their rights and contentions. Same is accepted.

7. It is made clear that if the amount is not deposited in time, the Respondents are at liberty to take appropriate action according to law.

8. In view of this fact, following order is passed:

(a) Petitioner is directed to deposit a sum of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) in the Registry of this Court on or before 13/02/2020.

(b) Second installment of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) to be deposited in the Registry of this Court on or before 13/03/2020.

(c) If the amount is deposited, the Registry is directed to invest the said amount in fixed

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deposit of a nationalized bank initially for one year and continue till further orders.

(d) Liberty is granted to the Respondent, if they so desire, to make an application for withdrawal of the amount and that application will be decided on its merits.

(e) If the amount is deposited within time, interim relief granted earlier by this Court to continue till the next date.

(f) Matter to appear on board for hearing on 26/03/2020.

(SARANG V. KOTWAL, J.) (K.K.TATED, J.)

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 14629 OF 2022

M/s. Eurocoustics Products Ltd. .. Petitioner

Vs.

Pollution Control Board & Anr. .. Respondents

Mr. Amir Arsiwala a/w Ms. Gayatri Mohite, Ms. Nupur Shah i/by The Law Point for petitioner.

Mr. Hiten Venegavkar a/w Mr. Aayush Kedia for respondents.

CORAM: S. V. GANGAPURWALA, ACTING CJ. & SANDEEP V. MARNE, J.

DATE: FEBRUARY 3, 2023

P.C.:

1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and/or consent to operate was never granted by the PCC.

2. The learned counsel for the petitioner submits that the interim order is passed by this Court in Writ Petition No. 3312 of 2017, thereby interim relief is granted protecting the possession of the petitioner and the said interim relief is now continued. This fact of continuation of interim relief granting protection to the petitioner is not disputed as on today by the learned counsel for the respondents.

3. It is submitted that the affidavit is also filed stating that consent to establish and/or consent to operate exists.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No.1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11.00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs.

(SANDEEP V. MARNE, J.) **(ACTING CHIEF JUSTICE)**

PRAVIN DASHARATH PANDIT
Digitally signed by PRAVIN DASHARATH PANDIT
Date: 2023.02.04 16:34:53 +0530

(35)

NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023
GOVT. OF INDIA

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. (CS+7) 28707 OF 2022

In the matter of Article 226 and Article 227 of the Constitution of India, 1950;

And

In the matter of Articles 14, 19 and 226 of the Constitution of India, 1950;

39 (36)

36. The Petitioners crave leave of this Hon'ble Court to refer and rely upon additional documents as and when required.

37. The Petitioners submit that the present Petition is being verified by and supported by the affidavit of the Petitioner himself, who is fully aware of the facts and circumstances of the case.

38. The Petitioners submit that it is paying the appropriate court fees of 250/- upon this Petition.

39. As the subject matter of the present Petition is located in Daman, this Hon'ble Court has the territorial jurisdiction to hear the present Petition.

40. The present Writ Petition has been filed immediately after receipt of the Impugned Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 and the Direction dated 07.10.2022 and that there is no delay in the filing of Petition and the Petition is not barred by limitation.

41. In light of the facts and circumstances set out above, the Petitioners humbly pray that:

A. This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or

(37)

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any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022;

B. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to grant consent of renewal in respect of Application No. 861127 and consent to establish in respect of Application No. 709801 ;

C. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No. 709801 and 1209947;

D. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article 226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No. 1 &

41. (38)

2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017.

E. Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No. 1 & 2 and no action shall be taken by Respondent No. 1 & 2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017;

F. Pending the hearing and final disposal of the Petition the Respondent No. 1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof.

G. For interim and ad-interim relief in terms of (D),(E) & (F) above;

H. For costs of this Petition;

NOTARY GOVT. OF INDIA Name: Siddhu Panicker Area : Wadala (E) Maharashtra Regn. No. 10324 Expiry Date 24.10.2023

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I. Any other order that this Hon'ble Court may deem fit in the facts and circumstances of this case.

Dated this 21st day of November, 2022

EUROCOUSTIC PRODUCTS LIMITED

Petitioner

For The Law Point
Advocates for the Petitioner

VERIFICATION

I, Keshav Punj, aged 38 years, Petitioner hereinabove having my office address at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman, Union Territory – 396210 solemnly declare that what is stated in paragraphs 1 to 32 is true to my own knowledge, and that what is stated in the remaining paragraphs 33 to 41 is stated on information and belief, and I believe the same to be true.

EUROCOUSTIC PRODUCTS LIMITED

Solemnly declared at Mumbai)
Dated this 21st day of November 2022)

Before Me

For The Law Point
Advocates for the Petitioner

BEFORE ME

BIDHU PANICKER
B.Com., LL.B.
ADVOCATE HIGH COURT
NOTARY (Govt. of India)
Res: 303; Sandeep Apt., Plot No. A/197,
Sector-20, Near Balaji Temple,
Nerul (W), Navi Mumbai, Maharashtra.

NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023
GOVT OF INDIA

21 NOV 2022

Notary Reg. Sr. No. 8543/2022
In Book No. VI

ANX-F

Visits made by Officials of Government/ Pollution Department Daman to Eurocoustic Products Ltd. Daman

Visit Particulars					
Sr. no.	Date	Time From	Time To	Name of Particulars	Name of Department
1	05-05-2023	15:16	16:15	(a) Ms. Vaidehi Bhatt	PCC (No Inspection Report Received)
				(b) Ms. Raksha	PCC
				(c) Ms.	PCC
				(d) Mr. Sounak	PCC
				(e) Mr. Dilip	PCC
2	19-05-2023	21:10	21:44	(a) The Member Secretary PCC	Collector
				& Team 15 person	PCC (No Inspection Report Received)
3	21-05-2023	11:34	13:55	(a) Mr. Premji Makwana	Mamlatdar
					PCC (No Inspection Report Received)

(41)

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

CATEGORY – ORANGE

Consolidated Consent and Authorization - Renewal
{Under the provision/ Rules of below mentioned Environmental Acts}

Consent & Authorization No. PCC/DDD/O-1091/KG/AA/93-94//1328359
Date : 17/07/2023

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s.EUROCOUSTIC PRODUCTS LTD
EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN.

1. The Consent to **Renewal** is granted for a period upto 31/03/2026 .

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	Acoustic Panels	12000 MT/Year

3. Installation Specific Conditions:
3.1The unit shall not generate any waste water / trade effluent / fugitive emissions during the

process.

3.2 The unit shall provide proper adequate facility for storage of generated hazardous waste.

3.3 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.4 The unit shall not manufacture any product/process which falls under RED/BANNED category of notification dated 18/12/2021.

3.5 The unit should not produce any materials other than the consent given and should not produce more than the quantity or expanded capacity without obtaining consent.

3.6 The unit shall not carry out any kind of pretreatment process such as pickling/degreasing/phophating or anodizing process.

3.7 The unit shall maintain records of raw water consumption, hazardous & other waste generation on daily basis and its disposal and same submit to PCC office.

3.8 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/process/production capacity/any other installation etc.

3.9 Hazardous waste generated shall be dispose off to registered recycler/re-refiner or to CHWTSDF only.

3.10 If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any change etc. to be done.

3.11 The unit shall submit Audit Report duly certified in prescribed format.

3.12 The unit shall obtain No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for extraction of ground water.

4. Conditions under the Water Act:

4.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Killo litter/day)
1	Domestic	4.5

Sr. No.	Generation	Waste Water Generation Quantity
1	Domestic	3.0

4.2 Trade Effluent: If any the quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100 mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30 mg/L.
(4)	C.O.D.	Not to exceed	250 mg/L.
(5)	Oil & Grease	Not to exceed	10 mg/L.

4.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated effluent outside factory premises. The treated effluent shall be reused/recycled within the factory premises.

4.4 The unit shall operate the Effluent treatment plant efficiently to treat the generated tread effluent from manufacturing process to meet the PCC Standard.

4.5 The unit shall submit monthly readings of energy meter and flow meter (both inlet & outlet) of the ETP

to the PCC DD & DNH.

4.6 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards:

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

5. Conditions under Air Act:

5.1 The following shall be used as standards for emission causing installations:

Sr. No.	Stack Attached to	Capacity	Fuel to be used	Quantity	Stack height in Meter

5.2 The flue gas emission through stack/vent attached to Boiler/Furnace/Heater/D.G Set/reactors/process/vessels etc. shall conform to the following standards:

Parameter	Permissible Limit
Particulate Matter	150 mg/NM3
SO2	40 mg/NM3
NOx	25mg/N M3

5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	**Permissible Limit**
Particulate Matter (size less than 10um) or PM10 ug/m3	100 (24 hours average)
Particulate Matter (size less than2.5um) or PM2.5 ug/m3	60 (24 hours average)
Oxides of Nitrogen (NO2) ug/m3	80 (24 hours average)
Oxides of Sulphur (SO2) ug/m3	80 (24 hours average)

5.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney/stacks attached to various source of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

5.5 There shall be no emission other than the permitted installation and the quarterly stack monitoring report from recognized laboratory shall be submitted along with the renewal application.

5.6 The above consented DG Set is permitted for standby arrangement only and not as a captive power generation unit.

5.7 Adequate mufflers shall be provided to the installations, so that the ambient noise level shall not exceed the limits prescribed below:

Day time	6 a.m. to 9 p.m.	75 dB(A) Leq.
Night time	9 p.m. to 6 a.m.	70 dB(A) Leq.

6. Authorization for Handling Hazardous and Other Wastes

M/s. EUROCOUSTIC PRODUCTS LTD is hereby granted an authorization to operate a facility for handling following hazardous wastes for generation, collection, storage and transport/ recycling/ preprocessing of the hazardous or other wastes or both on the premises situated at EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN..

S.No.	Category of Hazardous Waste as per the schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co – processing, etc.	Quantity
1	33.2 Contaminated cotton rags or other cleaning materials, Schedule I	Common Incineration - TSDF	50 Kg/Annum

Conditions of Authorization

6.1 The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and H&OW (M&TBM) Rules, 2016 and amendments made there under. In case of failure to comply with any of the rules, the authorization and consent order issued under the Water Act, 1974 and the Air Act, 1981 shall be revoked without any notice.

6.2 The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

6.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6.4 The applicant shall manage Hazardous and other wastes in an environmentally sound manner so as not to cause damage to any surrounding environment.

6.5 Packaging, labeling, and transport of hazardous wastes shall be in accordance with the provisions of the rules made under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.

6.6 The Hazardous waste containers shall be provided with a general label as given in Form 8 of H&OW (M&TBM) Rules, 2016 and other amendments thereof.

6.7 The applicant shall provide the transporter (of hazardous wastes) with seven copies of the manifest (FORM 10) as per the colour codes. The transporter shall give a copy of the manifest signed and dated to the applicant and retail the remaining copies to be used as prescribed in sub-rule (2), (3), (4), (5) and (6) of Rule 19.

6.8 Import and Export of hazardous wastes for dumping and disposal is not permitted for the UT's of Daman & Diu and Dadra Nagar Haveli.

6.9 This authorization is not valid for importing Hazardous Wastes.

6.10 The applicant is not permitted to export Hazardous Wastes without the prior permission of Government of India.

6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

6.12 It is the duty of the authorized person to take prior permission of the Pollution Control Committee DD & DNH to close down the facility.

6.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

6.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

6.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

6.16 The importer/exporter shall bear the cost of import or export and mitigation of damages if any.

6.17 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time are liable to this authorization.

6.18 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6.19 The applicant is permitted to sell the hazardous wastes or material only to those who obtained authorization from the State Pollution Control Boards or Pollution Control Committees in the respective states to use the said material as raw material. The documents in this regard shall be submitted to the Pollution Control Committee before selling the material.

6.20 The applicant shall maintain records of collection, reception, treatment, transport, storage, and disposal of Hazardous Wastes in FORM 3 of H&OW (M&TBM) Rules, 2016 amendments thereof.

6.21 The applicant shall inform the Pollution Control Committees in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in FORM 11 of H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.22 The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, mis-representation or fraud; or (iii) if it does not conform to the shipping details provided in the document.

6.23 The applicant shall be liable (i) for damage caused to the environment resulting due to improper handling and disposal of hazardous and other wastes, (ii) to reinstate or restore damaged caused to the environment resulting due to the environment & (iii) to pay a fine as levied by Pollution Control Committee DD & DNH for any violation of the provisions under H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.24 The applicant shall become the member of the CHWTSDF within thirty days from the date of the issue and submit the copy of the same to the PCC, DD & DNH, if fail to comply the same the authorization shall be revoked.

6.26 The industry shall dispose their waste to CHWTSDF facility only.

7. GENERAL CONDITIONS: -

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

7.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed or any unauthorized change in personnel, equipment or working conditions, as mentioned in the application then, the CC & A will be withdrawn prohibiting the industry to manufacture either existing or new products.

7.3 The applicant shall submit separate application for obtaining Renewal of CC & A under the Water Act, 1974, the Air Act, 1981 and H&OW (M&TBM) Rules, 2016 before 30 days of expiry of validity period of this CC & A.

7.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

7.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

7.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

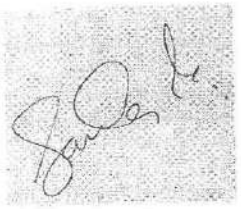
7.8 In case of failure to comply with any of the consent & authorization conditions, the CC & A order issue to you stands automatically revoked without any notice on this behalf.

7.9 The authorization or its renewal shall be produced during inspection at the request of an officer authorized by the Pollution Control Committee DD & DNH.

7.10 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/ process/ production capacity/ H&OW generation/ any other installation etc.

7.11 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC, DNH_DD.

7.12 The unit shall submit yearly Environment Audit Report duly certified to the PCC, DNH_DD.



17/07/2023

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 21/08/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product in **WHITE category**. Copy of the online acknowledge receipt No. **1637164** for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We have made online payment of amount Rs. 15000/- under Water Act and Air Act and copy of online receipt is attached herewith for kind consideration please.

We would also like to submit your goodself that **there will be no generation of any type of hazardous or any waste, waste water generation or any air emission due to manufacturing of additional product.**

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the said Consent to Establish under Water Act 1974 and Air Act-1981 and kindly allow us to start the work under **WHITE Category** at earliest.

Thanking you,
Sincerely yours,
For **Eurocoustic Products Ltd,**

(Authorised Signatory)

प्राप्त किया/RECEIVED
Pollution Control Committee

Enclosed:- Copy of online payment receipt

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6503 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

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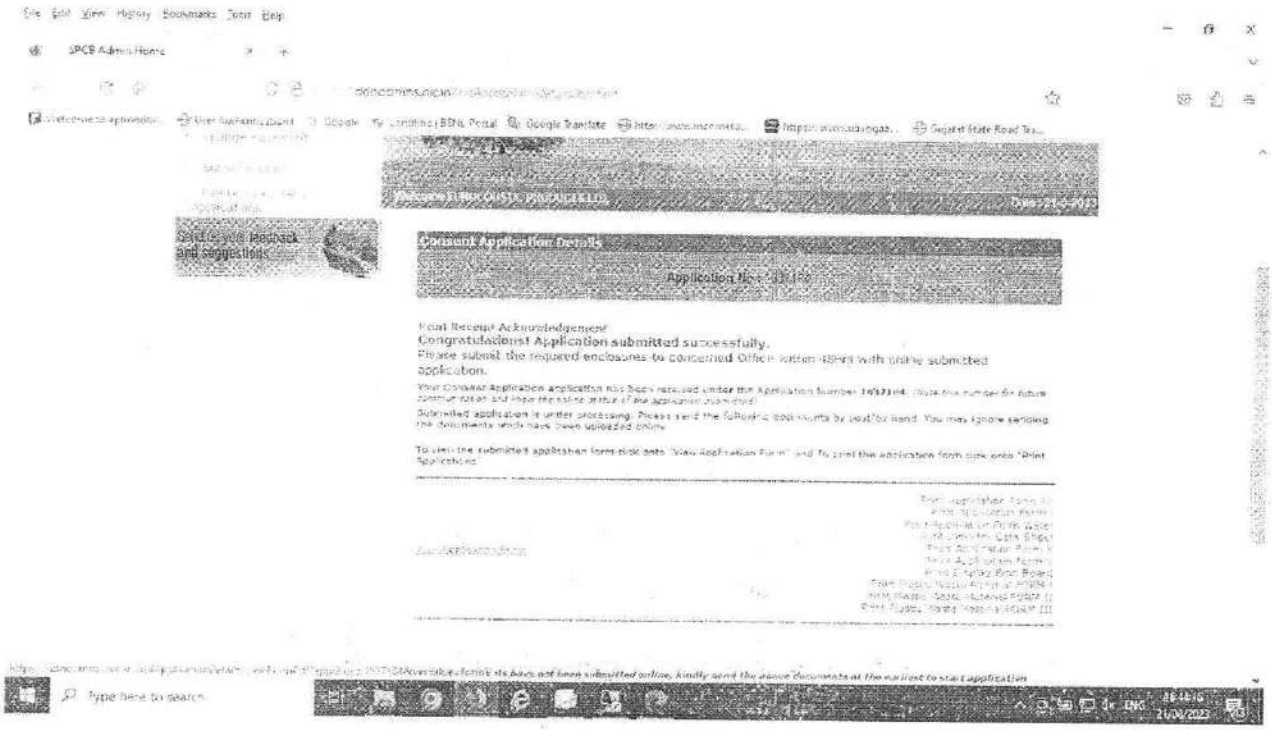
Consent Application Details
Congratulations! Application submitted successfully.
Please submit the required enclosures to concerned Office within 48hrs with Online submitted application.

Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

Welcome EUROCOUSTIC PRODUCTS LTD. Date : 21-Aug-2023

On-line Payment Receipt

Receipt No.	160700240
Depositor Name	Mr. Keshav Pal
Bank Id.	252330350273
Bank Name.	HDFS
Application No.	163716H
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD,, BPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman., Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Water and Air - new
Payment Date	Mon Aug 21 16:40:22 IST 2023
Payment Details	
CTE (Rs.)	15000.0
Total Amount Paid (Rs.)	15000.0
Transaction Status	Successfully Completed

Proceed Print

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Application Return Details

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category

1133 ANX - I 52 294

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 04/10/2022

Ref : ADM/PCC/EPL-01/ 320

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act-1974 and Air Act-1981.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act-1974 and Air Act-1981 in White category vide application No. 1331829. Copy of the online acknowledge receipt for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We had already deposited consent fees of an amount Rs. 15000/- under Water Act and Air Act vide Demand Draft No. 012971, Dated:- 03/04/2021, Yes Bank Ltd. Copy of demand draft is attached herewith for kind consideration please.

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the Consent to Establish years under Water Act and Air Act at earliest.

Thanking you,
Sincerely yours,
For Eurocoustic Products Ltd.,

(Authorised Signatory)

Enclosed:
1. Acknowledge copy of online submission of Consent to Establish Application No. 1331829.
2. Copy of online payment receipt.

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.cor

Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

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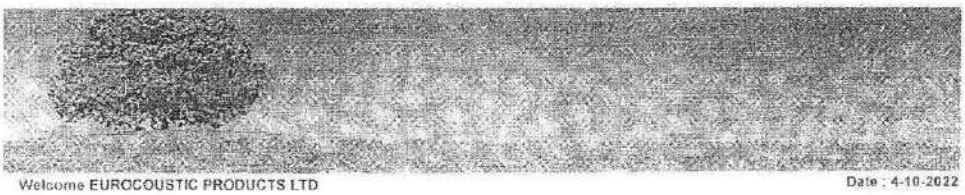
- Apply For Consent
- Industry Profile
- Change Password
- Submit Report
- Delete Inprogress Applications

Send us your feedback and suggestions



Welcome EUROCOUSTIC PRODUCTS LTD Date : 4-10-2022

Consent Application Details

Application No : 1331829

Print Receipt Acknowledgement

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **1331829.** *(Note this number for future communication and know the online status of the application submitted)*

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"

View Application Form

Print Application Form Air
Print Application Form I
Print Application Form Water
Print Industry Data Sheet
Print Application Form X
Print Application Form V
Print Display Sign Board
Print Plastic Waste Material FORM I
Print Plastic Waste Material FORM II
Print Plastic Waste Material FORM III

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
The Member Secretary
Pollution Control Committee
1st Floor, Udyog Bhavan, Bhenslore;
Daman, Diu and DNH;
Daman/ Silvassa, India
Regional Office Address

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Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

Welcome EUROCOUSTIC PRODUCTS LTD

Date : 4-10-2022

On-line Payment Receipt

Receipt No.	15992590
Depositor Name	Mr. Keshav Pant
Bank Id.	222779986752
Bank Name.	HDFS
Application No.	1331825
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD, EPL Campus, Survey No.255, Near Kachigam Char Rasta, Kachigam, Daman., Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Water and Air - New
Payment Date	Tue Oct 04 13:02:49 IST 2022

Payment Details

CTE (Rs.)	1.0
Total Amount Paid (Rs.)	1.0
Transaction Status	Successfully Completed

Print Close

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Date Time: 08-12-2022 12:02

Return Description: Change category from White to Orange.

No. PCC/DDD/Reject/1331829

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2023

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 1331829 Application Date 11/04/2023

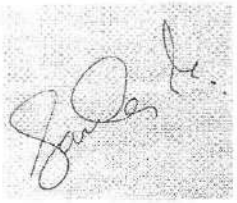
With reference to the above cited subject and application dated 11/04/2023 through OCMMS Application No. 1331829 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : 1. The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.

2. As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.

3. During inspection Metal/Plastic/Wood scrap/finished steel structural items were found lying at various locations. It is certain that the unit was carrying out activities related to manufacturing of Metal Frameworks/ other metal work without obtaining CTE/CCA.

4. Activities related to Fabricated Streel Structures were observed to be carried out without obtaining valid Consent under Water Act and Air Act from Pollution Control Committee, DNH & DD as observed during all previous visits by PCC officials conducted since the last two years which is a gross violation of the condition No. (c) of the Affidavit dated 09/09/2022 submitted by the unit.



13/07/2023

Member Secretary
Pollution Control Committee
DD & DNH.

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

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- Apply For Consent
- Industry Profile
- Change Password
- Submit Report
- Delete Inprogress Applications

Send us your feedback and suggestions

Welcome EUROCOUSTIC PRODUCTS LTD.

Date : 10-10-2023

Consent Application Details

Application No : 1637164

Print Receipt Acknowledgement

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **1637164.** *(Note this number for future communication and know the online status of the application submitted)*

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"

View Application Form

Print Application Form Air
Print Application Form I
Print Application Form Water
Print Industry Data Sheet
Print Application Form X
Print Application Form V
Print Display Sign Board
Print Plastic Waste Material FORM I
Print Plastic Waste Material FORM II
Print Plastic Waste Material FORM III

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
The Member Secretary
Pollution Control Committee
1st Floor, Udyog Bhavan, Bhenslore;
Daman, Diu and DNH;
Daman/ Silvassa, India
Regional Office Address

Pollution Control Committee. All Rights Reserved.

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EUROCOUSTIC
PRODUCTS
LIMITED

HAND DELIVERY

Date: 06/10/2023

प्राप्त किया/RECEIVED
06/10/23
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Nani Daman.

Sub: Return of application for change in category.
Ref:- Consent to Establish application No. 1637164 under white category for Structural /Fabrication, Dated:- 21/08/2023.

Dear Sir,

With reference to the subject cited above, it is to inform you that we had uploaded our application and submitted the hard copy of the same for grant of Consent to Establish for proposed manufacturing of product for Structural /Fabrication under Water Act and Air Act vide application No. 1637164, dated 21/08/2023 in Category – IV (White category).

The aforestated Application is returned on 26/09/2023 with the remark / reason mentioned therein "apply under Orange category". Copy of the said remark / reason is enclosed herewith for your reference. In this regard we would like to submit that the above mentioned application to manufacture Metal Frames or Skeletons for construction and parts thereof will be manufactured by way of drilling, cutting, welding etc i.e purely by way of engineering and fabrication only, which is covered under White category as per Sr. No. 14 of Category IV (White category) of UT Administration Notification No. PCC/DMN/13(Part VII)/2020-21/467, dated 18/12/2021 and therefore we made application under White category.

Therefore, we urge your good office to consider our Application no. 1637164, dated 21/08/2023 under White category as the process of manufacturing the product mentioned therein is purely that of non-hazardous and non-polluting and as per specifications of UT Administration Notification No. PCC/DMN/13(Part VII)/2020-21/467, dated 18/12/2021.

Cont. Page No. 2

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

EUROCOUSTIC
PRODUCTS
LIMITED

"Page No. 2"

In view of the above and as per the details enclosed herewith, we once again humbly request your kind selves to consider the above-mentioned application in White category and grant us the said Consent to Establish under Water Act and Air Act.

Thanking you,

Sincerely yours,
For **Eurocoustic Products Ltd.,**

(Authorised Signatory)

Enclosed:

1. Acknowledge receipt.
2. Application form.
3. Payment receipt.
4. PCC remark / reason dated 26/09/2023

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

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EUROCOUSTIC
PRODUCTS
LIMITED

Date: 21/08/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product in WHITE category. Copy of the online acknowledge receipt No. 1687164 for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We have made online payment of amount Rs. 15000/- under Water Act and Air Act and copy of online receipt is attached herewith for kind consideration please.

We would also like to submit your goodself that **there will be no generation of any type of hazardous or any waste, waste water generation or any air emission due to manufacturing of additional product.**

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the said Consent to Establish under Water Act- 1974 and Air Act-1981 and kindly allow us to start the work under WHITE Category at earliest.

Thanking you,
Sincerely yours,
For Eurocoustic Products Ltd,

(Authorised Signatory)

प्राप्त किया/RECEIVED
प्रदूषण नियंत्रण समिति
Pollution Control Committee

Enclosed:- Copy of online payment receipt

Corporate Office
[illegible]
Sahar Road, Andheri (East)
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6901 [illegible]

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2243989

Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

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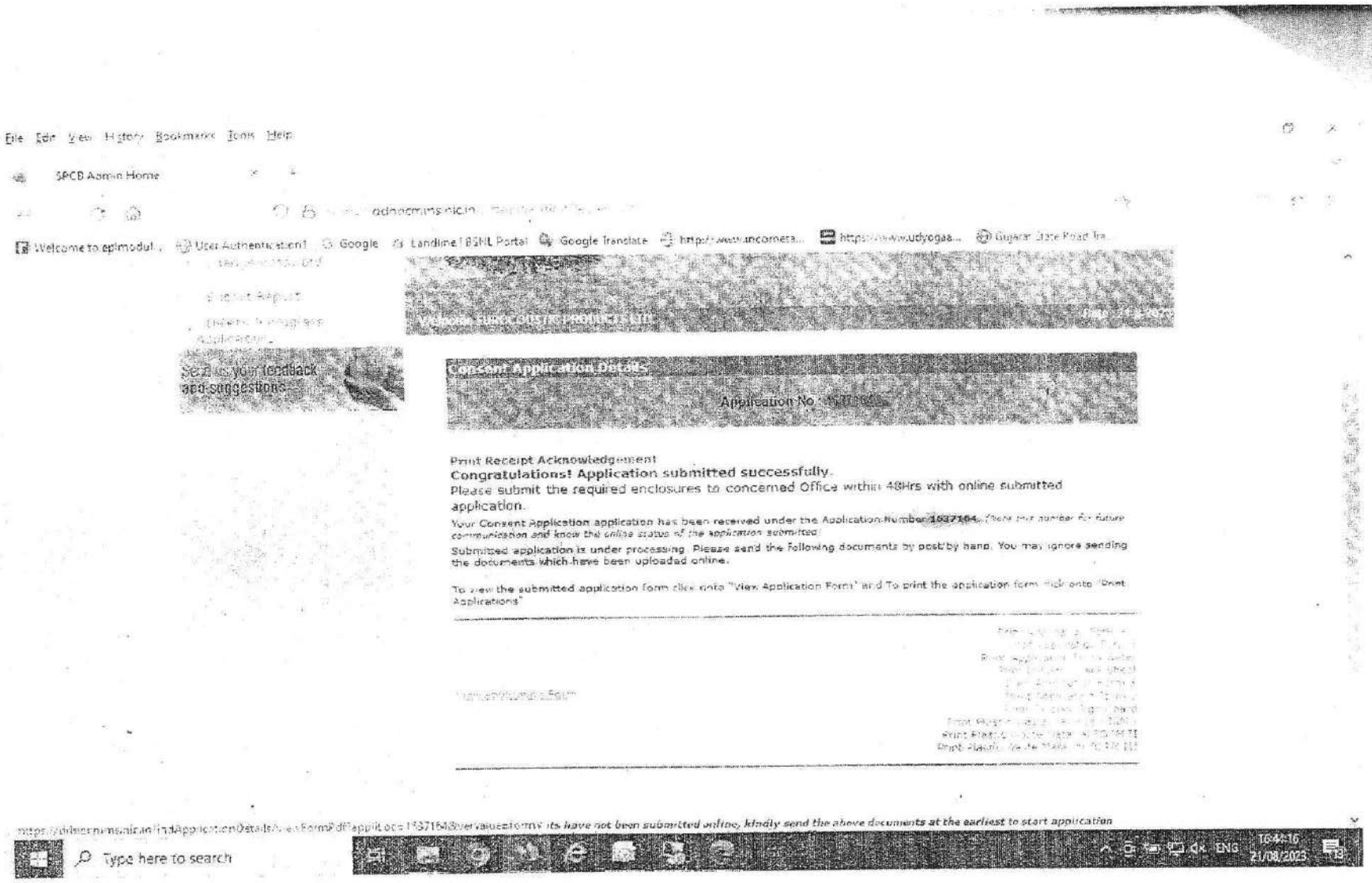
1142


File Edit View History Bookmarks Tools Help
SPCB Admin Home
Welcome to eplmodul...
User Authentication!
Google
Landline | BSNL Portal
Google Translate
Send us your feedback and suggestions
Consent Application Details
Application No.
Print Receipt Acknowledgement
Congratulations! Application submitted successfully.
Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.
Your Consent Application application has been received under the Application Number 1937164. (Note this number for future communication and know the online status of the application submitted)
Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.
To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"
its have not been submitted online, kindly send the above documents at the earliest to start application
Type here to search
ENG
16:41:16
21/08/2023

Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Welcome EUROCOUSTIC PRODUCTS LTD. Date: 21-8-2023

On-line Payment Receipt

Receipt No.	160790240
Depositor Name	Mr. Kachav Punj
Bank Id.	232130350273
Bank Name.	HDFC
Application No.	1617169
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD., ITI, Campus, Survey No.355, Near Kachajam Char Rasta, Kachigam, Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Waste and Oil - NEW
Payment Date	Mon Aug 21 [illegible] IST 2023
Payment Details	
CTE (Rs.)	15000.0
Total Amount Paid (Rs.)	15000.0
Transaction Status	Successfully Completed

Proceed Print

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Application Return Details

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category.

EPL STR (White)

(64)

EN-CLER®
BIOMEDICAL WASTE PRIVATE LIMITED

Centralised Bio-Medical Waste Treatment Facility, Plot No. : 310/2, Phase-II, GIDC, Vapi,
Ph.: (0260) 2436611-3611 E-mail : bmw@en-cler.in

7770

TO WHOMSOEVER THIS MAY CONCERN

This is to certify that **M/S EUROCOUSTIC PRODUCTS LIMITED** located at **SURVEY NO-355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA & NAGAR HAVELI-396210** has obtained membership of Centralized Biomedical Waste Treatment Facility (CBWTF) at Vapi.

This membership is subject to obtaining authorization from Pollution Control Committee. They have agreed to dispatch their Biomedical Waste at our CBWTF as per BMW Rules 2016 published by Ministry of Environment, Forest, and Climate Change, Government of India (MoEF&CC) and pay the charge for the same.

Membership Code: **IN0221**
Membership Category: OTHER
No. Of beds: NIL

Validity: Up to 31.07.2024

Place: Vapi
Date: 08.08.2023

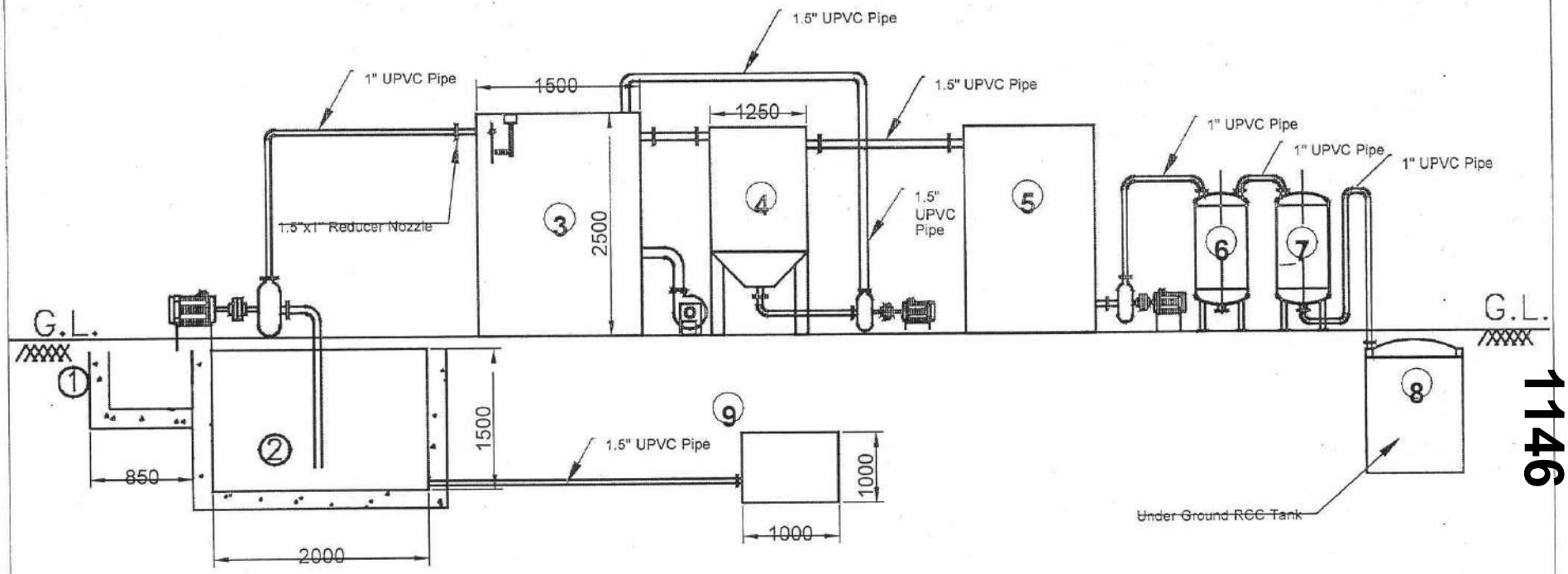
*For **EN-CLER BIOMEDICAL WASTE PVT. LTD.***

Authorized Signatory

Note: 1.Please send an application for fresh certificate 15 days before expiry date.

2.In case of non-payment of Bio-Medical Waste collection, treatment & disposal charges by the member, this certificate shall automatically be invalid even within the validity period.

STP Plant Flow Diagram



LIST OF EQUIPMENT		
01	BAR SCREENING TRAP OIL & GREASE TRAP	L - 850 X W - 850 X H - 1500 MM - 04 Nos
02	COLLECTION CUM EQUALIZATION TANK	L - 2000 X W - 2000 X H - 1500 MM - 05 KL - 02 Nos
03	M.B.B.R (AERATION) TANK	L - 1500 X W - 1500 X H - 2500 MM - 4.5 KL
04	TUBE SETTLER	L - 1250 X W - 1250 X H - 1250 MM - 1.5 KL
05	HOLDING TANK	HDPE - 1000 Ltrs.
06	SAND FILTER	DIA - 350 MM X H - 1650 MM
07	CARBON FILTER	DIA - 350 MM X H - 1650 MM
08	TREATED WATER TANK	L-2000 X W-2000 X H-1500 MM 05 KL - 01Nos - RCC
09	SLUDGE DRAYING BED	L - 1000 X W - 1000 X H - 1000 MM = 01Nos

SRB Ecotech

Shop No. 205, Dev Hira Complex Near Indian Bank,
Char Rasta, GIDC Vapi - 396195.

Project	Sewage Treatment Plant - 10 KL
Client :	Eurocaustic Products Ltd.
Drg. By. S.A.P.	Drg. SE/ VAPI - 011 / 23-24
Date : 01-08-2023	

1146

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MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 400013
DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO : KRF/ENV/0621/22 73 DATE : 08/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD

P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD 396210

PARTICULARS OF SAMPLE :

Date of Sampling : 08/02/2022 Time of Sampling : NIGHT

RESULT :

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	69.2	68.5	68.85
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	70.0	68.2	69.10
3	NEAR FABRICATION AREA (MACHINE SHOP)	73.0	66.8	69.90
4	EPL REBAR DIVISION MAIN GATE	83.0	80.5	81.75
5	FABRICATION PROJECT DIVISION-II MAIN GATE	69.8	69.2	69.50

Remarks

Name and Signature of Govt. Analyst

KRF/ER/E/69

Visit for Approvals Laboratory

Konark Research Foundation

Testing & Calibration Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 3381, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO: KRF/ENV/0610/22-23 DATE : 08/02/2022

NAME & ADDRESS: EUROCOUSTIC PRODUCTS LTD

P O BOX 25,KACHIGAM KACHIGAM
NANI DAMAN
DAMAN,DD 396210

PARTICULARS OF SAMPLE

Date of Sampling : 06/02/2022 Time of Sampling : DAY

RESULT

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	70.8	70.1	70.45
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	73.2	72.1	72.65
3	NEAR FABRICATION AREA (MACHINE SHOP)	74.0	73.2	73.60
4	EPL REBAR DIVISION MAIN GATE	82.3	81.4	81.85
5	FABRICATION PROJECT DIVISION - II MAIN GATE	75.4	73.8	74.60

Remarks

Name and Signature of Govt. Analyst

KRF/ER/E/60

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel
Mumbai (MH) 400013
DD INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK PLACE)

CERTIFICATE NO : KRF/ENV/0809/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P.O. BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE MODULAR PLANT (W W)

Duration Hrs : 8 HRS Ambient Temperature (°C) : 29.2

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	62.44	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	24.71	250

Remarks : For Particulate
Volume of Air Sample (m3) : 567.26
Flow rate (m3/min) : 1.2

Name and Signature of Govt. Analyst

KRF-ENV-(F)

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 3387, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 383, Ashyana Industrial Estate,Sunmill Compound, Lower Parel,
Mumbai (MH) 4000013
DD,INDIA
salesknf@konarkgroup.com

MONITORING REPORT

(WORK-PLACE)

CERTIFICATE NO : KRF/ENV/0507/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P.O BOX 25 KACHIGAM KACHIGAM
NANI DAMAN
DAMAN DD 396210

PARTICULARS OF SAMPLE

Date of Sampling : 08/02/2022

Location of Sampling : INSIDE M/C SHOP (FABRICATION)

Duration Hrs. : 8 HRS Ambient Temperature (°C) : 29.1

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	72.86	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	34.29	250

Remarks : For Particulate
Volume of Air Sample (m3) : 587.44
Flow rate (m3/min) : 1.2

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/ENV/0507/22-23

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 400013
,DD,INDIA
sales4rf@konarkgroup.com

MONITORING REPORT

(AMBIENT)

IS 5182

CERTIFICATE NO.	: KRF/ENV/0604/22-23	DATE	: 08/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P O BOX 25 KACHIGAM KACHIGAM NANI DAMAN DAMAN DD 396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 28.0°C
Location of Sampling	: NEAR SECURITY MAIN GATE AREA	GAS	: ---
		Vol. of Air Sampled (Ltr)	: 284.75
Duration Hrs.	: 24	Flow Rate (LPM)	: 0.2
SPM	: ---		
Vol. of Air Sampled (m3)	: 1708.53		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.82	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.44	60
3	SULPHUR DIOXIDE	µg/m3	20.15	80
4	OXIDE OF NITROGEN	µg/m3	14.43	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.02	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/58

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MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION
TESTING & CALIBRATION LABORATORY
Plot No 338/1, Behind Patel Cricket Ground Kachigam, Daman & Diu, 396210
Regd Office 333 Adhyaru Industrial Estate Sitamill Compound, Lower Parel, Mumbai (MH) 400013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)

IS 5182

CERTIFICATE NO : KRF/E-NV/0603/22-23 DATE : 09/02/2022

NAME & ADDRESS : BUROCOUSTIC PRODUCTS LTD
P O BOX 25 KACHIGAM KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.8
Location of Sampling	: ETP PLANT AREA (MODULAR)	GAS	:
Duration Hrs	: 24 HRS.	Vol of Air Sampled (Ltr)	: 284.94
SPM		Flow Rate (LPM)	: 0.2
Vol of Air Sampled (m3)	: 1709.66		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	38.26	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	14.74	60
3	SULPHUR DIOXIDE	µg/m3	15.11	80
4	OXIDE OF NITROGEN	µg/m3	13.57	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.50	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/68

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MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground Kachigam, Daman & Diu, 396210
Regd Office 333, Adityaraj Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)

IS 5182

CERTIFICATE NO.	: KRF/ENV/0602/22-23	DATE	: 06/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P.O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD 396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 05/02/2022	Ambient Temperature (°C)	: 27.9
Location of Sampling	: NEAR REBAR / FABRICATION (PCD PLANT)	GAS	:
		Vol. of Air Sampled (Ltr)	: 284.85
Duration Hrs.	: 24 HRS	Flow Rate (LPM)	: 0.2
SPM	:		
Vol. of Air Sampled (m3)	: 1.29.09		
Flow Rate (m3/min)	: 1.2		

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.28	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.55	60
3	SULPHUR DIOXIDE	µg/m3	19.59	80
4	OXIDE OF NITROGEN	µg/m3	17.54	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.56	02

Remarks

Name and Signature of Govt. Analyst

KRF:ER/L/68

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

Testing & Calibration Laboratory

TEST CERTIFICATE

KRF/QF/5101-B2

MOEF Approved Laboratory

Issued To : EUROCOSMETIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN DD,396210

Certificate No. : KRF/0714/WAT/22-23

Issued Date : 10/02/2022

Sample Name : Drinking Water

Sample Received On : 04/02/2022

Sample Quantity : 1.0 Liter

Sr No	Test Parameters	UOM	Method	Detection Limit	Requirement	Test Reported Value
Description : Clear colourless liquid						
1	E Coli	---	IS 1622 1981	N.A	Absent/100ml	Absent/100ml
2	Colform	---	IS 1622 1981	N.A	Absent/100ml	Absent/100ml
3	Total Dissolved Solid	mg/Lit.	IS:3025 (PART-16)	---	NMT 500	58
4	pH	---	IS:3025 (PART-11)	---	6.5 - 8.5	6.82
5	Chloride	mg/Lit.	IS:3025 (PART-32)	---	NMT 250	25.70
6	Alkalinity	mg/Lit.	IS:3025 (PART-23)	---	NMT 200	17.36
7	Total Hardness	mg/Lit.	IS:3025 (PART-21)	---	NMT 200	11.76

*** END OF REPORT ***

Tests Started on : 04/02/2022

Tests Completed on : 10/02/2022

For Konark Research Foundation

DAMAN

Authorised Signatory

Note : This report is Subject to the terms & conditions mentioned overleaf

ANX - L

GEPIL
PROTECTING FUTURE
A Luthra Group company
GREEN GENE ENVIRO PROTECTION
& INFRASTRUCTURE PRIVATE LIMITED
CIN - U73100MH2005PTC262100

Certificate

To whomsoever it may concern

Certificate No : 4100009698

This is to certify that

EUROCOUSTIC PRODUCTS LTD

SR.NO. 355, KACHIGAM.

DAMAN
Dadra & Nagar Haveli

is a valid member of

GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

for Integrated Common Hazardous Waste Management Facility.

This membership is valid for a period of
5 Years

For, GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

Date of issue : 23.10.2020
Date of expiration : 22.10.2025
Place of issue : SURAT

Director/Authorised signatory

Waste Information

SrNo	Type Of Waste	Sign Qty(TPA)	SrNo	Type Of Waste	Sign Qty(TPA)
1	CONTAMINATED COTTON RAGS.	0.600	2	ETP SLUDGE.	1.100
				Total Sign Qty (TPA)	1.700

SUBJECT TO D&NH JURISDICTION

(75)

सत्यमेव जयते

INDIA NON JUDICIAL

Union Territory Administration of Dadra and Nagar Haveli and Daman and Diu

e-Stamp

Certificate No.	:	IN-DN18632319690084U
Certificate Issued Date	:	09-Sep-2022 03:40 PM
Account Reference	:	IMPACC (FI)/ dnelimp10/ DAMAN/ DN-DM
Unique Doc. Reference	:	SUBIN-DNDNELIMP10207879423971 44U
Purchased by	:	EUROCOUSTIC PRODUCTS LIMITED
Description of Document	:	Article Affidavits
Property Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	EUROCOUSTIC PRODUCTS LIMITED
Second Party	:	Not Applicable
Stamp Duty Paid By	:	EUROCOUSTIC PRODUCTS LIMITED
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AFFIDAVIT

I **Pritam Aukta** Resident of EPL Manager's Quarters, Kachigam, Daman aged about 54 years, designated as Sr. General Manager and the authorized signatory on behalf of the company M/s. **Eurocoustic Products Limited**, Survey No. 355, Village Kachigam, Daman (U.T), in response to Letter no.PCC/DDD/O-1091/WA/AA/93-94/435 dated 01-10-2022 of the Pollution Control Committee, DNH & DD, Daman, do hereby solemnly affirm and declare :-

a. Details of all activities that were being carried out in the premises are set out hereinbelow:-

0009275825

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

1. Engineering and Fabrication unit as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions.

2. Coating of Rebars where air pollutant of the prescribed standard provided in the attached 3rd party certificate is suitably controlled using dust collectors without use of any liquid chemicals in the manufacturing process.

3. Manufacture of Acoustic Panels operating under valid consent to operate from 07.09.2016 till 31.03.2021 under the Air and Water Act, which consent has been reapplied for on 24.03.2021 and in the absence of any refusal to consent within 4 months is now deemed to have been granted unconditionally under Section 25(7) of the Water Act and Section 21(4) of the Air Act. The pre-treatment process for this manufacturing process was never undertaken since requisite approvals for ETP plant remained pending at the end of PCC and this has been duly informed to the PCC vide letter dated 06.06.2022.

To enable us to carry out the manufacturing process mentioned above to the optimum capacity in commercial interest by receipt of consents to establish and operate, various Applications have been preferred by us before the PCC. In this regard, Application no.1331777 dated 04-10-2022 for FBEC Coating of Rebars (Consent to establishment) and Application no.1331829 dated 04-10-2022 for Fabricated Steel Structure (Consent to establishment) are still pending before PCC.

b. No activity for which consent is required is being carried out without un-granted consents. The details of present quantities of all products, raw materials, machineries etc. at site are set out at Annexure 1, 2 and 3 enclosed herewith. However, only those products, raw materials, machineries etc. for which grant of consent is not required in law are being utilized in the manufacturing processes.

c. The unit declares that it shall not engage in manufacturing any products pertaining to any activity for which consent is required from PCC in law, as per its knowledge and belief, without un-granted consents.

d. The unit shall provide well-designated separate storage area for all the hazardous waste and is submitting compliance report for the same (with photographic evidence) at **Annexure No. 4.**

e. The unit has disposed hazardous waste stored in the 7-Tank Treatment process scientifically and the compliance report enclosed herewith for your reference please. We also confirm that we have now discontinued the 7 tank pre-treatment process as also informed to PCC vide our letter dated 16.09.2020 as mandated by PCC vide its letter dated 15.09.2020, while awaiting approval of PCC in this regard. No activity for which 7-tank treatment process is required is being carried out at present. **Annexure No. 5 – A & 5-B.**

f. Unit will ensure construction of paved roads (internal) at the earliest for minimizing air pollution caused due to movement of heavy vehicles.

g. Unit will operate & maintain Air Pollution Control Devices connected to air emission equipment efficiently so as to maintain a dust-free environment ambient environment.

h. Unit declares that the unit will intimate Pollution Control Committee, DNH & DD before taking up any trial / R & D activity of any product / process and shall strictly comply by industrial categorization set out by CPCB and notified in terms of the CPCB Directions by UT Administration of DNH & DD from time to time.

EUROCOUSTIC
PRODUCTS
LIMITED

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD COMMITTEE OF EUROCOUSTIC PRODUCTS LIMITED AT THE BOARD COMMITTEE MEETING HELD AT CORPORATE OFFICE OF THE COMPANY ON WEDNESDAY, 01ST NOVEMBER, 2023 AT 12:00 NOON.

"RESOLVED THAT an approval be and is hereby accorded for initiating a suitable legal action against Pollution Control Committee, Daman against the orders passed by the Member Secretary, Pollution Control Committee, DD & DNH under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 along with Affidavit.

"RESOLVED FURTHER THAT Mr. Pritam Aukta (Sr. General Manager), Authorized Representative of the company be and are hereby severally Authorised to represent the company in all respect in connection with aforesaid action including, to make on behalf of the company any statement, submit any document, withdraw any document, sign, verify or file any undertaking, affidavit or an appeal, application, to engage any lawyer/advocate/counsel and to give evidence and to do all other acts, deeds and things which are considered necessary in connection with the said case."

Certified To Be True//
FOR EUROCOUSTIC PRODUCTS LIMITED

RADHAKRISHNAN RAGHAVA MENON
Director
DIN 07585353

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
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Phone: +91 260 2244767 / 2242989

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info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

v.

Member, Pollution Control Committee, Daman ...Respondent

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10/11/23

Despatch Clerk,
Finance Department,
Secretariat, DNH&DD

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FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

v.

Member, Pollution Control Committee, Daman ...Respondent

The Appeal of M/s Eurocoustic Products Ltd. having registered office at Survey No. 355, Kachigam Char Rasta, VapiKachigam Road, Daman (UT) – 396210through its authorized signatory Mr. Pritam Aukta against the order dated 26.09.2023 passed by the Member Secretary, Pollution Control Committee, DD & DNHunder section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 showeth as follows:-

(1) The Applicant /Appellant herein has preferred Application No.1637164 dated 21.08.2023 under section 21of the Air (Prevention & Control of Pollution) Act, 1981(14 of 1981) and under section 25of the Water (Prevention and Control of Pollution) Act, 1974 in the **White Category for Consent to Establish Fabricated Steel Structure Unit**. However, vide order dated 26.09.2023, the same has been returned/ refused by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any

reasons and merely stating that "*Return description: Apply under Orange Category*". This despite the fact thatthat notification dated 18.12.2021 under the head of White category at S.No. 14 clearly mandates that the activities of "*Engineering and fabrication units (dry process without or any heat treatment/ metal surface finishing operations/ painting)*" falls under White Category. The order dated 26.09.2023 is not only in direct violation of the Notification dated 18.12.2021 but is also in violation of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories to PCC, Daman. The Impugned Order has been passed in respect of M/s Eurocoustic Products Ltd. (company), details whereof are noted below:

(a) Name of the plant/ company/ corporation/ municipality/ notified area committee: Eurocoustic Products Ltd.
(b) Place:- Kachigam
(c) Card No. survey no. 355
(d) Name of the street; and :- Vapi Kachigam Road
(e) District :- Daman (UT) 396210.

A copy of the order in question is attached hereto.

(2) The facts of the case are as under:

2.1 The Appellant Company and its sub-lessee, M/s PSL Holdings Ltd. have been operating various units/ plants for manufacturing modular furniture, steel fabrication, coating of steel pipes etc. under valid consents under Air and Water Act, in the said factory premises. Hereto annexed and marked as **Exhibit – A (Colly)** are copies of the consents for renewal issued to the Appellant's sub-lessee for steel fabrication, coating of steel pipes etc. at the said factory premises.

2.2 The sub-lessee, M/s PSL Holding Ltd. went into Insolvency/Liquidation, hence, the Appellant Company preferred Applications for Grant of Consent to establish the units pertaining to steel fabrication, coating of steel pipes etc. so that it could operate the said units which are already located on the factory premises. However, the said ApplicationNo.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel were rejected vide Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 respectively. Hereto annexed and marked as **Exhibit – B (Colly)** are copies of Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 passed by PCC, DD & DNH in respect of Application No.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel respectively.

2.3 The sole reason given in the Orders dated 04.06.2022, and 13.07.2022 for Refusal of Grant of Consent to Establish the Fabricated Steel Structure Unit and the Rebar Coating Unit by Member Secretary, PCC on the ground of "Land Lease Expired". Even the Consent for renewal of Acoustic Panels was refused vide Order dated 04.08.2022on the erroneous ground that no consent to establish or operate was given with respect to the Acoustic Panels Unit.

2.4 The issue of Land-lease payable is presently sub-judice before the Hon'ble Bombay High Court in Writ Petition bearing No. 3312/2017. The Hon'ble Bombay High Court vide Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017has categorically directed that *"there shall be ad-interim relief in terms of prayer clause (j)"* and the

said ad-interim stay is continuing till date. At prayer Clause (j) of the Writ Petition, the following relief had been sought – "*that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the Impunged Notices of Demand dated 16 March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2 May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the electricity supply to the Petitioners' premises or any part thereof*". Hence, the refusal of the Applications for grant of Consent for Fabricated Steel Structure Unit and the Rebar Coating Unit solely on the issue of Land Lease, was erroneous and in teeth of the orders passed by the Hon'ble Bombay High Court. Hereto annexed and marked as **Exhibit – C (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 3312/2017 and the Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017 by the Hon'ble Bombay High Court.

2.5In view of the foregoing, the Appellant was constrained to file Writ Petition No.14629 of 2022 before the Hon'ble Bombay High Court, inter-alia, seeking the following reliefs:

A. *"This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022,*

B. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus of any other appropriate writ, order or direction under Article 226 of the*

Constitution of India, directing Respondent No.1 to grant consent of renewal in respect of Application No.861127and consent to establish in respect of Application No.709801,

C. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No.1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No.709801 and 1209947,*

D. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No.1 & 2 which would in any manner impact the functioning of the Petitioner's industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017,*

E. *Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No.1 & 2 and no action shall be taken by Respondent No.1 &2 which would in any manner impact the functioning of the Petitioner's Industrial Unit on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017;*

F. *Pending the hearing and final disposal of the Petition the Respondent No.1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof;*

G. *For interim and ad-interim relief in terms of (D),(E) & (F) above;*

H. *For costs of this Petition;"*

The Hon'ble Bombay High Court vide Order dated 03.02.2023, was pleased to inter-alia direct as follows:-

"1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and /or consent to operate was never granted by the PCC.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No. 1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11:00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs."

Hereto annexed and marked as **Exhibit – D (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 14629/2022 and the Orders dated 03.02.2023 passed in the aforementioned Writ Petition No. 14629/2022 by the Hon'ble Bombay High Court.

2.6In this regard, since decisions by PCC, Daman remained pending till date, EPL also filed an Application before the Hon'ble Bombay High Court, wherein vide order dated 02.05.2023, it was assured by PCC, Daman that the Applications for grant/ renewal of consents by EPL shall be considered within a week. Hereto annexed and marked as **Exhibit – E (Colly)** are copies of the extract of the prayers in Writ Petition No. 28707/2022 and copy of the application and the orders passed in WP 28707/2022 by the Hon'ble Bombay High Court.

2.7An inspection has also been carried out by PCC, Daman officials on 05.05.2023 wherein it was communicated and physically shown that no fabrication of steel works or rebar coating works are currently being carried out in the plants at the site. The Pollution Control Dept officials visited the

EPL- Acoustic Panel Division, for which consent to establish/ operate are already in place and inspected the plant and found that all the norms are maintained. However, no inspection report of 05.05.2023 has been received by the Appellant till date.

2.8No fabrication of structural steel work is presently being carried out and only assembly works are being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection on 19.05.2023 has been received by the Appellant/ EPL till date. Hereto annexed and marked as **Exhibit – F** are the details of the visits made by pollution control officials in May, 2023 to the factory as extracted from the visitors entry book.

2.9On 17.07.2023, PCC, Daman was pleased to grant Consent to Renewal upto 31.03.2026 to the Appellant/ EPL for manufacturing Acoustic Panel under Orange category. Hereto annexed and marked as **Exhibit – G** is the Consent to Renewal dated 17.07.2023 for manufacturing Acoustic Panel under Orange category granted to Appellant/ EPL.

2.10 However, subsequent to quashing of the Refusal Order dated 04.06.2022 for the Fabrication of Structural Steel Application No. 869553 by the Hon'ble Bombay High Court vide Order dated 03.02.2023, the said Application was not processed again. The Appellant/EPL reapplied for Grant of Consent to Establish Fabrication of Structural Steel Unit under White Category vide Application No. 1331829 on 04.10.2022, which was refused

belatedly on 08.12.2022 merely stating that "*Change from white to orange category*" without assigning any reasons for the same. Without prejudice to its rights and contentions that the said activity squarely falls under White Category, the Appellant in order to speed up the approval process submitted an Application No. 1331829 on 11.04.2023 under Orange Category. However, the same was rejected on 13.07.2023. The Appellant after making clarifications with respect to the remarks made on 13.07.2023, also filed a fresh Application No. 1618195 dated 01.08.2023 under Orange Category which has also been refused on 26.09.2023 by merely stating that "*Return description: Apply under Orange Category*", in which regard a separate Appeal has been filed by the Appellant. However, since the activity of Fabrication of Steel Structure is proposed to be carried out as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions, the Applicant has again sought consent from PCC, Daman of its intent to establish and commence operations of the said Activity under White Category vide Application No. 1637164 dtd. 21.08.2023. Hereto annexed and marked as **Exhibit – H** is the Application No. 1637164 dtd. 21.08.2023 under White Category, preferred by the Appellant/EPL before PCC, Daman and rejection order dated 26.09.2023. Hereto annexed and marked as **Exhibit – I** is the Application No. 1331829 dated 04.10.2022, preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent under White Category and rejection order dated 08.12.2022. Hereto annexed and marked as **Exhibit – J** is the Application No. 1331829 on 11.04.2023 under Orange Category, preferred by the Appellant/EPL before PCC, Daman and rejection order dated 13.07.2023.

2.11 However, vide order dated 26.09.2023, the Application No. 1637164 dtd. 21.08.2023 has been returned/ refused by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any reasons and merely stating that "*Return description: Apply under Orange Category*". This

despite the fact that that notification dated 18.12.2021 under the head of White category at S.No. 14 clearly mandates that the activities of "*Engineering and fabrication units (dry process without or any heat treatment/ metal surface finishing operations/ painting)*" fall under White Category. The order dated 26.09.2023 is not only in direct violation of the Notification dated 18.12.2021 but is also in violation of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories to PCC, Daman.

2.12 Vide Letter dated 06.10.2023, the Appellant also wrote to the Member Secretary, PCC, Daman pointing out the error in the return/ rejection of the said Application No. 1637164, by the Member, PCC, Daman on the ground that "**Apply under Orange Category**" despite the fact that the said activity is proposed to be carried out by the Appellant falls squarely under the White Category. However, no action on the said Letter has been taken till date. Hereto annexed and marked as **Exhibit – K** is the Letter dated 06.10.2023 issued by the Appellant to Member, PCC, Daman in respect of Application No. 1637164 dtd. 21.08.2023 under White Category, preferred by the Appellant/EPL before PCC, Daman.

2.13 Reference is also drawn to Affidavit filed by Appellant/ EPL on 04.10.2022 wherein it had been clearly stated the manner in which Steel Structure Works are proposed to be carried out. No objection to the same was raised. Alongwith the said affidavit, Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, there is no generation of any type of Hazardous or any waste, waste water generation or any air emission due to the said Activity. Hereto annexed and marked as

Exhibit – L is copy of the monitoring reports on various parameters of the factory units by Konark Research Foundation Testing & Calibration Laboratory (MOEF Approved Laboratory) showing that all samples pertaining to Air/ Water/ Noise are factually well within permissible limits. Hereto annexed and marked as **Exhibit – M** is the Affidavit filed by Appellant/ EPL on 04.10.2022.

(3) The grounds on which the appellant relies the purpose of this appeal are as below:-

A. For that, the activity of Fabrication of Steel Structure is proposed to be carried out by the Appellant as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions. The Appellant seeks to manufacture Metal Frames or Skeletons for constructions and parts thereof by way of drilling, cutting, welding etc i.e. purely by way of engineering and fabrication only, which is covered under White category as per Sr. No. 14 of Category IV (White Category) of UT Administration Notification dated 18.12.2021 and therefore we made application under White Category. The Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that the proposed steel structural unit has an Air Pollution score of merely 25. Furthermore, there is no generation of any type of Hazardous or any waste, waste water generation or any air emission due to the said Activity.

B. For that, vide order dated 26.09.2023, the Application No. 1637164 dtd. 21.08.2023 has been returned/ refused by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any reasons and merely stating that "*Return description: Apply under Orange Category*". This despite the fact that that notification dated 18.12.2021under the head of White category at S.No. 14 clearly mandates that the activities of "*Engineering and fabrication units (dry process without or any heat*

treatment/ metal surface finishing operations/ painting)" falls under White Category.

C. The order dated 26.09.2023 is not only in direct violation of the Notification dated 18.12.2021 but is also in violation of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories to PCC, Daman.

D. The Member, PCC, Daman is bound to comply with the notification dated 18.12.2021 whereby it has been clearly mandated that *"Engineering and fabrication units (dry process without or any heat treatment/ metal surface finishing operations/ painting)"* falls under White Category.

E. For that, No Fabrication of Structural Steel Works is presently being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection on 05.05.2023 and 19.05.2023 has been received by the Appellant/ EPL till date.

F. For that, No Bio-medical Waste as defined under Clause 3 (f) of the Bio-medical Waste Management Rules 2016 is generated or would be generated on the Site with respect to carrying out of Fabrication of Structural Steel Works. There is no reasoning as to how a co-relation is

being drawn between number of employees and Bio-medical Waste Generation.

G. For that, the remarks made vide Rejection Order dtd. 13.07.2023 have been made on surmises and conjectures without even affording any opportunity of hearing to the Appellant/ EPL prior to rejection of the Application.

H. For that, the Order dtd. 26.09.2023 is prima-facie erroneous, non-reasoned, and has been passed without application of mind, in a cursory manner.

I. For that, Order dtd. 26.09.2023 has been passed without even affording an opportunity of hearing to the Appellant/ EPL.

J. For that, the repeated rejection of the Applications seeking grant of consent to establish the Steel Structural Unit post 2017 upon filing of Writ Petition No. 3312/2017 before the Hon'ble Bombay High Court for one reason or another, is erroneous, non-reasoned and suffers from malafides. The same unit in the same premises had been previously granted not only consent to operate but consent for renewal on 23.09.2014 till 30.04.2017 to the sub-lessee of the Appellant, M/s PSL Ltd.

K. For that, the refusal to grant to consent to establish/ operate for various industrial units is being done for extraneous, arbitrary, perverse reasons which have no bearing on the Air & Water Act, but on account of lease issues. On account of such refusals, the Appellant has been constrained to shutdown various critical Industrial Units and to outsource significant part of its Business to third Parties causing it a loss of revenue of Rs.31 lakh per day and this has greatly affected the performance of the Appellant qua various important contracts and the livelihood of its workmen.

In the light of what is stated above, the appellant respectfully prayeth that:

(a) The order dated 26.09.2023 passed by Member, PCC, Daman with respect to Application No. 1637164 dtd. 21.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to

Establish Fabrication of Structural Steel Unit under White Category ought to be set aside / treated as annulled.

(b) Application No. 1637164 dtd. 21.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish Fabrication of Structural Steel Unit under White Category ought to be granted.

An amount of Rs..... as fee for this appeal has been paid vide receipt No..... dated..... an authorized copy of which is attached in proof of payment.

Signature of the Applicant
Name: **MR. PRITAM AUKTA**
(On behalf of M/s. Eurocoustic Products Limited)
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date.....

VERIFICATION

I Pritam Aukta, the authorized representative of M/s. Eurocoustic Products Limited in the above Memorandum of appeal /or /duly authorized agent do/does hereby declare that what is stated therein is true to the best of my knowledge and belief and nothing has been hidden thereunder.

Signature of the Applicant
Name: **MR. PRITAM AUKTA**
On behalf of M/s. EUROCOUSTIC PRODUCTS LIMITED
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date.....

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

APPLICATION SEEKING CONDONATION OF DELAY IN FILING APPEAL

1. The present Application is filed for seeking condonation of delay in filing the present Appeal against Impugned order dated 26.09.2023 passed in respect of Application No.1637164.
2. Upon receipt of the impugned order dated 26.09.2023, the Appellant/ Applicant immediately vide Letter dated 06.10.2023, wrote to the Member Secretary, PCC, Daman pointing out the error in the return/ rejection of the said Application No. 1637164, by the Member, PCC, Daman on the ground that "**Apply under Orange Category**" despite the fact that the said activity is proposed to be carried out by the Appellant/ Applicant falls squarely under the White Category. However, no response to the said letter was received and hence, the Appellant/ Applicant is now constrained to filed the present Appeal.
3. Furthermore, it is submitted that considering the festive season from Ganesh Chaturthi, Gandhi Jayanti and Dussehra the staff at the factory and concerned officers were not available in full capacity furthermore, the office also remained closed on various intervals.

GOVERNMENT OF INDIA
RAJNIKANT B. TANDEL
U.T. OF DAMAN & DIU,
DIST. DAMAN
Reg. No. DMN-009
INDIA

4. Upon reopening of the offices and when reply to the letter dated 06.10.2023 was not received, the Appellant/ Applicant began preparing the Appeal. However, the documents are voluminous and required time to collate and exhibit.
5. It is submitted that delay in filing is on account of the aforementioned reasons alone. Hence, the condonation of delay in filing is sought on account of these bonafide and inadvertent reasons.
6. It is submitted that the present Application is bonafide and is in the interest of Justice.
7. Therefore, it is prayed that the present Application may be allowed failing which loss and prejudice will be caused to the Appellant/ Applicant.
8. In the aforesaid circumstances, **the Applicant prays that:**
   (a) That the Application be allowed and the delay in filing the Appeal be condoned.
   (b) Any other just and equitable order in the interest of justice may kindly be passed.

GOVERNMENT OF INDIA
RAJNIKANT B. TANUEL
U.T. OF DAMAN & DIU,
DIST. DAMAN
Reg. No. DMN-009
INDIA

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

AFFIDAVIT

I, Pritam Aukta, Resident of EPL Manager's Quarters, Kachigam, Daman, Daman and Diu-396210 India, aged about 55 years, designated as Sr. General Manager and the authorized signatory on behalf of the Company M/s Eurocoustic Products Limited, Survey No. 355, Village Kachigam, Daman (U.T.), do hereby solemnly affirm and declare:-

1. That I am the authorized signatory on behalf of the Applicant and competent to swear this affidavit on behalf of Applicant. I am fully conversant with facts and circumstances of the case.

2. That I have read and understood the contents of the accompanying Application which has been also read over to me. The averments made therein are true and correct based on records maintained by the Applicant.

3. I depose that I have not suppressed any material facts and have disclosed all material facts in the accompanying Application.

DEPONENT

VERIFICATION

Verified at _____ on this _____ day of November, 2023, the contents of the above affidavit are true and correct to the best of my knowledge and belief which is based on records maintained by the Applicant Company and nothing material had been concealed therefrom.

DEPONENT

Serial No. 9306/23
Daman Dt. 14/11/23
Particulars Attestation

Solemnly affirmed Before me
by Bikram Aukel
of Daman who is identified
by _____ of _____
whom I Personally Know.

RAJNIKANT B. TANDEL
Advocate & Notary
Daman (U.T.) INDIA
Reg. No. DMN-009

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category

EPL STR (White)

ANX-A

23

9399

प्रदुषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव तथा दा.न.ह.
Daman & Diu and Dadra Nagar Haveli
फोर्ट एरिया, मोटी दमन / Fort Area, Moti Daman, दमण / Daman.

ORANGE CATEGORY (RENEWAL)

Consent No. PCC/DDD/O-36/WA/AA/KG/91-92/802 **Date :-** 23/09/14

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s PSL Holdings Ltd.,
(Pipe coating div), Kachigam, Daman.

1. The Consent to **Renewal** is granted for a period upto **30/04/2017**.

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1.	Coating of steel pipes	1200 Kms/year
2.	Hydraulic cranes	50 Units/year
3.	Fabrication of steel structure and machines.	40 unit/year

3. Conditions under Water Act:

3.1 The daily quantity of trade effluent from the factory shall be NIL.

3.2 The daily quantity of sewage from the factory shall not exceed 1.0 m3/day.

3.3 Trade Effluent: The quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.4 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 20^0 C)	-	less than 20 mg/l
Suspended solids		less than 30 mg/l
Residual Chlorine		minimum 0.5 mg/l

3.5 D. G. Set is permitted as stand by arrangement only and not as captive power generation unit.

3.6 Hazardous waste generated shall be dispose to registered recycler/re-refiner or to TSDF only.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in D.G Set:

Sr. No.	D. G. Set capacity	Fuel	Quantity
1.	D. G. Set – 125 KVA – 1 No.	Furnace oil	100 Ltrs/day

4.2 The flue gas emission through stack attached to D.G Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
01	D. G. Set	09 Mtrs	Particulate Matter	150 mg/NM^3
			SO_2	100 ppm
			NOx	50 ppm

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10μm) or PM_{10} μg/m^3	100 (24 hours average)
Particulate Matter(size less than2.5μm) or $PM_{2.5}$ μg/m^3	60 (24 hours average)
Oxides of Nitrogen(NO_2) μg/m^3	80 (24 hours average)
Oxides of Sulphur (SO_2) μg/m^3	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emissions shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/Renewal under Water (Prevention and Control of Pollution) Act, 1974, before 30 days of expiry of validity period of Consent.

5.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

5.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

5.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.8 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.9 This consent is granted to establish and operate DG Set as a standby arrangement only and not as a captive power generation unit.

6.0 Applicant shall also comply with the general conditions given in annexure I & II.

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

Copy to.
1. SWIFT, Daman.
2. Guard file.

EUROCOUSTIC
PRODUCTS
LIMITED

Hand Delivery

09.04.2021

Ref: ADM/PCC/EPL-01/26

To,
The Member Secretary
Pollution Control Committee,
1st Floor Udyog Bhavan, Bhenslore
Daman & Diu and Dadra Nagar Haveli
Daman

Sub: **Application for Consent to Establishment for Metal frameworks or Skeleton for Construction and Parts thereof (Fabricated Steel Structure) .**

Ref. **Our online Application dated 03.04.2021, Application No. 869553**

Dear Sir,

Enclosed please find our application as per Index attached for the consent to establishment for Metal frameworks or skeletons for construction and parts thereof (Fabricated Steel Structure) under Consent (Air & Water) No. PCC/DDD/O-109/KG/AA/93-94/2454 & 2455 Dated 07 .09.2016 and also enclosed the Demand Draft (DD)No. 012971 Dated 03.04.2021 of Rs. 15,000/-(Fifteen Thousand only in favour of **The Pollution Control Committee, Daman** for consent to Establishment.

Therefore, you are kindly requested to issue us the consent to establishment of Water & Air and do the needful please. We shall be very thankful to you for this act of kindness.

Your kind co-operation in this regard shall be highly appreciated

Please acknowledge the receipt.

Thanking You,

Yours Faithfully,
For Eurocoustic Products Limited

B N Gajdhar
B. N. Gajdhar
GM - HR
Encl. : a/a

प्राप्त किया/RECEIVED
प्रदूषण नियंत्रण समिति
Pollution Control Committee Pritam Aukta
दमण एवं दीव दादरा ना.ह.,दमण GM – HR & ADMN
and Dadra & Nagar Haveli
DAMAN

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

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Pollution Control Committee
Daman & Dui and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

ONLINE CONSENT MANAGEMENT AND MONITORING SYSTEM

Acknowledgement Receipt

Name	:-	EUROCOUSTIC PRODUCTS LTD	Application No.	:-	869553
Address	:-	EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman			
Application Date	:-	03/04/2021	Category	:-	RED
Application Type	:-	CTE-Water and Air-expan	Email Address	:-	hrdaman@eplgroup.co.in
Contact No.	:-	0260-2242778	File No.	:-	

DD No./Cheque No.	Date	Amount(In Rs.)	Bank Name	Branch Name/Address
012971	03/04/2021	15000.0	YES BANK LTD.	DAMAN

(27)

No. PCC/DDD/Reject/869553

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/06/2022

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 869553 Application Date 09/04/2021

With reference to the above cited subject and application dated 09/04/2021 through OCMMS Application No. 869553 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee. DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Land Lease Agreement Expired

04/06/2022

Member Secretary
Pollution Control Committee
DD & DNH.

vat

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION No. 3312 OF 2017

Eurocoustic Products Limited ....Petitioners
Vs.
Union of India and Ors. ....Respondents

****

Mr. H. J. Thacker a/w. Mr. A.I. Talegaonkar i/b. Ghaishankar Kanga & Girdharlal for Petitioners

Mr. Shrishailya S.Deshmukh for Respondent Nos.2 to 4

****

CORAM : V.M. KANADE &
A.S. GADKARI, JJ

DATE : MARCH 20, 2017

P.C. :

1. Heard the learned counsel appearing on behalf of the Petitioners and the learned counsel appearing on behalf of Respondent Nos. 2 to 4.

2. The learned counsel appearing on behalf of respondent Nos. 2 to 4 seeks time to take instructions. Stand over to 27.3.2017. In the meantime, there shall be ad-interim relief in terms of prayer clause (j).

[A.S. GADKARI, J.] [V.M. KANADE, J.]

Vaishali Tikan

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.3312 OF 2017

M/s. Erocoustics Products Ltd. & Anr. .... Petitioners

versus

Union of India & Ors. .... Respondents

.....

- Mr.S.A. Ahmed a/w A.I. Talegawkar i/b. Bhaishankar Kanga and Girdharlal Solicitors, Advocate for Petitioners.
- Mr.S.S. Deshmukh, Advocate for Respondent.

CORAM : K. K. TATED &
SARANG V. KOTWAL, JJ.
DATE : 16th JANUARY, 2020.

P.C. :

1. Heard learned Counsel for the parties.

2. By this Writ Petition under Article 226 of the Constitution of India, the Petitioner is challenging the notices of demand dated 16/03/2015, 05/06/2015 and 02/05/2016 issued by Deputy Collector (HQ) Daman.

3. Learned Counsel for the Petitioner submits that the Respondent has enhanced the lease amount from Rs.15,364.15

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to Rs.1,08,97,299/- per annum. He submits that, the increase is on higher side. Hence they have filed the present Writ Petition.

4. On the other hand, learned Counsel Mr.S.S. Deshmukh for the Respondent vehemently opposed the present Writ Petition. He submitted that as on today, the Petitioner is occupying 1,36,570 sq.mtrs. land . He submitted that even as per ready reckoner as on today the rate decided by them is reasonable. He submitted that as on today a sum of Rs.8,71,78,392/- is due and payable by the Petitioner till July 2020. Learned Counsel for the Respondent submitted that in view of these facts, the Petitioner may be directed to deposit the entire amount or this Court may pleased to vacate the interim relief which was granted in favour of them.

5. At this stage, learned Counsel Mr.S.A. Ahmed on behalf of Petitioner after taking instructions from his clients, who are present in Court, makes a statement that they are ready and willing to deposit 50% amount by installment in the Registry of this Court. Statement is accepted.

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6. Learned Counsel for the Petitioner submits that he has received instructions to deposit 50% of the amount without prejudice to their rights and contentions. Same is accepted.

7. It is made clear that if the amount is not deposited in time, the Respondents are at liberty to take appropriate action according to law.

8. In view of this fact, following order is passed:

(a) Petitioner is directed to deposit a sum of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) in the Registry of this Court on or before 13/02/2020.

(b) Second installment of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) to be deposited in the Registry of this Court on or before 13/03/2020.

(c) If the amount is deposited, the Registry is directed to invest the said amount in fixed

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deposit of a nationalized bank initially for one year and continue till further orders.

(d) Liberty is granted to the Respondent, if they so desire, to make an application for withdrawal of the amount and that application will be decided on its merits.

(e) If the amount is deposited within time, interim relief granted earlier by this Court to continue till the next date.

(f) Matter to appear on board for hearing on 26/03/2020.

(SARANG V. KOTWAL, J.) (K.K.TATED, J.)

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 14629 OF 2022

M/s. Eurocoustics Products Ltd. .. Petitioner

Vs.

Pollution Control Board & Anr. .. Respondents

Mr. Amir Arsiwala a/w Ms. Gayatri Mohite, Ms. Nupur Shah i/by The Law Point for petitioner.

Mr. Hiten Venegavkar a/w Mr. Aayush Kedia for respondents.

CORAM: S. V. GANGAPURWALA, ACTING CJ. & SANDEEP V. MARNE, J.

DATE: FEBRUARY 3, 2023

P.C.:

1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and/or consent to operate was never granted by the PCC.

2. The learned counsel for the petitioner submits that the interim order is passed by this Court in Writ Petition No. 3312 of 2017, thereby interim relief is granted protecting the possession of the petitioner and the said interim relief is now continued. This fact of continuation of interim relief granting protection to the petitioner is not disputed as on today by the learned counsel for the respondents.

3. It is submitted that the affidavit is also filed stating that consent to establish and/or consent to operate exists.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No.1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11.00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs.

(SANDEEP V. MARNE, J.) **(ACTING CHIEF JUSTICE)**

PRAVIN DASHARATH PANDIT
Digitally signed by PRAVIN DASHARATH PANDIT
Date: 2023.02.04 16:34:53 +0530

(35)

NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023
GOVT. OF INDIA

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. (CS-7) 28707 OF 2022

In the matter of Article 226 and Article 227 of the Constitution of India, 1950;

And

In the matter of Articles 14, 19 and 226 of the Constitution of India, 1950;

39 (36)

36. The Petitioners crave leave of this Hon'ble Court to refer and rely upon additional documents as and when required.

37. The Petitioners submit that the present Petition is being verified by and supported by the affidavit of the Petitioner himself, who is fully aware of the facts and circumstances of the case.

38. The Petitioners submit that it is paying the appropriate court fees of 250/- upon this Petition.

39. As the subject matter of the present Petition is located in Daman, this Hon'ble Court has the territorial jurisdiction to hear the present Petition.

40. The present Writ Petition has been filed immediately after receipt of the Impugned Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 and the Direction dated 07.10.2022 and that there is no delay in the filing of Petition and the Petition is not barred by limitation.

41. In light of the facts and circumstances set out above, the Petitioners humbly pray that:

A. This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or

(37)

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any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022;

B. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to grant consent of renewal in respect of Application No. 861127 and consent to establish in respect of Application No. 709801 ;

C. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No. 709801 and 1209947;

D. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article 226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No. 1 &

41. (38)

2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017.

E. Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No. 1 & 2 and no action shall be taken by Respondent No. 1 & 2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017;

F. Pending the hearing and final disposal of the Petition the Respondent No. 1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof.

G. For interim and ad-interim relief in terms of (D),(E) & (F) above;

H. For costs of this Petition;

NOTARY GOVT. OF INDIA Name: Siddhu Panicker Area : Wadala (E) Maharashtra Regn. No. 10324 Expiry Date 24.10.2023

42

I. Any other order that this Hon'ble Court may deem fit in the facts and circumstances of this case.

Dated this 21st day of November, 2022

For The Law Point
Advocates for the Petitioner

Petitioner

VERIFICATION

I, Keshav Punj, aged 38 years, Petitioner hereinabove having my office address at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman, Union Territory – 396210 solemnly declare that what is stated in paragraphs 1 to 32 is true to my own knowledge, and that what is stated in the remaining paragraphs 33 to 41 is stated on information and belief, and I believe the same to be true.

Solemnly declared at Mumbai)
Dated this 21st day of November 2022)

Before Me

For The Law Point
Advocates for the Petitioner

BEFORE ME

BIDHU PANICKER
B.Com., LL.B.
ADVOCATE HIGH COURT
NOTARY (Govt. of India)
Res: 303; Sandeep Apt., Plot No. A/197,
Sector-20, Near Balaji Temple,
Nerul (W), Navi Mumbai, Maharashtra.

Notary Reg. Sr. No. 8543/2022
In Book No. VI

21 NOV 2022

ANX-F

Visits made by Officials of Government/ Pollution Department Daman to Eurocoustic Products Ltd. Daman

Visit Particulars					
Sr. no.	Date	Time From	Time To	Name of Particulars	Name of Department
1	05-05-2023	15:16	16:15	(a) Ms. Vaidehi Bhatt	PCC (No Inspection Report Received)
				(b) Ms. Raksha	PCC
				(c) Ms.	PCC
				(d) Mr. Sounak	PCC
				(e) Mr. Dilip	PCC
2	19-05-2023	21:10	21:44	(a) The Member Secretary PCC	Collector
				& Team 15 person	PCC (No Inspection Report Received)
3	21-05-2023	11:34	13:55	(a) Mr. Premji Makwana	Mamlatdar
					PCC (No Inspection Report Received)

(41)

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

CATEGORY – ORANGE

Consolidated Consent and Authorization - Renewal
{Under the provision/ Rules of below mentioned Environmental Acts}

Consent & Authorization No. PCC/DDD/O-1091/KG/AA/93-94//1328359
Date : 17/07/2023

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s.EUROCOUSTIC PRODUCTS LTD
EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN.

1. The Consent to **Renewal** is granted for a period upto 31/03/2026 .

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	Acoustic Panels	12000 MT/Year

3. Installation Specific Conditions:
3.1The unit shall not generate any waste water / trade effluent / fugitive emissions during the

process.

3.2 The unit shall provide proper adequate facility for storage of generated hazardous waste.

3.3 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.4 The unit shall not manufacture any product/process which falls under RED/BANNED category of notification dated 18/12/2021.

3.5 The unit should not produce any materials other than the consent given and should not produce more than the quantity or expanded capacity without obtaining consent.

3.6 The unit shall not carry out any kind of pretreatment process such as pickling/degreasing/phophating or anodizing process.

3.7 The unit shall maintain records of raw water consumption, hazardous & other waste generation on daily basis and its disposal and same submit to PCC office.

3.8 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/process/production capacity/any other installation etc.

3.9 Hazardous waste generated shall be dispose off to registered recycler/re-refiner or to CHWTSDF only.

3.10 If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any change etc. to be done.

3.11 The unit shall submit Audit Report duly certified in prescribed format.

3.12 The unit shall obtain No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for extraction of ground water.

4. Conditions under the Water Act:

4.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Killo litter/day)
1	Domestic	4.5

Sr. No.	Generation	Waste Water Generation Quantity
1	Domestic	3.0

4.2 Trade Effluent: If any the quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100 mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30 mg/L.
(4)	C.O.D.	Not to exceed	250 mg/L.
(5)	Oil & Grease	Not to exceed	10 mg/L.

4.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated effluent outside factory premises. The treated effluent shall be reused/recycled within the factory premises.

4.4 The unit shall operate the Effluent treatment plant efficiently to treat the generated tread effluent from manufacturing process to meet the PCC Standard.

4.5 The unit shall submit monthly readings of energy meter and flow meter (both inlet & outlet) of the ETP

to the PCC DD & DNH.

4.6 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards:

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

5. Conditions under Air Act:

5.1 The following shall be used as standards for emission causing installations:

Sr. No.	Stack Attached to	Capacity	Fuel to be used	Quantity	Stack height in Meter

5.2 The flue gas emission through stack/vent attached to Boiler/Furnace/Heater/D.G Set/reactors/process/vessels etc. shall conform to the following standards:

Parameter	Permissible Limit
Particulate Matter	150 mg/NM3
SO2	40 mg/NM3
NOx	25mg/N M3

5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	**Permissible Limit**
Particulate Matter (size less than 10um) or PM10 ug/m3	100 (24 hours average)
Particulate Matter (size less than2.5um) or PM2.5 ug/m3	60 (24 hours average)
Oxides of Nitrogen (NO2) ug/m3	80 (24 hours average)
Oxides of Sulphur (SO2) ug/m3	80 (24 hours average)

5.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney/stacks attached to various source of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

5.5 There shall be no emission other than the permitted installation and the quarterly stack monitoring report from recognized laboratory shall be submitted along with the renewal application.

5.6 The above consented DG Set is permitted for standby arrangement only and not as a captive power generation unit.

5.7 Adequate mufflers shall be provided to the installations, so that the ambient noise level shall not exceed the limits prescribed below:

Day time	6 a.m. to 9 p.m.	75 dB(A) Leq.
Night time	9 p.m. to 6 a.m.	70 dB(A) Leq.

6. Authorization for Handling Hazardous and Other Wastes

M/s. EUROCOUSTIC PRODUCTS LTD is hereby granted an authorization to operate a facility for handling following hazardous wastes for generation, collection, storage and transport/ recycling/ preprocessing of the hazardous or other wastes or both on the premises situated at EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN..

S.No.	Category of Hazardous Waste as per the schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co – processing, etc.	Quantity
1	33.2 Contaminated cotton rags or other cleaning materials, Schedule I	Common Incineration - TSDF	50 Kg/Annum

Conditions of Authorization

6.1 The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and H&OW (M&TBM) Rules, 2016 and amendments made there under. In case of failure to comply with any of the rules, the authorization and consent order issued under the Water Act, 1974 and the Air Act, 1981 shall be revoked without any notice.

6.2 The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

6.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6.4 The applicant shall manage Hazardous and other wastes in an environmentally sound manner so as not to cause damage to any surrounding environment.

6.5 Packaging, labeling, and transport of hazardous wastes shall be in accordance with the provisions of the rules made under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.

6.6 The Hazardous waste containers shall be provided with a general label as given in Form 8 of H&OW (M&TBM) Rules, 2016 and other amendments thereof.

6.7 The applicant shall provide the transporter (of hazardous wastes) with seven copies of the manifest (FORM 10) as per the colour codes. The transporter shall give a copy of the manifest signed and dated to the applicant and retail the remaining copies to be used as prescribed in sub-rule (2), (3), (4), (5) and (6) of Rule 19.

6.8 Import and Export of hazardous wastes for dumping and disposal is not permitted for the UT's of Daman & Diu and Dadra Nagar Haveli.

6.9 This authorization is not valid for importing Hazardous Wastes.

6.10 The applicant is not permitted to export Hazardous Wastes without the prior permission of Government of India.

6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

6.12 It is the duty of the authorized person to take prior permission of the Pollution Control Committee DD & DNH to close down the facility.

6.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

6.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

6.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

6.16 The importer/exporter shall bear the cost of import or export and mitigation of damages if any.

6.17 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time are liable to this authorization.

6.18 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6.19 The applicant is permitted to sell the hazardous wastes or material only to those who obtained authorization from the State Pollution Control Boards or Pollution Control Committees in the respective states to use the said material as raw material. The documents in this regard shall be submitted to the Pollution Control Committee before selling the material.

6.20 The applicant shall maintain records of collection, reception, treatment, transport, storage, and disposal of Hazardous Wastes in FORM 3 of H&OW (M&TBM) Rules, 2016 amendments thereof.

6.21 The applicant shall inform the Pollution Control Committees in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in FORM 11 of H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.22 The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, mis-representation or fraud; or (iii) if it does not conform to the shipping details provided in the document.

6.23 The applicant shall be liable (i) for damage caused to the environment resulting due to improper handling and disposal of hazardous and other wastes, (ii) to reinstate or restore damaged caused to the environment resulting due to the environment & (iii) to pay a fine as levied by Pollution Control Committee DD & DNH for any violation of the provisions under H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.24 The applicant shall become the member of the CHWTSDF within thirty days from the date of the issue and submit the copy of the same to the PCC, DD & DNH, if fail to comply the same the authorization shall be revoked.

6.26 The industry shall dispose their waste to CHWTSDF facility only.

7. GENERAL CONDITIONS: -

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

7.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed or any unauthorized change in personnel, equipment or working conditions, as mentioned in the application then, the CC & A will be withdrawn prohibiting the industry to manufacture either existing or new products.

7.3 The applicant shall submit separate application for obtaining Renewal of CC & A under the Water Act, 1974, the Air Act, 1981 and H&OW (M&TBM) Rules, 2016 before 30 days of expiry of validity period of this CC & A.

7.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

7.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

7.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

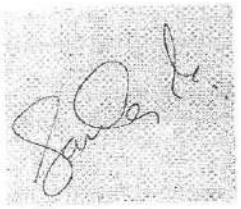
7.8 In case of failure to comply with any of the consent & authorization conditions, the CC & A order issue to you stands automatically revoked without any notice on this behalf.

7.9 The authorization or its renewal shall be produced during inspection at the request of an officer authorized by the Pollution Control Committee DD & DNH.

7.10 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/ process/ production capacity/ H&OW generation/ any other installation etc.

7.11 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC, DNH_DD.

7.12 The unit shall submit yearly Environment Audit Report duly certified to the PCC, DNH_DD.



17/07/2023

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 21/08/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product in **WHITE category**. Copy of the online acknowledge receipt No. **1637164** for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We have made online payment of amount Rs. 15000/- under Water Act and Air Act and copy of online receipt is attached herewith for kind consideration please.

We would also like to submit your goodself that **there will be no generation of any type of hazardous or any waste, waste water generation or any air emission due to manufacturing of additional product.**

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the said Consent to Establish under Water Act 1974 and Air Act-1981 and kindly allow us to start the work under **WHITE Category** at earliest.

Thanking you,
Sincerely yours,
For **Eurocoustic Products Ltd,**

(Authorised Signatory)

प्राप्त किया/RECEIVED
Pollution Control Committee

Enclosed:- Copy of online payment receipt.

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6503 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

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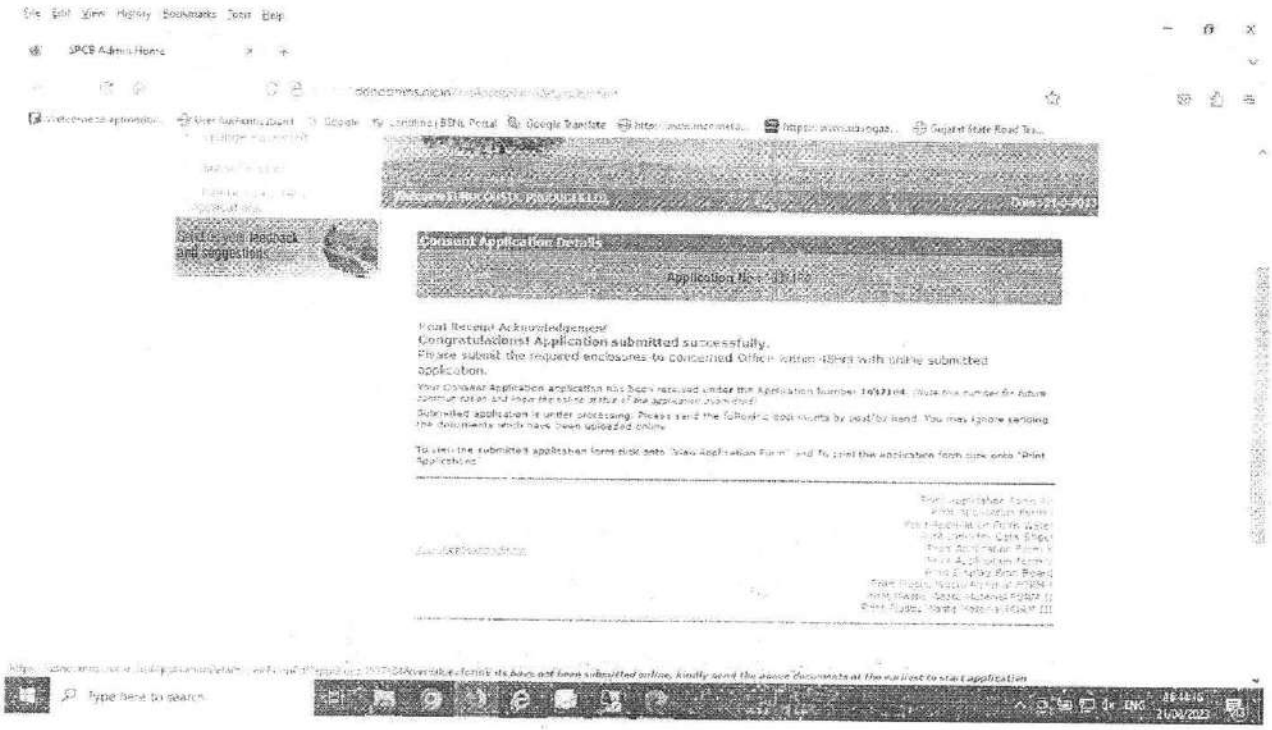
Consent Application Details
Congratulations! Application submitted successfully.
Please submit the required enclosures to concerned Office within 48hrs with Online submitted application.
Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.
Type here to search

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change

Government of India

Pollution Control Committee

Welcome EUROCOUSTIC PRODUCTS LTD. Date : 21-Aug-2023

On-line Payment Receipt

Receipt No.	160700240
Depositor Name	Mr. Keshav Pal
Bank Id.	252330350273
Bank Name.	HDFC
Application No.	163716H
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD,, BPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman., Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Water and Air - new
Payment Date	Mon Aug 21 16:40:22 IST 2023
Payment Details	
CTE (Rs.)	15000.0
Total Amount Paid (Rs.)	15000.0
Transaction Status	Successfully Completed

Proceed Print

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1209

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Application Return Details

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category

1210 ANX - I 52 371

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 04/10/2022

Ref : ADM/PCC/EPL-01/320

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act-1974 and Air Act-1981.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act-1974 and Air Act-1981 in White category vide application No. 1331829. Copy of the online acknowledge receipt for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We had already deposited consent fees of an amount Rs. 15000/- under Water Act and Air Act vide Demand Draft No. 012971, Dated:- 03/04/2021, Yes Bank Ltd. Copy of demand draft is attached herewith for kind consideration please.

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the Consent to Establish years under Water Act and Air Act at earliest.

Thanking you,
Sincerely yours,
For Eurocoustic Products Ltd.,

(Authorised Signatory)

Enclosed:
1. Acknowledge copy of online submission of Consent to Establish Application No. 1331829.
2. Copy of online payment receipt.

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.cc
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.cor

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Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

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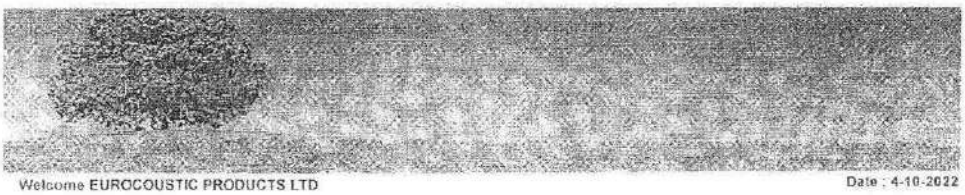
- Delete Inprogress Applications

Send us your feedback and suggestions



Welcome EUROCOUSTIC PRODUCTS LTD

Date : 4-10-2022

Consent Application Details

Application No : 1331829

Print Receipt Acknowledgement

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **1331829.** *(Note this number for future communication and know the online status of the application submitted)*

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"

View Application Form

Print Application Form Air
Print Application Form I
Print Application Form Water
Print Industry Data Sheet
Print Application Form X
Print Application Form V
Print Display Sign Board
Print Plastic Waste Material FORM I
Print Plastic Waste Material FORM II
Print Plastic Waste Material FORM III

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
The Member Secretary
Pollution Control Committee
1st Floor, Udyog Bhavan, Bhenslore;
Daman, Diu and DNH;
Daman/ Silvassa, India
Regional Office Address

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04-10-2022.

Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

Welcome EUROCOUSTIC PRODUCTS LTD

Date : 4-10-2022

On-line Payment Receipt

Receipt No.	15992590
Depositor Name	Mr. Keshav Pant
Bank Id.	222779986752
Bank Name.	HDFS
Application No.	1331825
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD, EPL Campus, Survey No.255, Near Kachigam Char Rasta, Kachigam, Daman., Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Water and Air - NEW
Payment Date	Tue Oct 04 13:02:49 IST 2022
Payment Details	
CTE (Rs.)	1.0
Total Amount Paid (Rs.)	1.0
Transaction Status	Successfully Completed

Print Close

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1213

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Date Time: 08-12-2022 12:02

Return Description: Change category from White to Orange.

No. PCC/DDD/Reject/1331829

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2023

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 1331829 Application Date 11/04/2023

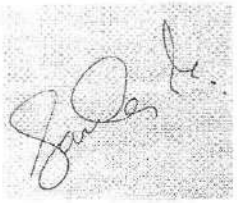
With reference to the above cited subject and application dated 11/04/2023 through OCMMS Application No. 1331829 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : 1. The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.

2. As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.

3. During inspection Metal/Plastic/Wood scrap/finished steel structural items were found lying at various locations. It is certain that the unit was carrying out activities related to manufacturing of Metal Frameworks/ other metal work without obtaining CTE/CCA.

4. Activities related to Fabricated Streel Structures were observed to be carried out without obtaining valid Consent under Water Act and Air Act from Pollution Control Committee, DNH & DD as observed during all previous visits by PCC officials conducted since the last two years which is a gross violation of the condition No. (c) of the Affidavit dated 09/09/2022 submitted by the unit.



13/07/2023

Member Secretary
Pollution Control Committee
DD & DNH.

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli

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- Delete Inprogress Applications

Send us your feedback and suggestions

Welcome EUROCOUSTIC PRODUCTS LTD.

Date : 10-10-2023

Consent Application Details

Application No : 1637164

Print Receipt Acknowledgement

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **1637164.** *(Note this number for future communication and know the online status of the application submitted)*

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"

View Application Form

Print Application Form Air
Print Application Form I
Print Application Form Water
Print Industry Data Sheet
Print Application Form X
Print Application Form V
Print Display Sign Board
Print Plastic Waste Material FORM I
Print Plastic Waste Material FORM II
Print Plastic Waste Material FORM III

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
The Member Secretary
Pollution Control Committee
1st Floor, Udyog Bhavan, Bhenslore;
Daman, Diu and DNH;
Daman/ Silvassa, India
Regional Office Address

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(58)

EUROCOUSTIC
PRODUCTS
LIMITED

HAND DELIVERY

Date: 06/10/2023

प्राप्त किया/RECEIVED
06/10/23
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Nani Daman.

Sub: Return of application for change in category.
Ref:- Consent to Establish application No. 1637164 under white category for Structural /Fabrication, Dated:- 21/08/2023.

Dear Sir,

With reference to the subject cited above, it is to inform you that we had uploaded our application and submitted the hard copy of the same for grant of Consent to Establish for proposed manufacturing of product for Structural /Fabrication under Water Act and Air Act vide application No. 1637164, dated 21/08/2023 in Category – IV (White category).

The aforestated Application is returned on 26/09/2023 with the remark / reason mentioned therein "apply under Orange category". Copy of the said remark / reason is enclosed herewith for your reference. In this regard we would like to submit that the above mentioned application to manufacture Metal Frames or Skeletons for construction and parts thereof will be manufactured by way of drilling, cutting, welding etc i.e purely by way of engineering and fabrication only, which is covered under White category as per Sr. No. 14 of Category IV (White category) of UT Administration Notification No. PCC/DMN/13(Part VII)/2020-21/467, dated 18/12/2021 and therefore we made application under White category.

Therefore, we urge your good office to consider our Application no. 1637164, dated 21/08/2023 under White category as the process of manufacturing the product mentioned therein is purely that of non-hazardous and non-polluting and as per specifications of UT Administration Notification No. PCC/DMN/13(Part VII)/2020-21/467, dated 18/12/2021.

Cont. Page No. 2

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

EUROCOUSTIC
PRODUCTS
LIMITED

"Page No. 2"

In view of the above and as per the details enclosed herewith, we once again humbly request your kind selves to consider the above-mentioned application in White category and grant us the said Consent to Establish under Water Act and Air Act.

Thanking you,

Sincerely yours,
For **Eurocoustic Products Ltd.,**

(Authorised Signatory)

Enclosed:

1. Acknowledge receipt.
2. Application form.
3. Payment receipt.
4. PCC remark / reason dated 26/09/2023

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 21/08/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product.

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product in WHITE category. Copy of the online acknowledge receipt No. 1687164 for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We have made online payment of amount Rs. 15000/- under Water Act and Air Act and copy of online receipt is attached herewith for kind consideration please.

We would also like to submit your goodself that **there will be no generation of any type of hazardous or any waste, waste water generation or any air emission due to manufacturing of additional product.**

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the said Consent to Establish under Water Act- 1974 and Air Act-1981 and kindly allow us to start the work under WHITE Category at earliest.

Thanking you,
Sincerely yours,
For Eurocoustic Products Ltd,

(Authorised Signatory)

प्राप्त किया/RECEIVED
प्रदूषण नियंत्रण समिति
Pollution Control Committee

Enclosed:- Copy of online payment receipt

Corporate Office
Eurocoustic, Unit No. 701/702, 7th Floor,
Sated Post, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6901 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2243989

Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

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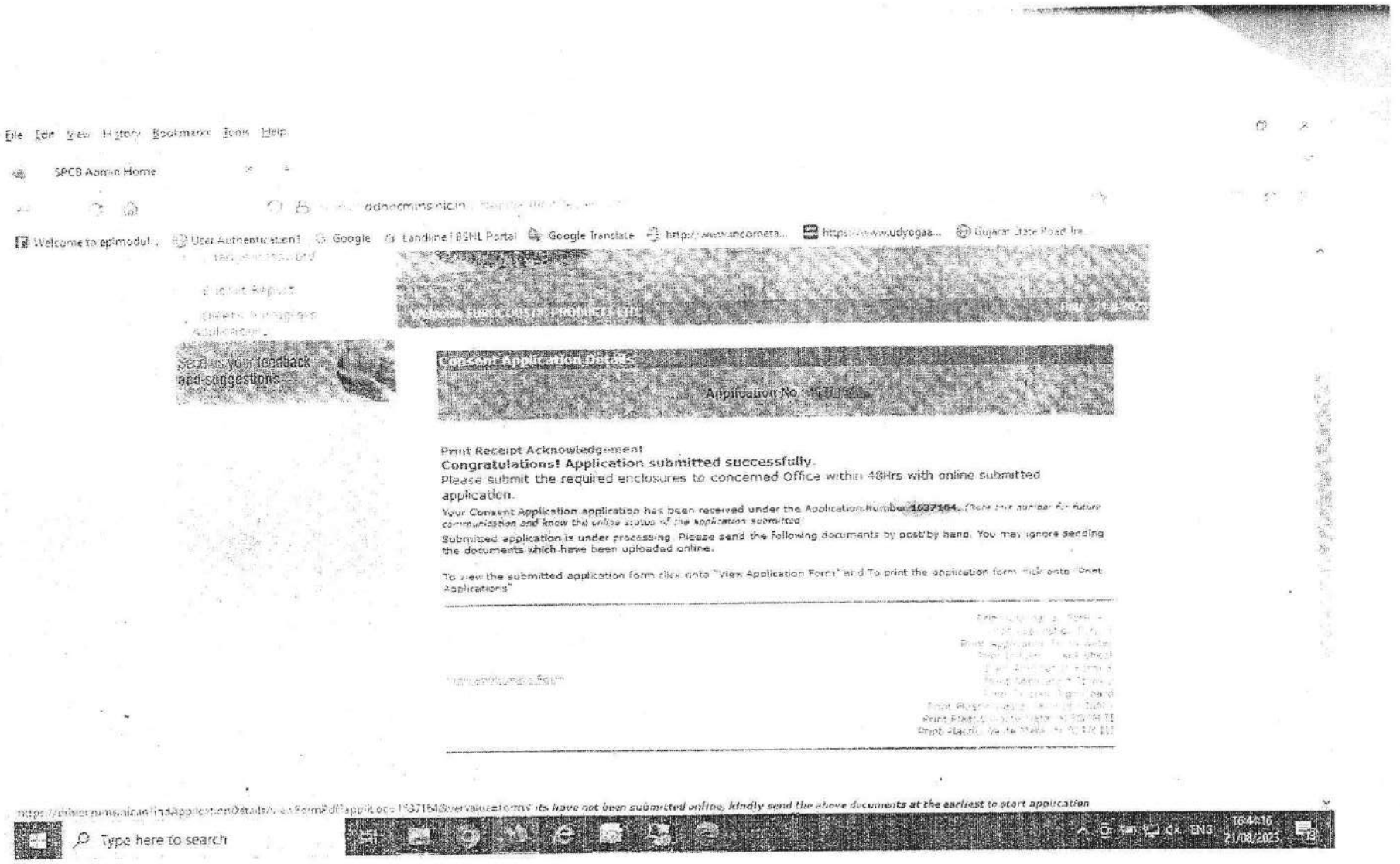
File Edit View History Bookmarks Tools Help
SPCB Admin Home
Welcome to eplmodul...
User Authentication!
Google
Landline | BSNL Portal
Google Translate
Send us your feedback and suggestions
Consent Application Details
Application No.
Print Receipt Acknowledgement
Congratulations! Application submitted successfully.
Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.
Your Consent Application application has been received under the Application Number 1937164. (Note this number for future communication and know the online status of the application submitted)
Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.
To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"
its have not been submitted online, kindly send the above documents at the earliest to start application
Type here to search
ENG
16:41:16
21/08/2023

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India

Date: 21-8-2023

On-line Payment Receipt

Receipt No.	160790240
Depositor Name	Mr. Kachav Punj
Bank Id.	232130350273
Bank Name.	HDFS
Application No.	1617169
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD., ITI, Campus, Survey No.355, Near Kachajam Char Rasta, Kachigam, Daman, DAMAN
Name of Regional Office	Daman and Diu
Applied For	CTE - Waste and Air - NEW
Payment Date	Mon Aug 21 [illegible] IST 2023
Payment Details	
CTE (Rs.)	15000.0
Total Amount Paid (Rs.)	15000.0
Transaction Status	Successfully Completed

Proceed Print

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Application Return Details

Date Time: 26-09-2023 12:19

Return Description: Apply under Orange Category.

EPL STR (White)

(64)

EN-CLER®
BIOMEDICAL WASTE PRIVATE LIMITED

Centralised Bio-Medical Waste Treatment Facility, Plot No. : 310/2, Phase-II, GIDC, Vapi,
Ph.: (0260) 2436611-3611 E-mail : bmw@en-cler.in

7770

TO WHOMSOEVER THIS MAY CONCERN

This is to certify that **M/S EUROCOUSTIC PRODUCTS LIMITED** located at **SURVEY NO-355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA & NAGAR HAVELI-396210** has obtained membership of Centralized Biomedical Waste Treatment Facility (CBWTF) at Vapi.

This membership is subject to obtaining authorization from Pollution Control Committee. They have agreed to dispatch their Biomedical Waste at our CBWTF as per BMW Rules 2016 published by Ministry of Environment, Forest, and Climate Change, Government of India (MoEF&CC) and pay the charge for the same.

Membership Code: **IN0221**
Membership Category: OTHER
No. Of beds: NIL

Validity: Up to 31.07.2024

Place: Vapi
Date: 08.08.2023

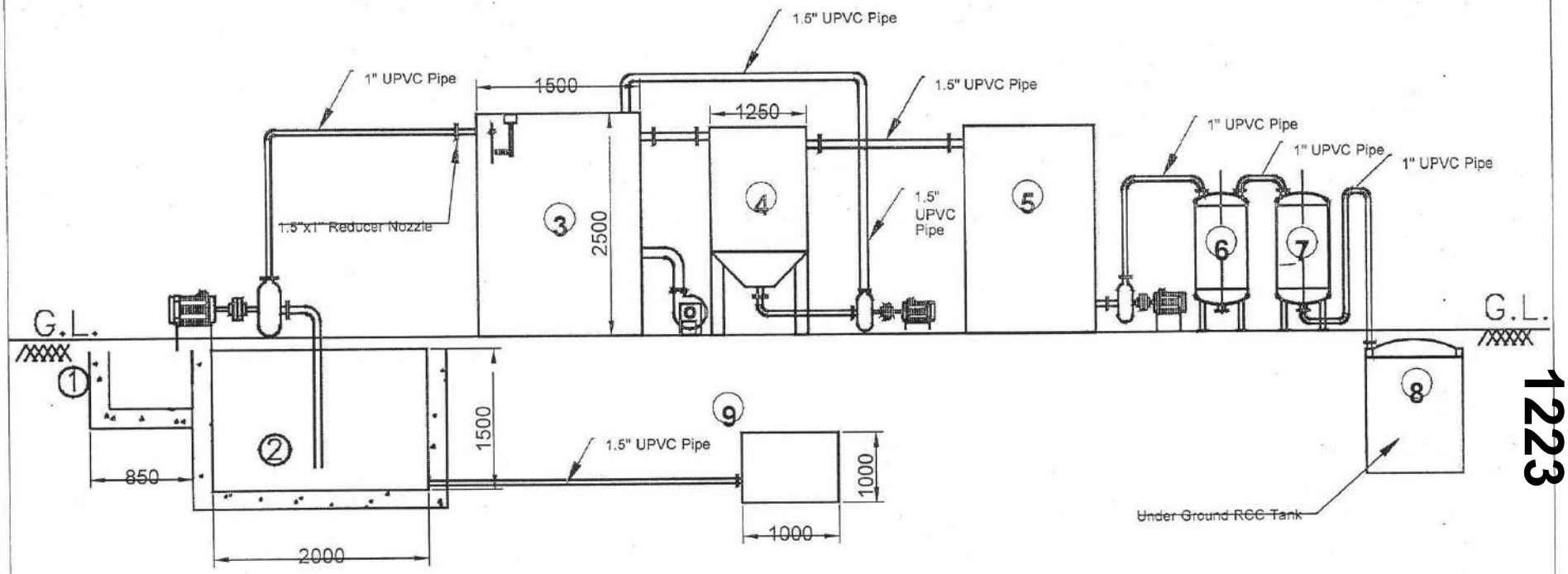
*For **EN-CLER BIOMEDICAL WASTE PVT. LTD.***

Authorized Signatory

Note: 1.Please send an application for fresh certificate 15 days before expiry date.

2.In case of non-payment of Bio-Medical Waste collection, treatment & disposal charges by the member, this certificate shall automatically be invalid even within the validity period.

STP Plant Flow Diagram



LIST OF EQUIPMENT		
01	BAR SCREENING TRAP OIL & GREASE TRAP	L - 850 X W - 850 X H - 1500 MM - 04 Nos
02	COLLECTION CUM EQUALIZATION TANK	L - 2000 X W - 2000 X H - 1500 MM - 05 KL - 02 Nos
03	M.B.B.R (AERATION) TANK	L - 1500 X W - 1500 X H - 2500 MM - 4.5 KL
04	TUBE SETTLER	L - 1250 X W - 1250 X H - 1250 MM - 1.5 KL
05	HOLDING TANK	HDPE - 1000 Ltrs.
06	SAND FILTER	DIA - 350 MM X H - 1650 MM
07	CARBON FILTER	DIA - 350 MM X H - 1650 MM
08	TREATED WATER TANK	L-2000 X W-2000 X H-1500 MM 05 KL - 01Nos - RCC
09	SLUDGE DRAYING BED	L - 1000 X W - 1000 X H - 1000 MM = 01Nos

SRB Ecotech

Shop No. 205, Dev Hira Complex Near Indian Bank,
Char Rasta, GIDC Vapi - 396195.

Project	Sewage Treatment Plant - 10 KL
Client :	Eurocaustic Products Ltd.
Drg. By. S.A.P.	Drg. SE/ VAPI - 011 / 23-24
Date : 01-08-2023	

1223

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MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu. 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO : KRF/ENV/0621/22 73 DATE : 08/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD

P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD 396210

PARTICULARS OF SAMPLE :

Date of Sampling : 08/02/2022 Time of Sampling : NIGHT

RESULT :

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	69.2	68.5	68.85
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	70.0	68.2	69.10
3	NEAR FABRICATION AREA (MACHINE SHOP)	73.0	66.8	69.90
4	EPL REBAR DIVISION MAIN GATE	83.0	80.5	81.75
5	FABRICATION PROJECT DIVISION-II MAIN GATE	69.8	69.2	69.50

Remarks

Name and Signature of Govt. Analyst

KRF/ER/E/69

Konark Research Foundation
Testing & Calibration Laboratory

Visit for Approvals Laboratory

KONARK RESEARCH FOUNDATION
TESTING & CALIBRATION LABORATORY

Plot No 3381, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO	KRF/ENV/0610/22-23	DATE	08/02/2022
NAME & ADDRESS	EUROACOUSTIC PRODUCTS LTD P O BOX 25,KACHIGAM KACHIGAM NANI DAMAN DAMAN,DD 396210		

PARTICULARS OF SAMPLE

Date of Sampling : 06/02/2022 Time of Sampling : DAY

RESULT

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	70.8	70.1	70.45
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	73.2	72.1	72.65
3	NEAR FABRICATION AREA (MACHINE SHOP)	74.0	73.2	73.60
4	EPL REBAR DIVISION MAIN GATE	82.3	81.4	81.85
5	FABRICATION PROJECT DIVISION - II MAIN GATE	75.4	73.8	74.60

Remarks

Name and Signature of Govt. Analyst

KRF/ER/E/60

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION
TESTING & CALIBRATION LABORATORY
Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel
Mumbai (MH) 400013
DD INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK PLACE)

CERTIFICATE NO	KRF/ENV/0809/22-23	DATE : 09/02/2022
NAME & ADDRESS	EUROACOUSTIC PRODUCTS LTD P.O. BOX 25 KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD,396210	

PARTICULARS OF SAMPLE

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE MODULAR PLANT (W W)

Duration Hrs. : 8 HRS Ambient Temperature (°C) : 29.2

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	62.44	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	24.71	250

Remarks : For Particulate
Volume of Air Sample (m3) : 567.26
Flow rate (m3/min) : 1.2

Name and Signature of Govt. Analyst

KRF-ENV-(F)

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION
TESTING & CALIBRATION LABORATORY
Plot No 3387/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 383, Ashyana Industrial Estate,Sunmill Compound, Lower Parel,
Mumbai (MH) 4000013
DD,INDIA
salesknf@konarkgroup.com

Testing & Calibration Laboratory

MONITORING REPORT
(WORK-PLACE)

CERTIFICATE NO. : KRF/ENV/0507/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P.O BOX 25 KACHIGAM KACHIGAM
NANI DAMAN
DAMAN DD 396210

PARTICULARS OF SAMPLE

Date of Sampling : 08/02/2022

Location of Sampling : INSIDE M/C SHOP (FABRICATION)

Duration Hrs. : 8 HRS Ambient Temperature (°C) : 29.1

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	72.86	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	34.29	250

Remarks : For Particulate
Volume of Air Sample (m3) : 587.44
Flow rate (m3/min) : 1.2

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/ENV/0507/22-23

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 400013
,DD,INDIA
sales4d@konarkgroup.com

MONITORING REPORT
(AMBIENT)
IS 5182

CERTIFICATE NO. : KRF/ENV/0604/22-23 DATE : 08/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25 KACHIGAM KACHIGAM
NANI DAMAN
DAMAN DD 396210

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 28.0°C
Location of Sampling	: NEAR SECURITY MAIN GATE AREA	GAS	: ---
		Vol. of Air Sampled (Ltr)	: 284.75
Duration Hrs.	: 24	Flow Rate (LPM)	: 0.2
SPM	: ---		
Vol. of Air Sampled (m3)	: 1708.53		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.82	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.44	60
3	SULPHUR DIOXIDE	µg/m3	20.15	80
4	OXIDE OF NITROGEN	µg/m3	14.43	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.02	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/58

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MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground Kachigam, Daman & Diu, 396210
Regd Office 333 Adhyaru Industrial Estate Sitaram Compound, Lower Parel, Mumbai (MH) 400013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(AMBIENT)

IS 5182

CERTIFICATE NO : KRF/E-NV/0603/22-23 DATE : 09/02/2022

NAME & ADDRESS : BUROCOUSTIC PRODUCTS LTD
P O BOX 25 KACHIGAM KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.8
Location of Sampling	: ETP PLANT AREA (MODULAR)	GAS	:
Duration Hrs	: 24 HRS.	Vol of Air Sampled (Ltr)	: 284.94
SPM		Flow Rate (LPM)	: 0.2
Vol of Air Sampled (m3)	: 1709.66		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	38.26	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	14.74	60
3	SULPHUR DIOXIDE	µg/m3	15.11	80
4	OXIDE OF NITROGEN	µg/m3	13.57	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.50	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/68

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground Kachigam ,Daman & Diu, 396210
Regd Office 333, Adityaraj Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)

IS 5182

CERTIFICATE NO.	: KRF/ENV/0602/22 23	DATE	: 06/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P O BOX 25 KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD 396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 06/02/2022	Ambient Temperature (°C)	: 27.9
Location of Sampling	: NEAR REBAR / FABRICATION (PCD PLANT)	GAS	:
		Vol. of Air Sampled (Ltr)	: 284.85
Duration Hrs.	: 24 HRS	Flow Rate (LPM)	: 0.2
SPM	:		
Vol. of Air Sampled (m3)	: 1.29.09		
Flow Rate (m3/min)	: 1.2		

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.28	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.55	60
3	SULPHUR DIOXIDE	µg/m3	19.59	80
4	OXIDE OF NITROGEN	µg/m3	17.54	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.56	02

Remarks

Name and Signature of Govt. Analyst

KRF ER/L/68

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

Testing & Calibration Laboratory

TEST CERTIFICATE

KRF/QF/5101-B2

MOEF Approved Laboratory

Issued To : EUROCOSMETIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN DD,396210

Certificate No. : KRF/0714/WAT/22-23

Issued Date : 10/02/2022

Sample Name : Drinking Water

Sample Received On : 04/02/2022

Sample Quantity : 1.0 Liter

Sr No	Test Parameters	UOM	Method	Detection Limit	Requirement	Test Reported Value
Description : Clear colourless liquid						
1	E Coli	---	IS 1622 1981	N.A	Absent/100ml	Absent/100ml
2	Colform	---	IS 1622 1981	N.A	Absent/100ml	Absent/100ml
3	Total Dissolved Solid	mg/Lit.	IS:3025 (PART-16)	---	NMT 500	58
4	pH	---	IS:3025 (PART-11)	---	6.5 - 8.5	6.82
5	Chloride	mg/Lit.	IS:3025 (PART-32)	---	NMT 250	25.70
6	Alkalinity	mg/Lit.	IS:3025 (PART-23)	---	NMT 200	17.36
7	Total Hardness	mg/Lit.	IS:3025 (PART-21)	---	NMT 200	11.76

*** END OF REPORT ***

Tests Started on : 04/02/2022

Tests Completed on : 10/02/2022

For Konark Research Foundation

DAMAN

Authorised Signatory

Note : This report is Subject to the terms & conditions mentioned overleaf

ANX-L

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GEPIL
PROTECTING FUTURE

A Luthra Group company
GREEN GENE ENVIRO PROTECTION
& INFRASTRUCTURE PRIVATE LIMITED
CIN - U73100MH2005PTC262100

Certificate

To whomsoever it may concern

Certificate No : 4100009698

This is to certify that

EUROCOUSTIC PRODUCTS LTD

SR.NO. 355, KACHIGAM.

DAMAN
Dadra & Nagar Haveli

is a valid member of

GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

for Integrated Common Hazardous Waste Management Facility.

This membership is valid for a period of
5 Years

For, GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

Date of issue : 23.10.2020
Date of expiration : 22.10.2025
Place of issue : SURAT

Director/Authorised signatory

Waste Information

SrNo	Type Of Waste	Sign Qty(TPA)	SrNo	Type Of Waste	Sign Qty(TPA)
1	CONTAMINATED COTTON RAGS.	0.600	2	ETP SLUDGE.	1.100
				Total Sign Qty (TPA)	1.700

SUBJECT TO D&NH JURISDICTION

(75)

INDIA NON JUDICIAL

Union Territory Administration of Dadra and Nagar Haveli and Daman and Diu

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DN18632319690084U
Certificate Issued Date	:	09-Sep-2022 03:40 PM
Account Reference	:	IMPACC (FI)/ dnelimp10/ DAMAN/ DN-DM
Unique Doc. Reference	:	SUBIN-DNDNELIMP10207879423971 44U
Purchased by	:	EUROCOUSTIC PRODUCTS LIMITED
Description of Document	:	Article Affidavits
Property Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	EUROCOUSTIC PRODUCTS LIMITED
Second Party	:	Not Applicable
Stamp Duty Paid By	:	EUROCOUSTIC PRODUCTS LIMITED
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AFFIDAVIT

I **Pritam Aukta** Resident of EPL Manager's Quarters, Kachigam, Daman aged about 54 years, designated as Sr. General Manager and the authorized signatory on behalf of the company M/s. **Eurocoustic Products Limited**, Survey No. 355, Village Kachigam, Daman (U.T), in response to Letter no.PCC/DDD/O-1091/WA/AA/93-94/435 dated 01-10-2022 of the Pollution Control Committee, DNH & DD, Daman, do hereby solemnly affirm and declare :-

a. Details of all activities that were being carried out in the premises are set out hereinbelow:-

0009275825

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

(76)

1. Engineering and Fabrication unit as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions.

2. Coating of Rebars where air pollutant of the prescribed standard provided in the attached 3rd party certificate is suitably controlled using dust collectors without use of any liquid chemicals in the manufacturing process.

3. Manufacture of Acoustic Panels operating under valid consent to operate from 07.09.2016 till 31.03.2021 under the Air and Water Act, which consent has been reapplied for on 24.03.2021 and in the absence of any refusal to consent within 4 months is now deemed to have been granted unconditionally under Section 25(7) of the Water Act and Section 21(4) of the Air Act. The pre-treatment process for this manufacturing process was never undertaken since requisite approvals for ETP plant remained pending at the end of PCC and this has been duly informed to the PCC vide letter dated 06.06.2022.

To enable us to carry out the manufacturing process mentioned above to the optimum capacity in commercial interest by receipt of consents to establish and operate, various Applications have been preferred by us before the PCC. In this regard, Application no.1331777 dated 04-10-2022 for FBEC Coating of Rebars (Consent to establishment) and Application no.1331829 dated 04-10-2022 for Fabricated Steel Structure (Consent to establishment) are still pending before PCC.

b. No activity for which consent is required is being carried out without un-granted consents. The details of present quantities of all products, raw materials, machineries etc. at site are set out at Annexure 1, 2 and 3 enclosed herewith. However, only those products, raw materials, machineries etc. for which grant of consent is not required in law are being utilized in the manufacturing processes.

c. The unit declares that it shall not engage in manufacturing any products pertaining to any activity for which consent is required from PCC in law, as per its knowledge and belief, without un-granted consents.

d. The unit shall provide well-designated separate storage area for all the hazardous waste and is submitting compliance report for the same (with photographic evidence) at **Annexure No. 4.**

e. The unit has disposed hazardous waste stored in the 7-Tank Treatment process scientifically and the compliance report enclosed herewith for your reference please. We also confirm that we have now discontinued the 7 tank pre-treatment process as also informed to PCC vide our letter dated 16.09.2020 as mandated by PCC vide its letter dated 15.09.2020, while awaiting approval of PCC in this regard. No activity for which 7-tank treatment process is required is being carried out at present. **Annexure No. 5 – A & 5-B.**

f. Unit will ensure construction of paved roads (internal) at the earliest for minimizing air pollution caused due to movement of heavy vehicles.

g. Unit will operate & maintain Air Pollution Control Devices connected to air emission equipment efficiently so as to maintain a dust-free environment ambient environment.

h. Unit declares that the unit will intimate Pollution Control Committee, DNH & DD before taking up any trial / R & D activity of any product / process and shall strictly comply by industrial categorization set out by CPCB and notified in terms of the CPCB Directions by UT Administration of DNH & DD from time to time.

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EUROCOUSTIC
PRODUCTS
LIMITED

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD COMMITTEE OF EUROCOUSTIC PRODUCTS LIMITED AT THE BOARD COMMITTEE MEETING HELD AT CORPORATE OFFICE OF THE COMPANY ON WEDNESDAY, 01ST NOVEMBER, 2023 AT 12:00 NOON.

"RESOLVED THAT an approval be and is hereby accorded for initiating a suitable legal action against Pollution Control Committee, Daman against the orders passed by the Member Secretary, Pollution Control Committee, DD & DNH under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 along with Affidavit.

"RESOLVED FURTHER THAT Mr. Pritam Aukta (Sr. General Manager), Authorized Representative of the company be and are hereby severally Authorised to represent the company in all respect in connection with aforesaid action including, to make on behalf of the company any statement, submit any document, withdraw any document, sign, verify or file any undertaking, affidavit or an appeal, application, to engage any lawyer/advocate/counsel and to give evidence and to do all other acts, deeds and things which are considered necessary in connection with the said case."

Certified To Be True//
FOR EUROCOUSTIC PRODUCTS LIMITED

RADHAKRISHNAN RAGHAVA MENON
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DIN 07585353

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FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

V.

Member, Pollution Control Committee, Daman ...Respondent

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20/11/23

Despatch Clerk,
Finance Department,
Secretariat, DNH&DD

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FORM VII

FORM OF APPEAL

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

Memorandum of appeal of

M/s Eurocoustic Products Ltd. ...Appellant

v.

Member, Pollution Control Committee, Daman ...Respondent

The Appeal of M/s Eurocoustic Products Ltd. having registered office at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman (UT) – 396210through its authorized signatory Mr. Pritam Aukta against the order dated 26.09.2023 passed by the Member Secretary, Pollution Control Committee, DD & DNH under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 showeth as follows:-

(1) The Applicant /Appellant herein has preferred Application No.1618295 dated 01.08.2023 under section 21of the Air (Prevention & Control of Pollution) Act, 1981(14 of 1981) and under section 25of the Water (Prevention and Control of Pollution) Act, 1974 in the **Orange Category for Grant of Consent to Establish for Fusion Bonded Epoxy Coating (FBEC) and coating of Steel Pipes**. However, vide order dated 26.09.2023, the same has been returned by the Member Secretary, Pollution Control Committee, DD & DNH without assigning any reasons and merely stating that "*Return description: Apply under Orange Category*". This despite the

fact that the said application had already been preferred under Orange Category. The Impugned Order has been passed in respect of M/s Eurocoustic Products Ltd. (company), details whereof are noted below:

(a) Name of the plant/ company/ corporation/ municipality/ notified area committee:- Eurocoustic Products Ltd.
(b) Place:- Kachigam
(c) Card No. Survey no. 355
(d) Name of the street; and :- Vapi Kachigam Road
(e) District :- Daman (UT) 396210.

A copy of the order in question is attached hereto.

(2) The facts of the case are as under:

2.1 The Appellant Company and its sub-lessee, M/s PSL Holdings Ltd. have been operating various units/ plants for manufacturing modular furniture, steel fabrication, coating of steel pipes etc.under valid consents under Air and Water Act, in the said factory premises. Hereto annexed and marked as **Exhibit – A (Colly)** are copies of the consents for renewal issued to the Appellant's sub-lessee for steel fabrication, coating of steel pipes etc. at the said factory premises.

2.2 The sub-lessee, M/s PSL Holding Ltd. went into Insolvency/Liquidation, hence, the Appellant Company preferred Applications for Grant of Consent to establish the units pertaining to steel fabrication, coating of steel pipes etc. so that it could operate the said units which are already located on the factory premises. However, the said ApplicationNo.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel were rejected vide Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 respectively. Hereto annexed and marked as **Exhibit – B (Colly)** are copies

of Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 passed by PCC, DD & DNH in respect of Application No.869553 dated 09.04.2022 for Consent to Establish Fabricated Steel Structure Unit, Application No.709801 dated 12.09.2020 for Consent to Establish Rebar Coating Unit and Application No.861127 for Consent for renewal for Acoustic Panel respectively.

2.3 The sole reason given in the Orders dated 04.06.2022, and 13.07.2022 for Refusal of Grant of Consent to Establish the Fabricated Steel Structure Unit and the Rebar Coating Unit by Member Secretary, PCC on the ground of "Land Lease Expired". Even the Consent for renewal of Acoustic Panels was refused vide Order dated 04.08.2022on the erroneous ground that no consent to establish or operate was given with respect to the Acoustic Panels Unit.

2.4 The issue of Land-lease payable is presently sub-judice before the Hon'ble Bombay High Court in Writ Petition bearing No. 3312/2017. The Hon'ble Bombay High Court vide Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017has categorically directed that *"there shall be ad-interim relief in terms of prayer clause (j)"* and the said ad-interim stay is continuing till date. At prayer Clause (j) of the Writ Petition, the following relief had been sought – *"that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the Impunged Notices of Demand dated 16 March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2 May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the electricity supply to the Petitioners' premises or any part thereof"*. Hence, the refusal of the Applications by PCC, DD &DNH

for grant of Consent for Fabricated Steel Structure Unit and the Rebar Coating Unit solely on the issue of Land Lease, was erroneous and in teeth of the orders passed by the Hon'ble Bombay High Court. Hereto annexed and marked as **Exhibit – C (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 3312/2017 and the Orders dated 20.03.2017 and 16.01.2020 passed in the aforementioned Writ Petition No. 3312/2017 by the Hon'ble Bombay High Court.

2.5In view of the foregoing, the Appellant was constrained to file Writ Petition No.14629 of 2022 before the Hon'ble Bombay High Court, inter-alia, seeking the following reliefs:

A. *"This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022,*

B. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus of any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No.1 to grant consent of renewal in respect of Application No.861127and consent to establish in respect of Application No.709801,*

C. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No.1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No.709801 and 1209947,*

D. *This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be*

passed by Respondent No.1 & 2 which would in any manner impact the functioning of the Petitioner's industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017,

E. *Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No.1 & 2 and no action shall be taken by Respondent No.1 &2 which would in any manner impact the functioning of the Petitioner's Industrial Unit on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No.3312/2017;*

F. *Pending the hearing and final disposal of the Petition the Respondent No.1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof;*

G. *For interim and ad-interim relief in terms of (D),(E) & (F) above;*

H. *For costs of this Petition;"*

The Hon'ble Bombay High Court vide Order dated 03.02.2023, was pleased to inter-alia direct as follows:-

"*1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and /or consent to operate was never granted by the PCC.*

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No. 1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11:00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs."

Hereto annexed and marked as **Exhibit – D (Colly)** are copies of the relevant extract of the Prayers sought in the Writ Petition No. 14629/2022 and the Orders dated 03.02.2023 passed in the aforementioned Writ Petition No. 14629/2022 by the Hon'ble Bombay High Court.

2.6 In this regard, since decisions by PCC, Daman remained pending till date, EPL also filed an Application before the Hon'ble Bombay High Court, wherein vide order dated 02.05.2023, it was assured by PCC, Daman that the Applications for grant/ renewal of consents by EPL shall be considered within a week. Hereto annexed and marked as **Exhibit – E (Colly)** are copies of the extract of the prayers in Writ Petition No. 28707/2022 and the orders passed in WP 28707/2022 by the Hon'ble Bombay High Court.

2.1 An inspection has also been carried out by PCC, Daman officials on 05.05.2023, wherein it was communicated and physically shown that no fabrication of steel works or rebar coating works are currently being carried out in the plants at the site. The Pollution Control Dept officials visited the EPL- Acoustic Panel Division, for which consent to establish/ operate are already in place and inspected the plant and found that all the norms are maintained. However, no inspection report of 05.05.2023 has been received by the Appellant till date.

2.2 No FBEC Rebar coating work is presently being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air

(Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection on 19.05.2023 has been received by the Appellant/ EPL till date. Hereto annexed and marked as **Exhibit – F** are the details of the visits made by pollution control officials in May, 2023 to the factory as extracted from the visitors entry book.

2.3 On 17.07.2023, PCC, Daman was pleased to grant Consent to Renewal upto 31.03.2026 to the Appellant/ EPL for manufacturing Acoustic Panel under Orange category. Hereto annexed and marked as **Exhibit – G** is the Consent to Renewal dated 17.07.2023 for manufacturing Acoustic Panel under Orange category granted to Appellant/ EPL.

2.4 However, subsequent to quashing of the Refusal Order dated 13.07.2022 for Rebar Coating Application No.709801 by the Hon'ble Bombay High Court vide Order dated 03.02.2023, the said Application was not processed again by PCC, Daman. Accordingly, Appellant/EPL reapplied for Grant of Consent to Establish FBEC Rebar Coating vide Application No.1331777 on 11.04.2023 under Orange Category. Hereto annexed and marked as **Exhibit – H** is the Application No.1331777 dated 11.04.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish FBEC Rebar Coating.

2.5 However, the same was belatedly refused after more than three months on 13.07.2023, and Member, PCC rejected the Application bearing No.1331777 with the following remarks:

1. *The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.*
2. *As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of*

treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.

3. *During visit of the FBEC shed, it was observed that no separate paint booth area for Epoxy Coating was erected & the coating activity was being carried out in open leading to pollution in the vicinity & emission of Volatile Organic Compounds (VOCs) without installation of Air Pollution Control Devices (APCDs). i.e., Scrubber, etc.*
4. *Shot blasting activity was being carried out without installation of Air Pollution Control Devices (APCDs). i.e., Cyclone Separator, etc.*
5. *Patches of black soot was observed all throughout of the walls of the FBEC Coating shed which clearly indicates no safety measures were followed and hazardous activities were being carried out without any precautionary measures & it has created air pollution.*
6. *The unit was found manufacturing of FBEC Rebars during the visit on 19.05.2023 and full-fledged manufacturing of FBEC Coating Operation was found to be underway which is a gross violation of the condition No. (c) of the Affidavit dated 09/09/2022 submitted by the unit as well as finished products were also found lying in the FBEC Coating Shed & Delivery Challans retrieved from various sources indicated the unit had been into production of the FBEC Bars since 2020 without taking Consent to Operate under Water Act & Air Act.*

Hereto annexed and marked as **Exhibit – I** is the Rejection Order dated 13.07.2023 passed in respect of Application No.1331777 dated 11.04.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish FBEC Rebar Coating.

2.6It may be noted that no reference to any Inspection pursuant to which such observations have been arrived at has been specified in the Rejection Order dtd. 13.07.2023. No FBEC Rebar coating work is presently being carried out as already observed vide inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. After considering all the reasons mentioned (as above) for rejection, the Appellant company also acted upon the same, and has ascertained that:

1. No Bio-medical Waste as defined under Clause 3 (f) of the Bio-medical Waste Management Rules 2016 is generated or would be generated on the Site with respect to carrying out of FBEC Rebar Coating Works. There is no reasoning as to how a co-relation is being drawn between number of employees and Bio-medical Waste Generation. Even otherwise, the Appellant/ EPL has a membership with and outsources management of waste to a competent and approved company M/s Green Gene Enviro Protection & Infrastructure Pvt. Ltd. (M/s GEPIL).
2. The remark that 300 number of employees are engaged in the entire factory has no co-relation for the purposes of grant of consent to the FBEC Rebar coating unit. No such inspection has been carried out to establish that the amount of sewage being generated such that an STP is required to be maintained. Nonetheless, in compliance with the direction dated 13.07.2023, the Appellant/ EPL has proposed a Sewage treatment plant for treatment of Generated Waste vide its Fresh Application for Rebar Coating bearing No. 1618295 under Orange Category filed on 01.08.2023.
3. No FBEC Rebar coating work is presently being carried out as already observed vide inspection report dated 14.12.2022 and 05.05.2023. However, the Appellant undertakes that a Separate Coating Booth will be provided for Epoxy Coating and Powder recovery unit will be installed with secondary powder filters to prevent pollution.
4. Similarly, the Appellant/ EPL undertakes that 9 number of dust collectors with filter banks have been installed to collect the dust which will prevent the Air pollution, and will act as Cyclone separator.

5. *No FBEC Rebar coating work is presently being carried out as already observed vide inspection report dated 14.12.2022 and 05.05.2023 and No such powder was found to be spread on the wall.*
6. *As already observed in the Inspection report dated 14.12.2022 and 05.05.2023, No FBEC Rebar coating work is presently being carried out at site. On 19.05.2023, a Maintenance cum trial run to ensure that the ideal plant is in working condition was being carried out. It is a standard user practice to maintain the ideal plant. Moreover, the further inspection carried out on 19.05.2023 is completely contradictory to the minutes of the earlier Inspection Reports and is per-se in violation of the mandatory provisions under the Air and Water Act, no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution) Rules, 1975 has been received by the Appellant/ EPL. No report of any such inspection has been received by the Appellant/ EPL till date.*

Pictures of the concerned Unit as of date and membership with Integrated Common Hazardous Waste Management Facility M/s Green Gene Enviro Protection & Infrastructure Pvt. Ltd. and for disposal of biochemical waste if any with EN-CLER are hereto annexed and marked as **Exhibit –J.**

2.7 After satisfying the requirements of PCC as above, the company applied on 01.08.2023 vide Application no. 1618295 under Orange category seeking Grant of Consent to Establish FBEC Rebar Coating. Hereto annexed and marked as **Exhibit – K** is the Application No. 1618295 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish FBEC Rebar Coating.

2.8 However, without assigning any reasons whatsoever, the said Application No. 1618295, has been rejected on 26.09.2023 erroneously stating that **"Apply under Orange Category"** despite the fact that the said Application had already been preferred under Orange Category. Hereto annexed and marked as **Exhibit – L** is the Order dated 26.09.2023 passed in respect of Application No. 1618295 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish FBEC Rebar Coating.

2.9 Vide Letter dated 06.10.2023, the Appellant also wrote to the Member Secretary, PCC, Daman pointing out that the remarks notified on 13.07.2023 with respect to Application No. 1331777 had been cured and further pointing out the error in the return/ rejection of the said Application No. 1618295, by the Member, PCC, Daman on the ground that **"Apply under Orange Category"** despite the fact that the said Application had already been preferred under Orange Category. However, no action on the said Letter has been taken till date. Hereto annexed and marked as **Exhibit – M** is the Letter dated 06.10.2023 issued by the Appellant to Member, PCC, Daman in respect of Application No. 1618295 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish FBEC Rebar Coating.

2.10 Reference is also drawn to Affidavit filed by Appellant/ EPL on 04.10.2022 wherein it had been clearly stated the manner in which Rebar coating had been carried out during the pendency of approval of the Applications seeking consent to operate. No objection to the same was raised. Alongwith the said affidavit, Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that in the Rebar Coating unit has an Air Pollution score of merely 30. Furthermore, since coating of Rebar is carried out without any liquid chemicals in the manufacturing process, there is per se no waste water generation. However, considering the objection of PCC,

Daman that the said activity falls under Orange Category, the said Application bearing No. 1618295 was filed by the Applicant under Orange Category. Hereto annexed and marked as **Exhibit – N** is the Affidavit filed by Appellant/ EPL on 04.10.2022. Hereto annexed and marked as **Exhibit – O** is copy of the monitoring reports on various parameters of the factory units by Konark Research Foundation Testing & Calibration Laboratory (MOEF Approved Laboratory) showing that all samples pertaining to Air/ Water/ Noise are factually well within permissible limits.

(3) The grounds on which the appellant relies the purpose of this appeal are as below:-

A. For that, the Member, PCC, Daman is bound to comply with the notification dated 18.12.2021 whereby it has been clearly mandated that "Epoxy coating" falls under Orange Category. Non grant of consent for such works is not only a violation of the Notification dated 18.12.2021 but also of the directions issued by CPCB on 18.01.2021 and the directions issued by CPCB on 07.03.2016 under Section 18(1)(b) of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding Harmonization of Classification of Industrial Sectors Under Red/ Orange/ Green/ White categories.

B. For that, No FBEC Rebar coating work is presently being carried out as already observed in inspection report dated 14.12.2022 and shown and communicated during the inspection on 05.05.2023. It appears that another inspection report has been prepared on 19.05.2023 which is completely contradictory to the earlier inspection reports and per-se is in violation of the mandatory provisions under the Air and Water Act, since no subsequent notice of inspection in terms of as mandated in terms of Rule 10(2) of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 and in terms of Rule 33 of The Water (Prevention and Control of Pollution)

Rules, 1975 has been received by the Appellant/ EPL. No report of any inspection on 05.05.2023 and 19.05.2023 has been received by the Appellant/ EPL till date.

C. For that, No Bio-medical Waste as defined under Clause 3 (f) of the Bio-medical Waste Management Rules 2016 is generated or would be generated on the Site with respect to carrying out of FBEC Rebar Coating Works. There is no reasoning as to how a co-relation is being drawn between number of employees and Bio-medical Waste Generation. Even otherwise, Appellant/ EPL has a membership with and outsources management of waste to a competent and approved company M/s Green Gene Enviro Protection & Infrastructure Pvt. Ltd. (M/s GEPIL).

D. For that, the remarks made vide Rejection Order dtd. 13.07.2023 have been made on surmises and conjectures without even affording any opportunity of hearing to the Appellant/ EPL prior to rejection of the Application.

E. For that, the Objections pointed out on 13.07.2023 have been duly cured by the Appellant/ EPL in the manner pointed out hereinabove vide its Application No. 1618295 dated 01.08.2023. However, the same have not been acknowledged or considered till date.

F. For that, the Order dtd. 26.09.2023 is prima-facie erroneous, non-reasoned, and has been passed without application of mind, in a cursory manner.

G. For that, the said Application No. 1618295, has been rejected vide order dated 26.09.2023 erroneously stating that "**Apply under Orange Category**" despite the fact that the said Application had already been preferred under Orange Category.

H. For that, Order dtd. 26.09.2023 has been passed without even affording an opportunity of hearing to the Appellant/ EPL.

I. For that, the repeated rejection of the Applications seeking grant of consent to establish the FBEC Rebar coating unit post 2017 upon filing of Writ Petition No. 3312/2017 before the Hon'ble Bombay High Court for one

reason or another, is erroneous, non-reasoned and suffers from malafides. The same unit in the same premises had been previously granted not only consent to operate but consent for renewalon 23.09.2014 till 30.04.2017 under the Orange Category to the sub-lessee of the Appellant, M/s PSL Ltd.

J. For that, the PCC, Daman under Orange category has already been pleased to Grant Consent of renewal to manufacture of Acoustic Panels vide Consent dated 17.07.2023. However, even after curing of defects mentioned in the Order dated 13.07.2023, is refusing to Grant of Consent to Establish the FBEC Rebar coating unit which is located in the same premises under Orange category.

K. For that, the Appellant/ EPL undertakes to comply with all requirements notified by, PCC, Daman.

L. For that, the grant of consent to establish has been made into an indefinite exercise by notifying new requirements each time in a piece meal manner. For instance, grant of consent for establishment of proposed STP had earlier been refused itself on erroneous grounds. However, now PCC, Daman is itself mandating establishment of STP for the purposes of grant of consent for FBEC Rebar Coating unit.

M. For that, the refusal of grant to consent to establish/ operate for various industrial units is being done for extraneous, arbitrary, perverse reasons which have no bearing on the Air & Water Act, but on account of lease issues. On account of such refusals, the Appellant has been constrained to shutdown various critical Industrial Units and to outsource significant part of its Business to third Parties causing it a loss of revenue of Rs.31 lakh per day and this has greatly affected the performance of the Appellant qua various important contracts and the livelihood of its workmen.

N. For that, vide Affidavit filed by Appellant/ EPL on 04.10.2022 it had been clearly stated the manner in which Rebar coating had been carried out

during the pendency of approval of the Applications seeking consent to operate. No objection to the same was raised. Alongwith the said affidavit, Appellant/ EPL had also submitted tests reports from MOEF approved laboratories showing that in the Rebar Coating unit has an Air Pollution score of merely 30. Furthermore, since coating of Rebar is carried out without any liquid chemicals in the manufacturing process, there is per se no waste water generation. However, considering the objection of PCC, Daman that the said activity falls under Orange Category, the said Application bearing No. 1618295 was filed by the Applicant under Orange Category.

In the light of what is stated above, the appellant respectfully prayeth that:

(a) The order dated 26.09.2023 passed by Member, PCC, Daman with respect to Application No. 1618295 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish FBEC Rebar Coating under Orange Category ought to be set aside / treated as annulled.

(b) Application No. 1618295 dated 01.08.2023 preferred by the Appellant/EPL before PCC, Daman seeking Grant of Consent to Establish FBEC Rebar Coating under Orange Category ought to be granted on such reasonable conditions as the Chairperson, PCC, Daman deems fit.

An amount of Rs..... as fee for this appeal has been paid vide receipt No..... dated..... an authorized copy of which is attached in proof of payment.

Signature of the Applicant
Name: MR. PRITAM AUKTA
(On behalf of M/s. Eurocoustic Products Limited)
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date:

VERIFICATION

I Pritam Aukta, the authorized representative of M/s. Eurocoustic Products Limited in the above Memorandum of appeal /or /duly authorized agent do/does hereby declare that what is stated therein is true to the best of my knowledge and belief and nothing has been hidden thereunder.

Signature of the Applicant
Name: MR. PRITAM AUKTA
On behalf of M/s. EUROCOUSTIC PRODUCTS LIMITED
Occupation: Employment
Address: EPL Manager's Quarters,
Kachigam, Daman,
Daman and Diu- 396210, India,

Date.....

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

APPLICATION SEEKING CONDONATION OF DELAY IN FILING APPEAL

1. The present Application is filed for seeking condonation of delay in filing the present Appeal against Impugned order dated 26.09.2023 passed in respect of Application No.1618295.
2. Upon receipt of the impugned order dated 26.09.2023, the Appellant/ Applicant immediately vide Letter dated 06.10.2023, wrote to the Member Secretary, PCC, Daman pointing out that the remarks notified on 13.07.2023 with respect to Application No. 1331777 had been cured and further pointing out the error in the return/ rejection of the said Application No. 1618295, by the Member, PCC, Daman on the ground that "**Apply under Orange Category**" despite the fact that the said Application had already been preferred under Orange Category. However, no action on the said Letter has been taken till date. However, no response to the said letter was received and hence, the Appellant/ Applicant is now constrained to filed the present Appeal.

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RAJNIKANT B. TANDEL
U.T. OF DAMAN & DIU,
DIST. DAMAN
Reg. No. DMN-009
INDIA
GOVERNMENT OF INDIA

3. Furthermore, it is submitted that considering the festive season from Ganesh Chaturthi, Gandhi Jayanti and Dussehra the staff at the factory and concerned officers were not available in full capacity furthermore, the office also remained closed on various intervals.
4. Upon reopening of the offices and when reply to the letter dated 06.10.2023 was not received, the Appellant/ Applicant began preparing the Appeal. However, the documents are voluminous and required time to collate and exhibit.
5. It is submitted that delay in filing is on account of the aforementioned reasons alone. Hence, the condonation of delay in filing is sought on account of these bonafide and inadvertent reasons.
6. It is submitted that the present Application is bonafide and is in the interest of Justice.
7. Therefore, it is prayed that the present Application may be allowed failing which loss and prejudice will be caused to the Appellant/ Applicant.
8. In the aforesaid circumstances, **the Applicant prays that:**
   (a) That the Application be allowed and the delay in filing the Appeal be condoned.
   (b) Any other just and equitable order in the interest of justice may kindly be passed.

BEFORE CHAIRMAN, POLLUTION CONTROL COMMITTEE,

DAMAN

Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and under section 28 of the Water (Prevention and Control of Pollution) Act, 1974

MEMORANDUM OF APPEAL OF:

M/s Eurocoustic Products Ltd. ...Appellant/ Applicant

V.

Member, Pollution Control Committee, Daman ...Respondent

AFFIDAVIT

I, Pritam Aukta, Resident of EPL Manager's Quarters, Kachigam, Daman, Daman and Diu-396210 India, aged about 55 years, designated as Sr. General Manager and the authorized signatory on behalf of the Company M/s Eurocoustic Products Limited, Survey No. 355, Village Kachigam, Daman (U.T.), do hereby solemnly affirm and declare:-

1. That I am the authorized signatory on behalf of the Applicant and competent to swear this affidavit on behalf of Applicant. I am fully conversant with facts and circumstances of the case.

2. That I have read and understood the contents of the accompanying Application which has been also read over to me. The averments made therein are true and correct based on records maintained by the Applicant.

3. I depose that I have not suppressed any material facts and have disclosed all material facts in the accompanying Application.

DEPONENT

VERIFICATION

Verified at Daman on this 10/11/23 day of November, 2023, the contents of the above affidavit are true and correct to the best of my knowledge and belief which is based on records maintained by the Applicant Company and nothing material had been concealed therefrom.

DEPONENT

Serial No. 9304/23
Daman Dt. 10/11/23
Particular Affidavit

Solemnly affirmed Before me
by Bhavin Aukta
of Daman who is identified
by _____ of _____
whom I Personally Know.

RAJNIKANT B. TANDEL
Advocate & Notary
Daman (U.T.) INDIA
Reg. No. DMN-009

NOTARY
RAJNIKANT B. TANDEL
U.T. OF DAMAN & DIU
DIST. DAMAN
REG. DMN-009
INDIA
NOTARIAL NOTARIAL
GOVERNMENT OF INDIA

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Application Return Details

Date Time: 26-09-2023 12:21

Return Description: Apply under Orange Category

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प्रदुषण नियंत्रण समिति
Pollution Control Committee
दमण एवं दीव तथा दा.न.ह.
Daman & Diu and Dadra Nagar Haveli
फोर्ट एरिया, मोटी दमन / Fort Area, Moti Daman, दमण / Daman.

ORANGE CATEGORY (RENEWAL)

Consent No. PCC/DDD/O-36/WA/AA/KG/91-92/802 **Date :** 23/09/14

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s PSL Holdings Ltd.,
(Pipe coating div), Kachigam, Daman.

1. The Consent to **Renewal** is granted for a period upto **30/04/2017**.

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1.	Coating of steel pipes	1200 Kms/year
2.	Hydraulic cranes	50 Units/year
3.	Fabrication of steel structure and machines.	40 unit/year

3. Conditions under Water Act:

3.1 The daily quantity of trade effluent from the factory shall be NIL.

3.2 The daily quantity of sewage from the factory shall not exceed 1.0 m3/day.

3.3 Trade Effluent: The quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.4 Sewage Treatment. - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 20^0 C)	-	less than 20 mg/l
Suspended solids		less than 30 mg/l
Residual Chlorine		minimum 0.5 mg/l

3.5 D. G. Set is permitted as stand by arrangement only and not as captive power generation unit.

3.6 Hazardous waste generated shall be dispose to registered recycler/re-refiner or to TSDF only.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in D.G Set:

Sr. No.	D. G. Set capacity	Fuel	Quantity
1.	D. G. Set – 125 KVA – 1 No.	Furnace oil	100 Ltrs/day

4.2 The flue gas emission through stack attached to D.G Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
01	D. G. Set	09 Mtrs	Particulate Matter	150 mg/NM^3
			SO_2	100 ppm
			NOx	50 ppm

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10μm) or PM_{10} μg/m^3	100 (24 hours average)
Particulate Matter(size less than2.5μm) or $PM_{2.5}$ μg/m^3	60 (24 hours average)
Oxides of Nitrogen(NO_2) μg/m^3	80 (24 hours average)
Oxides of Sulphur (SO_2) μg/m^3	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emissions shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/Renewal under Water (Prevention and Control of Pollution) Act, 1974, before 30 days of expiry of validity period of Consent.

5.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

5.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

5.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.8 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.9 This consent is granted to establish and operate DG Set as a standby arrangement only and not as a captive power generation unit.

6.0 Applicant shall also comply with the general conditions given in annexure I & II.

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

Copy to.
1. SWIFT, Daman.
2. Guard file.

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No. PCC/DDD/Reject/869553

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/06/2022

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 869553 Application Date 09/04/2021

With reference to the above cited subject and application dated 09/04/2021 through OCMMS Application No. 869553 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Land Lease Agreement Expired

04/06/2022

Member Secretary
Pollution Control Committee
DD & DNH.

No. PCC/DDD/Reject/709801

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2022

To

Eurocoustic Products Limited
Sr. No.355, Kachigam Char Rasta, Village-Kachigam,Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 709801 Application Date 12/09/2020

With reference to the above cited subject and application dated 12/09/2020 through OCMMS Application No. 709801 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee. DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : The lease agreement for the land has already been expired, therefore the application is rejected.

Member Secretary
Pollution Control Committee
DD & DNH.

(30)

No. PCC/DDD/Reject/861127

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/08/2022

To

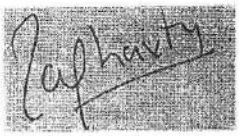
EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 861127 Application Date 27/03/2021

With reference to the above cited subject and application dated 27/03/2021 through OCMMS Application No. 861127 for CCA. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : You applied for CCA (Renewal) for products for which neither Consent to Establish (CTE) nor Consent to Operate (CCA-New) was ever granted by PCC. It is therefore directed to first apply for Consent to Establish for the product thereafter followed by CCA (New) and CCA (Renewal) if required.



04/08/2022

Member Secretary
Pollution Control Committee
DD & DNH.

vat

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION No. 3312 OF 2017

Eurocoustic Products Limited ....Petitioners
Vs.
Union of India and Ors. ....Respondents

****

Mr. H. J. Thacker a/w. Mr. A.I. Talegaonkar i/b. Ghaishankar Kanga & Girdharlal for Petitioners

Mr. Shrishailya S.Deshmukh for Respondent Nos.2 to 4

****

CORAM : V.M. KANADE &
A.S. GADKARI, JJ

DATE : MARCH 20, 2017

P.C. :

1. Heard the learned counsel appearing on behalf of the Petitioners and the learned counsel appearing on behalf of Respondent Nos. 2 to 4.

2. The learned counsel appearing on behalf of respondent Nos. 2 to 4 seeks time to take instructions. Stand over to 27.3.2017. In the meantime, there shall be ad-interim relief in terms of prayer clause (j).

[A.S. GADKARI, J.] [V.M. KANADE, J.]

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE SIDE CIVIL JURISDICTION

WRIT PETITION NO. 3312 OF 2017

M/s. Eurocoustics Products Ltd. And Anr. ....Petitioner

-V/S

Union Of India And Ors. ....Respondent

CORAM : SHANTANU S. KEMKAR &
G. S. KULKARNI, JJ

DATE : 10th October, 2017

P.C. :

Due to paucity of time the matter is adjourned. Ad-interim relief if any to continue till then. Stand over to CMIS date.

(FOR REGISTRAR JUDICIAL - 1)

40. The Petitioners have paid fixed Court fee of Rs. /- on this Petition.

(33)

41. The Petitioners will rely upon the documents, a list whereof is annexed hereto.

42. The Petitioners, therefore, pray :

(a) that this Hon'ble Court be pleased to issue a writ of certiorari or a writ, direction or order in the nature of certiorari or any other appropriate writ, direction or order under Article 226 of the Constitution of India, quashing the impinged Notices of Demand dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) issued by Respondents.

(b) that this Hon'ble Court be pleased to declare that the Lease has been agreed to be renewed as has been recorded in the letter dated 2nd July 1982 (Exhibit "D" hereto) and the other documents annexed hereto;

(c) that this Hon'ble Court be pleased to declare that the Respondents are bound and liable to fix the lease rent for the land described in the schedule of the property annexed to the Memorandum of Lease (Exhibit "C" hereto) in accordance with the

40. The Petitioners have paid fixed Court fee of Rs. /- on this Petition.

(34)

41. The Petitioners will rely upon the documents, a list whereof is annexed hereto.

42. The Petitioners, therefore, pray :

(a) that this Hon'ble Court be pleased to issue a writ of certiorari or a writ, direction or order in the nature of certiorari or any other appropriate writ, direction or order under Article 226 of the Constitution of India, quashing the impinged Notices of Demand dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) issued by Respondents.

(b) that this Hon'ble Court be pleased to declare that the Lease has been agreed to be renewed as has been recorded in the letter dated 2nd July 1982 (Exhibit "D" hereto) and the other documents annexed hereto;

(c) that this Hon'ble Court be pleased to declare that the Respondents are bound and liable to fix the lease rent for the land described in the schedule of the property annexed to the Memorandum of Lease (Exhibit "C" hereto) in accordance with the

35

provisions contained in Rule 34(2) and Rule 25(3) of the Goa, Daman and Diu Lands Revenue (Disposal of Government Land) Rules, 1971 read with Clause 8 of the registered Memorandum of Lease dated 13th July 1982 (Exhibit "C" hereto) duly executed by the parties;

(d) that this Hon'ble Court be pleased to declare that the Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015 which came into force from 1st October 2015 are not applicable to the Memorandum of Lease executed on 13th July 1982 (Exhibit "C" hereto) and renewed as of 14th July 2012.

(e) without prejudice to and in the alternative to prayer clause (d) above, and assuming while denying that the said Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015 applied to the Memorandum of Lease executed on 13th July 1982 (Exhibit "C" hereto), it may be declared that the rent for the land in question has to be fixed at Rs.17,552/- per annum under the provisions of Rule 34A(1) (ii) and (iii) with 10% increase after every five years with effect from 12th July 2012;

(f) that this Hon'ble Court be pleased to declare that by reason of the Respondents having accepted the rent at the rate of Rs.15,365. per annum after requiring the Petitioners to vacate, the Lease stands extended on the same terms for a further period of 30 years from 12th July 2012;

(g) that this Hon'ble Court be pleased to declare that the on the basis of principles of promissory estoppel, the Petitioners having established their most modern manufacturing industrial units investing large sums of approximately over Rs.52,50,00,000/- and providing employment to around 400 employees and workmen thereby contributing to the growth and development of the region of Daman and having carried out their Corporate Social Responsibility by spending huge sums of money every year on the educational and other welfare activity, the Respondents are bound and liable to extend the Lease for a period of one term of 30 years with effect from 12th July 2012, and on rent to be fixed in consultation with the Petitioners at 5% of the market value of the land as computed in accordance with the Rule 25(3) of Goa, Daman and Diu Lands Revenue (Disposal of Government Land) Rules, 1971;

(h) that this Hon'ble Court be pleased to declare that on the principles of legitimate expectations of the

(37)

Petitioners, the Respondents are bound and liable to renew the Lease for 30 years with effect from 12th July 2012 by mutual agreement at the rent at 5% of the market value of the land computed in accordance with Rule 25(3) of 1971 Rules with 10% increase after every five years;

(i) that this Hon'ble Court be pleased to issue writ of mandamus or a writ, direction or order in the nature of mandamus or any other appropriate writ, direction or order under Article 226 of the Constitution of India, directing the Respondents to fix by mutual agreement the rent payable by the Petitioners at 5% of the market value of the land computed in accordance with Rule 25(3) of 1971 with 10% increase after every five years;

(j) that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the impinged Notices of Demand dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the

(38)

electricity supply to the Petitioners' premises or any part thereof;

(k) for interim and ad interim reliefs in terms of prayer clause (j) above;

(l) for costs of the Petition be provided;

(m) for such further and other reliefs as this Hon'ble Court may deem fit and proper in the nature and circumstances of the case.

Mumbai, dated this 2nd day of March 2017.

Petition drawn by:

Bhaishankar Kanga & Girdharlal
Advocates for the Petitioners

And Settled by :

Mr. Hiralal J. Thacker
Senior Advocate

1) For EUROCOUSTICS PRODUCTS LTD.

Sd/-

ASHOK YOGENDRA PRAKASH PUNJ
DIRECTOR

Sd/-

2) ASHOK YOGENDRA PRAKASH PUNJ
PETITIONERS

For BHAISHANKAR KANGA & GIRDHARLAL

Advocates for the Petitioners

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.3312 OF 2017

M/s. Erocoustics Products Ltd. & Anr. .... Petitioners

versus

Union of India & Ors. .... Respondents

.....

- Mr.S.A. Ahmed a/w A.I. Talegawkar i/b. Bhaishankar Kanga and Girdharlal Solicitors, Advocate for Petitioners.
- Mr.S.S. Deshmukh, Advocate for Respondent.

CORAM : K. K. TATED &
SARANG V. KOTWAL, JJ.
DATE : 16th JANUARY, 2020.

P.C. :

1. Heard learned Counsel for the parties.

2. By this Writ Petition under Article 226 of the Constitution of India, the Petitioner is challenging the notices of demand dated 16/03/2015, 05/06/2015 and 02/05/2016 issued by Deputy Collector (HQ) Daman.

3. Learned Counsel for the Petitioner submits that the Respondent has enhanced the lease amount from Rs.15,364.15

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to Rs.1,08,97,299/- per annum. He submits that, the increase is on higher side. Hence they have filed the present Writ Petition.

4. On the other hand, learned Counsel Mr.S.S. Deshmukh for the Respondent vehemently opposed the present Writ Petition. He submitted that as on today, the Petitioner is occupying 1,36,570 sq.mtrs. land . He submitted that even as per ready reckoner as on today the rate decided by them is reasonable. He submitted that as on today a sum of Rs.8,71,78,392/- is due and payable by the Petitioner till July 2020. Learned Counsel for the Respondent submitted that in view of these facts, the Petitioner may be directed to deposit the entire amount or this Court may pleased to vacate the interim relief which was granted in favour of them.

5. At this stage, learned Counsel Mr.S.A. Ahmed on behalf of Petitioner after taking instructions from his clients, who are present in Court, makes a statement that they are ready and willing to deposit 50% amount by installment in the Registry of this Court. Statement is accepted.

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6. Learned Counsel for the Petitioner submits that he has received instructions to deposit 50% of the amount without prejudice to their rights and contentions. Same is accepted.

7. It is made clear that if the amount is not deposited in time, the Respondents are at liberty to take appropriate action according to law.

8. In view of this fact, following order is passed:

(a) Petitioner is directed to deposit a sum of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) in the Registry of this Court on or before 13/02/2020.

(b) Second installment of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) to be deposited in the Registry of this Court on or before 13/03/2020.

(c) If the amount is deposited, the Registry is directed to invest the said amount in fixed

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deposit of a nationalized bank initially for one year and continue till further orders.

(d) Liberty is granted to the Respondent, if they so desire, to make an application for withdrawal of the amount and that application will be decided on its merits.

(e) If the amount is deposited within time, interim relief granted earlier by this Court to continue till the next date.

(f) Matter to appear on board for hearing on 26/03/2020.

(SARANG V. KOTWAL, J.) (K.K.TATED, J.)

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 14629 OF 2022

M/s. Eurocoustics Products Ltd. .. **Petitioner**

Vs.

Pollution Control Board & Anr. .. **Respondents**

Mr. Amir Arsiwala a/w Ms. Gayatri Mohite, Ms. Nupur Shah i/by The Law Point for petitioner.

Mr. Hiten Venegavkar a/w Mr. Aayush Kedia for respondents.

CORAM: S. V. GANGAPURWALA, ACTING CJ. & SANDEEP V. MARNE, J.

DATE: FEBRUARY 3, 2023

P.C.:

1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and/or consent to operate was never granted by the PCC.

2. The learned counsel for the petitioner submits that the interim order is passed by this Court in Writ Petition No. 3312 of 2017, thereby interim relief is granted protecting the possession of the petitioner and the said interim relief is now continued. This fact of continuation of interim relief granting protection to the petitioner is not disputed as on today by the learned counsel for the respondents.

3. It is submitted that the affidavit is also filed stating that consent to establish and/or consent to operate exists.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No.1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11.00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs.

(SANDEEP V. MARNE, J.) **(ACTING CHIEF JUSTICE)**

PRAVIN DASHARATH PANDIT
Digitally signed by PRAVIN DASHARATH PANDIT
Date: 2023.02.04 10:34:53 +0530

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. (St) 28707 OF 2022
14629 of 2022

Eurocoustic Products Ltd. ....Petitioners

V/s.

Pollution Control Committee, Daman & Ors. ....Respondents

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NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023
GOVT. OF INDIA

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. (S+7) 28707 OF 2022

In the matter of Article 226 and Article 227 of the Constitution of India, 1950;

And

In the matter of Articles 14, 19 and 226 of the Constitution of India, 1950;

36. The Petitioners crave leave of this Hon'ble Court to refer and rely upon additional documents as and when required.

37. The Petitioners submit that the present Petition is being verified by and supported by the affidavit of the Petitioner himself, who is fully aware of the facts and circumstances of the case.

38. The Petitioners submit that it is paying the appropriate court fees of 250/- upon this Petition.

39. As the subject matter of the present Petition is located in Daman, this Hon'ble Court has the territorial jurisdiction to hear the present Petition.

40. The present Writ Petition has been filed immediately after receipt of the Impugned Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 and the Direction dated 07.10.2022 and that there is no delay in the filing of Petition and the Petition is not barred by limitation.

41. In light of the facts and circumstances set out above, the Petitioners humbly pray that:

A. This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or

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any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022;

B. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to grant consent of renewal in respect of Application No. 861127 and consent to establish in respect of Application No. 709801 ;

C. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No. 709801 and 1209947;

D. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article 226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No. 1 &

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2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017.

E. Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No. 1 & 2 and no action shall be taken by Respondent No. 1 & 2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017;

F. Pending the hearing and final disposal of the Petition the Respondent No. 1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof.

G. For interim and ad-interim relief in terms of (D),(E) & (F) above;

H. For costs of this Petition;

NOTARY GOVT. OF INDIA Name: Bidhu Panicker Area : Wadala (E) Maharashtra Regn. No. 10324 Expiry Date 24.10.2023

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I. Any other order that this Hon'ble Court may deem fit in the facts and circumstances of this case.

Dated this 21st day of November, 2022

For The Law Point
Advocates for the Petitioner

EUROCOUSTIC PRODUCTS LIMITED

Petitioner

VERIFICATION

I, Keshav Punj, aged 38 years, Petitioner hereinabove having my office address at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman, Union Territory – 396210 solemnly declare that what is stated in paragraphs 1 to 32 is true to my own knowledge, and that what is stated in the remaining paragraphs 33 to 41 is stated on information and belief, and I believe the same to be true.

EUROCOUSTIC PRODUCTS LIMITED

Solemnly declared at Mumbai)
Dated this 21st day of November 2022)

Before Me

BEFORE ME

For The Law Point
Advocates for the Petitioner

BIDHU PANICKER
B.Com., LL.B.
ADVOCATE HIGH COURT
NOTARY (Govt. of India)
Res: 303; Sandeep Apt., Plot No. A/197,
Sector-20, Near Balaji Temple,
Nerul (W), Navi Mumbai, Maharashtra.

NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023
GOVT OF INDIA

21 NOV 2022

Notary Reg. Sr. No. 8543/2022
In Book No. VI

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ANX- F

Visits made by Officials of Government/ Pollution Department Daman to Eurocoustic Products Ltd. Daman

Visit Particulars					
Sr. no.	Date	Time From	Time To	Name of Particulars	Name of Department
1	05-05-2023	15:16	16:15	(a) Ms. Vaidehi Bhatt	PCC (No Inspection Report Received)
				(b) Ms. Raksha	PCC
				(c) Ms.	PCC
				(d) Mr. Sounak	PCC
				(e) Mr. Dilip	PCC
2	19-05-2023	21:10	21:44	(a) The Member Secretary PCC	Collector
				& Team 15 person	PCC (No Inspection Report Received)
3	21-05-2023	11:34	13:55	(a) Mr. Premji Makwana	Mamlatdar
					PCC (No Inspection Report Received)

ANX-448 G

(52)

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

CATEGORY – ORANGE

Consolidated Consent and Authorization - Renewal
{Under the provision/ Rules of below mentioned Environmental Acts}

Consent & Authorization No. PCC/DDD/O-1091/KG/AA/93-94//1328359
Date : 17/07/2023

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:
M/s.EUROCOUSTIC PRODUCTS LTD
EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN.

1. The Consent to **Renewal** is granted for a period upto 31/03/2026 .

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	Acoustic Panels	12000 MT/Year

3. Installation Specific Conditions:

3.1The unit shall not generate any waste water / trade effluent / fugitive emissions during the

process.

3.2 The unit shall provide proper adequate facility for storage of generated hazardous waste.

3.3 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.4 The unit shall not manufacture any product/process which falls under RED/BANNED category of notification dated 18/12/2021.

3.5 The unit should not produce any materials other than the consent given and should not produce more than the quantity or expanded capacity without obtaining consent.

3.6 The unit shall not carry out any kind of pretreatment process such as pickling/degreasing/phophating or anodizing process.

3.7 The unit shall maintain records of raw water consumption, hazardous & other waste generation on daily basis and its disposal and same submit to PCC office.

3.8 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/process/production capacity/any other installation etc.

3.9 Hazardous waste generated shall be dispose off to registered recycler/re-refiner or to CHWTSDF only.

3.10 If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any change etc. to be done.

3.11 The unit shall submit Audit Report duly certified in prescribed format.

3.12 The unit shall obtain No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for extraction of ground water.

4. Conditions under the Water Act:

4.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Killo litter/day)
1	Domestic	4.5

Sr. No.	Generation	Waste Water Generation Quantity
1	Domestic	3.0

4.2 Trade Effluent: If any the quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100 mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30 mg/L.
(4)	C.O.D.	Not to exceed	250 mg/L.
(5)	Oil & Grease	Not to exceed	10 mg/L.

4.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated effluent outside factory premises. The treated effluent shall be reused/recycled within the factory premises.

4.4 The unit shall operate the Effluent treatment plant efficiently to treat the generated tread effluent from manufacturing process to meet the PCC Standard.

4.5 The unit shall submit monthly readings of energy meter and flow meter (both inlet & outlet) of the ETP

to the PCC DD & DNH.

4.6 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards:

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

5. Conditions under Air Act:

5.1 The following shall be used as standards for emission causing installations:

Sr. No.	Stack Attached to	Capacity	Fuel to be used	Quantity	Stack height in Meter

5.2 The flue gas emission through stack/vent attached to Boiler/Furnace/Heater/D.G Set/reactors/process/vessels etc, shall conform to the following standards:

Parameter	Permissible Limit
Particulate Matter	150 mg/NM3
SO2	40 mg/NM3
NOx	25mg/N M3

5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	**Permissible Limit**
Particulate Matter (size less than 10um) or PM10 ug/m3	100 (24 hours average)
Particulate Matter (size less than2.5um) or PM2.5 ug/m3	60 (24 hours average)
Oxides of Nitrogen (NO2) ug/m3	80 (24 hours average)
Oxides of Sulphur (SO2) ug/m3	80 (24 hours average)

5.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney/stacks attached to various source of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

5.5 There shall be no emission other than the permitted installation and the quarterly stack monitoring report from recognized laboratory shall be submitted along with the renewal application.

5.6 The above consented DG Set is permitted for standby arrangement only and not as a captive power generation unit.

5.7 Adequate mufflers shall be provided to the installations, so that the ambient noise level shall not exceed the limits prescribed below;

Day time	6 a.m. to 9 p.m.	75 dB(A) Leq.
Night time	9 p.m. to 6 a.m.	70 dB(A) Leq.

6. Authorization for Handling Hazardous and Other Wastes

M/s. EUROCOUSTIC PRODUCTS LTD is hereby granted an authorization to operate a facility for handling following hazardous wastes for generation, collection, storage and transport/ recycling/ preprocessing of the hazardous or other wastes or both on the premises situated at EPL CAMPUS, SURVEY NO.355, NEAR KACHIGAM CHAR RASTA, KACHIGAM, DAMAN..

S.No.	Category of Hazardous Waste as per the schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co – processing, etc.	Quantity
1	33.2 Contaminated cotton rags or other cleaning materials, Schedule I	Common Incineration - TSDF	50 Kg/Annum

Conditions of Authorization

6.1 The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and H&OW (M&TBM) Rules, 2016 and amendments made there under. In case of failure to comply with any of the rules, the authorization and consent order issued under the Water Act, 1974 and the Air Act, 1981 shall be revoked without any notice.

6.2 The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

6.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6.4 The applicant shall manage Hazardous and other wastes in an environmentally sound manner so as not to cause damage to any surrounding environment.

6.5 Packaging, labeling, and transport of hazardous wastes shall be in accordance with the provisions of the rules made under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.

6.6 The Hazardous waste containers shall be provided with a general label as given in Form 8 of H&OW (M&TBM) Rules, 2016 and other amendments thereof.

6.7 The applicant shall provide the transporter (of hazardous wastes) with seven copies of the manifest (FORM 10) as per the colour codes. The transporter shall give a copy of the manifest signed and dated to the applicant and retail the remaining copies to be used as prescribed in sub-rule (2), (3), (4), (5) and (6) of Rule 19.

6.8 Import and Export of hazardous wastes for dumping and disposal is not permitted for the UT's of Daman & Diu and Dadra Nagar Haveli.

6.9 This authorization is not valid for importing Hazardous Wastes.

6.10 The applicant is not permitted to export Hazardous Wastes without the prior permission of Government of India.

6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

6.12 It is the duty of the authorized person to take prior permission of the Pollution Control Committee DD & DNH to close down the facility.

6.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

6.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

6.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

6.16 The importer/exporter shall bear the cost of import or export and mitigation of damages if any.

6.17 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time are liable to this authorization.

6.18 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6.19 The applicant is permitted to sell the hazardous wastes or material only to those who obtained authorization from the State Pollution Control Boards or Pollution Control Committees in the respective states to use the said material as raw material. The documents in this regard shall be submitted to the Pollution Control Committee before selling the material.

6.20 The applicant shall maintain records of collection, reception, treatment, transport, storage, and disposal of Hazardous Wastes in FORM 3 of H&OW (M&TBM) Rules, 2016 amendments thereof.

6.21 The applicant shall inform the Pollution Control Committees in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in FORM 11 of H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.22 The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, mis-representation or fraud; or (iii) if it does not conform to the shipping details provided in the document.

6.23 The applicant shall be liable (i) for damage caused to the environment resulting due to improper handling and disposal of hazardous and other wastes, (ii) to reinstate or restore damaged caused to the environment resulting due to the environment & (iii) to pay a fine as levied by Pollution Control Committee DD & DNH for any violation of the provisions under H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.24 The applicant shall become the member of the CHWTSDF within thirty days from the date of the issue and submit the copy of the same to the PCC, DD & DNH, if fail to comply the same the authorization shall be revoked.

6.26 The industry shall dispose their waste to CHWTSDF facility only.

7. GENERAL CONDITIONS: -

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

7.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed or any unauthorized change in personnel, equipment or working conditions, as mentioned in the application then, the CC & A will be withdrawn prohibiting the industry to manufacture either existing or new products.

7.3 The applicant shall submit separate application for obtaining Renewal of CC & A under the Water Act, 1974, the Air Act, 1981 and H&OW (M&TBM) Rules, 2016 before 30 days of expiry of validity period of this CC & A.

7.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

7.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

7.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

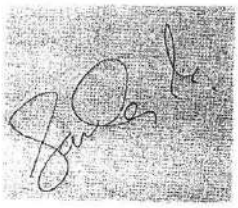
7.8 In case of failure to comply with any of the consent & authorization conditions, the CC & A order issue to you stands automatically revoked without any notice on this behalf.

7.9 The authorization or its renewal shall be produced during inspection at the request of an officer authorized by the Pollution Control Committee DD & DNH.

7.10 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/ process/ production capacity/ H&OW generation/ any other installation etc.

7.11 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC, DNH_DD.

7.12 The unit shall submit yearly Environment Audit Report duly certified to the PCC, DNH_DD.



17/07/2023

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

ANX-H

(59)

EUROCOUSTIC
PRODUCTS
LIMITED

Date: 04/10/2022

Ref: ADM/PCC/EPL -01/ 321

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act-1974 and Air Act-1981

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act-1974 and Air Act-1981 in White category vide application No. 1331777. Copy of the online acknowledge receipt for successful submission of application is enclosed herewith for kind perusal and consideration, please.

We had already deposited consent fees of an amount Rs. 15000/- under Water Act and Air Act vide Demand Draft No. 048781, Dated:- 11/09/2020, HDFC Bank. Copy of demand draft is attached herewith for kind consideration please.

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the Consent to Establish years under Water Act and Air Act at earliest.

Thanking you,
Sincerely yours,
For Eurocoustic Products Ltd.,

(Authorised Signatory)

प्राप्त किया/RECEIVED
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli

Enclosed:

1. Acknowledge copy of online submission of Consent to Establish Application No. 1331777.
2. Copy of online payment receipt.

Corporate Office
1 Aerocity, Unit No. 501 506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6603 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244 767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

Online Consent Management & Monitoring System

Ministry of Environment, Forest And Climate Change
Government of India

Home | Consent Management | E-waste Authorization | Construction & Demolition | Battery Waste | BMW | Logout

- Apply For Consent
- Industry Profile
- Change Password
- Submit Report
- Delete Inprogress Applications

Send us your feedback and suggestions

Welcome EUROCOUSTIC PRODUCTS LTD

Date : 4-10-2022

Consent Application Details

Application No : 1331777

Print Receipt Acknowledgement

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **1331777** *(Note this number for future communication and know the online status of the application submitted)*

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Applications"

Print Application Form A
Print Application Form I
Print Application Form Water
Print Industry Data Sheet
Print Application Form A
Print Application Form V
Print Display Sign Board
Print Plastic Waste Material FORM I
Print Plastic Waste Material FORM II
Print Plastic Waste Material FORM III

View Application Form

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
The Member Secretary
Pollution Control Committee
1st Floor, Udyog Bhavan, Bhensiore;
Daman, Diu and DNH;
Daman/ Silvassa, India
Regional Office Address

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Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Welcome EUROCOUSTIC PRODUCTS LTD

Date : 4-10-2022

On-line Payment Receipt

Receipt No.	977417
Depositor Name	Mr. Keshav Puri
Bank Id.	2227798404h
Bank Name	HDFS
Application No	1331777
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD, Eri Campus, Survey No.755, Near Kaliyagam Char Rasta, Kachigam, Daman, Pincode :(396440
Name of Regional Office	Daman and Di
Applied For	CTE - Water and Ai new
Payment Date	Tue Oct 04 12:59:46 IST 2022
Payment Details	
CTE (Rs.)	1.0
Total Amount Paid (Rs.)	1.0
Transaction Status	Successfully Completed

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04-10-2022.

No. PCC/DDD/Reject/1331777

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2023

To

EUROCOUSTIC PRODUCTS LTD
EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 1331777 Application Date 11/04/2023

With reference to the above cited subject and application dated 11/04/2023 through OCMMS Application No. 1331777 for CTE. It is to inform you that, your application is not considered by the Pollution ControlCommittee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : 1. The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.

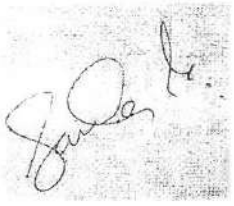
2. As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.

3. During visit of the FBEC shed, it was observed that no separate paint booth area for Epoxy Coating was erected & the coating activity was being carried out in open leading to pollution in the vicinity & emission of Volatile Organic Compounds (VOCs) without installation of Air Pollution Control Devices (APCDs). i.e., Scrubber, etc.

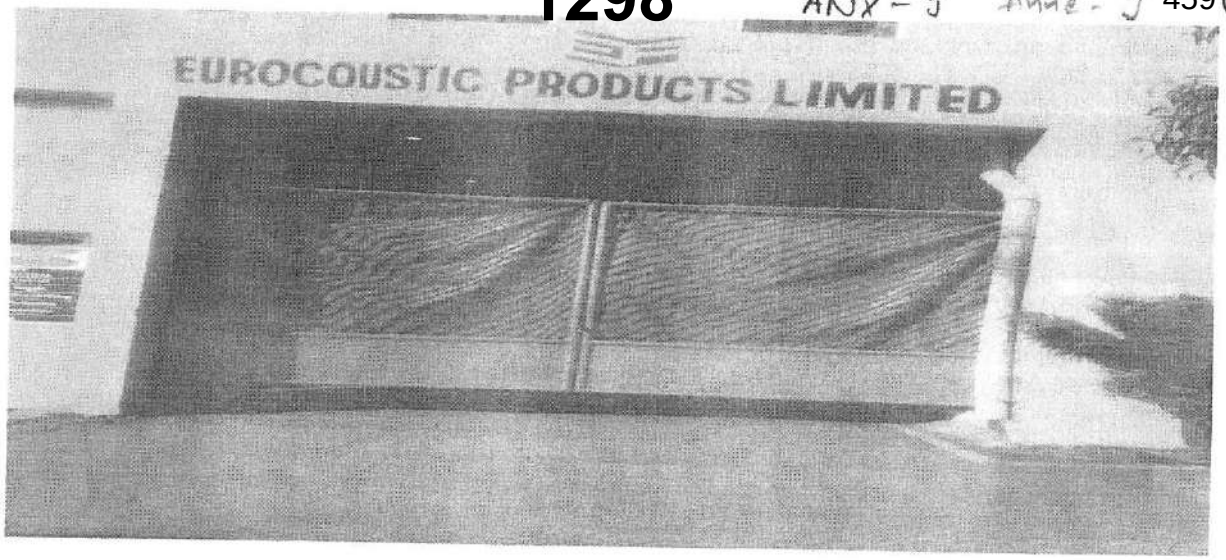
4. Shot blasting activity was being carried out without installation of Air Pollution Control Devices (APCDs), i.e., Cyclone Separator, etc.

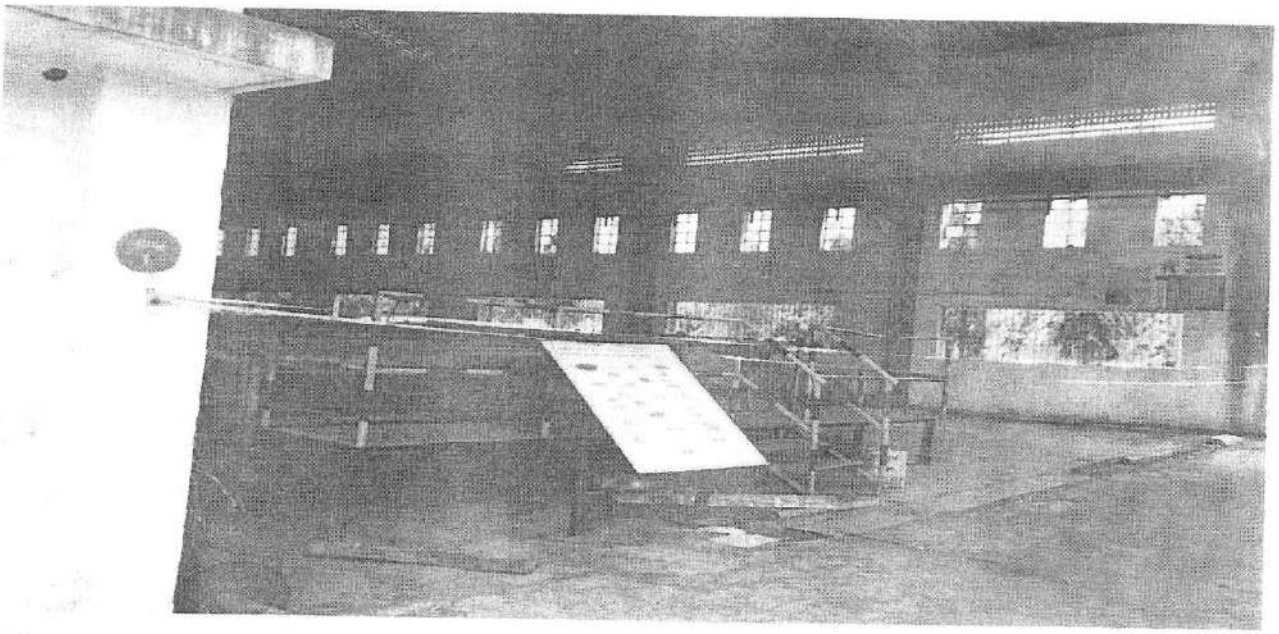
5. Patches of black soot was observed all throughout of the walls of the FBEC Coating shed which clearly indicates no safety measures were followed and hazardous activities were being carried out without any precautionary measures & it has created air pollution.

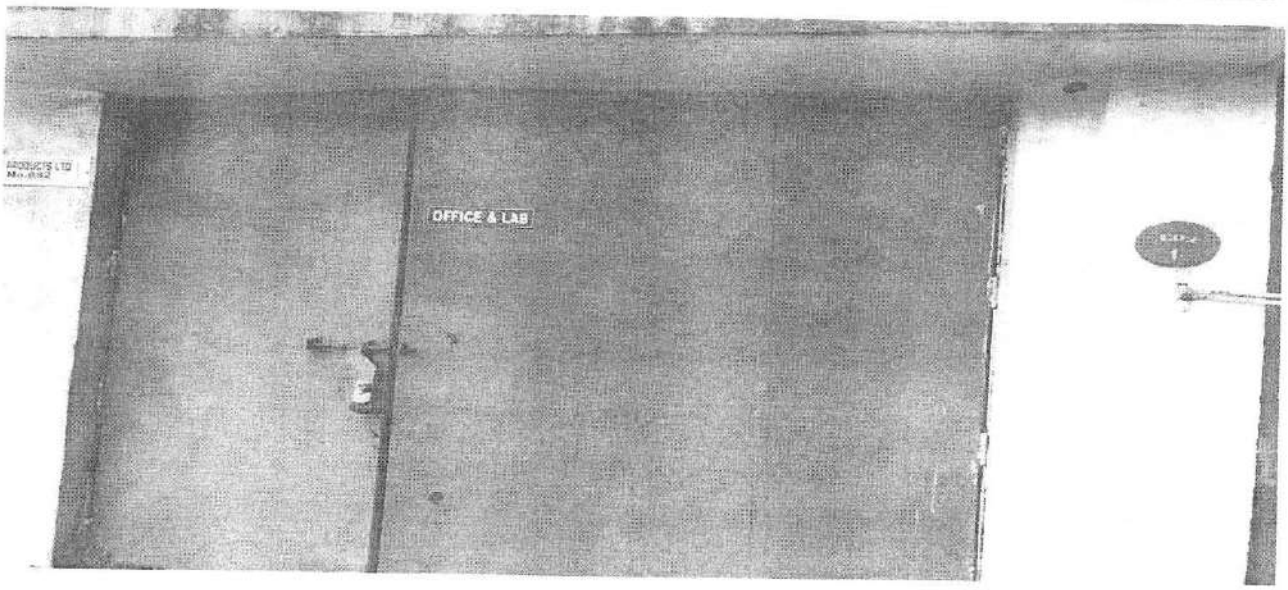
6. The unit was found manufacturing of FBEC Rebars during the visit on 19.05.2023 and full-fledged manufacturing of FBEC Coating Operation was found to be underway which is a gross violation of the condition No. (c) of the Affidavit dated 09/09/2022 submitted by the unit as well as finished products were also found lying in the FBEC Coating Shed & Delivery Challans retrieved from various sources indicated the unit had been into production of the FBEC Bars since 2020 without taking Consent to Operate under Water Act & Air Act.



13/07/2023


EUROCOUSTIC PRODUCTS LIMITED




OFFICE & LAB

GEPIL
PROTECTING FUTURE
A Luthra Group company
GREEN GENE ENVIRO PROTECTION
& INFRASTRUCTURE PRIVATE LIMITED
CIN - U73100MH2005PTC262100

Certificate

To whomsoever it may concern

Certificate No : 4100009698

This is to certify that

EUROCOUSTIC PRODUCTS LTD

SR.NO. 355, KACHIGAM.

DAMAN
Dadra & Nagar Haveli

is a valid member of

GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

for Integrated Common Hazardous Waste Management Facility.

This membership is valid for a period of
5 Years

For, GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED

Date of issue : 23.10.2020
Date of expiration : 22.10.2025
Place of issue : SURAT

Director/Authorised signatory

Waste Information

SrNo	Type Of Waste	Sign Qty(TPA)	SrNo	Type Of Waste	Sign Qty(TPA)
1	CONTAMINATED COTTON RAGS.	0.600	2	ETP SLUDGE.	1.100
				Total Sign Qty (TPA)	1.700

SUBJECT TO D&NH JURISDICTION

Unit Location : Survey No. 9/1, Village Mota Randha, Silvassa - 396230 UT of Dadra & Nagar Haveli, Phone : +91 98244 02888
Regd. Off. : 370, S.V.P. Road, Shop-8, Plot 384, Cigaretwala Bldg.,Opp.CBI, Prathna Samaj, Nr. Harkishandas Hospital, Mumbai-400004 (MH)
Corporate Office : 252/2, GIDC Pandesara, Luthra Mill Compound, Surat-394221, Guj. Ph. : +91 261 2890606-7-8 Fax : +91 261 2890600

EN-CLER®
BIOMEDICAL WASTE PRIVATE LIMITED

Centralised Bio-Medical Waste Treatment Facility, Plot No. : 310/2, Phase-II, GIDC, Vapi,
Ph.: (0260) 2436611-3611 E-mail : bmw@en-cler.in

7770

TO WHOMSOEVER THIS MAY CONCERN

This is to certify that **M/S EUROCOUSTIC PRODUCTS LIMITED** located at **SURVEY NO-355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA & NAGAR HAVELI-396210** has obtained membership of Centralized Biomedical Waste Treatment Facility (CBWTF) at Vapi.

This membership is subject to obtaining authorization from Pollution Control Committee. They have agreed to dispatch their Biomedical Waste at our CBWTF as per BMW Rules 2016 published by Ministry of Environment, Forest, and Climate Change, Government of India (MoEF&CC) and pay the charge for the same.

Membership Code: **IN0221**
Membership Category: OTHER
No. Of beds: NIL

Validity: Up to 31.07.2024

Place: Vapi
Date: 08.08.2023

*For **EN-CLER BIOMEDICAL WASTE PVT. LTD.***

Authorized Signatory

Note: 1.Please send an application for fresh certificate 15 days before expiry date.

2.In case of non-payment of Bio-Medical Waste collection, treatment & disposal charges by the member, this certificate shall automatically be invalid even within the validity period.

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EUROCOUSTIC
PRODUCTS
LIMITED

Date: 01/09/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Daman.

Sub: Application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product

Dear Sir,

With reference to the subject cited above, it is to inform you that we have uploaded our application for grant of Consent to Establish under Water Act- 1974 and Air Act-1981 for proposed manufacturing of additional product. Copy of the online acknowledgement receipt No. 1618295 for successful submission of application is enclosed herewith for kind perusal and consideration, please.

O/C

We have made online payment of amount Rs. 15000/- under Water Act and Air Act and copy of online receipt is attached herewith for kind consideration please, And also attaching the Bio-Medical waste disposal membership payment receipt.

In view of the above and as per the details enclosed herewith, we request your kind selves to consider our application and grant us the said Consent to Establish under Water Act- 1974 and Air Act-1981 at earliest.

Thanking you,
Sincerely yours,
For Eurocoustic Products Ltd,

(Authorised Signatory)

EUROCOUSTIC PRODUCTS LTD
Kachigam
Daman

Enclosed:- 1] Copy of online payment receipt.
2] Copy of Bio-Medical west disposal online payment receipt.

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Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Home | Consent Management | E-waste Authorization | Construction & Demolition | Battery Waste | SWM | BMW | Logout

- Apply For Consent
- Industry Profile
- Change Password
- Submit Report
- Delete Inprogress Applications

Send us your feedback and suggestions

Welcome EUROCOUSTIC PRODUCTS LTD.

Date : 1-6-2023

Consent Application Details

Application No : 1618295

Print Receipt Acknowledgement

Congratulations! Application submitted successfully.

Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.

Your Consent Application application has been received under the Application Number **1618295**. (Note this number for future communication and know the online status of the application submitted).

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

To view the submitted application form click onto "View Application Form" and to print the application form click onto "Print Applications"

View Application Form

Print Application Form Air
Print Application Form I
Print Application Form Water
Print Industry Data Sheet
Print Application Form X
Print Application Form V
Print Display Sign Board
Print Plastic Waste Material FORM I
Print Plastic Waste Material FORM II
Print Plastic Waste Material FORM III

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
The Member Secretary
Pollution Control Committee
1st Floor, Udyog Bhavan, Bhensiore;
Daman, Diu and DNH;
Daman/ Silvassa, India
Regional Office Address

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Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India

Welcome EUROCOUSTIC PRODUCTS LTD,

Date : 1-8-2023

On-line Payment Receipt

Receipt No.	739588479
Depositor Name	Mr. Keshav Punj
Bank Id.	232138376342
Bank Name	HDFS
Application No.	1618295
Name and Address of Industry	EUROCOUSTIC PRODUCTS LTD,, EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman., Daman, DAMAN
Name of Regional Office	Deman and Diu
Applied For	CTE - Water and Air - new
Payment Date	Tue Aug 01 17:40:30 IST 2023
Payment Details	
CTE (Rs.)	15000.0
Total Amount Paid (Rs.)	15000.0
Transaction Status	Successfully Completed

Proceed Print

Pollution Control Board. Copyright © 2009 All Rights Reserved

Date Time: 26-09-2023 12:21

Return Description: Apply under Orange Category

EPL Rebar (orange)

EUROCOUSTIC
PRODUCTS
LIMITED

HAND DELIVERY

Date: 06/10/2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Nani Daman.

Sub: Return of application for change in category.

Ref:- Consent to Establish Application No. 1618295 for Rebar under Orange category dated:- 01/08/2023.

Dear Sir,

With reference to the subject cited above, it is to inform you that we had uploaded our application and submitted the hard copy of the same for grant of Consent to Establish for Fusion Bonded Epoxy Coating (FBEC) and coating of Steel Pipes under Water Act and Air Act vide application No. 1618295 dated. 01.08.2023 under Orange category.

The aforestated Application is returned on 26/09/2023 with the remark / reason mentioned therein "apply under Orange category". Copy of the said remark / reason is enclosed herewith for your reference along with copy of the Acknowledgement, payment receipt and Application No. 1618295 dt. 01.08.2023.

We would like to bring to your notice our Application no. 1331777 resubmitted on 22.12.2022 in orange category as per your directions issued on 08.12.2022.However, thereafter the said application was belatedly rejected on 13th July 2023 citing various reasons which ignored the contents of the application.

Cont. Page No. 2

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

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LIMITED

The abstract of the remark / reason dated 13.07.2023 are reproduced herein below:

1. *The unit is in operation with around 300 numbers of employees (taking all together) without obtaining Authorization under the Biomedical Waste Management Rules – 2016.*

2. *As the unit is having around 300 Nos. of employees (taking all together), there is certainly generation of quite a good amount of sewage which is being disposed directly into the soak pits instead of treating the same through a properly well-maintained Sewage Treatment Plant (STP). This negligence on the part of such an industry employing more than 300 Nos. of employees must certainly be causing underground water pollution.*

3. *During visit of the FBEC shed, it was observed that no separate paint booth area for Epoxy Coating was erected & the coating activity was being carried out in open leading to pollution in the vicinity & emission of Volatile Organic Compounds (VOCs) without installation of Air Pollution Control Devices (APCDs). i.e., Scrubber, etc.*

4. *Shot blasting activity was being carried out without installation of Air Pollution Control Devices (APCDs). i.e., Cyclone Separator, etc.*

5. *Patches of black soot was observed all throughout of the walls of the FBEC Coating shed which clearly indicates no safety measures were followed and hazardous activities were being carried out without any precautionary measures & it has created air pollution.*

Cont. Page No. 3

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Website:
www.eplgroup.co.in
www.eplmodular.com

EUROCOUSTIC
PRODUCTS
LIMITED

6. *The unit was found manufacturing of FBEC Rebars during the visit on 19.05.2023 and full-fledged manufacturing of FBEC Coating Operation was found to be underway which is a gross violation of the condition No. © of the Affidavit dated 09/09/2022 submitted by the unit as well as finished products were also found lying in the FBEC Coating Shed & Delivery Challans retrieved from various sources indicated the unit had been into production of the FBEC Bars since 2020 without taking Consent to Operate under Water Act & Air Act.*

Even though we maintain that our earlier application No. 1331777 was liable to be allowed, however in order to clarify remarks / reasons, the Company has resubmitted its application vide No. 1618295 wherein it was clarified pointwise as follows:

Point wise reply of the Company for the remark / reason raised by your office dated 13.07.2023 are as follows:

1. *The Company already has a Biomedical Waste management membership*
2. *STP Plant is already in Operation.*
3. *Separate Coating Booth is provided for Epoxy Coating and Powder recovery unit installed with secondary powder filters to prevent pollution.*
4. *Sufficient dust collectors with filter banks are installed to collect the dust which will prevent the Air pollution, it act as Cyclone separator.*
5. *No such powder is spread on the wall.*
6. *It was Maintenance cum trail run to ensure the ideal plant is in working condition. It is a standard user practice to maintain the ideal plant.*

However, the same was also returned on 26th September 2023 with the remark to reapply in Orange Category. The Remark seems to be out of place in as much as our application No. 1618295 was already applied under Orange Category.

Cont. Page No. 4

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
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Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
corp@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

Therefore, we urge your good office to consider our Application no. 1618295, dated 01.08.2023 under Orange category and grant us the Consent to Establish under Water Act and Air Act.

Thanking you,

Sincerely yours,
For **Eurocoustic Products Ltd.,**

(Authorised Signatory)

Enclosed:

1. Acknowledge receipt.
2. Application form.
3. Payment receipt.
4. PCC remark / reason dated 26/09/2023

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

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Website:
www.eplgroup.co.in
www.eplmodular.com

सत्यमेव जयते

INDIA NON JUDICIAL

Union Territory Administration of Dadra and Nagar Haveli and Daman and Diu

e-Stamp

Certificate No.	:	IN-DN18632319690084U
Certificate Issued Date	:	09-Sep-2022 03:40 PM
Account Reference	:	IMPACC (FI)/ dnelimp10/ DAMAN/ DN-DM
Unique Doc. Reference	:	SUBIN-DNDNELIMP10207879423971 44U
Purchased by	:	EUROCOUSTIC PRODUCTS LIMITED
Description of Document	:	Article Affidavits
Property Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	EUROCOUSTIC PRODUCTS LIMITED
Second Party	:	Not Applicable
Stamp Duty Paid By	:	EUROCOUSTIC PRODUCTS LIMITED
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AFFIDAVIT

I **Pritam Aukta** Resident of EPL Manager's Quarters, Kachigam, Daman aged about 54 years, designated as Sr. General Manager and the authorized signatory on behalf of the company M/s. **Eurocoustic Products Limited**, Survey No. 355, Village Kachigam, Daman (U.T), in response to Letter no.PCC/DDD/O-1091/WA/AA/93-94/435 dated 01-10-2022 of the Pollution Control Committee, DNH & DD, Daman, do hereby solemnly affirm and declare :-

a. Details of all activities that were being carried out in the premises are set out hereinbelow:-

0009275825

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

1. Engineering and Fabrication unit as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions.

2. Coating of Rebars where air pollutant of the prescribed standard provided in the attached 3rd party certificate is suitably controlled using dust collectors without use of any liquid chemicals in the manufacturing process.

3. Manufacture of Acoustic Panels operating under valid consent to operate from 07.09.2016 till 31.03.2021 under the Air and Water Act, which consent has been reapplied for on 24.03.2021 and in the absence of any refusal to consent within 4 months is now deemed to have been granted unconditionally under Section 25(7) of the Water Act and Section 21(4) of the Air Act. The pre-treatment process for this manufacturing process was never undertaken since requisite approvals for ETP plant remained pending at the end of PCC and this has been duly informed to the PCC vide letter dated 06.06.2022.

To enable us to carry out the manufacturing process mentioned above to the optimum capacity in commercial interest by receipt of consents to establish and operate, various Applications have been preferred by us before the PCC. In this regard, Application no.1331777 dated 04-10-2022 for FBEC Coating of Rebars (Consent to establishment) and Application no.1331829 dated 04-10-2022 for Fabricated Steel Structure (Consent to establishment) are still pending before PCC.

b. No activity for which consent is required is being carried out without un-granted consents. The details of present quantities of all products, raw materials, machineries etc. at site are set out at Annexure 1, 2 and 3 enclosed herewith. However, only those products, raw materials, machineries etc. for which grant of consent is not required in law are being utilized in the manufacturing processes.

c. The unit declares that it shall not engage in manufacturing any products pertaining to any activity for which consent is required from PCC in law, as per its knowledge and belief, without un-granted consents.

d. The unit shall provide well-designated separate storage area for all the hazardous waste and is submitting compliance report for the same (with photographic evidence) at **Annexure No. 4.**

e. The unit has disposed hazardous waste stored in the 7-Tank Treatment process scientifically and the compliance report enclosed herewith for your reference please. We also confirm that we have now discontinued the 7 tank pre-treatment process as also informed to PCC vide our letter dated 16.09.2020 as mandated by PCC vide its letter dated 15.09.2020, while awaiting approval of PCC in this regard. No activity for which 7-tank treatment process is required is being carried out at present. **Annexure No. 5 – A & 5-B.**

f. Unit will ensure construction of paved roads (internal) at the earliest for minimizing air pollution caused due to movement of heavy vehicles.

g. Unit will operate & maintain Air Pollution Control Devices connected to air emission equipment efficiently so as to maintain a dust-free environment ambient environment.

h. Unit declares that the unit will intimate Pollution Control Committee, DNH & DD before taking up any trial / R & D activity of any product / process and shall strictly comply by industrial categorization set out by CPCB and notified in terms of the CPCB Directions by UT Administration of DNH & DD from time to time.

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO : KRF/ENV/0621/22-23 DATE : 08/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD 396210

PARTICULARS OF SAMPLE

Date of Sampling : 06/02/2022 Time of Sampling : NIGHT

RESULT :

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	69.2	68.5	68.85
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	70.0	68.2	69.10
3	NEAR FABRICATION AREA (MACHINE SHOP)	73.0	66.8	69.90
4	EPL REBAR DIVISION MAIN GATE	83.0	80.5	81.75
5	FABRICATION PROJECT DIVISION-II MAIN GATE	69.8	69.2	69.50

Remarks :

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/ER/E/69

MoEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO.	KRF/ENV/06 10/22-23	DATE : 09/02/2022
NAME & ADDRESS	EUROCOUSTIC PRODUCTS LTD P O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD,396210	

PARTICULARS OF SAMPLE :

Date of Sampling : 06/02/2022 Time of Sampling : DAY

RESULT

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	70.8	70 1	70.45
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	73.2	72 1	72.65
3	NEAR FABRICATION AREA (MACHINE SHOP)	74.0	73 2	73 60
4	EPL REBAR DIVISION MAIN GATE	82 3	81.4	81.85
5	FABRICATION PROJECT DIVISION - II MAIN GATE	75.4	73.8	74.60

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/69

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel,
Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK-PLACE)

CERTIFICATE NO. : KRF/ENV/0608/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P.O.BOX 25 KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE :

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE MODULAR PLANT (W.W)

Duration Hrs : 8 HRS Ambient Temperature (°C) : 29.2

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	62.44	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	24.71	250

Remarks : For Particulate
Volume of Air Sample (m3) 567.25
Flow rate (m3/min) 1.2

Name and Signature of Govt. Analyst

KRF/ER/ENV

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel,
Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK-PLACE)

CERTIFICATE NO : KRF/ENV/0607/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD 396210

PARTICULARS OF SAMPLE

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE M/C SHOP (FABRICATION)

Duration Hrs. : 8 HRS Ambient Temperature (°C) : 29.1

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	72.86	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	34.29	250

Remarks : For Particulate
Volume of Air Sample (m3) : 567.44
Flow rate m3/min : 1.2

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/ENV/70

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
.DD.INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(AMBIENT)

IS 5182

CERTIFICATE NO.	: KRF/ENV/0804/22-23	DATE	: 08/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P.O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN DD 396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 28.0°C
Location of Sampling	: NEAR SECURITY MAIN GATE AREA	GAS	: ---
		Vol. of Air Sampled (Ltr)	: 284.75
Duration Hrs.	: 24	Flow Rate (LPM)	: 0.2
SPM	: ---		
Vol. of Air Sampled (m3)	1708.53		
Flow Rate (m3/min)	: 2		

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.82	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.44	60
3	SULPHUR DIOXIDE	µg/m3	20.15	80
4	OXIDE OF NITROGEN	µg/m3	14.43	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.02	02

Remarks

Name and Signature of Govt. Analyst

KRF/ER/E/68

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)
IS 5182

CERTIFICATE NO	: KRF/ENV/0503/22-23	DATE	: 08/02/2022
NAME & ADDRESS	EUROCOUSTIC PRODUCTS LTD P O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD,396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.8
Location of Sampling	: ETP PLANT AREA (MODULAR)	GAS	:
Duration Hrs	24 HRS	Vol. of Air Sampled (Ltr)	: 284.94
SPM		Flow Rate (LPM)	: 0.2
Vol. of Air Sampled (m3)	1709.66		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.26	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	14.74	60
3	SULPHUR DIOXIDE	µg/m3	15.11	80
4	OXIDE OF NITROGEN	µg/m3	13.57	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.50	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/55

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)
IS 5182

CERTIFICATE NO	: KRF/ENV/0602/22-23	DATE	: 05/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P O BOX 25 KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD,396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.8
Location of Sampling	: NEAR REBAR / FABRICATION (PCD PLANT)	GAS	:
Duration Hrs	: 24 HRS	Vol. of Air Sampled (Ltr)	: 284.85
SPM	:	Flow Rate (LPM)	: 0.2
Vol. of Air Sampled (m3)	: 1709.09		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.28	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.55	60
3	SULPHUR DIOXIDE	µg/m3	19.66	80
4	OXIDE OF NITROGEN	µg/m3	17.54	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.56	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/68

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 400013
,DD,INDIA
saleskrf@konarkgroup.com

Testing & Calibration Laboratory

TEST CERTIFICATE

KRF/QF/5101-B2

MOEF Approved Laboratory

Issued To : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

Certificate No. : KRF/0714/WAT/22-23

Issued Date : 10/02/2022

Sample Name : Drinking Water

Sample Received On : 04/02/2022

Sample Quantity : 1.0 Liter

Sr No	Test Parameters	UOM	Method	Detection Limit	Requirement	Test Reported Value
Description	Clear colourless liquid					
1	E Coli	---	IS 1622 1981	N A	Absent/100ml	Absent/100ml
2	Coliform	---	IS 1622,1981	N.A	Absent/100ml	Absent/100ml
3	Total Dissolved Solid	mg/Lit.	IS:3025 (PART-16)	---	NMT 500	58
4	pH	---	IS:3025 (PART-11)	---	6.5 - 8.5	6.82
5	Chloride	mg/Lit	IS:3025 (PART-32)	---	NMT 250	25.70
6	Alkalinity	mg/Lit.	IS:3025 (PART-23)	---	NMT 200	17.36
7	Total Hardness	mg/Lit	IS:3025 (PART-21)	---	NMT 200	11.76

*** END OF REPORT ***

Tests Started on : 04/02/2022

Tests Completed on : 10/02/2022

For Konark Research Foundation

KONARK RESEARCH FOUNDATION DAMAN

Authorised Signatory

Note : This report is Subject to the terms & conditions mentioned overleaf

EUROCOUSTIC
PRODUCTS
LIMITED

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD COMMITTEE OF EUROCOUSTIC PRODUCTS LIMITED AT THE BOARD COMMITTEE MEETING HELD AT CORPORATE OFFICE OF THE COMPANY ON WEDNESDAY, 01ST NOVEMBER, 2023 AT 12:00 NOON.

"RESOLVED THAT an approval be and is hereby accorded for initiating a suitable legal action against Pollution Control Committee, Daman against the orders passed by the Member Secretary, Pollution Control Committee, DD & DNH under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/27 of the Water (Prevention and Control of Pollution) Act, 1974 along with Affidavit.

"RESOLVED FURTHER THAT Mr. Pritam Aukta (Sr. General Manager), Authorized Representative of the company be and are hereby severally Authorised to represent the company in all respect in connection with aforesaid action including, to make on behalf of the company any statement, submit any document, withdraw any document, sign, verify or file any undertaking, affidavit or an appeal, application, to engage any lawyer/advocate/counsel and to give evidence and to do all other acts, deeds and things which are considered necessary in connection with the said case."

Certified To Be True//
FOR EUROCOUSTIC PRODUCTS LIMITED

RADHAKRISHNAN RAGHAVA MENON
Director
DIN 07585353

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

Enclosure -I

सत्यमेव जयते

INDIA NON JUDICIAL

Union Territory Administration of Dadra and Nagar Haveli and Daman and Diu

e-Stamp

Certificate No.	:	IN-DN18632319690084U
Certificate Issued Date	:	09-Sep-2022 03:40 PM
Account Reference	:	IMPACC (FI)/ dnelimp10/ DAMAN/ DN-DM
Unique Doc. Reference	:	SUBIN-DNDNELIMP10207879423971 44U
Purchased by	:	EUROCOUSTIC PRODUCTS LIMITED
Description of Document	:	Article Affidavits
Property Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	EUROCOUSTIC PRODUCTS LIMITED
Second Party	:	Not Applicable
Stamp Duty Paid By	:	EUROCOUSTIC PRODUCTS LIMITED
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AFFIDAVIT

I **Pritam Aukta** Resident of EPL Manager's Quarters, Kachigam, Daman aged about 54 years, designated as Sr. General Manager and the authorized signatory on behalf of the company M/s. **Eurocoustic Products Limited**, Survey No. 355, Village Kachigam, Daman (U.T), in response to Letter no.PCC/DDD/O-1091/WA/AA/93-94/435 dated 01-10-2022 of the Pollution Control Committee, DNH & DD, Daman, do hereby solemnly affirm and declare :-

a. Details of all activities that were being carried out in the premises are set out hereinbelow:-

0009275825

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

1. Engineering and Fabrication unit as a dry process without use of any furnace/ metal surface finishing operations/ painting i.e. without any emissions.

2. Coating of Rebars where air pollutant of the prescribed standard provided in the attached 3rd party certificate is suitably controlled using dust collectors without use of any liquid chemicals in the manufacturing process.

3. Manufacture of Acoustic Panels operating under valid consent to operate from 07.09.2016 till 31.03.2021 under the Air and Water Act, which consent has been reapplied for on 24.03.2021 and in the absence of any refusal to consent within 4 months is now deemed to have been granted unconditionally under Section 25(7) of the Water Act and Section 21(4) of the Air Act. The pre-treatment process for this manufacturing process was never undertaken since requisite approvals for ETP plant remained pending at the end of PCC and this has been duly informed to the PCC vide letter dated 06.06.2022.

To enable us to carry out the manufacturing process mentioned above to the optimum capacity in commercial interest by receipt of consents to establish and operate, various Applications have been preferred by us before the PCC. In this regard, Application no.1331777 dated 04-10-2022 for FBEC Coating of Rebars (Consent to establishment) and Application no.1331829 dated 04-10-2022 for Fabricated Steel Structure (Consent to establishment) are still pending before PCC.

b. No activity for which consent is required is being carried out without un-granted consents. The details of present quantities of all products, raw materials, machineries etc. at site are set out at Annexure 1, 2 and 3 enclosed herewith. However, only those products, raw materials, machineries etc. for which grant of consent is not required in law are being utilized in the manufacturing processes.

c. The unit declares that it shall not engage in manufacturing any products pertaining to any activity for which consent is required from PCC in law, as per its knowledge and belief, without un-granted consents.

d. The unit shall provide well-designated separate storage area for all the hazardous waste and is submitting compliance report for the same (with photographic evidence) at **Annexure No. 4.**

e. The unit has disposed hazardous waste stored in the 7-Tank Treatment process scientifically and the compliance report enclosed herewith for your reference please. We also confirm that we have now discontinued the 7 tank pre-treatment process as also informed to PCC vide our letter dated 16.09.2020 as mandated by PCC vide its letter dated 15.09.2020, while awaiting approval of PCC in this regard. No activity for which 7-tank treatment process is required is being carried out at present. **Annexure No. 5 – A & 5-B.**

f. Unit will ensure construction of paved roads (internal) at the earliest for minimizing air pollution caused due to movement of heavy vehicles.

g. Unit will operate & maintain Air Pollution Control Devices connected to air emission equipment efficiently so as to maintain a dust-free environment ambient environment.

h. Unit declares that the unit will intimate Pollution Control Committee, DNH & DD before taking up any trial / R & D activity of any product / process and shall strictly comply by industrial categorization set out by CPCB and notified in terms of the CPCB Directions by UT Administration of DNH & DD from time to time.

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO	KRF/ENV/0621/22-23	DATE : 08/02/2022
NAME & ADDRESS	EUROCOUSTIC PRODUCTS LTD P O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD 396210	

PARTICULARS OF SAMPLE

Date of Sampling : 06/02/2022 Time of Sampling : NIGHT

RESULT :

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	69.2	68.5	68.85
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	70.0	68.2	69.10
3	NEAR FABRICATION AREA (MACHINE SHOP)	73.0	66.8	69.90
4	EPL REBAR DIVISION MAIN GATE	83.0	80.5	81.75
5	FABRICATION PROJECT DIVISION-II MAIN GATE	69.8	69.2	69.50

Remarks :

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/ER/E/69

MoEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

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Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(NOISE)

CERTIFICATE NO.	KRF/ENV/06 10/22-23	DATE : 09/02/2022
NAME & ADDRESS	EUROCOUSTIC PRODUCTS LTD P O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD,396210	

PARTICULARS OF SAMPLE :

Date of Sampling : 06/02/2022 Time of Sampling : DAY

RESULT

Sr No	Location	dB (A)		
		MAX	MIN	AVG
1	NEAR EPL MODULAR MAIN PLANT GATE	70.8	70 1	70.45
2	NEAR EPL MODULAR WOOD WORKING PLANT BEAM SAW GATE	73.2	72 1	72.65
3	NEAR FABRICATION AREA (MACHINE SHOP)	74.0	73 2	73 60
4	EPL REBAR DIVISION MAIN GATE	82 3	81.4	81.85
5	FABRICATION PROJECT DIVISION - II MAIN GATE	75.4	73.8	74.60

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/69

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel,
Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK-PLACE)

CERTIFICATE NO. : KRF/ENV/0608/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P.O.BOX 25 KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

PARTICULARS OF SAMPLE :

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE MODULAR PLANT (W.W)

Duration Hrs : 8 HRS Ambient Temperature (°C) : 29.2

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	62.44	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	24.71	250

Remarks : For Particulate
Volume of Air Sample (m3) 567.25
Flow rate (m3/min) 1.2

Name and Signature of Govt. Analyst

KRF/ER/ENV

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel,
Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(WORK-PLACE)

CERTIFICATE NO : KRF/ENV/0607/22-23 DATE : 09/02/2022

NAME & ADDRESS : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD 396210

PARTICULARS OF SAMPLE

Date of Sampling : 05/02/2022

Location of Sampling : INSIDE M/C SHOP (FABRICATION)

Duration Hrs. : 8 HRS Ambient Temperature (°C) : 29.1

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	SUSPENDED PARTICULATE MATTER	µg/m3	72.86	500
2	RESPIRABLE SUSPENDED PARTICULATE MATTER	µg/m3	34.29	250

Remarks : For Particulate
Volume of Air Sample (m3) : 567.44
Flow rate m3/min : 1.2

KONARK RESEARCH FOUNDATION DAMAN

Name and Signature of Govt. Analyst

KRF/ENV/70

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
.DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT

(AMBIENT)

IS 5182

CERTIFICATE NO.	: KRF/ENV/0804/22-23	DATE	: 08/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P.O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN DD 396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 28.0°C
Location of Sampling	: NEAR SECURITY MAIN GATE AREA	GAS	: ---
		Vol. of Air Sampled (Ltr)	: 284.75
Duration Hrs.	: 24	Flow Rate (LPM)	: 0.2
SPM	: ---		
Vol. of Air Sampled (m3)	1708.53		
Flow Rate (m3/min)	: 2		

RESULT

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.82	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.44	60
3	SULPHUR DIOXIDE	µg/m3	20.15	80
4	OXIDE OF NITROGEN	µg/m3	14.43	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.02	02

Remarks

Name and Signature of Govt. Analyst

KRF/ER/E/68

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)
IS 5182

CERTIFICATE NO	: KRF/ENV/0503/22-23	DATE	: 08/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P O BOX 25,KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD,396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.8
Location of Sampling	: ETP PLANT AREA (MODULAR)	GAS	:
Duration Hrs	: 24 HRS	Vol. of Air Sampled (Ltr)	: 284.94
SPM		Flow Rate (LPM)	: 0.2
Vol. of Air Sampled (m3)	: 1709.66		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.26	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	14.74	60
3	SULPHUR DIOXIDE	µg/m3	15.11	80
4	OXIDE OF NITROGEN	µg/m3	13.57	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.50	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/55

MOEF Approved Laboratory

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground Kachigam, Daman & Diu, 396210
Regd Office 333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

MONITORING REPORT
(AMBIENT)
IS 5182

CERTIFICATE NO	: KRF/ENV/0602/22-23	DATE	: 05/02/2022
NAME & ADDRESS	: EUROCOUSTIC PRODUCTS LTD P O BOX 25 KACHIGAM,KACHIGAM NANI DAMAN DAMAN,DD,396210		

PARTICULARS OF SAMPLE

Date of Sampling	: 03/02/2022	Ambient Temperature (°C)	: 27.8
Location of Sampling	: NEAR REBAR / FABRICATION (PCD PLANT)	GAS	:
Duration Hrs	: 24 HRS	Vol. of Air Sampled (Ltr)	: 284.85
SPM	:	Flow Rate (LPM)	: 0.2
Vol. of Air Sampled (m3)	: 1709.09		
Flow Rate (m3/min)	: 1.2		

RESULT :

Sr No	Parameter	Unit	Result	Permissible Limit
1	PARTICULATE MATTER (SIZE LESS THAN 10µ)	µg/m3	36.28	100
2	PARTICULATE MATTER (SIZE LESS THAN 2.5µ)	µg/m3	18.55	60
3	SULPHUR DIOXIDE	µg/m3	19.68	80
4	OXIDE OF NITROGEN	µg/m3	17.54	80
5	LEAD	µg/m3	Not Detected	01
6	AMMONIA	µg/m3	Not Detected	400
7	CARBON MONOXIDE	mg/Nm3	0.56	02

Remarks :

Name and Signature of Govt. Analyst

KRF/ER/E/68

KONARK RESEARCH FOUNDATION

TESTING & CALIBRATION LABORATORY

Plot No 338/1, Behind Patel Cricket Ground,Kachigam, Daman & Diu, 396210
Regd.Office:333, Adhyaru Industrial Estate,Sunmill Compound, Lower Parel, Mumbai (MH) 4000013
,DD,INDIA
saleskrf@konarkgroup.com

Testing & Calibration Laboratory

TEST CERTIFICATE

KRF/QF/5101-B2

MOEF Approved Laboratory

Issued To : EUROCOUSTIC PRODUCTS LTD
P O BOX 25,KACHIGAM,KACHIGAM
NANI DAMAN
DAMAN,DD,396210

Certificate No. : KRF/0714/WAT/22-23

Issued Date : 10/02/2022

Sample Name : Drinking Water

Sample Received On : 04/02/2022

Sample Quantity : 1.0 Liter

Sr No	Test Parameters	UOM	Method	Detection Limit	Requirement	Test Reported Value
Description	Clear colourless liquid					
1	E Coli	---	IS 1622 1981	N A	Absent/100ml	Absent/100ml
2	Coliform	---	IS 1622,1981	N.A	Absent/100ml	Absent/100ml
3	Total Dissolved Solid	mg/Lit.	IS:3025 (PART-16)	---	NMT 500	58
4	pH	---	IS:3025 (PART-11)	---	6.5 - 8.5	6.82
5	Chloride	mg/Lit	IS:3025 (PART-32)	---	NMT 250	25.70
6	Alkalinity	mg/Lit.	IS:3025 (PART-23)	---	NMT 200	17.36
7	Total Hardness	mg/Lit	IS:3025 (PART-21)	---	NMT 200	11.76

*** END OF REPORT ***

Tests Started on : 04/02/2022

Tests Completed on : 10/02/2022

For Konark Research Foundation

KONARK RESEARCH FOUNDATION DAMAN

Authorised Signatory

Note : This report is Subject to the terms & conditions mentioned overleaf

Original for Receipient
Duplicate For Receipient
Extra For Receipient

AYUSH REBAR COATING

GSTIN: 24AECPV1040D1Z2

Factory Address: LS.NO. 2088, NEAR DAMAN GANGA PAPER MILL, AMBHETI, TA:KAPARADA, DIST: VALSAD, GUJARAT-396126

Tax Invoice

Invoice No: ARC/302/2022-23			Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Invoice Date: 19/09/2022			Vehicle Number: RJ01GA5922
Delivery Challan Number : ARC/DC288/22-23			
Reverse Charge (Y/N): N		NO	Date of Supply: 19/09/2022
	Code	24	Place of Supply : KACHIGAM, DAMAN

	Ship to Party
Name: EUROCOUSTIC PRODUCTS LTD.	Name: EUROCOUSTIC PRODUCTS LTD.
Address: SURVEY NO 355,VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210	Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210
GSTIN: 26AAACE0096R1Z9	GSTIN: 26AAACE0096R1Z9
State:Dadra And Nagar Haveli And Daman And Diu Code 26	State: Dadra And Nagar Haveli And Daman And Diu Code 26

Po.No : EPL/FBEC/20-21/001

S. No.	Product Description	HSN/SAC Code	DIM IN MM	Qty	Rate	Amount	Discount	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	IGST Rate	IGST Amount	Total
1	Fusion Bonded Epoxy Coating on Rebar-	998873	10MM	7.758	10100	78,355.80		78,355.80					12%	9,402.70	87,758.50
2	Fusion Bonded Epoxy Coating on Rebar-	998873	12MM	11.806	9200	1,08,615.20		1,08,615.20					12%	13,033.82	1,21,649.02
3	Fusion Bonded Epoxy Coating on Rebar-	998873	16MM	11.739	8550	1,00,368.45		1,00,368.45					12%	12,044.21	1,12,412.66
4	Fusion Bonded Epoxy Coating on Rebar-	998873	20MM	4.084	7650	31,242.60		31,242.60					12%	3,749.11	34,991.71
5	Fusion Bonded Epoxy Coating on Rebar-	998873	25MM	3.711	6900	25,605.90		25,605.90					12%	3,072.71	28,678.61
	Total			39.098		3,44,187.95		3,44,187.95						41,302.55	3,85,490.50

Total Invoice Amount In Words

Three Lakh Eighty Five Thousand Four Hundred Ninety One Only/-

Total Amount Before Tax	3,44,187.95
Add: IGST	41,302.55
Total Tax Amount	41,302.55
Round Off	0.50
Total Amount After Tax:	3,85,491.00
GST On Reverse Charge	0

Bank Details

Bank A/C :3903008700002329,Punjab National Bank

Bank IFSC: PUNB0390300, Branch : Vapi Gujarat

Terms & conditions

AYUSH REBAR COATING AMBHETI

Common Seal

Certified that the particulars given above are true and correct

Ayush Rebar Coating

AYUSH REBAR COATING AMBHETI

EUROCOUSTIC PRODUCTS LTD (DAMAN DIV)

265

19/9/22

Original for the Consignee

AYUSH REBAR COATING

Ayush Rebar Coating

Billing Address : LS.NO.2088, NEAR DAMAN GANGA PAPER MILL, TA:KAPARADA, AMBHETI, DIST: VALSAD, GUJARAT - 396126

GSTIN : 24AECPV1040D1Z2

Delivery Challan

Bill to Party	Deliver to/Ship to Party	
Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, Dadra And Nagar Haveli And Daman And Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, Daman, Dadra and Nagar Haveli and Daman and Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	**Delivery Challan No: ARC/DC288/22-23** **Delivery Challan Date: 19/09/2022** Note: Details of free supply materials for job works only Client Delivery Challan No: FBEC/JOBWORK/248 Client Delivery Challan Date : 14/09/2022

Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Vehicle Number: RJ01GA5922
Date of Supply: 19/09/2022
L.R. NO.: 464
Place of Supply: Kachigam-Daman

SR. No.	Goods / Service Description	HSN/SAC Code	Diameter	Qty	Units	Rate	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Total
1	TMT BARE BAR	72142090	10MM	7.758	M.T							
	Epoxy Coating	998873	10MM	7.758	M.T							
3	TMT BARE BAR	72142090	12MM	11.806	M.T							
4	Epoxy Coating	998873	12MM	11.806	M.T							
5	TMT BARE BAR	72142090	16MM	11.739	M.T							
6	Epoxy Coating	998873	16MM	11.739	M.T							
7	TMT BARE BAR	72142090	20MM	4.084	M.T							
8	Epoxy Coating	998873	20MM	4.084	M.T							
9	TMT BARE BAR	72142090	25MM	3.711	M.T							
10	Epoxy Coating	998873	25MM	3.711	M.T							
	Total			39.098								

Thirty Lakh Ninteen Thousand Seven Hundred Twenty Six Only.

Steel Value	22,32,403.00
Coating Value	3,44,187.95
IGST @ 12 %	41,302.55
IGST @ 18 %	4,01,832.54
Round Off	-0.04
Approx Total Value	30,19,726.00

Terms & conditions

AYUSH REBAR COATING AMBHETI

For AYUSH REBAR COATING.
Authorised signatory

AYUSH REBAR COATING
AMBHETI
GATE OUTWARD No. : 288
DATE : 19/9/22
SIGNATURE :

1332

493

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6514 6568 4397** Generated Date:**19/09/2022 02:58 PM** Generated By: **24AEC PV104 0D1Z2** Valid Upto: **20/09/2022**

Mode: **Road** Approx Distance: **32km**

Type: **Outward - Job Work** Document Details: **Challan - ARC/DC288/22-23 - 19/09/2022** Transaction type: **Bill To - Ship To**

2. Address Details

From

GSTIN : 24AEC PV104 0D1Z2
AYUSH REBAR COATING
GUJARAT

:: Dispatch From ::
I.S NO. 2088
NEAR DAMANGANGA PAPER MILL TA- KAPARADAAMBHETI
Valsad,GUJARAT-396126

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	TMT BARE BAR & Goods	39.10 MTS	2232403.00	NE+NE+18.000+0.000+0.00
998873	Epoxy Coating & Services	39.10 MTS	344187.95	NE+NE+12.000+0.000+0.00

Tot. Taxble Amt **2576590.95** CGST Amt **0.00** SGST Amt **0.00** IGST Amt **443135.09** CESS Amt **0.00** CESS Non.Advol Amt **0.00**

Other Amt **-0.04** Total Inv.Amt **3019726.00**

4. Transportation Details

Transporter ID & Name : **08AEHPR3652J1Z4 & SHREE JAGDAMBA TRANSPORT**

Transporter Doc. No & Date : **464 & 19/09/2022**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ01GA5922 & 464 & 19/09/2022	Valsad	19/09/2022 02:58 PM	24AECPV1040D1Z2	-	-

651465684397

Subject to Beawar Jurisdiction. "SHREE" Mob. : 94143-13263
96808-36916

SHREE JAGDAMBA TRANSPORT COMPANY

(TRUCK & TRAILOR SUPPLIERS)

N.H. 8, LAMANA-305202, Tehsil : Pisangan, Dist. : Ajmer (Raj.)

E-mail : shreejtcompany@gmail.com

494

will be delivered at the destination
Address of delivery office.

CONSIGNEE ☐/CONSIGNOR ☐/LORI COPY ☐

GSTIN 08AEHPR3652J1Z4
State : Rajasthan Code : 08

AT OWNER'S RISK
INSURANCE

Demurrange Chargeble after..... days from today @ Rs. 300 per day per Ton. on weight charged

CONSIGNMENT NOTE
No. 464
Date 19/09/2022

The Customer has stated that :
* he has not INSURED the Consignment OR
* he has insured the Consignment.
Company.....
Policy No.....Date.....
Amount.....Risk.....

Driver Name.....
L.No.....
Owner.....
Truck/Trailor No. RJ01GA5922

1333

Consignor's Name & Address Ayush Rebar Coating - LS 2088, Near Daman Ganga Paper Mill, Ambheti - GSTIN 24AECPV1040D1ZZ

Consignee Name & Address Euroacoustic Products LTD. - Survey No. 355, Vapi Kachigam Road, Kachigam - Daman Party GSTIN 26AAACE0096R1Z9

From Ambheti

To Daman

QUANTITY	METHOD OF PACKING	DESCRIPTION (SAID TO CONTAINS)		WEIGHT ACTUAL CHARGED	RATE	Amount to Pay/Paid Rs.	P.
39.098 mt		TMT Bare Bar With Coating	10mm	7.758mt			
		Challan No. FBEC/JW/288	12mm	11.806mt	Frieght	/	
			16mm	11.733mt	Hamali		
			20mm	7.650mt	Sur. Ch.		
			25mm	3.711mt	St. Ch.		
					Total		
					Advance		
					To Pay		

Carriers are not responsible for Breakage, Leakage and Damage
Service tax will be paid by
CONSIGNEE ☐CONSIGNOR ☐TRANSPORTER ☐

Value of goods.....

er Signature.....

(Owner is responsible for wrong declaration of goods, octroi, T. Tax & other taxes)

For : **Shree Jagdamba Transport Company**

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

1334

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Security Copy)

(Name, address & GSTIN of the receipient)	
NAME : AYUSH REBAR COATING	CHALLAN NO : FBEC/JOBWORK/248
ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191	CHALLAN DATE : 14/09/2022
	VEHICLE NO : RJ-01-GA-5922
	TRANSPORTER : SHREE JAGDAMBA TRANSPORT COMPANY
	LR NO : 458
GST NO : 24AECPV1040D1Z2	LR DATE : 14/09/2022
(Address of delivery of goods/consignee)	P.O. No :
NAME : AYUSH REBAR COATING	P.O. DATE :
ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191	DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:
	CLIENT CHALLAN NO :
GST NO : 24AECPV1040D1Z2	CLIENT CHALLAN DATE :

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	10 MM	MT	7.758	
2	72142090	TMT BARE BAR	12 MM	MT	11.806	
3	72142090	TMT BARE BAR	16 MM	MT	11.739	
4	72142090	TMT BARE BAR	20 MM	MT	4.084	
5	72142090	TMT BARE BAR	25 MM	MT	3.711	
			Total Wt. ------>		39.098	
					Rs.	2232403.00
					IGST 18%	401832.54
					TOTAL VALUE	2634235.54

EUROCOUSTIC PRODUCTS LTD. FBEC DIVN
Gate Entry No. : 240
14/9/22

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

e-Way Bill

E-Way Bill No:	6714 6367 0055
E-Way Bill Date:	14/09/2022 03:09 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	14/09/2022 03:09 PM [8Kms]
Valid Until:	15/09/2022

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI-396210
GSTIN of Recipient	24AEC PV104 0D1Z2 ,AYUSH REBAR COATING
Place of Delivery	AMBHETI,GUJARAT-396191
Document No.	FBEC/JOBWORK/248
Document Date	14/09/2022
Transaction Type:	Regular
Value of Goods	2634235.54
HSN Code	72142090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work

Transporter

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ01GA5922 & 458 & 14/09/2022	Daman	14-09-2022 03:09 PM	26AAACE0096R1Z9	-	-

671463670055

Original for Receipient
Duplicate For Receipient
Extra For Receipient

AYUSH REBAR COATING

GSTIN: 24AECPV1040D1Z2

Factory Address: LS.NO. 2088, NEAR DAMAN GANGA PAPER MILL, AMBHETI, TA:KAPARADA, DIST: VALSAD, GUJARAT-396126

Tax Invoice

Invoice No: ARC/303/2022-23			Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Invoice Date: 19/09/2022			Vehicle Number: RJ36GA6156
Delivery Challan Number : ARC/DC289/22-23			
Reverse Charge (Y/N): N		NO	Date of Supply: 19/09/2022
	Code	24	Place of Supply : KACHIGAM, DAMAN

	Ship to Party
Name: EUROCOUSTIC PRODUCTS LTD.	Name: EUROCOUSTIC PRODUCTS LTD.
Address: SURVEY NO 355,VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210	Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210
GSTIN: 26AAACE0096R1Z9	GSTIN: 26AAACE0096R1Z9
State:Dadra And Nagar Haveli And Daman And Diu Code 26	State: Dadra And Nagar Haveli And Daman And Diu Code 26

PO No : EPL/FBEC/20-21/001

S. No.	Product Description	HSN/SAC Code	DIM IN MM	Qty	Rate	Amount	Discount	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	IGST Rate	IGST Amount	Total
1	Fusion Bonded Epoxy Coating on Rebar-	998873	12MM	31.473	9200	2,89,551.60		2,89,551.60					12%	34,746.19	3,24,297.79
Total				31.473		2,89,551.60		2,89,551.60						34,746.19	3,24,297.79

Total Invoice Amount in Words

Three Lakh Twenty Four Thousand Two Hundred Ninety Eight Only/-

Total Amount Before Tax	2,89,551.60
Add: IGST	34,746.19
Total Tax Amount	34,746.19
Round Off	0.21
Total Amount After Tax:	3,24,298.00
GST Up Reverse Charge	0

Bank Details

Bank A/C :3903008700002329,Punjab National Bank
IFSC: PUNB0390300, Branch : Vapi Gujarat

Terms & conditions

AYUSH REBAR COATING AMBHETI
Common Seal

Certified that the particulars given above are true and correct

Ayush Rebar Coating

AYUSH REBAR COATING AMBHETI

206

19/09/22

Original for the Consignee

AYUSH REBAR COATING

Billing Address : LS.NO.2088, NEAR DAMAN GANGA PAPER MILL, TA:KAPARADA, AMBHETI, DIST: VALSAD, GUJARAT - 396126

GSTIN : 24AECPV1040D1Z2

Delivery Challan

Bill to Party	Deliver to/Ship to Party	
Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, Dadra And Nagar Haveli And Daman And Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, Daman, Dadra and Nagar Haveli and Daman and Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Delivery Challan No: ARC/DC289/22-23 Delivery Challan Date: 19/09/2022 Note: Details of free supply materials for job works only Client Delivery Challan No: FBEC/JOBWORK/236 Client Delivery Challan Date : 09/09/2022

Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Vehicle Number: RJ36GA6156
Date of Supply: 19/09/2022
L.R. NO.: 507
Place of Supply: Kachigam-Daman

SR. No	Goods / Service Description	HSN/SAC Code	Diameter	Qty	Units	Rate	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Total
1	TMT BARE BAR	72142090	12MM	31.473	M.T							
	Epoxy Coating	998873	12MM	31.473	M.T							
	Total			31.473								

Twenty Four Lakh Sixteen Thousand Seven Hundred Thirty Four Only.

Steel Value	17,73,251.00
Coating Value	2,89,551.60
IGST @ 12 %	34,746.19
IGST @ 18 %	3,19,185.18
Round Off	0.03
Approx Total Value	24,16,734.00

Terms & conditions

AYUSH REBAR COATING AMBHETI

For AYUSH REBAR COATING.
Authorised signatory

AYUSH REBAR COATING
AMBHETI
GATE OUTWARD No. : 289
DATE : 19/9/22
SIGNATURE :

1338

499

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6714 6584 2371** Generated Date:**19/09/2022 06:08 PM** Generated By: **24AEC PV104 0D1Z2** Valid Upto: **20/09/2022**

Mode: **Road** Approx Distance: **32km**

Type: **Outward - Job Work** Document Details: **Challan - ARC/DC289/22-23 - 19/09/2022** Transaction type: **Bill To - Ship To**

2. Address Details

From

GSTIN : 24AEC PV104 0D1Z2
AYUSH REBAR COATING
GUJARAT

:: Dispatch From ::
LS NO. 2088
NEAR DAMANGANGA PAPER MILL TA- KAPARADAAMBHETI
Valsad,GUJARAT-396126

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	TMT BARE BAR & Goods	31.47 MTS	1773251.00	NE+NE+18.000+0.000+0.00
998873	Epoxy Coating & Services	31.47 MTS	289551.60	NE+NE+12.000+0.000+0.00

Tot. Tax'ble Amt **2062802.60** CGST Amt **0.00** SGST Amt **0.00** IGST Amt **353931.37** CESS Amt **0.00** CESS Non.Advol Amt **0.00**

Other Amt **0.03** Total Inv.Amt **2416734.00**

4. Transportation Details

Transporter ID & Name : **08AEHPR3652J1Z4 & SHREE JAGDAMBA TRANSPORT COMPANY**

Transporter Doc. No & Date : **507 & 19/09/2022**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ36GA6156 & 507 & 19/09/2022	Valsad	19/09/2022 06:08 PM	24AECPV1040D1Z2	-	-

671465842371

Subject to Beawar Jurisdiction.

"SHREE"

Mob. : 94143-13263
96808-36916

SHREE JAGDAMBA TRANSPORT COMPANY

(TRUCK & TRAILOR SUPPLIERS)
N.H. 8, LAMANA-305202, Tehsil : Pisangan, Dist. : Ajmer (Raj.)
E-mail : shreejtcompany@gmail.com

will be delivered at the destination
Address of delivery office.

CONSIGNEE ☐/CONSIGNOR ☐/LORI COPY ☐

GSTIN 08AEHPR3652J1Z4
State : Rajasthan Code : 08

AT OWNER'S RISK
INSURANCE

Demurrange Chargeble after..... days from today @ Rs. 300 per day per Ton. on weight charged

CONSIGNMENT NOTE
No. 507
Date 19/9/2022

The Customer has stated that :
* he has not INSURED the Consignment OR
* he has insured the Consignment.
Company.....
Policy No.....Date.....
Amount.....Risk.....

Driver Name.....
L.No.....
Owner.....
Truck/Trailor No. RJ36GA6156

1339

Consignor's Name & Address Ayush Rebar Coating – LS. 2088, Near Daman Ganga Paper Mill, Ambheti – 396126 GSTIN 24AECPV1040D1Z2

Consignee Name & Address Euroacoustic Products LTD. – Survey No. 355, Vapi Kachigam Road, Kachigam – Daman Party GSTIN 26AAACE0096R1Z9

From Ambheti

To Daman

QUANTITY	METHOD OF PACKING	DESCRIPTION (SAID TO CONTAINS)		WEIGHT ACTUAL	WEIGHT CHARGED	RATE	Amount to Pay/Paid Rs.	P.
31.473mT		TMT Bare Bar with Coating Challan No. ARC/DC289/22-23	12mm			Frieght Hamali Sur. Ch. St. Ch.		
						Total Advance To Pay		

Carriers are not responsible for Breakage, Leakage and Damage
Service tax will be paid by
CONSIGNEE ☐CONSIGNOR ☐TRANSPORTER ☐

Value of goods.....
Driver Signature.....
(Owner is responsible for wrong declaration of goods, octroi, T. Tax & other taxes)

For : **Shree Jagdamba Transport Company**

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

1340

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

501

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Security Copy)

(Name, address & GSTIN of the receipient) NAME : AYUSH REBAR COATING ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191 GST NO : 24AECPV1040D1Z2	CHALLAN NO : FBEC/JOBWORK/236 CHALLAN DATE : 09/09/2022 VEHICLE NO : RJ-01-GA-5922 TRANSPORTER : SHREE JAGDAMBA TRANSPORT COMPANY LR NO : 349 LR DATE : 09/09/2022
(Address of delivery of goods/consignee) NAME : AYUSH REBAR COATING ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191 GST NO : 24AECPV1040D1Z2	P.O. No : P.O. DATE : DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK: CLIENT CHALLAN NO : CLIENT CHALLAN DATE :

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	12 MM	MT	31.473	
			Total Wt. ------>		31.473	
					Rs.	1773251.00
					IGST 18%	319185.18
					TOTAL VALUE	2092436.18

EUROCOUSTIC PRODUCTS LTD. FBEC DIVN
Order Confirm No. : 235
Date : 12/9/22

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

e-Way Bill

E-Way Bill No:	6914 6196 1973
E-Way Bill Date:	09/09/2022 07:50 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	09/09/2022 07:50 PM [8Kms]
Valid Until:	10/09/2022

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI-396210
GSTIN of Recipient	24AEC PV104 0D1Z2 ,AYUSH REBAR COATING
Place of Delivery	AMBHETI,GUJARAT-396191
Document No.	FBEC/JOBWORK/236
Document Date	09/09/2022
Transaction Type:	Regular
Value of Goods	2092436.18
HSN Code	72142090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work

Transporter

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ01GA5922 & 349 & 09/09/2022	Daman	09-09-2022 07:50 PM	26AAACE0096R1Z9	-	-

691461961973

Original for Receipient
Duplicate For Receipient
Extra For Receipient

AYUSH REBAR COATING

GSTIN: 24AECPV1040D1Z2

Factory Address: LS.NO. 2088, NEAR DAMAN GANGA PAPER MILL, AMBHETI, TA:KAPARADA, DIST: VALSAD, GUJARAT-396126

Tax Invoice

Invoice No: ARC/304/2022-23			Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Invoice Date: 20/09/2022			Vehicle Number: RJ01GA5922
Delivery Challan Number : ARC/DC290/22-23			
Reverse Charge (Y/N): N		NO	Date of Supply: 20/09/2022
	Code	24	Place of Supply : KACHIGAM, DAMAN

	Ship to Party
Name: EUROCOUSTIC PRODUCTS LTD.	Name: EUROCOUSTIC PRODUCTS LTD.
Address: SURVEY NO 355,VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210	Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210
GSTIN: 26AAACE0096R1Z9	GSTIN: 26AAACE0096R1Z9
State:Dadra And Nagar Haveli And Daman And Diu Code 26	State: Dadra And Nagar Haveli And Daman And Diu Code 26

Quotation No : EPL/FBEC/20-21/001

S. No.	Product Description	HSN/SAC Code	DIM in MM	Qty	Rate	Amount	Discount	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	IGST Rate	IGST Amount	Total
1	Fusion Bonded Epoxy Coating on Rebar-	998873	10MM	16.130	10100	1,62,913.00		1,62,913.00					12%	19,549.56	1,82,462.56
2	Fusion Bonded Epoxy Coating on Rebar-	998873	12MM	4.060	9200	37,352.00		37,352.00					12%	4,482.24	41,834.24
3	Fusion Bonded Epoxy Coating on Rebar-	998873	16MM	8.250	8550	70,537.50		70,537.50					12%	8,464.50	79,002.00
4	Fusion Bonded Epoxy Coating on Rebar-	998873	20MM	4.100	7650	31,365.00		31,365.00					12%	3,763.80	35,128.80
	Total			32.540		3,02,167.50		3,02,167.50						36,260.10	3,38,427.60

Total Invoice Amount In Words

Three Lakh Thirty Eight Thousand Four Hundred Twenty Eight Only/-

Total Amount Before Tax	3,02,167.50
Add: IGST	36,260.10
Total Tax Amount	36,260.10
Round Off	0.40
Total Amount After Tax:	3,38,428.00
GST On Reverse Charge	0

Bank Details

Bank A/C :3903008700002329,Punjab National Bank

Bank IFSC: PUNB0390300, Branch : Vapi Gujarat

Terms & conditions

AYUSH REBAR COATING AMBHETI

Common Seal

Certified that the particulars given above are true and correct

Ayush Rebar Coating

AYUSH REBAR COATING AMBHETI

EUROCOUSTIC PRODUCTS LTD. (VAPI GIDC)

Bank Voucher No.: 267

Date: 20/9/22

Cash

Original for the Consignee

AYUSH REBAR COATING

Ayush Rebar Coating

Billing Address : LS.NO.2088, NEAR DAMAN GANGA PAPER MILL, TA:KAPARADA, AMBHETI, DIST: VALSAD, GUJARAT - 396126

GSTIN : 24AECPV1040D1Z2

Delivery Challan

Bill to Party	Deliver to/Ship to Party	
Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, Dadra And Nagar Haveli And Daman And Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, Daman, Dadra and Nagar Haveli and Daman and Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Delivery Challan No: ARC/DC290/22-23 Delivery Challan Date: 20/09/2022 Note: Details of free supply materials for job works only Client Delivery Challan No: FBEC/JOBWORK/249 Client Delivery Challan Date : 14/09/2022

Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Vehicle Number: RJ01GA5922
Date of Supply: 20/09/2022
L.R. NO.: 466
Place of Supply: Kachigam-Daman

SR. No.	Goods / Service Description	HSN/SAC Code	Diameter	Qty	Units	Rate	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Total
1	TMT BARE BAR	72142090	10MM	16.130	M.T							
	Epoxy Coating	998873	10MM	16.130	M.T							
3	TMT BARE BAR	72142090	12MM	4.060	M.T							
4	Epoxy Coating	998873	12MM	4.060	M.T							
5	TMT BARE BAR	72142090	16MM	8.250	M.T							
6	Epoxy Coating	998873	16MM	8.250	M.T							
7	TMT BARE BAR	72142090	20MM	4.100	M.T							
8	Epoxy Coating	998873	20MM	4.100	M.T							
	Total			32.540								

Twenty Five Lakh Twelve Thousand Three Hundred Seventy Nine Only.

Steel Value	18,42,332.00
Coating Value	3,02,167.50
IGST @ 12 %	36,260.10
IGST @ 18 %	3,31,619.76
Round Off	-0.36
Approx Total Value	25,12,379.00

Terms & conditions

AYUSH REBAR COATING AMBHETI

For AYUSH REBAR COATING.
Authorised signatory

AYUSH REBAR COATING
AMBHETI
GATE OUTWARD No.: 290
DATE: 20/9/22
SIGNATURE :

1344

505

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6414 6616 3751** Generated Date:**20/09/2022 02:36 PM** Generated By: **24AEC PV104 0D1Z2** Valid Upto: **21/09/2022**

Mode: **Road** Approx Distance: **32km**

Type: **Outward - Job Work** Document Details: **Challan - ARC/DC290/22-23 - 20/09/2022** Transaction type: **Bill To - Ship To**

2. Address Details

From

GSTIN : 24AEC PV104 0D1Z2
AYUSH REBAR COATING
GUJARAT

:: Dispatch From ::
LS NO. 2088
NEAR DAMANGANGA PAPER MILL TA- KAPARADAAMBHETI
Valsad,GUJARAT-396126

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	TMT BARE BAR & Goods	32.54 MTS	1842332.00	NE+NE+18.000+0.000+0.00
998873	Epoxy Coating & Services	32.54 MTS	302167.50	NE+NE+12.000+0.000+0.00

Tot. Tax'ble Amt **2144499.50** CGST Amt **0.00** SGST Amt **0.00** IGST Amt **367879.86** CESS Amt **0.00** CESS Non.Advol Amt **0.00**

Other Amt **-0.36** Total Inv.Amt **2512379.00**

4. Transportation Details

Transporter ID & Name : **08AEHPR3652J1Z4 & SHREE JAGDAMBA TRANSPORT COMPANY**

Transporter Doc. No & Date : **466 & 20/09/2022**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ01GA5922 & 466 & 20/09/2022	Valsad	20/09/2022 02:36 PM	24AECPV1040D1Z2	-	-

641466163751

Subject to Beawar Jurisdiction.

"SHREE"

Mob. : 94143-13263
96808-36916

SHREE JAGDAMBA TRANSPORT COMPANY

(TRUCK & TRAILOR SUPPLIERS)
N.H. 8, LAMANA-305202, Tehsil : Pisangan, Dist. : Ajmer (Raj.)
E-mail : shreejtcompany@gmail.com

will be delivered at the destination
Address of delivery office.

CONSIGNEE ☐/CONSIGNOR ☐/LORI COPY ☐

GSTIN 08AEHPR3652J1Z4
State : Rajasthan Code : 08

AT OWNER'S RISK
INSURANCE

Demurrange Chargeble after..... days from today @ Rs. 300 per day per Ton. on weight charged

CONSIGNMENT NOTE
No. 466
Date 20/9/2022

The Customer has stated that :
* he has not INSURED the Consignment OR
* he has insured the Consignment.
Company.....
Policy No..... Date.....
Amount..... Risk.....

Driver Name.....
L.No.....
Owner.....
Truck/Trailor No. RJ 01 GA 5922

Consignor's Name & Address Ayush Rebar Coating – L.S. 2088, Near Daman Ganga Paper mill, Ambheti - 396126 GSTIN 26AAACE0096R1Z9

Consignee Name & Address Euroacustic Products LTD. - Survey No. 355, Vapi Kachigam Road, Kachigam - Daman Party GSTIN 26AAACE0096R1Z9

From Ambheti

To Daman

QUANTITY	METHOD OF PACKING	DESCRIPTION (SAID TO CONTAINS)		WEIGHT ACTUAL CHARGED	RATE	Amount to Pay/Paid Rs.	P.
32.540mt		TMT Bare Bar with Coating	10mm	16.130mt			
		Challan No. ARC/Dc290/22-23	12mm	4.060mt	Frieght		
			16mm	8.250mt	Hamali		
			20mm	4.100mt	Sur. Ch.		
					St. Ch.		
		Carriers are not responsible for Breakage, Leakage and Damage			Total		
		Service tax will be paid by			Advance		
		CONSIGNEE ☐CONSIGNOR ☐TRANSPORTER ☐			To Pay		

Value of goods.....

Driver Signature.....

(Owner is responsible for wrong declaration of goods, octroi, T. Tax & other taxes)

For : **Shree Jagdamba Transport Company**

1345

506

1346

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

507

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Security Copy)

(Name, address & GSTIN of the receipient)
NAME : AYUSH REBAR COATING
ADDRESS : LS No.2088,
NEAR DAMAN GANGA PAPER MILLS,
TA. - KAPRADA, AMBHETI,
VALSAD, GUJARAT - 396191

GST NO : 24AECPV1040D1Z2

CHALLAN NO : FBEC/JOBWORK/249
CHALLAN DATE : 14/09/2022

VEHICLE NO : RJ-36-GA-6156
TRANSPORTER : SHREE JAGDAMBA TRANSPORT COMPANY
LR NO : 450
LR DATE : 14/09/2022

(Address of delivery of goods/consignee)
NAME : AYUSH REBAR COATING
ADDRESS : LS No.2088,
NEAR DAMAN GANGA PAPER MILLS,
TA. - KAPRADA, AMBHETI,
VALSAD, GUJARAT - 396191

GST NO : 24AECPV1040D1Z2

P.O. No :

P.O. DATE :

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:
CLIENT CHALLAN NO :

CLIENT CHALLAN DATE :

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	10 MM	MT	11.100	
2	72142090	TMT BARE BAR	12 MM	MT	16.270	
3	72142090	TMT BARE BAR	10 MM	MT	16.130	
4	72142090	TMT BARE BAR	12 MM	MT	4.060	
5	72142090	TMT BARE BAR	16 MM	MT	8.250	
6	72142090	TMT BARE BAR	20 MM	MT	4.100	
			Total Wt. ------->		59.910	
					Rs.	3470847.00
					IGST 18%	624752.46
					TOTAL VALUE	4095599.46

EUROCOUSTIC PRODUCTS LTD. FBEC DIVN
239
14/9/22

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

e-Way Bill

E-Way Bill No:	6714 6382 0311
E-Way Bill Date:	14/09/2022 06:22 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	14/09/2022 06:22 PM [8Kms]
Valid Until:	15/09/2022

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI-396210
GSTIN of Recipient	24AEC PV104 0D1Z2 ,AYUSH REBAR COATING
Place of Delivery	AMBHETI,GUJARAT-396191
Document No.	FBEC/JOBWORK/249
Document Date	14/09/2022
Transaction Type:	Regular
Value of Goods	4095599.46
HSN Code	72142090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ36GA6156 & 450 & 14/09/2022	Daman	14/09/2022 06:22 PM	26AAACE0096R1Z9	-	-

671463820311

Original for Receipient
Duplicate For Receipient
Extra For Receipient

AYUSH REBAR COATING

GSTIN: 24AECPV1040D1Z2

Factory Address: LS.NO. 2088, NEAR DAMAN GANGA PAPER MILL, AMBHETI, TA:KAPARADA, DIST: VALSAD, GUJARAT-396126

Tax Invoice

Invoice No: ARC/305/2022-23			Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Invoice Date: 20/09/2022			Vehicle Number: RJ36GA6156
Delivery Challan Number : ARC/DC291/22-23			
Reverse Charge (Y/N): N		NO	Date of Supply: 20/09/2022
	Code	24	Place of Supply : KACHIGAM, DAMAN

		Ship to Party	
Name: EUROCOUSTIC PRODUCTS LTD.		Name: EUROCOUSTIC PRODUCTS LTD.	
Address: SURVEY NO 355,VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210		Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210	
GSTIN: 26AAACE0096R1Z9		GSTIN: 26AAACE0096R1Z9	
State:Dadra And Nagar Haveli And Daman And Diu	Code 26	State: Dadra And Nagar Haveli And Daman And Diu	Code 26

.No : EPL/FBEC/20-21/001

S. No.	Product Description	HSN/SAC Code	DIM IN MM	Qty	Rate	Amount	Discount	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	IGST Rate	IGST Amount	Total
1	Fusion Bonded Epoxy Coating on Rebar-	998873	10MM	2.110	10100	21,311.00		21,311.00					12%	2,557.32	23,868.32
2	Fusion Bonded Epoxy Coating on Rebar-	998873	16MM	1.950	8550	16,672.50		16,672.50					12%	2,000.70	18,673.20
3	Fusion Bonded Epoxy Coating on Rebar-	998873	20MM	4.950	7650	37,867.50		37,867.50					12%	4,544.10	42,411.60
4	Fusion Bonded Epoxy Coating on Rebar-	998873	25MM	16.000	6900	1,10,400.00		1,10,400.00					12%	13,248.00	1,23,648.00
	Total			25.010		1,86,251.00		1,86,251.00						22,350.12	2,08,601.12

Total Invoice Amount In Words

Two Lakh Eight Thousand Six Hundred One Only/-

Total Amount Before Tax	1,86,251.00
Add: IGST	22,350.12
Total Tax Amount	22,350.12
Round Off	-0.12
Total Amount After Tax:	2,08,601.00
GST On Reverse Charge	0

Bank Details

Bank A/C :3903008700002329,Punjab National Bank

Bank IFSC: PUNB0390300, Branch : Vapi Gujarat

Terms & conditions

AYUSH REBAR COATING AMBHETI

Common Seal

Certified that the particulars given above are true and correct

Ayush Rebar Coating

AYUSH REBAR COATING AMBHETI

268

20/9/22

Original for the Consignee

AYUSH REBAR COATING

Billing Address : LS.NO.2088, NEAR DAMAN GANGA PAPER MILL, TA:KAPARADA, AMBHETI, DIST: VALSAD, GUJARAT - 396126

GSTIN : 24AECPV1040D1Z2

Delivery Challan

Bill to Party	Deliver to/Ship to Party	
Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, Dadra And Nagar Haveli And Daman And Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, Daman, Dadra and Nagar Haveli and Daman and Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Delivery Challan No: ARC/DC291/22-23 Delivery Challan Date: 20/09/2022 Note: Details of free supply materials for job works only Client Delivery Challan No: FBEC/JOBWORK/256 Client Delivery Challan Date : 18/09/2022

Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Vehicle Number: RJ36GA6156
Date of Supply: 20/09/2022
L.R. NO.: 509
Place of Supply: Kachigam-Daman

SR. No.	Goods / Service Description	HSN/SAC Code	Diameter	Qty	Units	Rate	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Total
1	TMT BARE BAR	72142090	10MM	2.110	M.T							
2	Epoxy Coating	998873	10MM	2.110	M.T							
3	TMT BARE BAR	72142090	16MM	1.950	M.T							
4	Epoxy Coating	998873	16MM	1.950	M.T							
5	TMT BARE BAR	72142090	20MM	4.950	M.T							
6	Epoxy Coating	998873	20MM	4.950	M.T							
7	TMT BARE BAR	72142090	25MM	16.000	M.T							
8	Epoxy Coating	998873	25MM	16.000	M.T							
	Total			25.010								

Nineteen Lakh Thirty Nine Thousand Four Hundred Sixty Eight Only.

Steel Value	14,66,836.50
Coating Value	1,86,251.00
IGST @ 12 %	22,350.12
IGST @ 18 %	2,64,030.57
Round Off	-0.19
Approx Total Value	19,39,468.00

Terms & conditions

AYUSH REBAR COATING AMBHETI

For AYUSH REBAR COATING.
Authorised signatory

AYUSH REBAR COATING
AMBHETI
GATE OUTWARD No. : 291
DATE : 20/9/22
SIGNATURE :

1350

511

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6314 6644 6860** Generated Date:**20/09/2022 08:50 PM** Generated By: **24AEC PV104 0D1Z2** Valid Upto: **21/09/2022**

Mode: **Road** Approx Distance: **32km**

Type: **Outward - Job Work** Document Details: **Challan - ARC/DC291/22-23 - 20/09/2022** Transaction type: **Bill To - Ship To**

2. Address Details

From

GSTIN : 24AEC PV104 0D1Z2
AYUSH REBAR COATING
GUJARAT

:: Dispatch From ::
LS NO. 2088
NEAR DAMANGANGA PAPER MILL TA- KAPARADAAMBHETI
Valsad,GUJARAT-396126

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	TMT BARE BAR & Goods	25.01 MTS	1466836.50	NE+NE+18.000+0.000+0.00
998873	Epoxy Coating & Services	25.01 MTS	186251.00	NE+NE+12.000+0.000+0.00

Tot. Tax'ble Amt **1653087.50** CGST Amt **0.00** SGST Amt **0.00** IGST Amt **286380.69** CESS Amt **0.00** CESS Non.Advol Amt **0.00**

Other Amt **-0.19** Total Inv.Amt **1939468.00**

4. Transportation Details

Transporter ID & Name : **08AEHPR3652J1Z4 & SHREE JAGDAMBA TRANSPORT COMPANY**

Transporter Doc. No & Date : **509 & 20/09/2022**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ36GA6156 & 509 & 20/09/2022	Valsad	20/09/2022 08:50 PM	24AECPV1040D1Z2	-	-

631466446860

Subject to Beawar Jurisdiction.

"SHREE"

Mob. : 94143-13263
96808-36916

SHREE JAGDAMBA TRANSPORT COMPANY

(TRUCK & TRAILOR SUPPLIERS)

N.H. 8, LAMANA-305202, Tehsil : Pisangan, Dist. : Ajmer (Raj.)

E-mail : shreejtcompany@gmail.com

CONSIGNEE ☐/CONSIGNOR ☐/LORI COPY ☐

512

will be delivered at the destination Address of delivery office.

GSTIN 08AEHPR3652J1Z4
State : Rajasthan Code : 08

AT OWNER'S RISK

INSURANCE

The Customer has stated that :
* he has not INSURED the Consignment OR
* he has insured the Consignment.
Company.....
Policy No.....Date.....
Amount.....Risk.....

Demurrange Chargeble after..... days from today @ Rs. 300 per day per Ton. on weight charged

CONSIGNMENT NOTE
No. 509
Date 20/9/22

Driver Name.....

L.No.....

Owner.....

Truck/Trailor No. RJ 36 GA 6156

135

Consignor's Name & Address Ayush Rebar Coating - LS-2088, Near Daman Ganga Paper Mill, Ambheti - 396126 GSTIN 24AECPV1040D1ZZ

Consignee Name & Address Euroacoustic Products LTD. - Survey No. 355, Vapi Kachigam Road, Kachigam - Daman Party GSTIN 26AAACE0096R1Z9

From Ambheti

To Daman

QUANTITY	METHOD OF PACKING	DESCRIPTION (SAID TO CONTAINS)		WEIGHT ACTUAL CHARGED	RATE	Amount to Pay/Paid Rs.	P.
25.010 mt		TMT Bare Bar With Coating	10mm	2.110 mt			
		Challan No. ARC/DC 291/22-23	16mm	1.950 mt	Frieght	1	
			20mm	4.950 mt	Hamali		
			32mm	16.000 mt	Sur. Ch.		
		Carriers are not responsible for Breakage, Leakage and Damage			St. Ch.		
		Service tax will be paid by			Total		
		CONSIGNEE ☐CONSIGNOR ☐TRANSPORTER ☐			Advance		
					To Pay		

V... of goods.....

Driver Signature.....

(Owner is responsible for wrong declaration of goods, octroi, T. Tax & other taxes)

For : **Shree Jagdamba Transport Company**

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

1352

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@epigroup.co.in
Web : www.eplmodular.com

513

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Security Copy)

(Name, address & GSTIN of the receipient) NAME : AYUSH REBAR COATING ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191 GST NO : 24AECPV1040D1Z2	CHALLAN NO : FBEC/JOBWORK/256 CHALLAN DATE : 18/09/2022 VEHICLE NO : RJ-36-GA-6156 TRANSPORTER : SHREE JAGDAMBA TRANSPORT COMPANY LR NO : 506 LR DATE : 18/09/2022
(Address of delivery of goods/consignee) NAME : AYUSH REBAR COATING ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191 GST NO : 24AECPV1040D1Z2	P.O. No : P.O. DATE : DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK: CLIENT CHALLAN NO : CLIENT CHALLAN DATE :

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	10 MM	MT	2.110	
2	72142090	TMT BARE BAR	16 MM	MT	1.950	
3	72142090	TMT BARE BAR	20 MM	MT	4.950	
4	72142090	TMT BARE BAR	25 MM	MT	16.000	
			Total Wt. ------->		25.010	
					Rs.	1466836.50
					IGST 18%	264030.57
					TOTAL VALUE	1730867.07

245
18/09/22

Received by & Rubber Stamp	Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.	For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN Authorised Signatory

e-Way Bill

E-Way Bill No:	6014 6544 8136
E-Way Bill Date:	18/09/2022 05:13 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	18/09/2022 05:13 PM [8Kms]
Valid Until:	19/09/2022

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI-396210
GSTIN of Recipient	24AEC PV104 0D1Z2 ,AYUSH REBAR COATING
Place of Delivery	AMBHETI,GUJARAT-396191
Document No.	FBEC/JOBWORK/256
Document Date	18/09/2022
Transaction Type:	Bill To - Ship To
Value of Goods	1730867.07
HSN Code	72142090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ38GA6156 & 506 & 18/09/2022	Daman	18-09-2022 05:13 PM	26AAACE0096R1Z9	-	-

601465448136

Original for Receipient
Duplicate For Receipient
Extra For Receipient

AYUSH REBAR COATING

GSTIN: 24AECPV1040D1Z2

Factory Address: LS.NO. 2088, NEAR DAMAN GANGA PAPER MILL, AMBHETI, TA:KAPARADA, DIST: VALSAD, GUJARAT-396126

Tax Invoice

Invoice No: ARC/306/2022-23			Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Invoice Date: 20/09/2022			Vehicle Number: RJ36GA6156
Delivery Challan Number : ARC/DC292/22-23			
Reverse Charge (Y/N): N		NO	Date of Supply: 20/09/2022
	Code	24	Place of Supply : KACHIGAM, DAMAN

			Ship to Party
Name: EUROCOUSTIC PRODUCTS LTD.			Name: EUROCOUSTIC PRODUCTS LTD.
Address: SURVEY NO 355,VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210			Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396210
GSTIN: 26AAACE0096R1Z9			GSTIN: 26AAACE0096R1Z9
e:Dadra And Nagar Haveli And Daman And Diu	Code	26	State: Dadra And Nagar Haveli And Daman And Diu Code 26
.No : EPL/FBEC/20-21/001			

S. No.	Product Description	HSN/SAC Code	DIM in MM	Qty	Rate	Amount	Discount	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	IGST Rate	IGST Amount	Total
1	Fusion Bonded Epoxy Coating on Rebar-	998873	32MM	29.160	5700	1,66,212.00		1,66,212.00					12%	19,945.44	1,86,157.44
Total				29.160		1,66,212.00		1,66,212.00						19,945.44	1,86,157.44

Total Invoice Amount In Words

One Lakh Eighty Six Thousand One Hundred Fifty Seven Only/-

Total Amount Before Tax	1,66,212.00
Add: IGST	19,945.44
Total Tax Amount	19,945.44
Round Off	-0.44
Total Amount After Tax:	1,86,157.00
GST On Reverse Charge	0

Bank Details

Bank A/C :3903005700002329,Punjab National Bank
IFSC: PUNB0390300, Branch : Vapi Gujarat

Terms & conditions

AYUSH REBAR COATING AMBHETI

Common Seal

Certified that the particulars given above are true and correct

Ayush Rebar Coating

AYUSH REBAR COATING AMBHETI

EUROCOUSTIC PRODUCTS LTD. (REBAR Div.)
Goods Inward No.: 269
Date: 20/9/22
Sign:

Original for the Consignee

AYUSH REBAR COATING

Ayush Rebar Coating

Billing Address : LS.NO.2088, NEAR DAMAN GANGA PAPER MILL, TA:KAPARADA, AMBHETI, DIST: VALSAD, GUJARAT - 396126

GSTIN : 24AECPV1040D1Z2

Delivery Challan

Bill to Party	Deliver to/Ship to Party	
Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN, Dadra And Nagar Haveli And Daman And Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Name: EUROCOUSTIC PRODUCTS LTD. Address: SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM, Daman, Dadra and Nagar Haveli and Daman and Diu, 396210 GSTIN: 26AAACE0096R1Z9 State: Dadra and Nagar Haveli and Daman and Diu Code 26	Delivery Challan No: ARC/DC292/22-23 Delivery Challan Date: 20/09/2022 Note: Details of free supply materials for job works only Client Delivery Challan No: FBEC/JOBWORK/245 Client Delivery Challan Date : 12/09/2022

Transport Mode: SHREE JAGDAMBA TRANSPORT COMPANY
Vehicle Number: RJ36GA6156
Date of Supply: 20/09/2022
L.R. NO.: 510
Place of Supply: Kachigam-Daman

SR. No.	Goods / Service Description	HSN/SAC Code	Diameter	Qty	Units	Rate	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Total
	TMT BARE BAR	72142090	32MM	29.160	M.T							
-	Epoxy Coating	998873	32MM	29.160	M.T							
Total				29.160								

Twenty Lakh Thirty Six Thousand One Hundred Forty Six Only.

Steel Value	15,67,787.00
Coating Value	1,66,212.00
IGST @ 12 %	19,945.44
IGST @ 18 %	2,82,201.66
Round Off	-0.10
Approx Total Value	20,36,146.00

Terms & conditions

AYUSH REBAR COATING AMBHETI

For AYUSH REBAR COATING.
Authorised signatory

AYUSH REBAR COATING
AMBHETI
GATE OUTWARD No. : 292
DATE : 20/9/22
SIGNATURE :

1356

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6714 6644 9960** Generated Date:**20/09/2022 08:56 PM** Generated By: **24AEC PV104 0D1Z2** Valid Upto: **21/09/2022**

Mode: **Road** Approx Distance: **32km**

Type: **Outward - Job Work** Document Details: **Challan - ARC/DC292/22-23 - 20/09/2022** Transaction type: **Bill To - Ship To**

2. Address Details

From

GSTIN : 24AEC PV104 0D1Z2
AYUSH REBAR COATING
GUJARAT

:: Dispatch From ::
LS NO. 2068
NEAR DAMANGANGA PAPER MILL TA- KAPARADAAMBHETI
Valsad,GUJARAT-396126

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	TMT BARE BAR & Goods	29.16 MTS	1567787.00	NE+NE+18.000+0.000+0.00
998873	Epoxy Coating & Services	29.16 MTS	166212.00	NE+NE+12.000+0.000+0.00

Tot. Taxable Amt **1733999.00** CGST Amt **0.00** SGST Amt **0.00** IGST Amt **302147.10** CESS Amt **0.00** CESS Non.Advol Amt **0.00**

Other Amt **-0.10** Total Inv.Amt **2036146.00**

4. Transportation Details

Transporter ID & Name : **08AEHPR3652J1Z4 & SHREE JAGDAMBA TRANSPORT COMPANY**

Transporter Doc. No & Date : **510 & 20/09/2022**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ36GA6156 & 510 & 20/09/2022	Valsad	20/09/2022 08:56 PM	24AECPV1040D1Z2	-	-

671466449960

Subject to Beawar Jurisdiction.

"SHREE"

Mob. : 94143-13263
96808-36916

518

SHREE JAGDAMBA TRANSPORT COMPANY

(TRUCK & TRAILOR SUPPLIERS)

N.H. 8, LAMANA-305202, Tehsil : Pisangan, Dist. : Ajmer (Raj.)

E-mail : shreejtcompany@gmail.com

will be delivered at the destination
Address of delivery office.

CONSIGNEE ☐/CONSIGNOR ☐/LORI COPY ☐

GSTIN 08AEHPR3652J1Z4
State : Rajasthan Code : 08

AT OWNER'S RISK

INSURANCE

Demurrange Chargeble after..... days from today @ Rs. 300 per day per Ton. on weight charged

No. 510 CONSIGNMENT NOTE

Date 20/09/2022

The Customer has stated that :
* he has not INSURED the Consignment OR
* he has insured the Consignment.
Company.....
Policy No.....Date.....
Amount.....Risk.....

Driver Name.....

L.No.....

Owner.....

Truck/Trailor No. RJ36 GA 6156

1357

Consignor's Name & Address Ayush Rebar Coating - 1s. 2088, Near Damcm Ganga Paper Mill, Ambheti-396126 GSTIN 24AECPV3040D1Z2

From Ambheti

Consignee Name & Address Furoacoustic Products LTD. - Survey No. 355, Vapi - Kachigam Road, Kachigam - Daman Party GSTIN 26AAACF0096R1Z9

To Daman

QUANTITY	METHOD OF PACKING	DESCRIPTION (SAID TO CONTAINS)		WEIGHT ACTUAL	WEIGHT CHARGED	RATE	Amount to Pay/Paid Rs.	P.
29.160mT		TMT Bare Bar with Coating	32mm			Frieght	1	
1		Challan No. ARC/DC 292/22-23	1			Hamali		
						Sur. Ch.		
						St. Ch.		
		Carriers are not responsible for Breakage, Leakage and Damage				Total		
		Service tax will be paid by				Advance		
		CONSIGNEE ☐CONSIGNOR ☐TRANSPORTER ☐				To Pay		

...of goods.....

Driver Signature.....

(Owner is responsible for wrong declaration of goods, octroi, T. Tax & other taxes)

For : **Shree Jagdamba Transport Company**

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

1956 519

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@epigroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Security Copy)

(Name, address & GSTIN of the receipient) NAME : AYUSH REBAR COATING ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191 GST NO : 24AECPV1040D1Z2	CHALLAN NO : FBEC/JOBWORK/245 CHALLAN DATE : 12/09/2022 VEHICLE NO : RJ-36-GA-6156 TRANSPORTER : SHREE JAGDAMBA TRANSPORT COMPANY LR NO : 447 LR DATE : 12/09/2022
(Address of delivery of goods/consignee) NAME : AYUSH REBAR COATING ADDRESS : LS No.2088, NEAR DAMAN GANGA PAPER MILLS, TA. - KAPRADA, AMBHETI, VALSAD, GUJARAT - 396191 GST NO : 24AECPV1040D1Z2	P.O. No : P.O. DATE : DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK: CLIENT CHALLAN NO : CLIENT CHALLAN DATE :

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	20 MM	MT	7.186	
2	72142090	TMT BARE BAR	32 MM	MT	23.764	
3	72142090	TMT BARE BAR	32 MM	MT	29.160	
			Total Wt. ------>		60.110	
					Rs.	3198433.00
					IGST 18%	575717.94
					TOTAL VALUE	3774150.94

236
12/9/22

Received by & Rubber Stamp	Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.	For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN Authorised Signatory

e-Way Bill

E-Way Bill No:	6614 6288 4146
E-Way Bill Date:	12/09/2022 06:02 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	12/09/2022 06:02 PM [8Kms]
Valid Until:	13/09/2022

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI-396210
GSTIN of Recipient	24AEC PV104 0D1Z2 ,AYUSH REBAR COATING
Place of Delivery	AMBHETI,GUJARAT-396191
Document No.	FBEC/JOBWORK/245
Document Date	12/09/2022
Transaction Type:	Regular
Value of Goods	3774150.94
HSN Code	72142090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work

Transporter

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	RJ36GA6156 & 447 & 12/09/2022	Daman	12/09/2022 06:02 PM	26AAACE0096R1Z9	-	-

661462884146

EUROCOUSTIC PRODUCTS LTD.

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman - 396210.
Tele : +91 260 2244767, 2242989 Fax : +91 260 2242778

QR/07/PURS/04
Rev.No.00 Dtd:01.07.20
Issue No. 01 Dtd. 01.07.20

GST NO. : 26AAACE0096R1Z9
PAN NO. : AAACE0096R
State Code : 26

Cin No. : U74110DD1981PLC002380

Email : works.daman@eplmodular.com Web: www.eplmodular.com

W. O. NO. EPL/FBEC/20-21/001 DATE : 13/01/21

M/S. Ayush Rebar Coating
Survey No.: 1551, Paikee - 1,
Near Daman Ganga Paper Mills,
Koparli - Ambheti Road, Ambheti, Ta : Kaprada,
Valsad - 396 126.
GST : 24AECPV1040D1Z2

Your Ref. : R/T No. : 0 Dated :

No.	Work Discription	Qty.	Unit	Rate	Work Order Value (if Discussed)	IGST				Total Amount
						%	Amount	%	Amount	
1	FUSION BONDED EPOXY COATING ON BARE BAR DIA 32 MM		MT	5700.00		12.00	0.00	0.00	0.00	0.00
2	FUSION BONDED EPOXY COATING ON BARE BAR DIA 28 MM		MT	6400.00		12.00	0.00	0.00	0.00	0.00
3	FUSION BONDED EPOXY COATING ON BARE BAR DIA 25 MM		MT	6900.00		12.00	0.00	0.00	0.00	0.00
4	FUSION BONDED EPOXY COATING ON BARE BAR DIA 20 MM		MT	7650.00		12.00	0.00	0.00	0.00	0.00
5	FUSION BONDED EPOXY COATING ON BARE BAR DIA 16 MM		MT	8550.00		12.00	0.00	0.00	0.00	0.00
6	FUSION BONDED EPOXY COATING ON BARE BAR DIA 12 MM		MT	9200.00		12.00	0.00	0.00	0.00	0.00
7	FUSION BONDED EPOXY COATING ON BARE BAR DIA 10 MM		MT	10100.00		12.00	0.00	0.00	0.00	0.00
8	FUSION BONDED EPOXY COATING ON BARE BAR DIA 8 MM		MT	11400.00		12.00	0.00	0.00	0.00	0.00
					0.00		0.00		0.00	0.00

Note :
Quantity As Actual, PO Effective from 13-01-2021 to 31-03-2021

OPEN ORDER

TOTAL AMOUNT
IGST 12%
GRAND TOTAL

GRAND TOTAL 0.00

Important Instructions :
1. This W. O. is subject to the jurisdiction of where work is done and also to our standard terms & conditions of Work Order.

2. Invoice mentioning this W. O. no. must be sent in duplicate directly to the location, where material/Service has be dispatched/done.

EUROCOUSTIC PRODUCTS LTD. P.B.No.25 KACHIGAM DAMAN

For, EUROCOUSTIC PRODUCTS LTD

15/01/21

Authorised By

EUROCOUSTIC PRODUCTS LTD.

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman - 396210.
Tele : +91 260 2244767, 2242989 Fax : +91 260 2242778

QR/07/PURS/04
Rev.No.00 Dtd:20.08.18
Issue No. 01 Dtd.20.08.18

GST NO. : 26AAACE0096R1Z9
PAN NO. : AAACE0096R
State Code : 26
Cin No. : U74110DD1981PLC002380
Email : works.daman@eplmodular.com
Web: www.eplmodular.com

W. O. NO. EPL/FBEC/20-21/002 — **DATE : 13/01/21**

M/S. Ayush Rebar Coating
Survey No.: 1551, Paikee - 1,
Near Daman Ganga Paper Mills,
Koparli - Ambheti Road, Ambheti, Ta : Kaprada,
Valsad - 396 126.

GST : 24AECPV1040D1Z2

Your Ref. : — R/T No. : 0 — Dated :

No.	Work Discription	Qty.	Unit	Rate	Work Order Value (If Discussed)	IGST -%	IGST Amount	%	Amount	Total Amount
1	Transportation Of Bars	1.00	MT	250.00	250.00	18.00	45.00	0.00	0.00	295.00
					250.00		45.00		0.00	295.00

Note : AS PER ANNEXURE ATTACHED

TOTAL AMOUNT	250.00
FREIGHT	250.00
SUB TOTAL	45.00
IGST @ 18%	295.00
GRAND TOTAL	295.00
GRAND TOTAL :	

Terms & Conditions :

PAYMENT TERMS	Payment Claim Fortnightly & You shall submit your invoice on a weekly Basis.
PACKING & FORWARDING	SHOULD BE SECURELY PACKED TO WITHSTAND TRANSIT DAMAGES
IGST/CGST/UTGST/SGST	IGST 18%
Transportation & Freight	To be arranged by YOU
Delivery Schedule	On or before
Dispatch Instruction	To our work Daman
Inspection/Test Certificate	Inspection at our works
Guarantee/Warrantee	Free Replacement against Manufacturign Defect
Special Terms and Condition	

Important Instructions :

1. This W. O. is subject to the jurisdiction of where work is done and also to our standard terms & conditions of Work Order.

2. Invoice mentioning this W. O. no. must be sent in duplicate directly to the location, where material/Service has be dispatched/done.

For, EUROCOUSTIC PRODUCTS LTD

EUROCOUSTIC PRODUCTS LTD. P.B.No.25 KACHIGAM DAMAN

13/01/21

Authorised By

EUROCOUSTIC PRODUCTS LTD.

SURVEY NO.355, VAPI KACHIGAM ROAD, KACHIGAM, DAMAN – 396210.

Work Order No.

Date :- 13-01-2021

M/s. Ayush Rebar Coating

Survey No : 1551, Paikee – 1,

Near Daman Ganga Paper Mills,

Koparli – Ambheti Road,

Ambheti, Ta : Kaprada,

Dist.: Valsad, Gujarat, 396126.

GSTIN – 24AECPV1040D1Z2

Kind Attn: Mr. Nimesh Bhai

Sub : Transportation of bare Rebar from M/s. EUROCOUSTIC PRODUCTS LTD. To M/s. AYUSH REBAR COATING, Ambheti and coated rebar from M/s. Ayush Rebar Coating, Ambheti to EUROCOUSTIC PRODUCTS LTD. Kachigam Daman.

This has reference to our discussions on the subject, we are pleased to issue this Work Order for transportation of **Bare Rebar from M/s. EUROCOUSTIC PRODUCTS LTD. KACHIGAM DAMAN to M/s. Ayush Rebar Coating, Ambheti and coated Rebar from M/s. Ayush Rebar Coating, Ambheti to M/s.EUROCOUSTIC PRODUCTS LTD. Kachigam Daman** on following terms and conditions.

01. SCOPE OF WORK :-

Transportation of Bare Rebar from M/s. EUROCOUSTIC PRODUCTS LTD. Kachigam Daman to M/s. Ayush Rebar Coating, Ambheti and coated Rebar from M/s. Ayush Rebar Coating to M/s. EUROCOUSTIC PRODUCTS LTD. Kachigam Daman. Unloading of Bare Rebar and Loading of Coated Rebar will be in the scope of M/s. Ayush Rebar Coating. Loading of Bare bar and unloading of Coated Rebar will be in the scope of M/s. EUROCOUSTIC PRODUCTS LTD.

EUROCOUSTIC PRODUCTS LTD. P.B.No.25 KACHIGAM DAMAN

You shall depute minimum 2 trailers per day to M/s. EUROCOUSTIC PRODUCTS LTD for transportation of Bare Re-bars as per advice from M/s. EUROCOUSTIC PRODUCTS LTD representative. You shall also send 2 trailers of coated Rebar to M/s. EUROCOUSTIC PRODUCTS LTD.

02. Trailer Capacity :

30 MT per Trailer.

03. RATE :

Freight Rs. 250.00 per MT for round the trip.

The above rate is final & firm and no any escalation is permissible for any reason whatsoever.

04. VALIDITY OF THE CONTRACT :

This work order will be valid up to 31-03-2021 on the basis of minimum two trailers per day.

05. STATUTORY OBVLIGATIONS :

You shall comply with the statutory provisions and shall be solely responsible for fulfillment of all legal obligations under all Central / State Governments and local bodies including adequate insurance coverage to your manpower, vehicles and equipment etc.

06. SAFETY :

You have to full fill the entire safety requirement.

07. DEFAULT :

In the event of any default to comply with any of the provisions / requirements here of, M/s. EUROCOUSTIC PRODUCTS LTD. Reserve the right to terminate and cancel the order without assigning and reason whatsoever.

08. PACKING & SLIPPERS :

You will be using good quality / size wooden sleepers to avoid any damage during transportation. If any damages found during handling and or transportation, it would be recovered from your bill.

09. LOADING & UNLOADING :

Loading of Bare Rebars and unloading of Coated Rebar will be in scope of M/s. EUROCOUSTIC PRODUCTS LTD and Unloading of Bare Rebar and loading of coated Rebar shall be in the scope of M/s. Ayush, Rebar Coating.

10. DETENTION :

No detention charges will be applicable.

EUROCOUSTIC PRODUCTS LTD. P.B.No.25 KACHIGAM DAMAN

11. ACCIDENT :

In case of any accident, mis-happening en-route, you are solely responsible to deliver the material in good condition at its destination, all expenses towards handling, transportation and repairs shall be borne by you at your risk and cost.

12. MISC :

All miscellaneous expenses pertaining to road permit / permission, Traffic Police Transit Insurance and RTO expenses etc. are included in the above rates.

13. PAYMENTS :

- Payment shall be made every fortnightly. You shall submit your invoice on a weekly Basis.
- TDS shall be deducted as per prevailing rules.

14. All disputes are subject to the jurisdiction of Daman (UT) only.

Please sign and return we copy of this work order in token of having accepted the above rates, scope of work and other terms & conditions unconditionally.

Thanking You

Yours Faithfully

For EUROCOUSTIC PRODUCTS LTD

Authorised Signatory

EUROCOUSTIC PRODUCTS LTD. P.B.No.25 KACHIGAM DAMAN

EUROCOUSTIC PRODUCTS LIMITED

PURCHASE ORDER

To,
EUROCOUSTIC PRODUCTS LTD.
SURVEY NO 78/1 TO 78/6 &80 PLOT NO 8&9
TIRUPATI INDUSTRIAL PARK-B,VILLAGE-JIVAPAR
VASUNDHARA ROAD,OPP.BAMANBOR GIDC;TAL.CHOTILA,
DIST. SURENDRANAGAR - GUJARAT-363520
State : Gujarat, Code : 24
GSTIN : 24AAACE0096R1ZD

Order No. : DMN/FBEC/22-23/215
Date : 10-Sep-22
Indent No. : Dt.:
Credit Days : 30 DAYS
Mode of Payment : By Cheq.
Purchase Contract No. : Dt.:

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)
SURVEY NO- 355, VAPI KACHIGAM ROAD,
KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACF0096R1Z9
PAN No. : AAACF0096R

Please Deliver the following goods at
EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)
SURVEY NO- 355, VAPI KACHIGAM ROAD,
KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu,
Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

Sr. No.	Description of Goods	Quantity	Alt. Qty.	Rate	Per	Disc.	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 32MM	1.000 MT		5,360.00	MT		5,360.00
2	FUSION BONDED EPOXY COATING ON REBAR - DIA 25MM	1.000 MT		5,770.00	MT		5,770.00
3	FUSION BONDED EPOXY COATING ON REBAR - DIA 20MM	1.000 MT		6,250.00	MT		6,250.00
4	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	1.000 MT		6,840.00	MT		6,840.00
5	FUSION BONDED EPOXY COATING ON REBAR - DIA 12MM	1.000 MT		7,820.00	MT		7,820.00
6	FUSION BONDED EPOXY COATING ON REBAR - DIA 10MM	1.000 MT		8,600.00	MT		8,600.00
7	FUSION BONDED EPOXY COATING ON REBAR - DIA 08MM	1.000 MT		9,780.00	MT		9,780.00
	Sub Total						50,420.00
	PURCHASE INPUT IGST @ 12%			12	%		6,050.40
	Totals	7.000 MT					56,470.40

Amount in Words : Fifty Six Thousand Four Hundred Seventy and Forty paise Only.

Purchase Terms : 1. Rebar will be supplied by us. 2. Open Order valid till 31.3.2023 3. Quantity as actual 4. Transportation will be in EPL - Daman A/c

Special Instruction :

Delivery Days :
Transporter : NOT APPLICABLE
Mode of Transport : BY ROAD
Terms of Delivery : AS PER SCHEDULE

Freight : In Our Scope
Insurance :

Initiated By	Approved By	For EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)
smp	smp	SYSTEM GENERATED DOCUMENT SIGNATURE NOT REQUIRED

QR/PUR/02

EUROCOUSTIC
PRODUCTS
LIMITED

WO No. EPL/DMN/002 Date : 04 August 2022

M/s PSL Corrosion Control Services Ltd
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman (UT) 396210
GST NO.: 26AAACP7600C1ZX

Kind Attn : Mr K.V. Bulchandani – Director

Sub : Work Order for Fabrication Job work of Steel Structure on Steel supplied by us.
Ref : Our varibus communication of the subject.

Dear Sir,

We are pleased to issue this work order for doing the Job of Steel structural on steel being supplied by us. The Job work Rates, terms and conditions are as under. Job to be started with immediate effect.

1. Job work for Fabricated steel structure
2. Job work charges Rs. 750/- per MT
3. Terms & Conditions:

1	Taxes & Duties	IGST @ 12% will be paid extra on above rates
2	Transportation	Will be handled by us
3	Consumable	We shall provide raw material, consumable on the basis of consumption pattern worked out by both of us.
4	Diesel Consumption	In absence of Electricity power supply, we will supply Diesel for D G Set & Earth Moving Equipments.
5	Loading/Unloading	Charges for unloading of and loading of material are included in the price..
6.	Payment Terms	Payment shall be released within one week from the date of your invoice
7.	Delivery	Within one to two days from the from the date of receipt of materials at your plant
8.	Quantity	Approx. 600 MT. The quantity will be confirmed on weekly basis
9.	Validity of Rates	12 months from the date of this WO.
10.	Billing & dispatch address:	M/s. Eurocoustic Products Limited Survey No. 355, Vapi Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 38210

		GST No. 26AAACE0096R1Z9
11	Contact	Mr. Laxmikant / Mr Xavier Email: laxmikant@epigroup.co.in
12	lob work Contract	Steel will be sent to your Plant in trailer for JOB WORK Fabricated steel structure to be dispatched to our above site after ICB WORK.

Thanking you,

Yours faithfully,

For Eurocoustic Products Limited

Authorised Signatory

EUROCOUSTIC
PRODUCTS
LIMITED

WO No. EPL/DMN/002 Date : 04 August 2022

M/s. PSL Corrosion Control Services Ltd
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman (UT) 396210
GST NO. :6AAACP7600C1ZX

Kind Attn : Mr K.V. Balchandan – Director

Sub : Work Order for Fabrication Job work of Steel Structure on Steel supplied by us.
Ref : Our various communication of the subject.

Dear Sir

We are pleased to issue this work order for doing the Job of Steel structural on steel being supplied by us. The Job work Rates, Terms and conditions are as under. Job to be started with immediate effect.

1. Job work for Fabricated steel structure
2. Job work charges Rs. 750/- per MT.
3. Terms & Conditions:

1	Taxes & Duties	IGST @ 12% will be paid extra on above rates
2	Transportation	Will be handled by us
3	Consumable	We shall provide raw material, consumable on the basis of consumption pattern worked out by both of us.
4	Diesel Consumption	In absence of Electricity power supply, we will supply Diesel for D G Set & Earth Moving Equipments.
5	Loading/Unloading	Charges for unloading of and loading of material are included in the price.
6.	Payment Terms	Payment shall be released within one week from the date of your invoice
7	Delivery	Within one to two days from the from the date of receipt of materials at your plant
8	Quantity	Approx. 600 MT. The quantity will be confirmed on weekly basis
9.	Validity of Rates	12 months from the date of this WO.
10	Billing & dispatch address:	M/s. Eurocoustic Products Limited Survey No. 355, Vapi Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 396210

Corporate Office
1 Avo city, Unit No. 503-506, 5th Floor,
Saifee Pooja Andheri Ghodbunder Road,
Off Saki Vihar, Mumbai - 400 059
Phone: +91-22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

11 Contact	GST No. 26AAACE0096R1Z9
	Mr. Laxmikant / Mr Xavier
	Email: laxmikant@eplgroup.co.in
12 Job work Contract	Steel will be sent to your Plant in trailer for JOB WORK. Fabricated steel structure to be dispatched to our above site after JOB WORK.

[illegible]

[illegible] carefully.

For Ineorosilic Products Limited

Authorised Signatory

EUROCOUSTIC
PRODUCTS
LIMITED

WO No. EPL/2K/NCD/

DATE: 07 October 2022

M/s. - PI Corrosion Coating Services Limited
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman Dadra and Nagar Haveli and
Daman and Diu - 396210
GST NO. : 26AAACP7550C1ZX

Kind Attn: Mr. K.V. Balchandani - Director

SUB: Work Order for Fusion Bonded Epoxy Coating to reinforcing steel bars supplied by us.

Ref: Our various communication on the subject

Dear Sir

We are pleased to issue this Work Order for epoxy coating job of Fusion Bonded Epoxy (FBE) for reinforcement steel bars being supplied by us. The following terms and conditions are as under. Job to be started with immediate effect.

(1) COATING MATERIAL SIZES:

SR NO.	Diameter
1	40 mm
2	36 mm
3	32mm
4	28mm
5	25mm
6	20mm
7	16mm
8	12mm
9	8 mm

(2) COATING RATES (EX-PLANT):
Rs 1,250. 00 per MT for all dias

(3) TERMS & CONDITIONS:

1	Taxes & Duties	GST @ 12% shall be paid extra as above rates
2	Transportation	Will be handled by us
3	Coating Material	We shall supply Coating Material (Epoxy Powder, Steel Shots & grit) on the basis of consumption as per Unit Weight and % Wastage
4	Electricity charges	Electricity shall be provided free of cost by you
5	Loading/Unloading	Charges for unloading of bare bars and loading of coated bars are included in the rates
6	Payment Terms	Payment shall be released within one month from the date of your invoice
7	Delivery	Within two to three days from the date of receipt of bare bar at your plant
8	Quantity	Approx 2000 to 4000 MT. The quantity will be confirmed on weekly basis
9	Validity of Rates	12 months from the date of this WO
10	Billing & Delivery address	M/s. PI Eurocoustic Products Limited Survey No. 387, Opp Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 396210 GST NO. 26AAACP7550C1ZX

11	T Contact	Mr. Pankaj Sinha – Mobile 04269 58505 Email: p.n.sinha@eps-grp.co.in
12	Job work Contract	Steel will be sent to your Plant in trailer lots for JOB WORK of FUSION BONDED EPOXY COATING. Coated pipes to be dispatched to our above site after COATING.

Thanking you.

Yours faithfully,
For Eurocoustic Products Limited

Authorised Signatory

EUROCOUSTIC
PRODUCTS
LIMITED

PO No. DMN/FBEC/22-23/381 DATE: 01 February 2023

M/s. PSL Corrosion Control Services Limited
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman Dadra and Nagar Haveli and
Daman and Diu - 396210.
GST NO. 26AAACP7600C1ZX

Kind Attn: Mr. K.V. Bulchandani - Director

SUB: Work Order for Fusion Bonded Epoxy Coating to reinforcing steel bars supplied by us.

Ref: Our various communication on the subject

Dear Sir,

We are pleased to issue this Work Order for doing the job of Fusion Bonded Epoxy coating for reinforcement steel bars being supplied by us. The Coating Rates, terms and conditions are as under. Job to be started with immediate effect.

(1) COATING MATERIAL SIZES::

SR NO.	Diameter
1	40 mm
2	36 mm
3	32mm
4	25mm
5	20mm
6	16mm
7	12mm
8	10mm
9	8mm

(2) COATING RATES (EX-PLANT):
Rs.1,200. 00 per MT for all dias

(3) TERMS & CONDITIONS:

1.	Taxes & Duties	GST @ 12% will be paid extra on above rates
2.	Transportation	Will be handled by us
3.	Coating Material	We shall supply Coating raw material (Epoxy powder, Steel shots & grit) on the basis of consumption pattern worked out by both of us.
4.	Electricity charges	Electricity payment for the unit consumed shall be paid by us.
5.	Loading/Unloading	Charges for unloading of bare bars and loading of coated bars are included in the price..
6.	Payment Terms	Payment shall be released within one week from the date of your invoice
7.	Delivery	Within two to three days from the from the date of receipt of bare bar at your plant
8.	Quantity	Approx. 6000 to 8000 MT per month. The quantity will be confirmed on weekly basis.
9.	Validity of Rates	12 months from the date of this WO.
10.	Billing & dispatch address:	M/s. Eurocoustic Products Limited Survey No. 355, Vapi Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 36210 GST No. 26AAACE0096R1Z9

11	Contact	Mr. Pankaj Sinha – Mobile : 94269 56595 Email: pankajsinha@epigroup.co.in
12	Job work Contract	Steel will be sent to your Plant in trailor lots for JOB WORK of FUSION BONDED EPOXY COATING. Coated bars to be dispatched to our above site after COATING.

Thanking you,

Yours faithfully,
For Eurocoustic Products Limited

Authorised Signatory

PSL CORROSION CONTROL SERVICES LTD

Registered Office & Factory :
Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 396 210.
Tel.: (0260) 2240096, 2240804 Fax : (0260) 2242546
E-mail : pslccs@pslltd.co.in Website : wwwpsllimited.com

IS 13620

CM/L-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH/ 0255 Dt.: 19·05·23

CONSIGNEE COPY

CONSIGNEE M/s. Eurocoustic Products LTD.
Survey No-355. Vapi Kachigam Road.
Kachigam Daman-396210.

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order _____ Dt. _____ and return the duplicate copy duly signed and stamped in token of your having received the goods. GST NO-26AAACE0096R1Z9

SR NO.	DIAMETER IN MM	QUANTITY BUNDELS	PCS PER BDLE	NOS	TOTAL WEIGHT IN MT./KG	REMARKS	
1	TMT	Bar	With	coating			
2	8	mm	–	–	3·960	Straight	
3	10	"	–	–	7·590	"	
4	12	"	–	–	7·680	"	
5	16	"	–	–	3·870	"	
6	25	"	–	–	7840	"	
7						Exee supplied Steel value	Coating Value
8						1891424=00	37128=00
9	GST on	Steel Value @18% &	coating	value @12%		340456=00	4456=00
10					Total-	2231880=00	41584=00
				TOTAL :	30·940		

Ref.: Your Challan No.: JWC-184 Dtd. 11·05·23 Approx Value Rs. 2273464=00

FREIGHT : To Pay / To be Billed TRANSPORTER : om cargo

TRAILER No. MH43BP-9398 GR NO. DATE :

PAN : AAA CP7600C ← OUR → GST NO.: 26AAACP7600C1ZX

PAN : ← CONSIGNEE → GST NO.:

DESTINATION : Kachigam Daman

(Prepared by) (Authorised by)

Received the above goods in good order and condition

TIME : DATE : Sign.: Received by & Rubber Stamp

PSL CORROSION CONTROL SERVICES LTD.

NEAR ZARI CAUSWAY, POST BOX NO.25, DAMAN (UT) 396 210

Serial No : 42964 Date . : 19/05/2023

Vehicle No : MH43BP-9398

Product Name : COATED BAR

Supplier : EPL

Remark :

Perticular		Weight		Date	Time
First Weight	:	**15040**	Kg	19/05/2023	8:42:47 AM
Second Weight	:	**46020**	Kg	19/05/2023	10:43:58 AM
Net Weight	:	**30980**	Kg		

First Operator Name : PATHAK

Second Operator Name : PATHAK

Operator Sign.

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX **CIN : U74899DD1993PLC004666** **PAN No. : AAACP7600C**

Tax Invoice

(ORIGINAL FOR RECIPIENT) e-Invoice

IRN : cfa770595e73d675155d0f34d294e8fd004db823f7981e5583aec80-c6c1561db
Ack No. : 162314036751621
Ack Date : 19-May-23

Invoice No. : RBD/23-24/0255	Date : 19-May-23	**Details of Transporter**	
e-Way Bill No.:	Date :	Transport : Om Cargo Carriers	
Challan No. : RBD/23-24/0255	Date : 19-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22.23/381	Date : 1-Feb-23	Vehicle No. : MH43BP9398	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	

Project :

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	**EUROCOUSTIC PRODUCTS LTD** SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	8 MM	3.960	1,200.00	4,752.00
2	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	10 MM	7.590	1,200.00	9,108.00
3	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	12 MM	7.680	1,200.00	9,216.00
4	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	16 MM	3.870	1,200.00	4,644.00
5	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	25 MM	7.840	1,200.00	9,408.00
	Total1				**30.940**		**37,128.00**

Remark : E.& O.E
Client JWC No. 184 Dt: 11.05.2023

CGST 6% Sales 2,228.00
UTGST 6% Sales 2,228.00

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Forty One Thousand Five Hundred Eighty Four Only.

Total Invoice Value ₹ 41,584.00

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By Verified By Authorized Signatory

EUROCOUSTIC PRODUCTS LTD. (REBAR DIV)
Gate Inward No.: 226
Date: 19/05/23
Sign:

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6415 6583 4943**

Generated Date: **19/05/2023 11:08 AM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0255 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From

GSTIN : 26AAA CP760 0C1ZX
PSL CORROSION CONTROL SERVICES LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Dispatch From ::
SURVEY NO 377/2
NEAR ZARI CAUSEWAYKACHIGAM
Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	30.94 MTS	1891424.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	30.94 MTS	37128.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1928552.00	172455.84	172455.84	0.00	0.00	0.00	0.00	2273463.68

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH43BP9398	Daman	19-05-2023 11:08 AM	26AAACP7600C1ZX	-	-

641565834943

FBEC REBAR

urocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

1378

DELIVERY CHALLAN

9398

Regd. Office & Works : Survey No. 355, Vapi-Kachigam Road, Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Revised)

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

CHALLAN NO : FBEC/JW/184
CHALLAN DATE : 11/05/2023

VEHICLE NO : MH-46-BU-6490
TRANSPORTER :
LR NO :
LR DATE :

(Address of delivery of goods/consignee)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

T NO : 26AAACP7600C1ZX

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:

CLIENT NAME : CHEC TPL LINE 4 JV

CLIENT CHALLAN NO : 22785

CLIENT CHALLAN DATE : 10/05/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	08 MM	MT	3.960	Client Challan No. 22785 DT : 10-05-2023
2	72142090	TMT BARE BAR	10 MM	MT	7.590	
3	72142090	TMT BARE BAR	12 MM	MT	7.680	
4	72142090	TMT BARE BAR	16 MM	MT	3.870	
5	72142090	TMT BARE BAR	25 MM	MT	7.840	
			Total Wt. ------->		30.940	

20Y
MTS

Rs.	1891423.86
CGST 9%	170228.15
UTGST 9%	170228.15
TOTAL VALUE	2231880.15

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

e-Way Bill

E-Way Bill No:	6615 6258 1725
E-Way Bill Date:	11/05/2023 12:06 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	11/05/2023 12:06 PM [100Kms]
Valid Until:	12/05/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/184
Document Date	11/05/2023
Transaction Type:	Regular
Value of Goods	2231880.15
HSN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU6490	Daman	11/05/2023 12:06 PM	26AAACE0096R1Z9	-	-

661562581725

1380

541

PSL CORROSION CONTROL SERVICES LTD

Registered Office & Factory :
Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 396 210.
Tel.: (0260) 2240096, 2240804 Fax : (0260) 2242546
E-mail : pslccs@pslltd.co.in Website : wwwpsllimited.com

IS 13620

CM/L-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH/ 0256 Dt.: 19.05.23

CONSIGNEE COPY 256

CONSIGNEE M/s. Euroacoustic Products LTD.
Survey No-355 Vapi Kachigam Road.
Kachigam Daman-396210.

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order _____ Dt. _____ and return the duplicate copy duly signed and stamped in token of your having received the goods. GST NO-26AAACE0096R1Z9

SR NO.	DIAMETER IN MM	QUANTITY BUNDELS	QUANTITY PCS PER BDLE	QUANTITY NOS	TOTAL WEIGHT IN MT./KG	REMARKS
1	TMT Bar	With Coating				
2	16	mm	-	-	30.582	straight
3						
4						
5						
6						
7						Free supplied steel value / Coating value
8						1932782=00 / 36698=00
9	GST on steel value @18% & coating value @12%					347901=00 / 4404=00
0					Total-	2280683=00 / 41102=00
				TOTAL :	30.582	

Ref.: Your Challan No.: JWC-193 Dtd. 15.05.23 Approx Value Rs. 2321785=00

FREIGHT : To Pay / To be Billed TRANSPORTER : om cargo

TRAILER No. MH46BB-3348 GR NO. DATE :

PAN : AAA CP7600C ← OUR → GST NO.: 26AAACP7600C1ZX

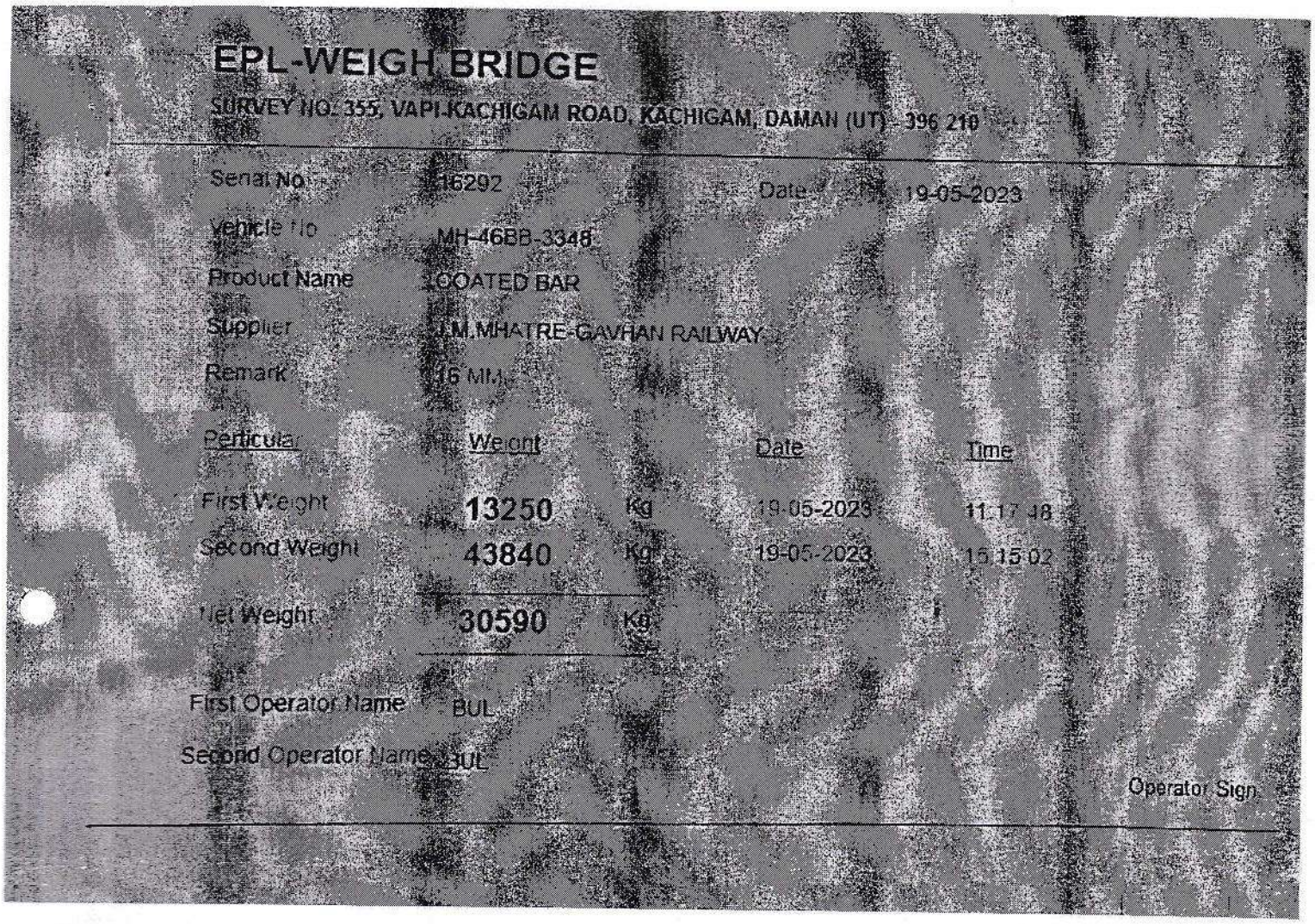
PAN : ← CONSIGNEE → GST NO.:

DESTINATION : Kachigam Daman

(Prepared by) (Authorised by)

Received the above goods in good order and condition

TIME : DATE : Sign.: Received by & Rubber Stamp



EPL-WEIGH BRIDGE

SURVEY NO. 355, VAPI-KACHIGAM ROAD, KACHIGAM, DAMAN (UT) - 396 210

Serial No	16292	Date	19-05-2023
Vehicle No	MH-46BB-3348		
Product Name	COATED BAR		
Supplier	J.M.MHATRE-GAVHAN RAILWAY		
Remark	16 MM		

Particular	Weight		Date	Time
First Weight	13250	Kg	19-05-2023	11:17:48
Second Weight	43840	Kg	19-05-2023	15:15:02
Net Weight	30590	Kg		

First Operator Name : BUL

Second Operator Name : BUL

Operator Sign

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX | CIN : U74899DD1993PLC004666 | PAN No. : AAACP7600C

Tax Invoice

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : 77743f038c1078afeb1428315beb208c8380f38f64d4eeb63f1211d6-f7be9b8b
Ack No. : 162314037223596
Ack Date : 19-May-23

Invoice No. : RBD/23-24/0256	Date : 19-May-23	Details of Transporter	
e-Way Bill No.:	Date :	Transport : Om Cargo Carriers	
Challan No. : RBD/23-24/0256	Date : 19-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22-23/381	Date : 1-Feb-23	Vehicle No. : MH46BB3348	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	

Project :

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	16 MM	30.582	1,200.00	36,698.40
	Total1				30.582		36,698.40

Remark : E.& O.E
Client JWC No. 193 Dt: 15.05.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Forty One Thousand One Hundred Two Only.

CGST 6% Sales	2,202.00
UTGST 6% Sales	2,202.00
Round Off	(-)0.40
Total Invoice Value	**₹ 41,102.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By | Verified By | Authorized Signatory

EUROCOUSTIC PRODUCTS LTD. (DAMAN DIV)
Gate Inward No.: 227
Dt: 19/5/23

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6215 6586 0546**

Generated Date:**19/05/2023 11:58 AM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0256 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From

GSTIN : 26AAA CP760 0C1ZX
PSL CORROSION CONTROL SERVICES LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Dispatch From ::
SURVEY NO 377/2
NEAR ZARI CAUSEWAYKACHIGAM
Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	30.58 MTS	1932782.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	30.58 MTS	36698.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1969480.00	176152.26	176152.26	0.00	0.00	0.00	0.00	2321784.52

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB3348	Daman	19-05-2023 11:58 AM	26AAACP7600C1ZX	-	-

621565860546

3348

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

1384

DELIVERY CHALLAN

545

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient) NAME : PSL CORROSION CONTROL SERVICES LTD ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210 GST NO : 26AAACP7600C1ZX	CHALLAN NO : FBEC/JW/193 CHALLAN DATE : 15/05/2023 VEHICLE NO : MH-46-BU-3508 TRANSPORTER : LR NO : LR DATE :
(Address of delivery of goods/consignee) NAME : PSL CORROSION CONTROL SERVICES LTD ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210 GST NO : 26AAACP7600C1ZX	DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK: CLIENT NAME J. M. MHATRE INFRA PVT. LTD. CLIENT CHALLAN NO : 01333 CLIENT CHALLAN DATE : 13/05/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	16 MM	MT	30.582	Client Challan No. 01333 DT : 13-05-2023
				Total Wt. ------->	30.582	
					Rs.	1932782.40
					CGST 9%	173950.42
					UTGST 9%	173950.42
					TOTAL VALUE	2280683.23

216
TBTS

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

1385

e-Way Bill

E-Way Bill No:	6415 6398 9555
E-Way Bill Date:	15/05/2023 09:12 AM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	15/05/2023 09:12 AM [100Kms]
Valid Until:	16/05/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/193
Document Date	15/05/2023
Transaction Type:	Regular
Value of Goods	2280683.23
HSN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work

Transporter

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (if any)	Multi Veh.Info (if any)
Road	MH46BU3508	Daman	15/05/2023 09:12 AM	26AAACE0096R1Z9		-

1386

547

PSL CORROSION CONTROL SERVICES LTD

Registered Office & Factory :
Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 396 210.
Tel.: (0260) 2240096, 2240804 Fax : (0260) 2242546
E-mail : pslccs@pslltd.co.in Website : wwwpsllimited.com

IS 13620

CM/L-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH/ 0257 Dt.: 19.05.23

CONSIGNEE COPY

CONSIGNEE M/s. Euroacoustic Products LTD.
Survey No-355. Vapi Kachigam Road.
Kachigam Daman-396210.

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order _____ Dt. _____ and return the duplicate copy duly signed and stamped in token of your having received the goods. GST NO-26AAACE0096R1Z9

SR NO.	DIAMETER IN MM	QUANTITY BUNDELS	PCS PER BDLE	NOS	TOTAL WEIGHT IN MT./KG	REMARKS
1	TMT	Bar	With Coating			
2	16	mm	–	–	24.420	Straight
3	25	"	–	–	11.010	"
4	32	"	–	–	11.020	"
5						
6						
7						Free supplied Steel Value / Coating Value
8						2629070=00 / 55740=00
9	GST on steel value @18% & Coating value @12%					473233=00 / 6688=00
10					Total-	3102303=00 / 62428=00
				TOTAL :	46.450	

Ref.: Your Challan No.: JWC-189 Dtd. 13.05.23 Approx Value Rs. 3164731=00

FREIGHT : To Pay / To be Billed TRANSPORTER : om cargo

TRAILER No. MH46BV-5290 GR NO. DATE :

PAN : AAA CP7600C ← OUR → GST NO.: 26AAACP7600C1ZX

PAN : ← CONSIGNEE → GST NO.:

DESTINATION : Kachigam Daman

(Prepared by) (Authorised by)

Received the above goods in good order and condition

TIME : DATE : Sign.: Received by & Rubber Stamp

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX **CIN : U74899DD1993PLC004666** **PAN No. : AAACP7600C**

Tax Invoice

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : **39afd437011991c4be1b4bbbfc0364e925e163375fbb1609cd3eee-ebb91f5f90**
Ack No. : **162314039267813**
Ack Date : **19-May-23**

Invoice No. : **RBD/23-24/0257**	Date : **19-May-23**	**Details of Transporter**	
e-Way Bill No.:	Date :	Transport : **OM CARGO CARRIERS**	
Challan No. : **RBD/23-24/0257**	Date : **19-May-23**	LR. No. :	Date :
PO No. : **DMN/FBEC/22-23/381**	Date : **1-Feb-23**	Vehicle No. : **MH46BU5290**	
JWC No. :	Date :	Place of Supply: **Dadra & Nagar Haveli and Daman & Diu**	

Project :

Details of Receiver | Billed To :	**Detail of Consignee | Shipped to :**
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : **Dadra & Nagar Haveli and Daman & Diu, Code : 26** GST No. : **26AAACE0096R1Z9**	**EUROCOUSTIC PRODUCTS LTD** SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : **Dadra & Nagar Haveli and Daman & Diu, Code : 26** GST No. : **26AAACE0096R1Z9**

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	**Fusion Bonded Epoxy Coating on Rebar**	998873	MTS	16 MM	24.420	1,200.00	29,304.00
2	**Fusion Bonded Epoxy Coating on Rebar**	998873	MTS	25 MM	11.010	1,200.00	13,212.00
3	**Fusion Bonded Epoxy Coating on Rebar**	998873	MTS	32 MM	11.020	1,200.00	13,224.00
	Total1				**46.450**		**55,740.00**

Remark : E.& O.E
CLIENT JWC NO - 189 Dated - 13.05.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Sixty Two Thousand Four Hundred Twenty Eight Only.

CGST 6% Sales	3,344.00
UTGST 6% Sales	3,344.00
Total Invoice Value	**₹ 62,428.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By Verified By Authorized Signatory

EUROCOUSTIC PRODUCTS LTD. (REBAR DIV)
Gate Inward No.: 228
Date: 19/5/23
Sign:

1388

549

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6215 6598 6884**

Generated Date:**19/05/2023 03:39 PM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0257 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From

GSTIN : 26AAA CP760 0C1ZX
PSL CORROSION CONTROL SERVICES LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Dispatch From ::
SURVEY NO 377/2
NEAR ZARI CAUSEWAYKACHIGAM
Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	46.45 MTS	2629070.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	46.45 MTS	55740.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
2684810.00	239960.70	239960.70	0.00	0.00	0.00	0.00	3164731.40

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU5290	Daman	19-05-2023 03:39 PM	26AAACP7600C1ZX	-	-

621565986884

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

1389

5296

550

Regd. Office & Works :
Survey No. 355, Vapi-Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

CHALLAN NO : FBEC/JW/189
CHALLAN DATE : 13/05/2023

VEHICLE NO : DD-01-J-9734
TRANSPORTER :
LR NO :
LR DATE :

(Address of delivery of goods/consignee)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:

CLIENT NAME : VI ENGINEERING LLP.

CLIENT CHALLAN NO : 9031600034 / 9031600035

CLIENT CHALLAN DATE : 12.05.2023 / 12.05.2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	16 MM	MT	24.420	Client Challan No. 9031600034 DT : 12-05-2023
2	72142090	TMT BARE BAR	25 MM	MT	11.010	9031600035 DT : 12-05-2023
3	72142090	TMT BARE BAR	32 MM	MT	11.020	
			Total Wt. ------->		46.450	
					Rs.	2629070.00
					CGST 9%	236616.30
					UTGST 9%	236616.30
					TOTAL VALUE	3102302.60

PSL CORROSION CONTROL SERVICES LTD.

212
13/5

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

e-Way Bill

E-Way Bill No:	6215 6340 5505
E-Way Bill Date:	13/05/2023 09:06 AM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	13/05/2023 09:06 AM [100Kms]
Valid Until:	14/05/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/189
Document Date	13/05/2023
Transaction Type:	Regular
Value of Goods	3102302.6
HSN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	DD01J9734	Daman	13/05/2023 09:06 AM	26AAACE0096R1Z9		

621583405505

PSL CORROSION CONTROL SERVICES LTD

Registered Office & Factory :
Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 396 210.
Tel.: (0260) 2240096, 2240804 Fax : (0260) 2242546
E-mail : pslccs@pslltd.co.in Website : wwwpsllimited.com

IS 13620

CM/L-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH/ 0258 Dt.: 19.05.23

CONSIGNEE COPY

CONSIGNEE M/s. EUROCOUSTIC PRODUCTS LTD.
SURVEY NO-355. VAPI KACHIGAM ROAD.
KACHIGAM DAMAN-396210.

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order _____ Dt. _____ and return the duplicate copy duly signed and stamped in token of your having received the goods. GST NO-26AAACE0096R1Z9

SR NO.	DIAMETER IN MM	QUANTITY BUNDELS	PCS PER BDLE	NOS	TOTAL WEIGHT IN MT./KG	REMARKS	
1	TMT	Bar.	With	Coating			
2	20	mm	—	—	29.270	Straight	
3							
4							
5							
6							
7						Free supplied Steel Value	Coating value
8						1675708=00	35124=00
9	GST on steel value @ 18% & Coating value 12%					301627=00	4214=00
10					Total	1977335=00	39338=00
				TOTAL :	29.270		

Ref.: Your Challan No.: JWC-179 Dtd. 09.05.23 Approx Value Rs. 2016673=00

FREIGHT : To Pay / To be Billed TRANSPORTER : OM CARGO

TRAILER No. MH46BB-3351 GR NO. DATE :

PAN : AAA CP7600C ← OUR → GST NO.: 26AAACP7600C1ZX

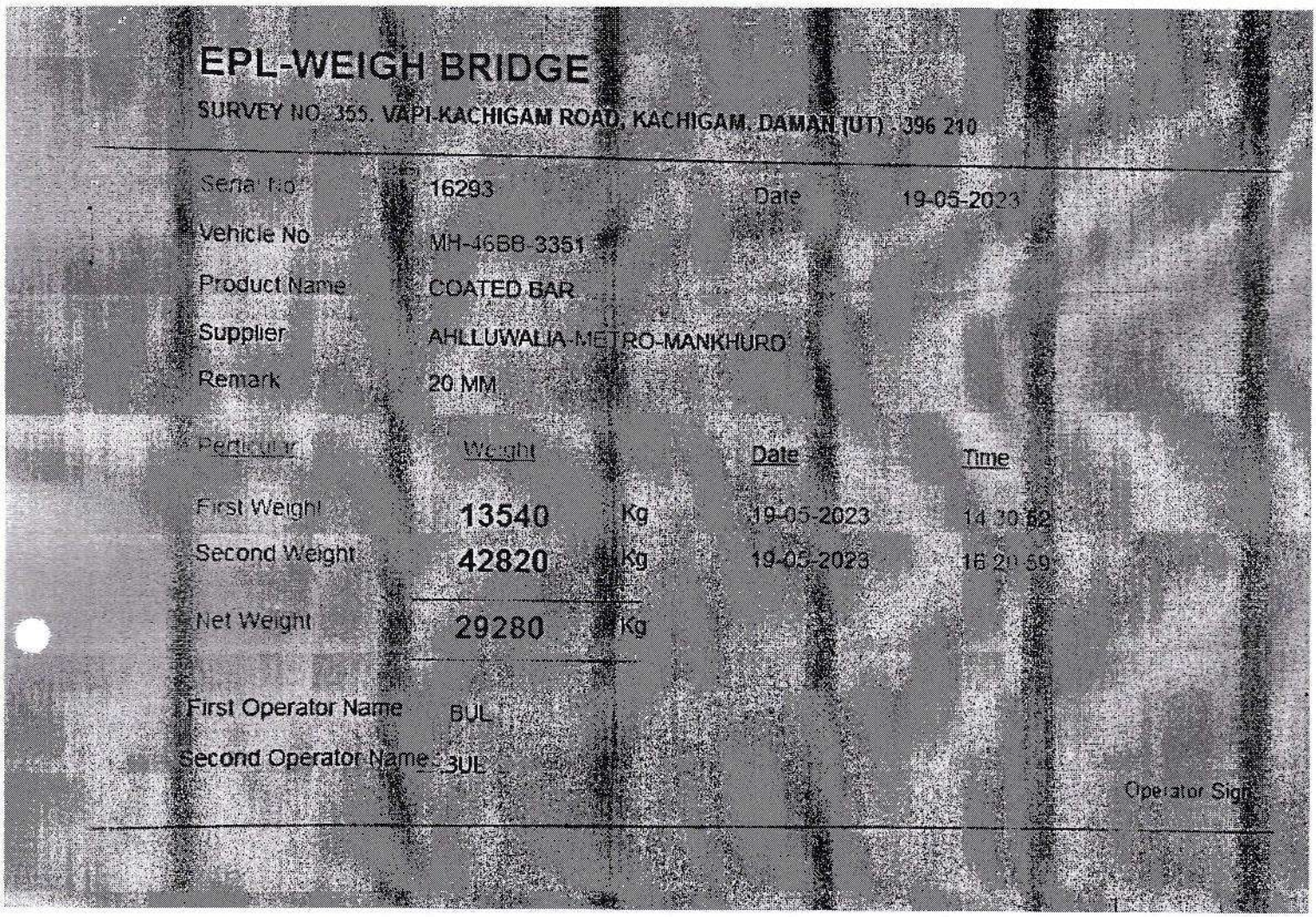
PAN : ← CONSIGNEE → GST NO.:

DESTINATION : Kachigam Daman

(Prepared by) (Authorised by)

Received the above goods in good order and condition

TIME : DATE : Sign.: Received by & Rubber Stamp



EPL-WEIGH BRIDGE

SURVEY NO. 355, VAPI-KACHIGAM ROAD, KACHIGAM, DAMAN (UT) - 396 210

Serial No	16293	Date	19-05-2023
Vehicle No	MH-46BB-3351		
Product Name	COATED BAR		
Supplier	AHLUWALIA-METRO-MANKHURD		
Remark	20 MM		

Particular	Weight		Date	Time
First Weight	13540	Kg	19-05-2023	14:20:52
Second Weight	42820	Kg	19-05-2023	16:20:59
Net Weight	29280	Kg		

First Operator Name : BUL

Second Operator Name : BUL

Operator Sign

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX **CIN : U74899DD1993PLC004666** **PAN No. : AAACP7600C**

Tax Invoice

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : e5174d0e94dec952e2ebeb337be25626c4a463c7d755a219d72224-669a4fee5d
Ack No. : 162314039268034
Ack Date : 19-May-23

Invoice No. : RBD/23-24/0258	Date : 19-May-23	**Details of Transporter**	
e-Way Bill No.:	Date :	Transport : OM CARGO CARRIERS	
Challan No. : RBD/23-24/0258	Date : 19-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22-23/381	Date : 1-Feb-23	Vehicle No. : MH46BB3351	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	

Project :

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	**EUROCOUSTIC PRODUCTS LTD** SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	20 MM	29.270	1,200.00	35,124.00
	Total1				**29.270**		**35,124.00**

Remark : E.& O.E
CLIENT JWC NO - 179 Dated - 09.05.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Thirty Nine Thousand Three Hundred Thirty Eight Only.

CGST 6% Sales	2,107.00
UTGST 6% Sales	2,107.00
Total Invoice Value	**₹ 39,338.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By Verified By Authorized Signatory

EUROCOUSTIC PRODUCTS LTD. (UNIT-II DMN)
Date Inward No.: 229
Date : 19/5/23.
Sign:

1394

555

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6115 6598 9541**

Generated Date:**19/05/2023 03:43 PM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0258 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From

GSTIN : 26AAA CP760 0C1ZX
PSL CORROSION CONTROL SERVICES LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Dispatch From ::
SURVEY NO 377/2
NEAR ZARI CAUSEWAYKACHIGAM
Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	29.27 MTS	1675708.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	29.27 MTS	35124.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1710832.00	152921.16	152921.16	0.00	0.00	0.00	0.00	2016674.32

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB3351	Daman	19-05-2023 03:43 PM	26AAACP7600C1ZX	-	-

611565989541

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

1395

DELIVERY CHALLAN

3351

556

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)	CHALLAN NO : FBEC/JW/179
NAME : PSL CORROSION CONTROL SERVICES LTD	CHALLAN DATE : 09/05/2023
ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210	VEHICLE NO : MH-04-FP-5687
	TRANSPORTER :
	LR NO :
GST NO : 26AAACP7600C1ZX	LR DATE :

(Address of delivery of goods/consignee)	DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:
NAME : PSL CORROSION CONTROL SERVICES LTD	CLIENT NAME AHLUWALIA METRO-MANKHURD
ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210	CLIENT CHALLAN NO : 10000344
GST NO : 26AAACP7600C1ZX	CLIENT CHALLAN DATE : 08/05/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	20 MM	MT	29.270	Client Challan No. 10000344 DT : 08-05-2023
			Total Wt. ------->		29.270	
					Rs.	1675707.50
					CGST 9%	150813.68
					UTGST 9%	150813.68
					TOTAL VALUE	1977334.85

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

1396

557

PSL CORROSION CONTROL SERVICES LTD

Registered Office & Factory :
Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 396 210.
Tel.: (0260) 2240096, 2240804 Fax : (0260) 2242546
E-mail : pslccs@pslltd.co.in Website : wwwpsllimited.com

IS 13620

CM/L-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH 0259 Dt.: 19·05·23

CONSIGNEE COPY

259

CONSIGNEE M/s. Eurocoustic Products LTD.
Survey No-355. Vapi Kachigam Road.
Kachigam Daman-396210.

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order _____ Dt. _____ and return the duplicate copy duly signed and stamped in token of your having received the goods. GST NO-26AAACE0096R1Z9

SR NO.	DIAMETER IN MM	QUANTITY BUNDELS	PCS PER BDLE	NOS	TOTAL WEIGHT IN MT./KG	REMARKS	
1	TMT	Bar	With	coating			
2	12	mm	–	–	28·260	straight	
3							
4							
5							
6							
7						Free supplied Steel value	Coating value
8						1578683=00	33912=00
9	GST on steel value @18% & coating value @12%					284163=00	4070=00
10					Total-	1862846=00	37982=00
				TOTAL :	28·260		

Ref.: Your Challan No.: JWC-1143 Dtd. 13·01·23 Approx Value Rs. 1900828=00

FREIGHT : To Pay / To be Billed TRANSPORTER : om cargo

TRAILER No. MH43BP-3598 GR NO. DATE :

PAN : AAA CP7600C ← OUR → GST NO.: 26AAACP7600C1ZX

PAN : MH43BP-3598 ← CONSIGNEE → GST NO.:

DESTINATION : Kachigam Daman

(Prepared by) (Authorised by)

Received the above goods in good order and condition

TIME : DATE : Sign.: Received by & Rubber Stamp

PSL CORROSION CONTROL SERVICES LTD.

NEAR ZARI CAUSWAY, POST BOX NO.25, DAMAN (UT) 396 210

Serial No : 42969 Date . : 19/05/2023

Vehicle No : MH43BP-3598

Product Name : COATED BAR

Supplier : EPL

Remark : 12 MM

Particular		Weight		Date	Time
First Weight	:	**14060**	Kg	19/05/2023	3:23:31 PM
Second Weight	:	**42350**	Kg	19/05/2023	5:07:36 PM
Net Weight	:	**28290**	Kg		

First Operator Name : PATHAK

Second Operator Name : PATHAK

Operator Sign.

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX **CIN : U74899DD1993PLC004666** **PAN No. : AAACP7600C**

Tax Invoice

(ORIGINAL FOR RECIPIENT) **e-Invoice**

IRN : **2217ea630ec22b0956c9fe1ee43ebf1ea5575119fe5697e236d2495-fabe4b7df**
Ack No. : **162314039268247**
Ack Date : **19-May-23**

Invoice No. : **RBD/23-24/0259**	Date : **19-May-23**	**Details of Transporter**	
e-Way Bill No. :	Date :	Transport : **OM CARGO CARRIERS**	
Challan No. : **RBD/23-24/0259**	Date : **19-May-23**	LR. No. :	Date :
PO No. : **DMN/FBEC/22-23/381**	Date : **1-Feb-23**	Vehicle No. : **MH43BP3598**	
JWC No. :	Date :	Place of Supply: **Dadra & Nagar Haveli and Daman & Diu**	

Project :

Details of Receiver | Billed To :	**Detail of Consignee | Shipped to :**
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : **Dadra & Nagar Haveli and Daman & Diu, Code : 26** GST No. : **26AAACE0096R1Z9**	**EUROCOUSTIC PRODUCTS LTD** SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : **Dadra & Nagar Haveli and Daman & Diu, Code : 26** GST No. : **26AAACE0096R1Z9**

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	12 MM	28.260	1,200.00	33,912.00
	Total1				**28.260**		**33,912.00**

Remark : E.& O.E
CLIENT JWC NO - 1143 Dated - 13.01.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Thirty Seven Thousand Nine Hundred Eighty Two Only.

CGST 6% Sales	2,035.00
UTGST 6% Sales	2,035.00
Total Invoice Value	**₹ 37,982.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By Verified By Authorized Signatory

EUROCOUSTIC PRODUCTS LTD. (REBAR DIV)
Date Inward No.: 230
Date: 19/5/23
Sign:

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6115 6599 2073**

Generated Date:**19/05/2023 03:47 PM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0259 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From

GSTIN : 26AAA CP760 0C1ZX
PSL CORROSION CONTROL SERVICES LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Dispatch From ::
SURVEY NO 377/2
NEAR ZARI CAUSEWAYKACHIGAM
Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	28.26 MTS	1578683.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	28.26 MTS	33912.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1612595.00	144116.19	144116.19	0.00	0.00	0.00	0.00	1900827.38

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH43BP3598	Daman	19-05-2023 03:47 PM	26AAACP7600C1ZX	-	-

611565992073

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

1400

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

561

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

CHALLAN NO : FBEC/JW/1143
CHALLAN DATE : 13/01/2023

VEHICLE NO : MH-46-BU-1690
TRANSPORTER
LR NO :
LR DATE :

(Address of delivery of goods/consignee)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:

CLIENT NAME : L&T LIMITED

CLIENT CHALLAN NO : 221151009790

CLIENT CHALLAN DATE : 12/01/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	12 MM	MT	28.260	Client Challan No. 221151009790 DT: 12.01.2023
			Total Wt. ------>		28.260	

1064 13/1/23

Rs.	1578683.01
CGST 9%	142081.47
UTGST 9%	142081.47
TOTAL VALUE	1862845.95

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

e-Way Bill

E-Way Bill No:	6715 1157 1936
E-Way Bill Date:	13/01/2023 11:58 AM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	13/01/2023 11:58 AM [100Kms]
Valid Until:	14/01/2023
Part - A	
GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/1143
Document Date	13/01/2023
Transaction Type:	Regular
Value of Goods	1862845.95
HSN Code	72142090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU1690	Daman	13/01/2023 11:58 AM	26AAACE0096R1Z9	-	-

671511571936

PSL CORROSION CONTROL SERVICES LTD

Registered Office & Factory :
Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 396 210.
Tel.: (0260) 2240096, 2240804 Fax : (0260) 2242546
E-mail : pslccs@pslltd.co.in Website : wwwpsllimited.com

IS 13620

CM/L-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH/ 0262 Dt.: 19.05.23

CONSIGNEE COPY

CONSIGNEE M/s. Eurocoustic Products LTD.
Survey No-355 Vapi Kachigam Road
Kachigam Daman-396210.

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order _____ Dt. _____ and return the duplicate copy duly signed and stamped in token of your having received the goods. GST NO-26AAACE0096R1Z9

S.No.	DIAMETER IN MM	QUANTITY BUNDELS	QUANTITY PCS PER BDLE	QUANTITY NOS	TOTAL WEIGHT IN MT./KG	REMARKS	
1	TMT	Bar	With coating				
2	12	mm	-	-	33.110	Straight	
3							
4							
5							
6						ESCE supplied Steel Value	Coating Value
7						1923691=00	39732=00
8							
9	GST on Steel value @18% & Coating value @12%					346264=00	4768=00
)					Total-	2269955=00	44500=00
				TOTAL :	33.110		

Ref.: Your Challan No.: JWC-149 Dtd 27.04.23 Approx Value Rs. 2314455=00

FREIGHT.: To Pay / To be Billed TRANSPORTER : OM Cargo

TRAILER No. MH46BB-1190 GR NO. DATE :

PAN : AAA CP7600C ← OUR → GST NO.: 26AAACP7600C1ZX

PAN : ← CONSIGNEE → GST NO.:

DESTINATION : Kachigam Daman

(Prepared by) (Authorised by)

Received the above goods in good order and condition TIME : DATE : Sign.: Received by & Rubber Stamp

PSL CORROSION CONTROL SERVICES LTD.

NEAR ZARI CAUSWAY, POST BOX NO.25, DAMAN (UT) 396 210

Serial No	:	42968		Date . :	19/05/2023
Vehicle No	:	MH46BB-1190			
Product Name	:	COATED BAR			
Supplier	:	EPL			
Remark	:	12 MM			
Perticular		Weight		Date	Time
First Weight	:	**13790**	Kg	19/05/2023	1:42:18 PM
Second Weight	:	**46900**	Kg	19/05/2023	3:49:23 PM
Net Weight	:	**33110**	Kg		

First Operator Name : PATHAK

Second Operator Name : PATHAK

Operator Sign.

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX **CIN : U74899DD1993PLC004666** **PAN No. : AAACP7600C**

Tax Invoice

(ORIGINAL FOR RECIPIENT) **e-Invoice**

IRN : 3512be8b096545c814e097b7ca11151f07aa56dbfc6d5db1e83213-06e15fb17c
Ack No. : 162314039963829
Ack Date : 19-May-23

Invoice No. : **RBD/23-24/0262**	Date : **19-May-23**	**Details of Transporter**	
e-Way Bill No.:	Date :	Transport : **OM CARGO CARRIERS**	
Challan No. : **RBD/23-24/0262**	Date : **19-May-23**	LR. No. :	Date :
PO No. : **DMN/FBEC/22-23/381**	Date : **1-Feb-23**	Vehicle No. : **MH46BB1190**	
JWC No. :	Date :	Place of Supply: **Dadra & Nagar Haveli and Daman & Diu**	

Project :

Details of Receiver | Billed To :	**Detail of Consignee | Shipped to :**
EUROCOUSTIC PRODUCTS LTD	**EUROCOUSTIC PRODUCTS LTD**
SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210	SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210
State : **Dadra & Nagar Haveli and Daman & Diu, Code : 26**	State : **Dadra & Nagar Haveli and Daman & Diu, Code : 26**
GST No. : **26AAACE0096R1Z9**	GST No. : **26AAACE0096R1Z9**

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	**Fusion Bonded Epoxy Coating on Rebar**	998873	MTS	12 MM	33.110	1,200.00	39,732.00
	Total1				**33.110**		**39,732.00**

Remark : E.& O.E
CLIENT JWC NO - 149 Dated - 27.04.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Forty Four Thousand Five Hundred Only.

CGST 6% Sales	2,384.00
UTGST 6% Sales	2,384.00
Total Invoice Value	**₹ 44,500.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By Verified By Authorized Signatory

EUROCOUSTIC PRODUCTS LTD. (SILVASSA DIV)
Gate Inward No.: 231
Date : 19/5/23
Sign.:

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6715 6602 5079**

Generated Date: **19/05/2023 04:31 PM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0262 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From

GSTIN : 26AAA CP760 0C1ZX
PSL CORROSION CONTROL SERVICES LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Dispatch From ::
SURVEY NO 377/2
NEAR ZARI CAUSEWAYKACHIGAM
Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	33.11 MTS	1923691.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	33.11 MTS	39732.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1963423.00	175516.11	175516.11	0.00	0.00	0.00	0.00	2314455.22

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB1190	Daman	19-05-2023 04:31 PM	26AAACP7600C1ZX	-	-

671568025079

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN 1406

Regd. Office & Works : 1170
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210 567
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

CHALLAN NO : FBEC/JW/149
CHALLAN DATE : 27/04/2023

VEHICLE NO : MH-46-BU-5190
TRANSPORTER :
LR NO :
LR DATE :

(Address of delivery of goods/consignee)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:

CLIENT NAME AHLUWALIA METRO MANKHURD

CLIENT CHALLAN NO : 10000212

CLIENT CHALLAN DATE : 26/04/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	12 MM	MT	39.930	Client Challan No. 10000212 DT : 26-04-2023
			Total Wt. ------->		39.930	

PSL CORROSION CONTROL SERVICES LTD.
163
27/4
✓

Rs.	2319933.00
CGST 9%	208793.97
UTGST 9%	208793.97
TOTAL VALUE	2737520.94

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

58100

e-Way Bill

E-Way Bill No:	6615 5663 2563
E-Way Bill Date:	27/04/2023 12:18 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	27/04/2023 12:18 PM [100Kms]
Valid Until:	28/04/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/149
Document Date	27/04/2023
Transaction Type:	Regular
Value of Goods	2737520.94
ISN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU5190	Daman	27/04/2023 12:18 PM	26AAACE0096R1Z9	-	-

661558632563

EUROCOUSTIC
PRODUCTS
LIMITED

EPL/ADMN/10/23-24

To,

Dated 24th. May 2023

Office of the Member Secretary,
Pollution Control Committee,
DNH & DD,
Daman.

Ref: Show Cause Notice bearing No PCC/DDD/O-1091/WA/AA/93-94/48 dated 23.05.2023

Sub: Reply to Show Cause Notice bearing No PCC/DDD/O-1091/WA/AA/93-94/48 dated 23.05.2023

Sir,

We are in receipt of the Show Cause Notice bearing No PCC/DDD/O-1091/WA/AA/93-94/48 dated 23.05.2023 ("**Show Cause Notice**") as and by which Eurocoustic Products Limited ("**Company**") is called upon to show as to why (a) actions under the Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 ("**Water Act**") and Section 31 – A of the Air (Prevention and Control of Pollution) Act, 1981 ("**Air Act**") should not be initiated against the Company and (b) Environmental Compensation from 2020 should not be imposed for manufacturing of FBEC Coated Rebars without obtaining valid consent.

At the outset the Company denies each and every allegation stated in the aforementioned Show Cause Notice. The said Show Cause Notice is illegal and has been issued after the closure / sealing of the FBEC rebar Plant which a blatant abuse of law.

The Company had applied for Consent to Establish for its business under the Water Act and Air Act. The below mentioned Applications were rejected by the Member Secretary, Pollution Control Committee, Daman on the ground that the land lease had expired *vide*

Cont. page No. 2

Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777

Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989

Email:
contact@eplgroup.co.in
info@eplmodular.com
Website:
www.eplgroup.co.in
www.eplmodular.com

its Orders dated 04.06.2022, Order dated 13.07.2022 and Order dated 04.08.2022. The details are more particularly mentioned below:

Division	Application	Date of application	Consent	Order	Reason for Rejection
FBEC Coating of Rebar	709801 [Orange]	12.09.2020	Establish	13.07.2022	The lease agreement for the land has already been expired.
Acoustic Panels	861127 [Red]	24.03.2021	Renewal / Operate	04.08.2022	Directions to first apply for Consent to Establish for the products.
Fabricated Steel Structure	869553 [Red]	03.04.2021	Establish	04.06.2022	Land Lease Agreement Expired

The aforementioned reasons for rejection of the Applications are ex facie not tenable in law as the land lease in question is a subject matter of a Writ Petition No. 3312 of 2017 and an ad-interim in respect of maintaining status quo has been granted by the Hon'ble Bombay High Court *vide* Order dated 31.01.2023 and thereafter extended by Order dated 09.03.2023, Order 20.03.2023 and Order dated 06.04.2023 in Interim Application (st) No. 1272 of 2023 in Writ Petition No. 3312 of 2017. Copies of the Orders dated 31.01.2023, Order dated 09.03.2023, Order dated 20.03.2023 and Order dated 06.04.2023 passed in Interim Application (st) No. 1272 of 2023 in Writ Petition No. 3312 of 2017 is attached herewith as "**Annexure A-1 to Annexure A-4**" for your ready reference.

Cont. Page No. 3

The Company has preferred a Writ Petition No. 14629 of 2022 *interalia*seeking to quash and set aside Orders dated 04.06.2022, Order dated 13.07.2022 and Order dated 04.08.2022 passed by the Collector, Pollution Control Committee, Daman.*Vide* Order dated 03.02.2023, the Hon'ble Bombay High Court was pleased to quash and set aside the aforementioned Orders and directed the Collector, Pollution Control Committee, Daman to reconsider the (a) Application No. 709801 for Consent to Establish; (b) Application No. 869553 for Consent to Operate and (c) Application No. 861127 for Consent to Renewal / Operate. The relevant portion of the Order dated 03.02.2023 is reproduced as below:

> *"4. In view of tha, the application for renewal will be re-considered by the Pollution Control Committee (Respondent No. 1).*
>
> *5. In light of the above, the impugned orders/ communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No.1), DD & DNH for decision on the applications for renewal of license afresh.*
>
> *6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11:00 am. The authority shall take decision on the applications of the petitioners within four weeks."…*

Copy of the Order dated 03.02.2023 passed in Writ Petition No. 14629 of 2022 is attached herewith as "**Annexure B**" for your ready reference.

As per the aforementioned directions, the authorized representatives of the Company, Mr. Ronak, Company Secretary and Mr. Pritam Aukta – Sr. G.M.(HR & Admin) visited

Cont. Page No. 4

the office of the Collector Pollution Control Committee, situated at Daman on

08.02.2023 at 11:00 am. However, to the utter breach of the aforementioned Order dated 03.02.2023, no substantial hearing was given to the authorized representatives of the Company. Copy of the Letter dated 27.03.2023 issued by Pollution Control Committee is attached herewith as "**Annexure C**" for your ready reference.

Therefore, the Company filed an Interim Application No. 2647 of 2023 *interalia* seeking directions to allow the aforementioned Applications for Consent to Establish and Consent toRenewal / Operate. The Advocate for the Collector Pollution Control Committee submitted before the Hon'ble Court that inspection would take place on 03.05.2023 and thereafter within one week i.e. on or before 11.05.2023 the afore mentioned Applications would be decided. Copy of the Order dated 02.05.2023 passed in Interim Application No. 2647 of 2023 is attached herewith as "**Annexure D**" for your ready reference.

It is submitted that an inspection of the factory premises of the Company situated at Sr. No. 355, Kachigam, Daman ("***Factory Premises***") was held on 05.05.2023. There were no operations undertaken by the Company. It was informed to the Officers of the Pollution Control Committee, Daman that the job- work was outsourced to PSL Corrosion Control Services Limited.

In so far as the inspection / visit conducted by the Member Secretary, Pollution Control Committee on 19.05.2023 is concerned the same is illegal and is in violation of the

provision of the Water Act and Air Act. We do not carry out any coating activity at our Rebar plant but periodical maintenance and trial runs are carried out to maintain the plant in good condition and check all parameters during idling of the plant. During the maintenance it was found some major issues, therefore the maintenance and trial runs extended beyond 9 pm. Immediately on 21.05.2023, during the inspection / visit, the Mamlatdar (Jt. Magistrate), Pollution Control Committee sealed the FBEC Rebar Plant under the directions of Member Secretary without issuing any Notice. It is submitted that the aforementioned acts of the Member Secretary is arbitrary for the following reasons among others:

a. violation of the principles of natural justice as neither any notice nor an opportunity of hearing was granted to the Company before the closure of the FBEC Rebar Plant;
b. failure to decide the aforementioned Applications in accordance with the Order dated 02.05.2023;
c. land lease in question is a subject matter of a Writ Petition No. 3312 of 2017 and an ad-interim in respect of maintaining status quo has been granted by the Hon'ble Bombay High Court;

It is submitted that the actions of the Member Secretary are arbitrary, illegal and mala fide in nature.The intention of the Member Secretary to adopt coercive and punitive measures against the Company is to force it to abandon Writ Petition No. 3312 of 2017 and give up its claim over its leasehold property. The deliberate and wilful disobedience of the aforementioned Orders of the Hon'ble Bombay High Court to

Cont. Page No. 6

decide the Company's Applications afresh and also to close / seal the FBEC Rebar Plantis just one more coercive step against the Company.

On perusal of the said Show Cause Notice, it is alleged that the manufacturing activities were being carried out at the Factory Premises. In this regard, it is submitted that the Company is receiving Orders from its Clients including the State and Central Government for FBEC rebar coating. However it is once again clarified that the Company is not undertaking any job activity such as FBEC rebar coating and the same is outsourced to PSL Corrosion Control Services Limited. The finished products / goods lying at the Factory Premises are the bars coated by PSL Corrosion Control Services Limited against the orders given to them. Since the Work Orders are issued in the name of the Company, the delivery challans were issued in its name.

In so far as the delivery challan and invoices mentioned in the Show Cause Notice is concerned, the materials were sent to various clients to whom the FBEC rebar coating work is outsourced and the same material was received back by the Company after completion of coating and the said coated material is to be further dispatched to the client. Copy of Chart showing the Material and the corresponding Deliveries is attached herewith as "**Annexure E**" for your ready reference. As mentioned herein above we further confirm that no Rebar Coating activity is been carried out in the factory premises of the Company as alleged in the Show Cause Notice.

Cont. Page No. 7

Without prejudice to the aforementioned it is submitted that, as per Section 21 (4) of the Air Act, all consents are to be given or refused by the Board within four (4) months from the date ofApplication and as per Section 25 (7) of the Water Actconsent will be deemed to have been given unconditionally on expiry of four months from the date of Application. It is submitted that the Company has reapplied for the Consent to Establish for its business under the Water Act and Air Act. The details of the Applications are mentioned herein below:

Division	Application	Date of Application	Consent	Status
Rebar Coating	1331777 [Orange]	04.10.2022	Establish	Pending
Acoustic Panels	1328359 [Orange]	30.09.2022	Renewal / Operate	Pending
Fabricated Steel Structure	1331829 [Orange]	04.10.2022	Establish	Pending

Hence, the aforementioned reapplications in respect of Rebar Coating stand deemed as unconditionally granted, since no refusal of consents was communicated within four months from the said Applications.

Without prejudice to our rights and contentions, even in case of the Applications that are a subject matter of the Writ Petition No. 14629 of 2022, the same stand deemed granted, since the same were rejected after the period of four months as stipulated under Section 21 (4) of the Air Act and Section 25 (7) of the Water Act.

Cont. Page No. 8

Based on the electricity consumption details since April, 2022 it is alleged that manufacturing activities were undertaken by the Company at its Factory Premises. The Company was granted electricity license veering No.IITC-10 by theElectricity Department, Daman for it Factory Premises. *Vide* Notice / Letter bearing no. ED/EE/ER/66/8167 dated 29.01.1999 the Admin Office, Electricity Department, Daman had conveyed an approval to also include an area under Survey No. 377/2, the location of PSL Corrosion Control Services Limited, for usage of electricity under the electricity license of the Company. Hence, the electricity consumption pertains to the activities undertaken by PSL Corrosion Control Services Limited at Survey No. 377/2, general lighting and Acoustic Panel Unit of the Company. Copy of the Notice / Letter bearing no. ED/EE/ER/66/8167 dated 29.01.1999 issued by the Admin Office, Electricity Department, Daman is attached herewith as "**Annexure F**" for your ready reference.

In view of the aforesaid, we request that the present Show Cause Notice be withdrawn and remove the seal of the FBEC Rebar coating plant.

It is submitted the submissions made in the Affidavit stating that the Company will not engage into manufacturing of products are true and correct in view of what is stated herein above.

Notwithstanding and without prejudice to our present response to the Show Cause Notice, we state that we are open to further assessment by the Pollution Control Committee and for this we assure our full co-operation and assistance. Towards this

Cont. Page No. 9

end, it would be our pleasure to meet with the Officers of Pollution Control Committee in order to initiate a dialogue and respond to any further concerns and queries which

Pollution Control Committee might wish to raise in relation to the Applications and consents. In the unlikely event that Pollution Control Committee desires to initiate any action, we would request a personal hearing and the liberty to be represented by legal counsel. In the meantime, should you require any clarifications or additional information, please do not hesitate to contact the undersigned at:

Your's faithfully,

For Eurocoustic Products Limited
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road, Daman (UT) - 396210

Pritam Aukta
Authorised Signatory

Board Sr.No.:-17

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE SIDE CIVIL JURISDICTION

SECOND APPEAL NO. 249 OF 2021

Sambhaji Alias Sambha Laxman Randive (since...APPELLANT
Deceased Thro. Lrs.) 1a. Laxmi Sambhaji
Randive And Ors
V/S
Housabai Gangaram Ahiwale And Ors. ....RESPONDENT

WITH
INTERIM APPLICATION NO. 1272 OF 2023
In
Second Appeal 249 OF 2021

Sambhaji Alias Sambha Laxman Randive (since...PETITIONER
Deceased Thro. Lrs.) 1a. Laxmi Sambhaji
Randive And Ors
V/S
Housabai Gangaram Ahiwale And Ors. ....RESPONDENT

Mr. Raviraj Shantaram Gamare for Appellant.

CORAM : HON'BLE SHRI JUSTICE MADHAV J. JAMDAR J
DATE : 11th April, 2023

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P.C. :

At the request of the learned Counsel for the Appellant(s)/ Applicant(s) / Petitioner(s) / Respondent No. stand over to 13/06/2023. Ad-interim order, if any, to continue till then.

(FOR REGISTRAR JUDICIAL - I)

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AF:4c
dt. 27/1/99

No.EDD/EE/ER-66/ 2167

Admn. Of UT of Daman & Diu.
Electricity Department.
Power House Bldg., 2nd floor.
Daman : 396 210.

Ph.no.(02638)54745

Dated : 29/1/99

To.
M/s. Eurocoustic Products Ltd.,
P.O. Box No. 25,
Kachigam : Daman.

Sub : Increase in the licencee area of M/s. Eurocoustic Products Ltd. Licencee No. IITC-10.

Ref : Your letter No. PSL/CCS-EE/808, dtd. 29/12/1998.

Sir,

Licence for supply of electrical energy was granted under IE Act, 1910 to M/s. Eurocoustic Products Pvt. Ltd., Kachigam, Daman : 396 210 vide reference letter No.DD/SE/91/613, dtd. 24/05/1991 for area under Survey No. 355 with boundries as follows :-

North	-	By Chalagam Village
East	-	By Chalagam Alangowadi
South	-	By Vapi-Kachigam Road
West	-	By Somnath Road

Now the approval is hereby conveyed to include the area under survey No. 377/2 i.e. the location of their proposed sister concern unit M/s. PSL Corrosion Control Service Pvt. Ltd. in the existing licencee area.

This is issued with the approval of Administrator vide diary No. 4394, dtd. 25/01/1999.

Yours faithfully,

(Ashok M.Somnad)
Executive Engineer.

Copy to :-

SR.73

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION NO. 2647 OF 2023

IN

WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Ltd. .....Applicant
Petitioner

V/s.

Pollution Control Board and anr. .....Respondents

Mr. Amir Arsiwala a/w. Mr. Om Prakash Jha and Ms. Nupur Shah i/by. The Law Point, Advocate for the petitioner.

Mr. Bharat Mirchandani h/f. Mr. Hiten S. Venegaonkar, Advocate for respondents no.1 and 2.

CORAM : S.V. GANGAPURWALA, ACTING C.J. &

SANDEEP V. MARNE, J.

DATED : 2ND MAY, 2023.

P.C. :

1. Learned Advocate for respondents no.1 and 2, on instructions, submits that tomorrow the inspection of the site would take place and thereafter within one week, the application of the petitioner would be decided.

2. The statement made by the learned Counsel for the respondent, on instructions, is accepted.

3. Interim Application stands disposed of.

(SANDEEP V. MARNE, J.) **(ACTING CHIEF JUSTICE)**

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PCC/DDD/EuroBHC/2022-23/ 820
Pollution Control Committee
1st Floor Udyog Bhawan,
Vapi-Kunta Road, Bhenslore
Nani Daman
Daman – 396 210

Date: 27/ 03 / 2023

To,

M/s Eurocoustic Products Ltd.
Sr. No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman – 396 210.

Ref.: 1. Order Passed by the Hon'ble High Court of Bombay against W.P. No. 14629 of 2022, dated 03.02.2023.
2. Your letter dated 06.02.2023 for compliance of the above mentioned Order
3. Your letter dated 15.02.2023 for issuing Acknowledgement Receipt against the Hearing on 08.02.2023.
4. Your letter dated 21.02.2023 for issuing Acknowledgement Receipt against the Hearing on 08.02.2023.

Sub.: Regarding Hearing held on 08.02.2023

Sir,

With respect to the letters received to the office of the undersigned as referred above and in compliance to the Order passed by the Hon'ble High Court of Bombay, a Hearing was conducted on 08.02.2023 in the Chamber of the Chairman, Pollution Control Committee, DNH & DD in the presence of Mr. Pritam Aukta (Sr. General Manager) and Mr. Ronak Kalathiya (Company Secretary) both being representatives of the industrial unit.

The Chairman passed his verdict and directed that the three consent applications currently pending Online with the office of the undersigned be examined on merit basis within three weeks and further necessary actions be taken. In connection to this it is informed that, processing of the consent applications has been initiated and shall be disposed off shortly in compliance with the Direction as stated above and in accordance with the provisions of the applicable Acts, Rules & notifications governing the same.

Member Secretary
Pollution Control Committee.
DNH & DD
Daman.

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Gaikwad RD

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 3312 OF 2017

Eurocoustics Products Ltd & Anr ...Petitioners

Versus

Union of India & Ors ...Respondents

WITH

INTERIM APPLICATION (ST) NO. 1272 OF 2023

IN

WRIT PETITION NO. 3312 OF 2017

Eurocoustics Products Ltd ...Applicant

In the matter between

Eurocoustics Products Ltd & Anr ...Petitioners

Versus

Union of India & Ors ...Respondents

Mr Amir Arsiwala, *with Gayatri Mohite & Nupur Shah, i/b The Law Point, for the Petitioners in WP/3312/2017 and for Applicant in IAST/1272/2023.*

Mr Aayush Kedia, *i/b HS Venegaonkar, for the Respondents in both the matters.*

CORAM **G.S. Patel &**
Neela Gokhale, JJ.
DATED: **20th March 2023**

PC:-

1. By consent, list the matter on 6th April 2023 at 2:30 pm.

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2. Interim or ad-interim order, if any, to continue until the next date.

(Neela Gokhale, J) **(G. S. Patel, J)**

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SUMMARY ANNEXURE -B

A PURCHASE TRADING DETAILS

PARTY'S NAME	INWARD CHALLAN/ BILL	MRN NO.	DATE	ITEM NAME	QTY (MT)
PSL CCS LTD	RBD/20-21/410	MRN/TRD/20-21/001	19-09-20	16MM DIA	19.35
PSL CCS LTD	RBD/20-21/419	MRN/TRD/20-21/02-A	21-09-20	10MM DIA	23.92
PSL CCS LTD	RBD/20-21/424	MRN/TRD/20-21/004	22-09-20	16MM DIA	15.69
PSL CCS LTD	RBD/20-21/440	MRN/TRD/20-21/009	24-09-20	16MM DIA	17.02
PSL CCS LTD	RBD/20-21/454	MRN/TRD/20-21/014	26-09-20	16MM DIA	20.067
SAISHAKTI PRO. P.LTD	SSPL/20-21/035	MRN/TRD/20-21/056	17-11-20	16MM DIA	40.16
AYUSH REBAR COATING	ARC/DC140/20-21	MRN/TRD/20-21/100	27-01-21	10MM DIA	20.01
AYUSH REBAR COATING	ARC/DC142/20-21	MRN/TRD/20-21/101	28-01-21	16MM DIA	33.97
					190.187

B SALES DETAILS

PARTY'S NAME	INVOICE NO.	CHALLAN NO.	DATE	ITEM NAME	QTY (MT)
RKC INFRABUILT PVT LTD	FBEC/20-21/0302	FBEC/20-21/0302	28-09-20	16MM DIA	16.63
RKC INFRABUILT PVT LTD	FBEC/20-21/0313	FBEC/20-21/0313	30-09-20	16MM DIA	14.946
RKC INFRABUILT PVT LTD	FBEC/20-21/0320	FBEC/20-21/0320	01-10-20	10MM DIA	10.63
RKC INFRABUILT PVT LTD	FBEC/20-21/0328	FBEC/20-21/0328	03-10-20	16MM DIA	18.06
RKC INFRABUILT PVT LTD	FBEC/20-21/0352	FBEC/20-21/0352	09-10-20	16MM DIA	16.613
RKC INFRABUILT PVT LTD	FBEC/20-21/0493	FBEC/20-21/0493	20-11-20	16MM DIA	17.56
RKC INFRABUILT PVT LTD	FBEC/20-21/0501	FBEC/20-21/0501	23-11-20	16MM DIA	14.441
RKC INFRABUILT PVT LTD	FBEC/20-21/0786	FBEC/20-21/0786	01-02-21	10MM DIA	15.84
RKC INFRABUILT PVT LTD	FBEC/20-21/0812	FBEC/20-21/0812	07-02-21	16MM DIA	17.93
					142.65

(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSI. Campus, Kadaiyam (Via Vapi-Gujarat)
Daman (U.T.) - 396210
Tele : +91 260 2244767, 2242989
Fax : +91 260 2242778.
E-mail : works.daman@epimodular.com
Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 25AAACE0096R1ZB CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 25

Details of Receiver / Billed To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Contact Person : .
Contact : .
GSTIN : 26AAFCR4701B1ZW
PAN No. : AAFCR4701B

Details of Consignee / Shipped To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
Contact Person : Mr.Vishesh
Contact : 8000225381
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAFCR4701B1ZW

Invoice No. : FBEC/20-21/0302
Date : 28-Sep-2020
SO. No. : * End of List - Part :
Date :
Purchase Order No. : RCK/COATING/DAMAN/20-21/01/R
Date : 20-Jun-2020
Insurance : In Our Scope
Freight : In Our Scope

Transporter Name : RKC INFRABUILT
LR/RR. No : Date:
Vehicle No. : GJ-01-BT-8148
Special Instruction : INWARD DELIVERY CHALLAN NO.016 DT.01/09/2020 (OUR DELIVERY CHALLAN NO. FBEC/20-21/0302 DT.28/09/2020)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	16.630	MT	9,350.00	1,55,490.50
	Sub Total				1,55,490.50
	CGST @ 6% (FBEC-DIV)				9,329.43
	UTGST @ 6% (FBEC-DIV)				9,329.43
	R.OFF				(-)0.36
	Total	16.630			1,74,149.00

HSN/SAC	Taxable Value	Central Tax		UT Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
	1,55,490.50	6%	9,329.43	6%	9,329.43	18,658.86
998873 Total	1,55,490.50		9,329.43		9,329.43	18,658.86

Tax Amount (in words) : INR Eighteen Thousand Six Hundred Fifty Eight and Eighty Six paise Only

Amount In Words : INR One Lakh Seventy Four Thousand One Hundred Forty Nine Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :
Bank C. A/c. No. IFSC code.
HDFC 50200033985782 HDFC0000083

Signature of the Assessee or his Authorised Agent
For EUROCOUSTIC PRODUCTS LTD FBEC DIVN
Authorised Signatory

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(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSI, Campus, Kachigam (Via Vapi-Gujr.
Daman (U.T.) - 396210
Tele : +91 260 2244761, 2242989
Fax : +91 260 2242778
E-mail : works.daman@epimodular.com
Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 25AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 25

Details of Receiver / Billed To **M/S RKC INFRABUILT PVT LTD** DEVKA BEACH DAMAN State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 Contact Person : . Contact : . **GSTIN : 26AAFCR4701B1ZW** PAN No. : AAFCR4701B	Invoice No. : FBEC/20-21/0313 Date : 30-Sep-2020 SO. No. : * End of List - Part : Date : Purchase Order No. : RCK/COATING/DAMAN/20-21/01/R Date : 20-Jun-2020 Insurance : In Our Scope Freight : In Our Scope
Details of Consignee / Shipped To **M/S RKC INFRABUILT PVT LTD** DEVKA BEACH DAMAN Contact Person : Mr.Vishesh Contact : 8000225381 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 **GSTIN : 26AAFCR4701B1ZW**	Transporter Name : RKC INFRABUILT LR/RR. No : Date: Vehicle No. : GJ-01-AU-5753 Special Instruction : INWARD DELIVERY CHALLAN NO.016 DT.01/09/2020 (OUR DELIVERY CHALLAN NO. FBEC/20-21/0313 DT.30/09/2020)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	14.946	MT	9,350.00	1,39,745.10
	Sub Total				1,39,745.10
	CGST @ 6% (FBEC-DIV)				8,384.71
	UTGST @ 6% (FBEC-DIV)				8,384.71
	R.OFF				0.48
	Total	14.946			1,56,515.00

HSN/SAC	Taxable Value	Central Tax		UT Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
	1,39,745.10	6%	8,384.71	6%	8,384.71	16,769.42
998873 Total	1,39,745.10		8,384.71		8,384.71	16,769.42

Tax Amount (In words) : INR Sixteen Thousand Seven Hundred Sixty Nine and Forty Two paise Only

Amount in Words : INR One Lakh Fifty Six Thousand Five Hundred Fifteen Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :
Bank C. A/c. No. IFSC code.
HDFC 50200033985782 HDFC0000086

Signature of the Assessee or his Authorised Agent
For EUROCOUSTIC PRODUCTS LTD FBEC DIVN
Authorised Signatory

Scanned by TapScanner

(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSL Campus, Kachigam (Via Vapi-Gu),
Daman (U.T.) - 396210
Tele : +91 260 2244767, 2242989
Fax : +91 260 2242778
E-mail : works.daman@epimodular.com
Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1ZB CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 26

Details of Receiver / Billed To	Invoice No. : FBEC/20-21/0320
M/S RKC INFRABUILT PVT LTD	Date : 1-Oct-2020
DEVKA BEACH	SO. No. : - Part :
DAMAN	Date :
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26	Purchase Order No. : RCK/COATING/DAMAN/20-21/01/R
Contact Person :	Date : 20-Jun-2020
Contact :	Insurance : In Our Scope
GSTIN : 26AAFCR4701B1ZW	Freight : In Our Scope
PAN No. : AAFCR4701B	

Details of Consignee / Shipped To	Transporter Name : RKC INFRABUILT
M/S RKC INFRABUILT PVT LTD	LR/RR. No : Date:
DEVKA BEACH	Vehicle No. : GJ-01-BT-8148
DAMAN	Special Instruction: INWARD DELIVERY CHALLAN NO.021 DT.05/09/2020 (OUR DELIVERY CHALLAN NO. FBEC/20-21/0320 DT 01/10/2020)
Contact Person : Mr.Vishesh	
Contact : 8000225381	
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26	
GSTIN : 26AAFCR4701B1ZW	

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 10MM	10.630	MT	10,900.00	1,15,867.00
	Sub Total				1,15,867.00
	CGST @ 6% (FBEC-DIV)				6,952.02
	UTGST @ 6% (FBEC-DIV)				6,952.02
	R.OFF				(-)0.04
	Total	10.630			1,29,771.00

HSN/SAC	Taxable Value	Central Tax		UT Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
998873	1,15,867.00	6%	6,952.02	6%	6,952.02	13,904.04
Total	1,15,867.00		6,952.02		6,952.02	13,904.04

Tax Amount (In words) : INR Thirteen Thousand Nine Hundred Four and Four paise Only

Amount In Words : INR One Lakh Twenty Nine Thousand Seven Hundred Seventy One Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank	C. A/c. No.	IFSC code.
HDFC	50200033985782	HDFC0000086

Signature of the Assessee or his Authorised Agent

For EUROCOUSTIC PRODUCTS LTD FBEC DIVN

Authorised Signatory

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(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSL Campus, Kachigam (Na Vapi Gun),
Daman (U.T.) - 396210
Tele : +91 260 2244787, 2242980
Fax : +91 260 2242778
E-mail : works.daman@eplmodular.com
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 26

Details of Receiver / Billed To **M/S RKC INFRABUILT PVT LTD** DEVKA BEACH DAMAN State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 Contact Person : . Contact : . **GSTIN : 26AAFCR4701B1ZW** PAN No. : AAFCR4701B	Invoice No. : **FBEC/20-21/0328** Date : 3-Oct-2020 SO. No. : * End of List - Part : Date : Purchase Order No. : RCK/COATING/DAMAN/20-21/01/R Date : 20-Jun-2020 Insurance : In Our Scope Freight : In Our Scope
Details of Consignee / Shipped To **M/S RKC INFRABUILT PVT LTD** DEVKA BEACH DAMAN Contact Person : Mr.Vishesh Contact : 8000225381 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 **GSTIN : 26AAFCR4701B1ZW**	Transporter Name : RKC INFRABUILT LR/RR No : Date: Vehicle No. : GJ-01-BT-8148 Special Instruction : INWARD DELIVERY CHALLAN NO.017 DT.01/09/2020 (OUR DELIVERY CHALLAN NO FBEC/20-21/0328 DT.03/10/2020)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	18.060	MT	9,350.00	1,68,861.00
	Sub Total				1,68,861.00
	CGST @ 6% (FBEC-DIV)				10,131.66
	UTGST @ 6% (FBEC-DIV)				10,131.66
	R.OFF				(-)0.32
	Total	**18.060**			**1,89,124.00**

HSN/SAC	Taxable Value	Central Tax		UT Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
998673	1,68,861.00	6%	10,131.66	6%	10,131.66	20,263.32
Total	1,68,861.00		10,131.66		10,131.66	20,263.32

Tax Amount (in words) : INR Twenty Thousand Two Hundred Sixty Three and Thirty Two paise Only

Amount in Words : INR One Lakh Eighty Nine Thousand One Hundred Twenty Four Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.	Bank Details : Bank C. A/c. No. IFSC code. HDFC 50200033985782 HDFC0000086	Signature of the Assessee or his Authorised Agent For EUROCOUSTIC PRODUCTS LTD FBEC DIVN Authorised Signatory

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(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSL Campus, Kachigam (Via Vapi-Gujarat)
Daman (U.T.) - 396210
Tele : +91 260 2244767, 2242989
Fax : +91 260 2242778
E-mail : works.daman@eplmodular.com
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 26

Details of Receiver / Billed To		Invoice No.	: FBEC/20-21/0352
M/S RKC INFRABUILT PVT LTD		Date	: 9-Oct-2020
DEVKA BEACH		SO. No.	: - Part :
DAMAN		Date	:
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26		Purchase Order No.	: RCK/COATING/DAMAN/20-21/01/R
Contact Person : .		Date	: 20-Jun-2020
Contact : .		Insurance	: In Our Scope
GSTIN : 26AAFCR4701B1ZW		Freight	: In Our Scope
PAN No. : AAFCR4701B			
Details of Consignee / Shipped To		Transporter Name	: RKC INFRABUILT
M/S RKC INFRABUILT PVT LTD		LR/RR. No	: Date:
DEVKA BEACH		Vehicle No.	: GJ-01-BT-8148
DAMAN		Special Instruction	: INWARD DELIVERY CHALLAN NO.022 DT.08/09/2020 (OUR DELIVERY CHALLAN NO.FBEC /20-21/0352 DT.09/10/2020)
Contact Person : Mr.Vishesh			
Contact : 8000225381			
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26			
GSTIN : 26AAFCR4701B1ZW			

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	16.613	MT	9,350.00	1,55,331.55
	Sub Total				1,55,331.55
	CGST @ 6% (FBEC-DIV)				9,319.89
	UTGST @ 6% (FBEC-DIV)				9,319.89
	R.OFF				(-)0.33
	Total	16.613			1,73,971.00

HSN/SAC	Taxable Value	Central Tax		UT Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
998873	1,55,331.55	6%	9,319.89	6%	9,319.89	18,639.78
Total	1,55,331.55		9,319.89		9,319.89	18,639.78

Tax Amount(In words) : INR Eighteen Thousand Six Hundred Thirty Nine and Seventy Eight paise Only

Amount In Words : INR One Lakh Seventy Three Thousand Nine Hundred Seventy One Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank	C. A/c. No.	IFSC code.
HDFC	50200033985782	HDFC0000086

Signature of the Assessee or his Authorised Agent

For EUROCOUSTIC PRODUCTS LTD FBEC DIVN

Authorised Signatory

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(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSL Campus, Kachigam (Via Vapi-Guj)
Daman (U.T.) 396210
Tele : +91 260 2244767, 2242989
Fax : +91 260 2242778
E-mail : works.daman@epimodular.com
Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z3 CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 26

Details of Receiver / Billed To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Contact Person :
Contact :
GSTIN : 26AAFCR4701B1ZW
PAN No : AAFCR4701B

Details of Consignee / Shipped To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
Contact Person : Mr.Vishesh
Contact : 8000225381
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAFCR4701B1ZW

Invoice No.	: FBEC/20-21/0493
Date	: 20-Nov-2020
SO. No.	: - Part
Date	:
Purchase Order No.	: RCK/COATING/DAMAN/20-21/01/R
Date	: 20-Jun-2020
Insurance	: In Our Scope
Freight	: In Our Scope
Transporter Name	: RKC INFRABUILT
LR/RR No	: Date:
Vehicle No.	: GJ-01-BT-8148
Special Instruction	: INWARD DELIVERY CHALLAN NO.031 DT 24/10/2020 (OUR DELIVERY CHALLAN NO.FBEC /20-21/0493 DT 20/11/2020)

Sr.No	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	17.560	MT	9,350.00	1,64,186.00
	Sub Total				1,64,186.00
	CGST @ 6% (FBEC-DIV)				9,851.16
	UTGST @ 6% (FBEC-DIV)				9,851.16
	R.OFF				(-)0.32
	Total	17.560			1,83,888.00

HSN/SAC		Taxable Value	Central Tax Rate	Central Tax Amount	UT Tax Rate	UT Tax Amount	Total Tax Amount
		1,64,186.00	6%	9,851.16	6%	9,851.16	19,702.32
998873	Total	1,64,186.00		9,851.16		9,851.16	19,702.32

Tax Amount (in words) : INR Nineteen Thousand Seven Hundred Two and Thirty Two paise Only

Amount in Words : INR One Lakh Eighty Three Thousand Eight Hundred Eighty Eight Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :
Bank C.A/c. No. IFSC code.
HDFC 50200033985782 HDFC0000086

Signature of the Assessee or his Authorised Agent
For EUROCOUSTIC PRODUCTS LTD FBEC DIVN
Authorised Signatory

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(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSL Campus, Kachigam (Via Vapi-Guj)
Daman (U.T.) - 396210
Tele : +91 260 2244767, 2242699
Fax : +91 260 2242778
E-mail : works.daman@eplmodular.com
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 26

Details of Receiver / Billed To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAFCR4701B1ZW
PAN No. : AAFCR4701B

Details of Consignee / Shipped To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
Contact Person : Mr.Vishesh
Contact : 8000225381
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAFCR4701B1ZW

Invoice No.	: FBEC/20-21/0501
Date	: 23-Nov-2020
SO. No.	: * End of List - Part :
Date	:
Purchase Order No.	: RCK/COATING/DAMAN/20-21/01/R
Date	: 20-Jun-2020
Insurance	: In Our Scope
Freight	: In Our Scope
Transporter Name	: RKC INFRABUILT
LR/RR. No	: Date:
Vehicle No.	: GJ-01-BT-8148
Special Instruction	: INWARD DELIVERY CHALLAN NO.031 DT. 24/10/2020 (OUR DELIVERY CHALLAN NO. FBEC /20-21/0501 DT. 23/11/2020)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	14.441	MT	9,350.00	1,35,023.35
	Sub Total				1,35,023.35
	CGST @ 6% (FBEC-DIV)				8,101.40
	UTGST @ 6% (FBEC-DIV)				8,101.40
	R.OFF				(-)0.15
	Total	14.441			1,51,226.00

HSN/SAC	Taxable Value	Central Tax		UT Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
998873	1,35,023.35	6%	8,101.40	6%	8,101.40	16,202.80
Total	1,35,023.35		8,101.40		8,101.40	16,202.80

Tax Amount (In words) : INR Sixteen Thousand Two Hundred Two and Eighty paise Only

Amount in Words : INR One Lakh Fifty One Thousand Two Hundred Twenty Six Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :
Bank C. A/c. No. IFSC code
HDFC 50200033985762 HDFC0000086

Signature of the Assessee or his Authorised Agent
For EUROCOUSTIC PRODUCTS LTD FBEC DIVN
Authorised Signatory

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(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002350 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

Details of Receiver / Billed To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
State Dadra & Nagar Haveli and Daman & Diu, Code : 26
Contact Person :
Contact :
GSTIN : 26AAFCR4701B1ZW
PAN No : AAFCR4701B

Details of Consignee / Shipped To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
Contact Person : Mr Vishesh
Contact : 8000225381
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAFCR4701B1ZW

Invoice No. : FBEC/20-21/0786
Date : 1-Feb-2021
SO. No : - Part
Date :
Purchase Order No. : RCK/COATING/DAMAN/20-21/01/R
Date : 20-Jun-2020
Insurance : In Our Scope
Freight : In Our Scope

Transporter Name : RKC INFRABUILT
LR/RR. No : Date :
Vehicle No. : GJ-01-BT-8148
Special Instruction : INWARD DELIVERY CHALLAN NO 27 DT 19/10/2020 (OUR DELIVERY CHALLAN NO FBEC /20-21/0786 DT 01/02/2021)

Sr.No	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 10MM	15.840	MT	10,900.00	1,72,656.00
	Sub Total				1,72,656.00
	CGST @ 6% (FBEC-DIV)				10,359.36
	UTGST @ 6% (FBEC-DIV)				10,359.36
	R.OFF				0.28
	Total	15.840			1,93,375.00

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	UT Tax Rate	UT Tax Amount	Total Tax Amount
998873	1,72,656.00	6%	10,359.36	6%	10,359.36	20,718.72
Total	1,72,656.00		10,359.36		10,359.36	20,718.72

Tax Amount (in words) : INR Twenty Thousand Seven Hundred Eighteen and Seventy Two paise Only

Amount in Words : INR One Lakh Ninety Three Thousand Three Hundred Seventy Five Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :
Bank : C. A/c. No. : IFSC code.
HDFC : 50200033985782 : HDFC0000086

Signature of the Assessee or his Authorised Agent
For EUROCOUSTIC PRODUCTS LTD FBEC DIVN

Authorised Signatory

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(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
Survey No. 365, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

Details of Receiver / Billed To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Contact Person : .
Contact
GSTIN : 26AAFCR4701B1ZW
PAN No : AAFCR4701B

Invoice No. : FBEC/20-21/0812
Date : 7-Feb-2021
SO. No. : • End of List - Part
Date :
Purchase Order No. : RCK/COATING/DAMAN/20-21/01/R
Date : 20-Jun-2020
Insurance : In Our Scope
Freight : In Our Scope

Details of Consignee / Shipped To
M/S RKC INFRABUILT PVT LTD
DEVKA BEACH
DAMAN
Contact Person : Mr.Vishesh
Contact : 8000225381
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAFCR4701B1ZW

Transporter Name : RKC INFRABUILT
LR/RR. No : Date:
Vehicle No. : GJ-01-BT-8148
Special Instruction : INWARD DELIVERY CHALLAN NO 46 DT 24/12/2020 (OUR DELIVERY CHALLAN NO FBEC /20-21/0812 DT 07/02/2021)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	17.930	MT	9,350.00	1,67,645.50
	Sub Total				1,67,645.50
	CGST @ 6% (FBEC-DIV)				10,058.73
	UTGST @ 6% (FBEC-DIV)				10,058.73
	R.OFF				0.04
	Total	17.930			1,87,763.00

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	UT Tax Rate	UT Tax Amount	Total Tax Amount
	1,67,645.50	6%	10,058.73	6%	10,058.73	20,117.46
998873 Total	1,67,645.50		10,058.73		10,058.73	20,117.46

Tax Amount (In words) : INR Twenty Thousand One Hundred Seventeen and Forty Six paise Only

Amount in Words : INR One Lakh Eighty Seven Thousand Seven Hundred Sixty Three Only

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :
Bank C. A/c. No. IFSC code.
HDFC 50200033985762 HDFC0000086

Signature of the Assessee or his Authorised Agent
For EUROCOUSTIC PRODUCTS LTD FBEC/DIVN
Authorised Signatory

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EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. PSL CORROSION CONTROL SERVICES LTD (Creditors-RBD-DMN)
Survey No- 377/2, Near Zari Causeway
Kachigam-Daman
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAACP7600C1ZX
PAN No. : AAACP7600C

MRN No.	: **MRN/TRD/20-21/001**	Date :	19-Sep-20
Challan No.	: **RBD/20-21/410**	Date :	19-Sep-20
Tax Inv. No.	: **RBD/20-21/410**	Date :	19-Sep-20
P.O. No.	:	Date :	
Credit Days	:	Due Date:	19-Sep-20
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **OM CARGO CARRIER - (FBEC)**		
Vehicle No.	:		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	19.350 MT	19.350 MT	RKC		8,850.00	MT	1,71,247.50
Sub Total							**1,71,247.50**
PURCHASE INPUT CGST@6%							**10,274.85**
PURCHASE INPUT UTGST@6%							**10,274.85**
R.OFF							**0.80**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)2,569.00**
Totals	**19.350 MT**	**19.350 MT**					**1,89,229.00**

Remark : PROJECT NAME :- RKC INFRABUILT DAMAN

Initiated By	QC Approval	Bill Passed	Approved for Payment
dhaivat			

dhaivat

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. PSL CORROSION CONTROL SERVICES LTD (Creditors-RBD-DMN)
Survey No- 377/2, Near Zari Causeway
Kachigam-Daman
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAACP7600C1ZX
PAN No. : AAACP7600C

MRN No.	: **MRN/TRD/20-21/02-A**	Date :	21-Sep-20
Challan No.	:	Date :	
Tax Inv. No.	: **RBD/20-21/419**	Date :	21-Sep-20
P.O. No.	:	Date :	
Credit Days	:	Due Date:	21-Sep-20
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **ADITYA ROADLINES - (FBEC)**		
Vehicle No.	:		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 10MM	23.920 MT	23.920 MT	23.920 MT		10,400.00	MT	2,48,768.00
Sub Total							**2,48,768.00**
PURCHASE INPUT CGST@6%							**14,926.08**
PURCHASE INPUT UTGST@6%							**14,926.08**
R.OFF							**(-)0.16**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)3,732.00**
Totals	**23.920 MT**	**23.920 MT**	**23.920 MT**				**2,74,888.00**

Remark : Proj- RKC

Initiated By	QC Approval	Bill Passed	Approved for Payment
ADMIN			

ADMIN

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. PSL CORROSION CONTROL SERVICES LTD (Creditors-RBD-DMN)
Survey No- 377/2, Near Zari Causeway
Kachigam-Daman
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAACP7600C1ZX
PAN No. : AAACP7600C

MRN No.	: **MRN/TRD/20-21/004**	Date :	22-Sep-20
Challan No.	: **RBD/20-21/424**	Date :	22-Sep-20
Tax Inv. No.	: **RBD/20-21/424**	Date :	22-Sep-20
P.O. No.	:	Date :	
Credit Days	:	Due Date:	22-Sep-20
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **RKC INFRABUILT**		
Vehicle No.	:		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	12.640 MT	12.640 MT	RKC		8,850.00	MT	1,11,864.00
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	3.050 MT	3.050 MT	others		8,850.00	MT	26,992.50
Sub Total							**1,38,856.50**
PURCHASE INPUT CGST@6%							**8,331.39**
PURCHASE INPUT UTGST@6%							**8,331.39**
R.OFF							**(-)0.28**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)2,083.00**
Totals	**15.690 MT**	**15.690 MT**					**1,53,436.00**

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Initiated By	QC Approval	Bill Passed	Approved for Payment
dhaivat			

dhaivat

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. PSL CORROSION CONTROL SERVICES LTD (Creditors-RBD-DMN)
Survey No- 377/2, Near Zari Causeway
Kachigam-Daman
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAACP7600C1ZX
PAN No. : AAACP7600C

MRN No.	: **MRN/TRD/20-21/009**	Date :	24-Sep-20
Challan No.	: **RBD/20-21/440**	Date :	24-Sep-20
Tax Inv. No.	: **RBD/20-21/440**	Date :	24-Sep-20
P.O. No.	:	Date :	
Credit Days	:	Due Date:	24-Sep-20
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **RKC INFRABUILT**		
Vehicle No.	:		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	17.020 MT	17.020 MT	RKC + other		8,850.00	MT	1,50,627.00
Sub Total							**1,50,627.00**
PURCHASE INPUT CGST@6%							**9,037.62**
PURCHASE INPUT UTGST@6%							**9,037.62**
R.OFF							**0.76**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)2,260.00**
Totals	**17.020 MT**	**17.020 MT**					**1,66,443.00**

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Initiated By	QC Approval	Bill Passed	Approved for Payment
dhaivat			

dhaivat

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. PSL CORROSION CONTROL SERVICES LTD (Creditors-RBD-DMN)
Survey No- 377/2, Near Zari Causeway
Kachigam-Daman
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAACP7600C1ZX
PAN No. : AAACP7600C

MRN No.	:	**MRN/TRD/20-21/014**	Date : 26-Sep-20
Challan No.	:	**RBD/20-21/454**	Date : 26-Sep-20
Tax Inv. No.	:	**RBD/20-21/454**	Date : 26-Sep-20
P.O. No.	:		Date :
Credit Days	:		Due Date: 26-Sep-20
Gate Entry	:		Date :
Q.C. Report No.	:		Date :
Transporter	:	**RKC INFRABUILT**	
Vehicle No.	:		
L.R. No.	:		Date :

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	20.067 MT	20.067 MT	RKC + others		8,850.00	MT	1,77,592.95
Sub Total							**1,77,592.95**
PURCHASE INPUT CGST@6%							**10,655.58**
PURCHASE INPUT UTGST@6%							**10,655.58**
R.OFF							**0.89**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)2,664.00**
Totals	**20.067 MT**	**20.067 MT**					**1,96,241.00**

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Initiated By	QC Approval	Bill Passed	Approved for Payment
dhaivat			

dhaivat

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. SAISHAKTI PROPERTIES PVT LTD
Plot No.14, Survey No. 3263, Old Survey No.453/1,
Apnaghar Society, Kachigam Road,
Chala, Vapi
State : Gujarat, Code : 24
GSTIN : 24AAKCS7145M1ZV

MRN No.	: **MRN/TRD/20-21/056**	Date :	17-Nov-20
Challan No.	: **SSPL/20-21/035**	Date :	17-Nov-20
Tax Inv. No.	: **SSPL/20-21/035**	Date :	17-Nov-20
P.O. No.	:	Date :	
Credit Days	:	Due Date:	17-Nov-20
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **ATIK ROADLINES**		
Vehicle No.	:		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	40.160 MT	40.160 MT	8 W.C		8,900.00	MT	3,57,424.00
Sub Total							**3,57,424.00**
PURCHASE INPUT IGST @ 12%							**42,890.88**
R.OFF							**0.12**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)5,361.00**
Totals	**40.160 MT**	**40.160 MT**					**3,94,954.00**

Remark : Ag. Invoice No. : FBEC/JOBWORK/038 DT:11/11/2020

Initiated By	QC Approval	Bill Passed	Approved for Payment
dhaivat			

dhaivat

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. AYUSH REBAR COATING
SURVEY NO.1551/P1, NEAR DAMAN GANGA PAPER MILL,
KOPARLI-AMBHETI ROAD, AMBHETI,
KAPRADA, VALSAD, GUJARAT - 396126
State : Gujarat, Code : 24
GSTIN : 24AECPV1040D1Z2
PAN No. : AECPV1040D

MRN No.	: **MRN/TRD/20-21/100**	Date :	27-Jan-21
Challan No.	: **ARC/DC140/20-21**	Date :	27-Jan-21
Tax Inv. No.	: **ARC/147/2020-21**	Date :	27-Jan-21
P.O. No.	:	Date :	
Credit Days	:	Due Date:	27-Jan-21
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **SHREE JAGDAMBA TRANSPORT COMPANY**		
Vehicle No.	: **RJ-01-GB-0720**		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 10MM	20.010 MT	20.010 MT	RKL		10,100.00	MT	2,02,101.00
FUSION BONDED EPOXY COATING ON REBAR - DIA 25MM	13.240 MT	13.240 MT	che? TP2		6,900.00	MT	91,356.00
Sub Total							**2,93,457.00**
PURCHASE INPUT IGST @ 12%							**35,214.84**
R.OFF							**0.16**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)4,402.00**
Totals	**33.250 MT**	**33.250 MT**					**3,24,270.00**

Remark : FBEC/JOBWORK/078

Initiated By	QC Approval	Bill Passed	Approved for Payment
dhaivat			

dhaivat

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. AYUSH REBAR COATING
SURVEY NO.1551/P1, NEAR DAMAN GANGA PAPER MILL,
KOPARLI-AMBHETI ROAD, AMBHETI,
KAPRADA, VALSAD, GUJARAT - 396126
State : Gujarat, Code : 24
GSTIN : 24AECPV1040D1Z2
PAN No. : AECPV1040D

MRN No.	: **MRN/TRD/20-21/101**	Date :	28-Jan-21
Challan No.	: **ARC/DC142/20-21**	Date :	28-Jan-21
Tax Inv. No.	: **ARC/150/2020-21**	Date :	28-Jan-21
P.O. No.	:	Date :	
Credit Days	:	Due Date:	28-Jan-21
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **SHREE JAGDAMBA TRANSPORT COMPANY**		
Vehicle No.	: **RJ-01-GA-5922**		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	33.970 MT	33.970 MT	A/C		8,550.00	MT	2,90,443.50
Sub Total							**2,90,443.50**
PURCHASE INPUT IGST @ 12%							**34,853.22**
R.OFF							**0.28**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)4,357.00**
Totals	**33.970 MT**	**33.970 MT**					**3,20,940.00**

Remark : FBEC/JOBWORK/080

Initiated By	QC Approval	Bill Passed	Approved for Payment
dhaivat			

dhaivat

(ORIGINAL FOR RECIPIENT)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
PSL Campus, Kachigam (Via Vapi-Guj),
Daman (U.T.) - 396210
Tele : +91 260 2244757, 2242989
Fax : +91 260 2242778
E-mail : works.daman@eplmodular.com
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : DAMAN & DIU CODE : 26

Details of Receiver / Billed To		Invoice No.	: FBEC/20-21/0293
M/S RKC INFRABUILT PVT LTD		Date	: 26-Sep-2020
DEVKA BEACH		SO. No.	: ♦ End of List - Part :
DAMAN		Date	:
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26		Purchase Order No.	: RCK/COATING/DAMAN/20-21/01/R
Contact Person : .		Date	: 20-Jun-2020
Contact : .		Insurance	: In Our Scope
GSTIN : 26AAFCR4701B1ZW		Freight	: In Our Scope
PAN No. : AAFCR4701B			
Details of Consignee / Shipped To		Transporter Name	: RKC INFRABUILT
M/S RKC INFRABUILT PVT LTD		LR/RR. No	: Date:
DEVKA BEACH		Vehicle No.	: GJ-05-AU-5753
DAMAN		Special Instruction	: INWARD DELIVERY CHALLAN NO.014 DT.21/08/2020 (OUR DELIVERY CHALLAN NO. FBEC/20-21/0293 DT.26/09/2020)
Contact Person : Mr.Vishesh			
Contact : 8000225381			
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26			
GSTIN : 26AAFCR4701B1ZW			

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	20.067	MT	9,350.00	1,87,626.45
	Sub Total				1,87,626.45
	CGST @ 6% (FBEC-DIV)				11,257.59
	UTGST @ 6% (FBEC-DIV)				11,257.59
	R.OFF				0.37
	Total	20.067			2,10,142.00

MRN No - 014

DT:- 26/9/2020.

HSN/SAC	Taxable Value	Central Tax		UT Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
	1,87,626.45	6%	11,257.59	6%	11,257.59	22,515.18
998873 Total	1,87,626.45		11,257.59		11,257.59	22,515.18

Tax Amount (in words) : INR Twenty Two Thousand Five Hundred Fifteen and Eighteen paise Only

Amount In Words : INR Two Lakh Ten Thousand One Hundred Forty Two Only

Remark : PROJECT NAME :- BEAUTIFICATION OF DEVKA BEACH AT DAMAN FOR PWD-DAMAN

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :
Bank C. A/c. No. IFSC code.
HDFC 50200033985782 HDFC0000085

Signature of the Assessee or his Authorised Agent
For EUROCOUSTIC PRODUCTS LTD FBEC DIVN
Authorised Signatory

e-Way Bill

E-Way Bill No:	6712 2178 6200
E-Way Bill Date:	26/09/2020 05:59 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	26/09/2020 05:59 PM [61Kms]
Valid Until:	27/09/2020
Part - A	
GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396230
GSTIN of Recipient	26AAF CR470 1B1ZW ,RKC INFRABUILT PRIVATE LIMITED
Place of Delivery	DAMAN,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/20-21/0293
Document Date	26/09/2020
Transaction Type:	Bill To - Ship To
Value of Goods	1277138.92
HSN Code	7214 - TMT BAR(+2)
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	GJ05AU5753	Daman	26/09/2020 05:59 PM	26AAACE0096R1Z9	-	-

671221786200

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD, KACHIGAM-DAMAN
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN/UIN : 26AAACE0096R1Z9

INVOICE

The Following Materials are received from :
M/S. PSL CORROSION CONTROL SERVICES LTD (Creditors-RBD-DMN)
Survey No- 377/2, Near Zari Causeway
Kachigam-Daman
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GSTIN : 26AAACP7600C1ZX
PAN No. : AAACP7600C

MRN No.	: **MRN/TRD/20-21/014**	Date :	26-Sep-20
Challan No.	: **RBD/20-21/454**	Date :	26-Sep-20
Tax Inv. No.	: **RBD/20-21/454**	Date :	26-Sep-20
P.O. No.	:	Date :	
Credit Days	:	Due Date:	26-Sep-20
Gate Entry	:	Date :	
Q.C. Report No.	:	Date :	
Transporter	: **RKC INFRABUILT**		
Vehicle No.	:		
L.R. No.	:	Date :	

Particulars	Quantity				Rate	Per	Value
	Challan	Received	Accepted	Rejected			
FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	20.067 MT	20.067 MT			8,850.00	MT	1,77,592.95
Sub Total							**1,77,592.95**
PURCHASE INPUT CGST@6%							**10,655.58**
PURCHASE INPUT UTGST@6%							**10,655.58**
R.OFF							**0.89**
T.D.S. Payable (Contractor) - FBEC-DMN							**(-)2,664.00**
Totals	**20.067 MT**	**20.067 MT**					**1,96,241.00**

Remark : PROJECT NAME :- RKC INFRABUILT - DAMAN

Initiated By	QC Approval	Bill Passed	Approved for Payment

PSL CORROSION CONTROL SERVICES LIMITED

Registered Office / Works - Survey No 377/2, Near Zari Causeway, Kachigam, Daman UT 396210.
Tele: (0260) 2240096, 2240804 FAX : (0260) 2242546 - Email - pslccs@pslltd.co.in

GST NO : 26AAACP7600C1ZX CIN : U74899DD1993PLC004666 PAN : AAACP7600C STATE CODE : 26

TAX INVOICE

Original for Receipient ☑
Duplicate for Transporter ☐
Triplicate for Supplier ☐

Invoice No.	:	RBD/20-21/454	Date of Supply	
Inv. Date	:	26.09.2020	26.09.2020	
Challan No.	:	RBD/20-21/ 454	Place of Supply	
Ch. Date	:	26.09.2020	DAMAN	
Project	:	A/C: EPL- RKC Infrabuilt - Daman.		
P.O.No	:	P.O.Date:		

Details of Buyer	Details of Consignee/ Shipped to
M/s. Eurocoustic Products Ltd. PSL Campus, P O BOX -25, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396 210.	M/s. Eurocoustic Products Ltd. PSL Campus, P O BOX -25, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396 210.
State : Daman	State : Daman
State Code : 26	State Code : 26
GST No : 26AAACE0096R1Z9	GST No : 26AAACE0096R1Z9

Sr. No.	HSN / SAC	Description of Goods/Service	Unit	Dia (mm)	Qty	Rate per Unit ₹	Taxable Amount ₹
1	998873	Fusion Bonded Epoxy Coating on Rebar	MT	16	20.067	8,850.00	177592.95
		Total :			**20.067**		177592.95

Remarks : Challan No - RT-28 (14) Dt- 21.09.2020

E. & O.E

Subject to Daman Jurisdiction

Details of Transporter	
Name of Transporter	PARTY OWN
Vehicle Number	GJ05AU-5753
LR Number & Date	
Mode of Transport	By Road

Total Amount	₹	177593.00
Straightening/Rebinding Chrg.		0
Freight Inward		0
Freight Outward		0
Sub Total	₹	**177593.00**
Add: CGST @ 6%		10656
Add: UTGST @ 6%		10656
Add: IGST @ 12%		
TOTAL GST	₹	**21312.00**
Total Invoice Value	₹	**198905.00**
GST Payble on Reverse Charge		NA

Total Invoice Value in Words :

Rupees One Lakh Ninty Eight Thousand Nine Hundred Five Only

Corporate Office
PSL Tower, 615, Makwana Road, Marol,
Andheri [East] Mumbai - 400059
Phone : (022) 66447777 to 66447799 Fax : (022) 66447700
Email : pslrebar_mum@pslltd.co.in
Website : psllimited.com

Certified that the particulars given above are true and correct.

PSL Corrosion Control Services Limited

Prepared By Verified By Authorized Signatory

PSL CORROSION CONTROL SERVICES LTD.

Registered Office & Factory :
Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 396 210.
Tel.: (0260) 2240096, 2240804 Fax : (0260) 2242546
E-mail : pslccs@pslltd.co.in Website : wwwpsllimited.com

IS 13620

CM/L-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH/ 454 Dt. : 21/09/2020

RECORD COPY (For FKC. Daman.)

CONSIGNEE M/s. Elsi Caustic Products LTD. PSL campus. Vapi
Varkigam Road - Zari causeway - Varkigam
Daman (U.T) 396210

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order _____ Dt. _____ and return the duplicate copy duly signed and stamped in token of your having received the goods

SR NO.	DIAMETER IN MM	QUANTITY BUNDELS	QUANTITY PCS PER BDLE	QUANTITY NOS	TOTAL WEIGHT IN MT./KG	REMARKS	
1	TMT	Bars With Coating					
2	16	1000	-	-	2006	Straight	
3							
4							
5						Ore Structural steel value	Coating value
6						903015=00	177593=00
7	Structural steel value @ 18%			Coating value @ 12%		162543=00	21312=00
8					Total	1065558=00	198905=00

Length 12 to 12.2m

TOTAL : 2006

RT-8 (14)

Ref. : Your Challan No. : _____ Dtd. 21/09/2020 Approx Value Rs. 12EAAE3=00

FREIGHT : To Pay / To be Billed TRANSPORTER : By own

TRAILER No. GJ05AU5753 GR NO. DATE :

PAN : AAACP7600C OUR → GST NO.: 25AAACP7600C1ZZ

PAN : ← CONSIGNEE → GST NO.:

DESTINATION : Kachigam Daman

(Prepared by) (Authorised by)

Received the above goods in good order and condition

TIME : DATE : Sign.: Received by & Rubber Stamp

MODULAR
ISO 9001.ISO 14001.OHSAS 18001 Certified

EUROCOUSTIC PRODUCTS LTD.

P.O. BOX NO. 25, KACHIGAM, DAMAN (U.T.) - 396 210.

Consignee
M/s. PSL Corrosion Control Services Ltd Zari Causway Road Kachigam Daman

RETURNABLE
DELIVERY CHALLAN Cum GATE PASS

No. : EPL / DC / RT/028 Dt. 21/9/18

CONSIGNEE COPY

Please receive the following in good order & condition and acknowledge the receipt.

Sr. No.	Description	Unit	Total Quantity	Remarks
1	TMT Bar 16 mm	MT	40.137	Against Ch. No. 014, RKC Infra

PSL CORROSION CONTROL SERVICES LTD.
DAMAN
GATE INWARD No. 367
DATE:- 21/9
SIGNATURE

GSTIN : 25AAACE0096R1ZB

Truck / Tempo No. MH46H2490

Destination Kachigam

Prepared by

Authorised by

RKC Infrabuilt Pvt. Ltd.

302, 4th Floor, Shree Panchdhara Complex,
Besides The Grand Bhagwati Hotel,
S. G. Highway, Ahmedabad - 380054
GST IN : 24AAFCR4701B2ZZ

Delivery Challan

	Original for Receipient
	Duplicate for Supplier/Transporter
	Triplicate for Supplier

Reverse Charge	: No		Transportation mode	: By Road	
No.	: RKCIPL/DC/014		Vehicle Number	: RJ01GA6441	
PO No	: RKC/Coating/Daman/2		Date of Supply	: 21.08.2020	
Date	: 21.08.2020		Place of Supply	: Kachigam	
State	: DD & DNH	State Code 26	Purpose	: Purchase Return	

Details of Receiver i Billed to :

Name : Eurocoustic Products Limited ,
Address : PSL Towers, 615,Makwana Road
: Marol, Andheri(East),
: Mumbai-400059
GSTIN :
State : Maharashtra State Code 27

Details of Consignee i Shipped to :

Name : Eurocoustic Products Limited ,
Address : Kachigam Char Rasta,
: Kachigam, Daman
: P.H.Singare : 9426983038
GSTIN :
State : DD & DNH State Code 26

Sr. No.	Name of Item / Service	HSN ACS	UOM	Qty	Rate	Amount	Less Discount	Taxable Value	CGST		SGST		IGST		Total
									Rate	Amount	Rate	Amount	Rate	Amount	
1	FE500D CRS 16 mm bar (ET-TMT)	7215	MT	40.137	45000.000	1806165		18,06,165.00	9.0%	1,62,554.85	9.0%	1,62,554.85			21,31,274.70
2	FE500D CRS 10 mm bar (ET-TMT)	7215	MT	0.000	45000.000	0			9.0%		9.0%				
				40.137		18,06,165.00		18,06,165.00							21,31,274.70

Total Invoice Amount in words

Twenty one lakh thirty one thousand two hundred and seventy four rupees only

Total Amount before Tax	:	18,06,165.00
Add: CGST	:	1,62,554.85
Add: SGST	:	1,62,554.85
Add: IGST	:	
Tax Amount : GST	:	3,25,109.70
Round off		
Total Amount After Tax	:	21,31,274.70
GST Payable on Reverse Charge	:	N.A

Terms & Conditions : As per RKC's Purchase Order

Certified that the particulars given above are true and correct
For, RKC Infrabuilt Pvt. Ltd.

Authorised Signatory

[E & O.E]

EUROCOUSTIC PRODUCTS LTD. (FORMERLY KNOWN AS)
Code Issued No. : 129
Date : 21/8/20

1448

609

Amol

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 3312 OF 2017

WITH

INTERIM APPLICATION (ST) NO. 1272 OF 2023

IN

WRIT PETITION NO. 3312 OF 2017

Eurocoustics Products Ltd & Anr …Petitioners

Versus

Union of India & Ors …Respondents

Mr Virag Tulzapurkar, Senior Advocate, *with Amir Arsiwala, Omprakash Jha, Gayatri Mohite, Nupur Shah, i/b The Law Point, for the Petitioners.*

Mr Aayush Kedia, *i/b Hiten Venegaonkar, for the Respondent.*

AMOL PREMNATH JADHAV

Digitally signed by AMOL PREMNATH JADHAV
Date: 2023.03.10 10:41:11 +0530

CORAM G.S. Patel &
Neela Gokhale, JJ.
DATED: 9th March 2023

PC:-

1. The matter cannot be taken up today because there are other part heard matters.

2. By consent, list the matter on 20th March 2023 at 2:30 pm.

3. Interim or ad interim order, if any, to continue until the next date.

(Neela Gokhale, J) **(G. S. Patel, J)**

Shivgan

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION (ST) NO.1272 OF 2023

IN

WRIT PETITION NO. 3312 OF 2017

Eurocoustic Products Ltd ...Applicant

In the matter between

Eurocoustic Products Ltd …Petitioner

Versus

Union of India & Ors …Respondents

Mr Amir Arsiwala, *with Omprakash Jha, Gayatri Mohite, Nupur Shah i/by the Law Point for the Applicant.*

CORAM G.S. Patel &
Dr Neela Gokhale, JJ.
DATED: 31st January 2023

PC:-

1. By an order dated 16th January 2020, some of the petitioners were directed to deposit an aggregate amount of Rs. 4.5 Crores in two instalments. After some extension of time and some delay, that amount has been deposited. The Petitioners were protected by ad-interim orders of 16th January 2020 and an earlier order of 20th March 2017. But the order of 16th January 2020 stated that if the

amount was deposited then interim relief granted earlier (i.e., on 20th March 2017) would continue.

2. On account of the delay, petitioners apprehend that the Respondents will contend that there is no longer any continuing ad-interim relief.

3. We condone the delay. The ad-interim relief is restored and will continue but only until the next date.

4. We believe the Petition ought to be disposed of at the earliest. All pleadings are complete. List the petition for final hearing on 9th March 2023 at 2.30 pm.

(Dr Neela Gokhale, J) **(G. S. Patel, J)**

Pdp

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 14629 OF 2022

M/s. Eurocoustics Products Ltd. .. Petitioner

Vs.

Pollution Control Board & Anr. .. Respondents

Mr. Amir Arsiwala a/w Ms. Gayatri Mohite, Ms. Nupur Shah i/by The Law Point for petitioner.

Mr. Hiten Venegavkar a/w Mr. Aayush Kedia for respondents.

CORAM: S. V. GANGAPURWALA, ACTING CJ. & SANDEEP V. MARNE, J.

DATE: FEBRUARY 3, 2023

P.C.:

1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and/or consent to operate was never granted by the PCC.

2. The learned counsel for the petitioner submits that the interim order is passed by this Court in Writ Petition No. 3312 of 2017, thereby interim relief is granted protecting the possession of the petitioner and the said interim relief is now continued. This fact of continuation of interim relief granting protection to the petitioner is not disputed as on today by the learned counsel for the respondents.

3. It is submitted that the affidavit is also filed stating that consent to establish and/or consent to operate exists.

4. In view of that, the applications for renewal will be re-considered by the Pollution Control Committee (Respondent No.1).

5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No.1), DD & DNH for decision on the applications for renewal of license afresh.

6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11.00 a.m. The authority shall take decision on the applications of the petitioners within four weeks.

7. The writ petition stands disposed of. No costs.

(SANDEEP V. MARNE, J.) **(ACTING CHIEF JUSTICE)**

PRAVIN DASHARATH PANDIT

Digitally signed by PRAVIN DASHARATH PANDIT
Date: 2023.02.04 10:34:53 +0530

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

1455

TAX INVOICE

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R **GSTIN :** 26AAACE0096R1Z9 **CIN :** U74110DD1981PLC002380 **STATE :** Dadra and Nagar Haveli and Daman and Diu **CODE :** 26

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : **a47e2801a0d4f68c069cc4a2def74ca391d625f173c75015d4-14aa615f8f24d4**
Ack No. : **162314037745007**
Ack Date : **19-May-23**

Details of Receiver / Billed To		Details of Consignee / Shipped To
M/S. J.M. MHATRE INFRA PVT. LTD. Plot No.492, Market Yard, Sahakar Nagar, Panvel - 410206 State : Maharashtra, Code : 27 **GSTIN : 27AACCJ2959E1ZJ** PAN No. : AACCJ2959E	**Invoice No.** : **FBEC/23-24/0241** **Date** : 19-May-23 **SO. No.** : SO/23-24/0021 (Gavhan Railway) - Part : **Date** : 12-May-23 **Purchase Order No.**: JMMIPL/WO/2023-2024/001 **Date** : 11-May-23 **Insurance** : In Your Scope **Freight** : In Our Scope	**M/S. J.M. MHATRE INFRA PVT. LTD.** Gavhan Railway Station Project, At Open Plot, Gavhan Village, On Jasai-Gavhan Road, Panvel, Dist. Raighad, Maharashta - 410206 Contact No : Mr.Binod Singh (8779557180) State : Maharashtra, Code : 27 **GSTIN : 27AACCJ2959E1ZJ**
	Transporter Name: OM CARGO CARRIER - (FBEC) **LR/RR. No** : 200 **Date:** 19-May-23 **Vehicle No.** : MH-46-BB-3348 **Special Instruction:** INWARD DELIVERY CHALLAN NO.01333 DT.13/05/2023 (OUR DELIVERY CHALLAN NO.FBEC /23-24/0241 DT.19/05/2023)	

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	30.582	MT	10,300.00	3,14,994.60
	Sub Total				**3,14,994.60**
	IGST@12% (FBEC DIV)				**37,799.35**
	R.OFF				**0.05**
	Total	**30.582**			**3,52,794.00**

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
998873	3,14,994.60	12%	37,799.35	37,799.35
Total	**3,14,994.60**		**37,799.35**	**37,799.35**

Tax Amount (in words) : INR Thirty Seven Thousand Seven Hundred Ninety Nine and Thirty Five paise Only

Amount in Words : INR Three Lakh Fifty Two Thousand Seven Hundred Ninety Four Only

Remark : PROJECT NAME : J.M. MHATRE - GAVHAN RAILWAY

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank	C. A/c. No.	IFSC code.
HDFC	50200033985782	HDFC0000086

Signature of the Assessee or his Authorised Agent

For **EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN**

NILESH SHANKARBHAI RANA

Digitally signed by NILESH SHANKARBHAI RANA
Date: 2023.05.19 12:41:21 +05'30'

Authorised Signatory

e-Way Bill

E-Way Bill No:	6215 6588 3080
E-Way Bill Date:	19/05/2023 12:35 PM
Generated By:	26AAA CE0[illegible]9 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	19/05/2023 12:35 PM [229Kms]
Valid Until:	21/05/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	27AAC CJ295 9E1ZJ ,J M MHATRE INFRA PRIVATE LIMITED
Place of Delivery	Panvel, Raigad,MAHARASHTRA-410206
Document No.	FBEC/23-24/0241
Document Date	19/05/2023
Transaction Type:	Bill To - Ship To
Value of Goods	2635276.21
HSN Code	72141090 - TMT BARE BAR(+2)
Reason for Transportation	Outward - Job Work
Transporter	27AFCPJ9973L1ZR & OM CARGO CARRIERS

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB3348 & 200 & 19/05/2023	Daman	19/05/2023 12:35 PM	26AAACE0096R1Z9	-	-

621565883080

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

(Security Copy)

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@epigroup.co.in
Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

Details of Receiver / Billed To		Challan No.	: FBEC/23-24/0241
M/S. J.M. MHATRE INFRA PVT. LTD.		Date	: 19-May-23
Plot No.492, Market Yard,		SO. No.	: SO/23-24/0021 (Gavhan Railway) - Part
Sahakar Nagar, Panvel - 410206		Date	: 12-May-23
State : Maharashtra, Code : 27		Purchase Order No.	: JMMIPL/WO/2023-2024/001
GSTIN : 27AACCJ2959E1ZJ		Date	: 11-May-23
PAN No. : AACCJ2959E		Insurance	: In Your Scope
		Freight	: In Our Scope
Details of Consignee / Shipped To		Transporter Name	: OM CARGO CARRIER - (FBEC)
M/S. J.M. MHATRE INFRA PVT. LTD.		LR/RR. No	: 200 Date: 19-May-23
Gavhan Railway Station Project,		Vehicle No.	: MH-46-BB-3348
At Open Plot, Gavhan Village,		Special Instruction	: INWARD DELIVERY CHALLAN NO.01333 DT.13/05/2023 (OUR DELIVERY CHALLAN NO.FBEC/23-24/0241 DT.19/05/2023)
On Jasai-Gavhan Road, Panvel,			
Dist. Raighad, Maharashta - 410206			
Contact No : Mr.Binod Singh (8779557180)			
State : Maharashtra, Code : 27			
GSTIN : 27AACCJ2959E1ZJ			

Sr.No.	Description of goods	Quantity
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	30.582 MT
	Sub Total	

VALUE OF FREE SUPPLIED TMT BAR @18% (HSN : 72141090)	Rs	1932782.00
VALUE OF FUSION BONDED EPOXY COATING @12% (SAC : 998873)	Rs	314994.60
	TOTAL VALUE	2247776.60
	IGST 18%	347900.76
	IGST 12%	37799.35
	GROSS VALUE	2633476.71

Total 30.582 MT

Remark : PROJECT NAME : J.M. MHATRE - GAVHAN RAILWAY

Received by & Rubber Stamp	Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.	For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN Authorised Signatory

EUROCOUSTIC PRODUCTS LTD. (FBEC DIVISION)

POST BOX No. 25, KACHIGAM, DAMAN (U.T.) - 396 210.

ISO 9001 ISO 14001 OHSAS 18001 CERTIFIED

Consignee

M/S. J.M. MHATRE INDIA PVT. LTD.
GAVHAN RAILWAY SIDING PROJECT, AT POST
PLOT, GAVHAN VILLAGE CHINSAI GAVHAN ROAD
PANVEL, RAIGHAD - 410 206

UN CHARGEABLE

DELIVERY CHALLAN CUM GATE PASS

No.: EPL/DC/UN/ 0212 Dt. 19-05-2023

SECURITY ACCOUNT'S COPY

Please receive the following in good order & condition and acknowledge the receipt.

Sr. No.	Description	Unit	Total Quantity	Remarks
1.	PATCH UP REPAIR KIT	KGS	05 KGS	HSN CHARGEABLE
			VALUE	1525/-
	MH 46 BA 3348	IGST	@ 18%	275/-
		TOTAL	VALUE	1800/-

GSTIN No.: 26AAACE0096R1Z9

Truck/Tempo No. MH 46 BA - 3348

Destination

Prepared by | Checked by | A/c. Deptt. | Authorised by

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works 620
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@epigroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R **GSTIN** : 26AAACE0096R1Z9 **CIN** : U74110DD1981PLC002380 **STATE** : Dadra and Nagar Haveli and Daman and Diu **CODE** : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

CHALLAN NO : FBEC/JW/193
CHALLAN DATE : 15/05/2023

VEHICLE NO : MH-46-BU-3508
TRANSPORTER :
LR NO :
LR DATE :

(Address of delivery of goods/consignee)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:

CLIENT NAME :

CLIENT CHALLAN NO : 01333

CLIENT CHALLAN DATE : 13/05/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	16 MM	MT	30.582	Client Challan No. 01333 DT : 13-05-2023
			Total Wt. ------>		30.582	

Rs.	1932782.40
CGST 9%	173950.42
UTGST 9%	173950.42
TOTAL VALUE	2280683.23

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

e-Way Bill

E-Way Bill No:	6415 6398 9555
E-Way Bill Date:	15/05/2023 09:12 AM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	15/05/2023 09:12 AM [100Kms]
Valid Until:	16/05/2023

art - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/193
Document Date	15/05/2023
Transaction Type:	Regular
Value of Goods	2280683.23
HSN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work

Transporter

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU3508	Daman	15/05/2023 09:12 AM	26AAACE0096R1Z9	-	-

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX | CIN : U74899DD1993PLC004666 | PAN No. : AAACP7600C

Tax Invoice

(DUPLICATE FOR TRANSPORTER)

e-Invoice

IRN : 77743f038c1078afeb1428315beb208c8380f38f64d4eeb63f1211d6-f7be9b8b
Ack No. : 162314037223596
Ack Date : 19-May-23

Invoice No. :	RBD/23-24/0256	Date :	19-May-23	Details of Transporter	
e-Way Bill No.:		Date :		Transport :	Om Cargo Carriers
Challan No. :	RBD/23-24/0256	Date :	19-May-23	LR. No. :	Date :
PO No :	DMN/FBEC/22-23/381	Date :	1-Feb-23	Vehicle No. :	MH46BB3348
JWC No. :		Date :		Place of Supply:	Dadra & Nagar Haveli and Daman & Diu

Project :

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	16 MM	30.582	1,200.00	36,698.40
	Total1				30.582		36,698.40

Remark : E.& O.E
Client JWC No. 193 Dt: 15.05.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Forty One Thousand One Hundred Two Only.

CGST 6% Sales	2,202.00
UTGST 6% Sales	2,202.00
Round Off	(-)0.40
Total Invoice Value	₹ 41,102.00

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By | Verified By | Authorized Signatory

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6215 6586 0546**

Generated Date: **19/05/2023 11:58 AM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0256 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From	To
GSTIN : 26AAA CP760 0C1ZX PSL CORROSION CONTROL SERVICES LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Dispatch From :: SURVEY NO 377/2 NEAR ZARI CAUSEWAYKACHIGAM Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210	GSTIN : 26AAA CE009 6R1Z9 EUROCOUSTIC PRODUCTS LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Ship To :: SURVEY NO-355 VAPI KACHIGAM ROAD KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	30.58 MTS	1932782.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	30.58 MTS	36698.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1969480.00	176152.26	176152.26	0.00	0.00	0.00	0.00	2321784.52

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB3348	Daman	19-05-2023 11:58 AM	26AAACP7600C1ZX	-	-

621565860546

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : 29a39009654515f01d4b2c701daece244b409c1ef7b006abfa-a5af3908235d8b
Ack No. : 162314037745104
Ack Date : 19-May-23

Details of Receiver / Billed To		Details
M/S. CHEC-TPL LINE 4 JOINT VENTURE 3rd Floor, Transocean House, Hiranandani Business Garden, Lake Boulevard Road, Powai, Mumbai, Maharashtra-400076 Contact No : Mr.Amit Chafle (9831272477) State : Maharashtra, Code : 27 **GSTIN : 27AADAC6040J1ZU** PAN No. : AADAC6040J	**Invoice No.**	: **FBEC/23-24/0242**
	Date	: 19-May-23
	SO. No.	: SO/21-22/0073 (CA-09) - Part :
	Date	: 9-Nov-21
	Purchase Order No.	: CHEC-TPL LINE 4 JV/Mumbai Metro-CA-09-660501/M/1
	Date	: 7-Jun-19
	Insurance	: In Our Scope
	Freight	: In Our Scope
Details of Consignee / Shipped To **M/S. CHEC-TPL LINE 4 JOINT VENTURE** PROJECT A/C : CHEC-TPL-METRO-CA09 Mumbai Metro Line - Package-4 - CA09 Near Jaswanti Landmark, Godrej & Boyce Industry Estate, Vikhroli West, Mumbai, Maharashtra-400079 Contact No : Mr.Wasim Khan (7710827215) State : Maharashtra, Code : 27 **GSTIN : 27AADAC6040J1ZU**	**Transporter Name**	: OM CARGO CARRIER - (FBEC)
	LR/RR. No	: 201 **Date:** 19-May-23
	Vehicle No.	: MH-43-BP-9398
	Special Instruction	: INWARD DELIVERY CHALLAN NO.22785 DT.10/05/2023 (OUR DELIVERY CHALLAN NO.FBEC /23-24/0242 DT.19/05/2023)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 08MM	3.960	MT	9,300.00	36,828.00
2	FUSION BONDED EPOXY COATING ON REBAR - DIA 10MM	7.590	MT	9,300.00	70,587.00
3	FUSION BONDED EPOXY COATING ON REBAR - DIA 12MM	7.680	MT	9,300.00	71,424.00
4	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	3.870	MT	9,300.00	35,991.00
5	FUSION BONDED EPOXY COATING ON REBAR - DIA 25MM	7.840	MT	9,300.00	72,912.00
	Sub Total				**2,87,742.00**
	IGST@12% (FBEC DIV)				**34,529.04**
	R.OFF				**(-)0.04**
	Total	**30.940**			**3,22,271.00**

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
998873	2,87,742.00	12%	34,529.04	34,529.04
Total	**2,87,742.00**		**34,529.04**	**34,529.04**

Tax Amount (in words) : INR Thirty Four Thousand Five Hundred Twenty Nine and Four paise Only

Amount in Words : INR Three Lakh Twenty Two Thousand Two Hundred Seventy One Only

Remark : PROJECT NAME : CHEC - TPL - METRO - CA 09

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank	C.A/c. No.	IFSC code.
HDFC	50200033985782	HDFC0000086

Signature of the Assessee or his Authorised Agent

For **EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN**

NILESH SHANKARBHAI RANA

Digitally signed by NILESH SHANKARBHAI RANA
Date: 2023.05.19 12:42:36 +05'30

e-Way Bill

E-Way Bill No:	**6915 6589 0896**
E-Way Bill Date:	**19/05/2023 12:48 PM**
Generated By:	**26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD**
Valid From:	**19/05/2023 12:48 PM [190Kms]**
Valid Until:	**20/05/2023**
Part - A	
GSTIN of Supplier	**26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD**
Place of Dispatch	**Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210**
GSTIN of Recipient	**27AAD AC604 0J1ZU ,CHEC - TPL LINE 4 JOINT VENTURE**
Place of Delivery	**VIKHROLI WEST, MUMBAI,MAHARASHTRA-400079**
Document No.	**FBEC/23-24/0242**
Document Date	**19/05/2023**
Transaction Type:	**Bill To - Ship To**
Value of Goods	**2534446.54**
HSN Code	**72141090 - TMT BARE BAR(+2)**
Reason for Transportation	**Outward - Job Work**
Transporter	**27AFCPJ9973L1ZR & OM CARGO CARRIERS**
Part - B	

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH43BP9398 & 201 & 19/05/2023	Daman	19-05-2023 12:48 PM	26AAACE0096R1Z9	-	-

691565890896

(Security Copy)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@epigroup.co.in
Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

Details of Receiver / Billed To		Details of Consignee / Shipped To	
M/S. CHEC-TPL LINE 4 JOINT VENTURE 3rd Floor, Transocean House, Hiranandani Business Garden, Lake Boulevard Road, Powai, Mumbai, Maharashtra-400076 Contact No : Mr.Amit Chafle (9831272477) State : Maharashtra, Code : 27 **GSTIN : 27AADAC6040J1ZU** PAN No. : AADAC6040J	Challan No. : **FBEC/23-24/0242** Date : 19-May-23 SO. No. : SO/21-22/0073 (CA-09) - Part : Date : 9-Nov-21 Purchase Order No. : CHEC-TPL LINE 4 JV/Mumbai Metro-CA-09-660501/M/1 Date : 7-Jun-19 Insurance : In Our Scope Freight : In Our Scope	**M/S. CHEC-TPL LINE 4 JOINT VENTURE** PROJECT A/C : CHEC-TPL-METRO-CA09 Mumbai Metro Line - Package-4 - CA09 Near Jaswanti Landmark, Godrej & Boyce Industry Estate, Vikhroli West, Mumbai, Maharashtra-400079 Contact No : Mr.Wasim Khan (7710827215) State : Maharashtra, Code : 27 **GSTIN : 27AADAC6040J1ZU**	Transporter Name : OM CARGO CARRIER - (FBEC) LR/RR. No : 201 Date: 19-May-23 Vehicle No. : MH-43-BP-9398 Special Instruction : INWARD DELIVERY CHALLAN NO 22785 DT.10/05/2023 (OUR DELIVERY CHALLAN NO.FBEC/23-24/0242 DT.19/05/2023)

Sr.No.	Description of goods	Quantity
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 08MM	3.960 MT
2	FUSION BONDED EPOXY COATING ON REBAR - DIA 10MM	7.590 MT
3	FUSION BONDED EPOXY COATING ON REBAR - DIA 12MM	7.680 MT
4	FUSION BONDED EPOXY COATING ON REBAR - DIA 16MM	3.870 MT
5	FUSION BONDED EPOXY COATING ON REBAR - DIA 25MM	7.840 MT
	Sub Total	

VALUE OF FREE SUPPLIED TMT BAR @18% (HSN : 72141090)	Rs.	1873200.00
VALUE OF FUSION BONDED EPOXY COATING @12% (SAC : 998873)	Rs.	287742.00
	TOTAL VALUE	**2160942.00**
	IGST 18%	337176.00
	IGST 12%	34529.04
	GROSS VALUE	**2532647.04**

Total 30.940 MT

Remark : PROJECT NAME : CHEC - TPL - METRO - CA 09

Received by & Rubber Stamp	Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.	For **EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN** Authorised Signatory

EUROCOUSTIC PRODUCTS LTD. (FBEC DIVISION)

POST BOX No. 25, KACHIGAM, DAMAN (U.T.) - 396 210

ISO 9001 ISO 14001 OHSAS 18001 CERTIFIED

Consignee

M/S. CHEC TPL LINE 1 JOINT VENTURE
MUMBAI METRO LINE PKG-1-CA09, NEAR
JASLOKNATH LANDMARK, GODREJ & BOYCE INDUSTRY
ESTATE, VIKHROLI WEST MUMBAI-400079

UN CHARGEABLE

DELIVERY CHALLAN CUM GATE PASS

No.: EPL/DC/UN/ 0213 Dt. 19-05-2023

SECURITY ACCOUNT'S COPY

Please receive the following in good order & condition and acknowledge the receipt.

Sr. No.	Description	Unit	Total Quantity	Remarks
1.	PATCH UP REPAIR KIT	KGS	05 KG	NON CHARGEABLE
	2nd - 2 KG			
			VALUE	1525/-
	MH43 BP 9398	IGST @ 18%		275/-
		TOTAL VALUE		1800/-

GSTIN No.: 26AAACE0096R1Z9

Truck/Tempo No. MH43 BP 9398

Destination

Prepared by | Checked by | A/c. Deptt. | Authorised by

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

1467

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Revised)

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

CHALLAN NO : FBEC/JW/184
CHALLAN DATE : 11/05/2023

VEHICLE NO : MH-46-BU-6490
TRANSPORTER :
LR NO :
LR DATE :

(Address of delivery of goods/consignee)
NAME : PSL CORROSION CONTROL SERVICES LTD
ADDRESS : Survey No - 377/2, Near Zari Causeway,
Kachigam, Daman
Dadra and Nagar Haveli and Daman and Diu - 396210

GST NO : 26AAACP7600C1ZX

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:

CLIENT NAME :
CLIENT CHALLAN NO : 22785
CLIENT CHALLAN DATE : 10/05/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	08 MM	MT	3.960	Client Challan No. 22785 DT : 10-05-2023
2	72142090	TMT BARE BAR	10 MM	MT	7.590	
3	72142090	TMT BARE BAR	12 MM	MT	7.680	
4	72142090	TMT BARE BAR	16 MM	MT	3.870	
5	72142090	TMT BARE BAR	25 MM	MT	7.840	
			Total Wt. ------->		30.940	

Rs.	1891423.86
CGST 9%	170228.15
UTGST 9%	170228.15
TOTAL VALUE	2231880.15

204
11/5

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient) NAME : PSL CORROSION CONTROL SERVICES LTD ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210 GST NO : 26AAACP7600C1ZX	CHALLAN NO : FBEC/JW/184 CHALLAN DATE : 11/05/2023 VEHICLE NO : MH-46-BU-6490 TRANSPORTER : LR NO : LR DATE :
(Address of delivery of goods/consignee) NAME : PSL CORROSION CONTROL SERVICES LTD ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210 GST NO : 26AAACP7600C1ZX	DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK: CLIENT NAME : CLIENT CHALLAN NO : 22785 CLIENT CHALLAN DATE : 10/05/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	08 MM	MT	3.934	Client Challan No. 22785 DT : 10-05-2023
2	72142090	TMT BARE BAR	10 MM	MT	7.716	
3	72142090	TMT BARE BAR	12 MM	MT	7.697	
4	72142090	TMT BARE BAR	16 MM	MT	3.936	
5	72142090	TMT BARE BAR	25 MM	MT	7.958	
			Total Wt. ------->		31.241	
					Rs.	1891423.86
					CGST 9%	170228.15
					UTGST 9%	170228.15
					TOTAL VALUE	2231880.15

204
11/05/23

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

e-Way Bill

E-Way Bill No:	6615 6258 1725
E-Way Bill Date:	11/05/2023 12:06 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	11/05/2023 12:06 PM [100Kms]
Valid Until:	12/05/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/184
Document Date	11/05/2023
Transaction Type:	Regular
Value of Goods	2231880.15
HSN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU6490	Daman	11/05/2023 12:06 PM	26AAACE0096R1Z9	-	-

661562581725

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX | CIN : U74899DD1993PLC004666 | PAN No. : AAACP7600C

Tax Invoice

(DUPLICATE FOR TRANSPORTER)

e-Invoice

IRN : cfa770595e73d675155d0f34d294e8fd004db823f7981e5583aec80-c6c1561db
Ack No. : 162314036751621
Ack Date : 19-May-23

Invoice No. : RBD/23-24/0255	Date : 19-May-23	**Details of Transporter**	
e-Way Bill No.:	Date :	Transport : Om Cargo Carriers	
Challan No. : RBD/23-24/0255	Date : 19-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22.23/381	Date : 1-Feb-23	Vehicle No. : MH43BP9398	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	

Project :

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD	EUROCOUSTIC PRODUCTS LTD
SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210	SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210
State : Dadra & Nagar Haveli and Daman & Diu, Code : 26	State : Dadra & Nagar Haveli and Daman & Diu, Code : 26
GST No. : 26AAACE0096R1Z9	GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	8 MM	3.960	1,200.00	4,752.00
2	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	10 MM	7.590	1,200.00	9,108.00
3	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	12 MM	7.680	1,200.00	9,216.00
4	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	16 MM	3.870	1,200.00	4,644.00
5	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	25 MM	7.840	1,200.00	9,408.00
	Total1				**30.940**		**37,128.00**

Remark : E.& O.E
Client JWC No. 184 Dt: 11.05.2023

CGST 6% Sales	2,228.00
UTGST 6% Sales	2,228.00

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Forty One Thousand Five Hundred Eighty Four Only.

Total Invoice Value ₹ 41,584.00

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By | Verified By | Authorized Signatory

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6415 6583 4943**

Generated Date: 19/05/2023 11:08 AM

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0255 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From	To
GSTIN : 26AAA CP760 0C1ZX PSL CORROSION CONTROL SERVICES LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Dispatch From :: SURVEY NO 377/2 NEAR ZARI CAUSEWAYKACHIGAM Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210	GSTIN : 26AAA CE009 6R1Z9 EUROCOUSTIC PRODUCTS LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Ship To :: SURVEY NO-355 VAPI KACHIGAM ROAD KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	30.94 MTS	1891424.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	30.94 MTS	37128.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1928552.00	172455.84	172455.84	0.00	0.00	0.00	0.00	2273463.68

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH43BP9398	Daman	19-05-2023 11:08 AM	26AAACP7600C1ZX	-	-

641583534943

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

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Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R **GSTIN :** 26AAACE0096R1Z9 **CIN :** U74110DD1981PLC002380 **STATE :** Dadra and Nagar Haveli and Daman and Diu **CODE :** 26

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : **91aea5bd35751c41e8a0b1e8ee116119fbe1eba5e2454dd01-772c38c0ed5a5fe**
Ack No. : **162314039159417**
Ack Date : **19-May-23**

Details of Receiver / Billed To	
M/S. AHLUWALIA CONTACTS (INDIA) LTD. MMRDA-MANDALE METRO CAR DEPOT, SR.NO.80/6/1A, MANDALE, NEAR MAHARASHTRA NAGAR, MANKHURD, MUMBAI - 400088 State : Maharashtra, Code : 27 **GSTIN : 27AABCA4304K1ZX** PAN No. : AABCA4304K	**Invoice No.** : **FBEC/23-24/0244** **Date** : 19-May-23 **SO. No.** : SO/22-23/0019 (New) - Part : **Date** : 3-May-22 **Purchase Order No.**: NIL **Date** : 25-Apr-22 **Insurance** : In Your Scope **Freight** : In Your Scope
Details of Consignee / Shipped To	
M/S. AHLUWALIA CONTACTS (INDIA) LTD. MMRDA-MANDALE METRO CAR DEPOT, SR.NO.80/6/1A, MANDALE, NEAR MAHARASHTRA NAGAR, MANKHURD, MUMBAI - 400088 Contact No : Mr.Prasad (8369816178) State : Maharashtra, Code : 27 **GSTIN : 27AABCA4304K1ZX**	**Transporter Name:** OM CARGO CARRIER - (FBEC) **LR/RR. No** : 203 **Date:** 19-May-23 **Vehicle No.** : MH-46-BB-3351 **Special Instruction:** INWARD DELIVERY CHALLAN NO.10000344 DT.08/05/2023 (OUR DELIVERY CHALLAN NO. FBEC/23-24/0244 DT.19/05 /2023)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 20MM	29.270	MT	8,650.00	2,53,185.50
	Sub Total				**2,53,185.50**
	IGST@12% (FBEC DIV)				**30,382.26**
	R.OFF				**0.24**
	Total	**29.270**			**2,83,568.00**

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
998873	2,53,185.50	12%	30,382.26	30,382.26
Total	**2,53,185.50**		**30,382.26**	**30,382.26**

Tax Amount (in words) : INR Thirty Thousand Three Hundred Eighty Two and Twenty Six paise Only

Amount in Words : INR Two Lakh Eighty Three Thousand Five Hundred Sixty Eight Only

Remark : PROJECT NAME : AHLUWALIA - METRO - MANKHURD

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank	C.A/c. No.	IFSC code.
HDFC	50200033985782	HDFC0000086

Signature of the Assessee or his Authorised Agent

For **EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN**

NILESH
SHANKARBHAI RANA

Authorised Signatory

e-Way Bill

E-Way Bill No:	**6615 6598 3056**
E-Way Bill Date:	**19/05/2023 03:34 PM**
Generated By:	**26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD**
Valid From:	**19/05/2023 03:34 PM [200Kms]**
Valid Until:	**20/05/2023**
Part - A	
GSTIN of Supplier	**26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD**
Place of Dispatch	**Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210**
GSTIN of Recipient	**27AAB CA430 4K1ZX ,AHLUWALIA CONTRACTS INDIA LIMITED**
Place of Delivery	**MANKHURD, MUMBAI,MAHARASHTRA-400088**
Document No.	**FBEC/23-24/0244**
Document Date	**19/05/2023**
Transaction Type:	**Bill To - Ship To**
Value of Goods	**2262702.7**
HSN Code	**72141090 - TMT BARE BAR(+2)**
Reason for Transportation	**Outward - Job Work**
Transporter	**27AFCPJ9973L1ZR & OM CARGO CARRIERS**

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB3351 & 203 & 19/05/2023	Daman	19-05-2023 03:34 PM	26AAACE0096R1Z9	-	-

661565983056

(Security Copy)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@epigroup.co.in
Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

Details of Receiver / Billed To		Details of Consignee / Shipped To	
M/S. AHLUWALIA CONTACTS (INDIA) LTD. MMRDA-MANDALE METRO CAR DEPOT, SR.NO.80/6/1A, MANDALE, NEAR MAHARASHTRA NAGAR, MANKHURD, MUMBAI - 400088 State : Maharashtra, Code : 27 **GSTIN : 27AABCA4304K1ZX** PAN No. : AABCA4304K	**Challan No.** : **FBEC/23-24/0244** Date : 19-May-23 SO. No. : SO/22-23/0019 (New) - Part : Date : 3-May-22 Purchase Order No.: NIL Date : 25-Apr-22 Insurance : In Your Scope Freight : In Your Scope	**M/S. AHLUWALIA CONTACTS (INDIA) LTD.** MMRDA-MANDALE METRO CAR DEPOT, SR.NO.80/6/1A, MANDALE, NEAR MAHARASHTRA NAGAR, MANKHURD, MUMBAI - 400088 Contact No : Mr.Prasad (8369816178) State : Maharashtra, Code : 27 **GSTIN : 27AABCA4304K1ZX**	Transporter Name : OM CARGO CARRIER - (FBEC) LR/RR. No : 203 Date: 19-May-23 Vehicle No. : MH-46-BB-3351 Special Instruction : INWARD DELIVERY CHALLAN NO.10000344 DT.08 /05/2023 (OUR DELIVERY CHALLAN NO.FBEC/23-24 /0244 DT.19/05/2023)

Sr.No.	Description of goods	Quantity
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 20MM	29.270 MT
	Sub Total	

VALUE OF FREE SUPPLIED TMT BAR @18% (HSN : 72141090)	Rs.	1675708.00
VALUE OF FUSION BONDED EPOXY COATING @12% (SAC : 998873)	Rs.	253185.50
	TOTAL VALUE	**1928893.50**
	IGST 18%	301627.44
	IGST 12%	30382.26
	GROSS VALUE	**2260903.20**

Total 29.270 MT

Remark : PROJECT NAME : AHLUWALIA - METRO - MANKHURD

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For **EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN**

Authorised Signatory

EUROCOUSTIC PRODUCTS LTD. (FBEC DIVISION)

POST BOX No. 25, KACHIGAM, DAMAN (U.T.) - 396 210.

ISO 14001 OHSAS 18001 CERTIFIED

Consignee

M/S. AHLUWALIA CONTRACTS INDIA LTD.
MUMBAI MANDALE METRO CAR DEPOT
SR. No. 80/6/1A, MANDALE, NR. MAHD
DASTRA NAGAR MANIKHURD MUMBAI-400043

UN CHARGEABLE

DELIVERY CHALLAN CUM GATE PASS

No.: EPL/DC/UN/ 0215 Dt. 19-05-2023

SECURITY ACCOUNT'S COPY

Please receive the following in good order & condition and acknowledge the receipt.

Sr. No.	Description	Unit	Total Quantity	Remarks
1.	PATCH UP REPAIR KIT	KGS	05 KGS	NON CHARGEABLE
			VALUE	1525/-
	MH 46 BB 3351	IGST	@ 18%	275/-
		TOTAL	VALUE	1800/-

GSTIN No.: 26AAACE0096R1Z9

Truck/~~Tempo~~ No. MH 46 BB-3351

Destination

Prepared by | Checked by | A/c. Deptt. | Authorised by

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

1476

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

637

PAN : AAACE0096R **GSTIN** : 26AAACE0096R1Z9 **CIN** : U74110DD1981PLC002380 **STATE** : Dadra and Nagar Haveli and Daman and Diu **CODE** : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)	
NAME : PSL CORROSION CONTROL SERVICES LTD	CHALLAN NO : FBEC/JW/179
ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210	CHALLAN DATE : 09/05/2023
	VEHICLE NO : MH-04-FP-5687
	TRANSPORTER :
	LR NO :
GST NO : 26AAACP7600C1ZX	LR DATE :

(Address of delivery of goods/consignee)	
NAME : PSL CORROSION CONTROL SERVICES LTD	DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:
ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210	CLIENT NAME :
	CLIENT CHALLAN NO : 10000344
GST NO : 26AAACP7600C1ZX	CLIENT CHALLAN DATE : 08/05/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	20 MM	MT	29.270	Client Challan No. 10000344 DT : 08-05-2023
			Total Wt. ------->		29.270	
					Rs.	1675707.50
					CGST 9%	150813.68
					UTGST 9%	150813.68
					TOTAL VALUE	1977334.85

9/5/23 199

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

e-Way Bill

E-Way Bill No:	6515 6169 6139
E-Way Bill Date:	09/05/2023 12:53 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	09/05/2023 12:53 PM [100Kms]
Valid Until:	10/05/2023

art - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/179
Document Date	09/05/2023
Transaction Type:	Regular
Value of Goods	1977334.85
HSN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH04FP5687	Daman	09/05/2023 12:53 PM	26AAACE0096R1Z9	-	-

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX | CIN : U74899DD1993PLC004666 | PAN No. : AAACP7600C

Tax Invoice

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : e5174d0e94dec952e2ebeb337be25626c4a463c7d755a219d72224-669a4fee5d
Ack No. : 162314039268034
Ack Date : 19-May-23

Invoice No. : RBD/23-24/0258	Date : 19-May-23	Details of Transporter	
e-Way Bill No.:	Date :	Transport : OM CARGO CARRIERS	
Challan No.: RBD/23-24/0258	Date : 19-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22-23/381	Date : 1-Feb-23	Vehicle No. : MH46BB3351	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	

Project :

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	20 MM	29.270	1,200.00	35,124.00
	Total1				29.270		35,124.00

Remark : E.& O.E
CLIENT JWC NO - 179 Dated - 09.05.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Thirty Nine Thousand Three Hundred Thirty Eight Only.

CGST 6% Sales	2,107.00
UTGST 6% Sales	2,107.00
Total Invoice Value	**₹ 39,338.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By | Verified By | Authorized Signatory

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6115 6598 9541** | Generated Date: **19/05/2023 03:43 PM** | Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road** | Approx Distance: **10km**

Type: **Outward - Job Work** | Document Details: **Challan - RBD/23-24/0258 - - 19/05/2023** | Transaction type: **Regular**

2.Address Details

From	To
GSTIN : 26AAA CP760 0C1ZX PSL CORROSION CONTROL SERVICES LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Dispatch From :: SURVEY NO 377/2 NEAR ZARI CAUSEWAYKACHIGAM Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210	GSTIN : 26AAA CE009 6R1Z9 EUROCOUSTIC PRODUCTS LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Ship To :: SURVEY NO-355 VAPI KACHIGAM ROAD KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	29.27 MTS	1675708.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	29.27 MTS	35124.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1710832.00	152921.16	152921.16	0.00	0.00	0.00	0.00	2016674.32

4. Transportation Details

Transporter ID & Name : | Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB3351	Daman	19-05-2023 03:43 PM	26AAACP7600C1ZX	-	-

611565989541

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : d34091a55f50b61b04805af19a008a084570aef55c049a7922-3a019a3d4caaea
Ack No. : 162314039586842
Ack Date : 19-May-23

Details of Receiver / Billed To		Details of Consignee / Shipped To
M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya) Surya Water Supply Scheme, Office No.A, 1st Floor, D Building, MBC Park, Kasarwadavali, Ghodbunder Road, Thane West, Maharashtra - 400615 State : Maharashtra, Code : 27 **GSTIN : 27AAACL0140P5ZF** PAN No. : AAACL0140P	**Invoice No.** : **FBEC/23-24/0245** **Date** : 19-May-23 **SO. No.** : SO/22-23/0039 (Pranali Factory) - Part : **Date** : 20-Jul-22 **Purchase Order No.**: LE/LE170612/WOD/22/000032 **Date** : 6-Jun-22 **Insurance** : In Your Scope **Freight** : In Our Scope	**M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)** Consignee : M/s. Pranali Cement Pipes Pvt. Ltd. Gut No.462A, Village Bilavali, Near Kudus, Bhiwandi Wada Road, Taluka Wada, Dist.-Palghare, Maharashtra - 421312 Contact No : Mr.Sandeep (8285169031) State : Maharashtra, Code : 27 **GSTIN : 27AAACL0140P5ZF**
	Transporter Name: OM CARGO CARRIER - (FBEC) **LR/RR. No** : 204 **Date:** 19-May-23 **Vehicle No.** : MH-43-BP-3598 **Special Instruction:** INWARD DELIVERY CHALLAN NO.221151009790 DT.12/01 /2023 (OUR DELIVERY CHALLAN NO.FBEC/23-24 /0245 DT.19/05/2023)	

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 12MM	28.260	MT	11,400.00	3,22,164.00
	Sub Total				**3,22,164.00**
	IGST@12% (FBEC DIV)				**38,659.68**
	R.OFF				**0.32**
	Total	**28.260**			**3,60,824.00**

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
998873	3,22,164.00	12%	38,659.68	38,659.68
Total	**3,22,164.00**		**38,659.68**	**38,659.68**

Tax Amount (in words) : INR Thirty Eight Thousand Six Hundred Fifty Nine and Sixty Eight paise Only

Amount in Words : INR Three Lakh Sixty Thousand Eight Hundred Twenty Four Only

Remark : PROJECT NAME : LARSEN & TOUBRO - BILAVALI VILLAGE

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank	C.A/c. No.	IFSC code.
HDFC	50200033985782	HDFC0000086

Signature of the Assessee or his Authorised Agent
For **EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN**

NILESH SHANKARBHAI RANA
Digitally signed by NILESH SHANKARBHAI RANA
Date: 2023.05.19 15:56:44 +05'30'

Authorised Signatory

e-Way Bill

E-Way Bill No:	6815 6600 1324
E-Way Bill Date:	19/05/2023 04:00 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	19/05/2023 04:00 PM [126Kms]
Valid Until:	20/05/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	27AAA CL014 0P5ZF ,Larsen & Toubro Limited- Infrastructure Vertical
Place of Delivery	Palghare,MAHARASHTRA-421312
Document No.	FBEC/23-24/0245
Document Date	19/05/2023
Transaction Type:	Bill To - Ship To
Value of Goods	2225469.12
HSN Code	72141090 - TMT BARE BAR(+2)
Reason for Transportation	Outward - Job Work
Transporter	27AFCPJ9973L1ZR & OM CARGO CARRIERS

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH43BP3598 & 204 & 19/05/2023	Daman	19-05-2023 04:00 PM	26AAACE0096R1Z9	-	-

681566001324

(Security Copy)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

Details of Receiver / Billed To		
M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya) Surya Water Supply Scheme, Office No.A, 1st Floor, D Building, MBC Park, Kasarwadavali, Ghodbunder Road, Thane West, Maharashtra - 400615 State : Maharashtra, Code : 27 **GSTIN : 27AAACL0140P5ZF** PAN No. : AAACL0140P	**Challan No.** : **FBEC/23-24/0245** Date : 19-May-23 SO. No. : SO/22-23/0039 (Pranali Factory) - Part : Date : 20-Jul-22 Purchase Order No.: LE/LE170612/WOD/22/000032 Date : 6-Jun-22 Insurance : In Your Scope Freight : In Your Scope	
Details of Consignee / Shipped To **M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)** Consignee : M/s. Pranali Cement Pipes Pvt. Ltd. Gut No.462A, Village Bilavali, Near Kudus, Bhiwandi Wada Road, Taluka Wada, Dist.-Palghare, Maharashtra - 421312 Contact No : Mr.Sandeep (8285169031) State : Maharashtra, Code : 27 **GSTIN : 27AAACL0140P5ZF**	**Transporter Name** : OM CARGO CARRIER - (FBEC) **LR/RR. No** : 204 **Date:** 19-May-23 **Vehicle No.** : MH-43-BP-3598 **Special Instruction** : INWARD DELIVERY CHALLAN NO.221151009790 DT.12/01/2023 (OUR DELIVERY CHALLAN NO. FBEC/23-24/0245 DT.19/05/2023)	

Sr.No.	Description of goods	Quantity
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 12MM	28.260 MT
	Sub Total	

VALUE OF FREE SUPPLIED TMT BAR @18% (HSN : 72141090)	Rs.	1578683.00
VALUE OF FUSION BONDED EPOXY COATING @12% (SAC : 998873)	Rs.	322164.00
	TOTAL VALUE	**1900847.00**
	IGST 18%	284162.94
	IGST 12%	38659.68
	GROSS VALUE	**2223669.62**

Total **28.260 MT**

Remark : PROJECT NAME : LARSEN & TOUBRO - BILAVALI VILLAGE

Received by & Rubber Stamp	Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.	For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN Authorised Signatory

EUROCOUSTIC PRODUCTS LTD. (FBEC DIVISION)

POST BOX No. 25, KACHIGAM, DAMAN (U.T.) - 396 210.

ISO 9001 ISO 14001 OHSAS 18001 CERTIFIED

Consignee LARSEN & TOURBO LTD. CONSTRUCTION,
M/S. PRANALI CEMENT PIPE PVT LTD.
GUT NO 1462 A, BILAVALI VILLAGE, NEAR KUDUS, BHIWANDI WADA ROAD, TAL WADA DIST. PALGHAR, MAHARASTRA. 421312

UN CHARGEABLE

DELIVERY CHALLAN CUM GATE PASS

No.: EPL/DC/UN/ 0216 Dt. 19-05-2023

SECURITY ACCOUNT'S COPY

Please receive the following in good order & condition and acknowledge the receipt.

Sr. No.	Description	Unit	Total Quantity	Remarks
1.	PATCH-UP REPAIR KIT	KGS	05 KGS	NON CHARGEABLE
	MH 43 BP. 3598		VALUE	1525/-
			IGST @ 18%	275/-
			Total VALUE	1800/-

GSTIN No.: 26AAACE0096R1Z9

Truck/~~Tempo~~ No. MH 43 BP. 3598

Destination

Prepared by | Checked by | A/c. Deptt. | Authorised by

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

1484

645

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient) NAME : PSL CORROSION CONTROL SERVICES LTD ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210 GST NO : 26AAACP7600C1ZX	CHALLAN NO : FBEC/JW/1143 CHALLAN DATE : 13/01/2023 VEHICLE NO : MH-46-BU-1690 TRANSPORTER LR NO : LR DATE :
(Address of delivery of goods/consignee) NAME : PSL CORROSION CONTROL SERVICES LTD ADDRESS : Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210 GST NO : 26AAACP7600C1ZX	DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK: CLIENT NAME : CLIENT CHALLAN NO : 221151009790 CLIENT CHALLAN DATE : 12/01/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	12 MM	MT	28.260	Client Challan No. 221151009790 DT: 12.01.2023
			Total Wt. ------>		28.260	
					Rs.	1578683.01
					CGST 9%	142081.47
					UTGST 9%	142081.47
					TOTAL VALUE	1862845.95

PSL CORROSION CONTROL SERVICES LTD. DAMAN
GATE INWARD NO 1064
DATE:- 13/1/23
SIGNATURE

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

e-Way Bill

E-Way Bill No:	6715 1157 1936
E-Way Bill Date:	13/01/2023 11:58 AM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	13/01/2023 11:58 AM [100Kms]
Valid Until:	14/01/2023
Part - A	
GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/1143
Document Date	13/01/2023
Transaction Type:	Regular
Value of Goods	1862845.95
HSN Code	72142090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU1690	Daman	13/01/2023 11:58 AM	26AAACE0096R1Z9	-	-

671511571936

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX | CIN : U74899DD1993PLC004666 | PAN No. : AAACP7600C

Tax Invoice

(DUPLICATE FOR TRANSPORTER)

e-invoice

IRN : 2217ea630ec22b0956c9fe1ee43ebf1ea5575119fe5697e236d2495-fabe4b7df
Ack No. : 162314039268247
Ack Date : 19-May-23

Invoice No. : RBD/23-24/0259	Date : 19-May-23	Details of Transporter	
e-Way Bill No.:	Date :	Transport : OM CARGO CARRIERS	
Challan No.: RBD/23-24/0259	Date : 19-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22-23/381	Date : 1-Feb-23	Vehicle No. : MH43BP3598	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	

Project :

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	12 MM	28.260	1,200.00	33,912.00
	Total1				28.260		33,912.00

Remark : E.& O.E
CLIENT JWC NO - 1143 Dated - 13.01.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Thirty Seven Thousand Nine Hundred Eighty Two Only.

CGST 6% Sales	2,035.00
UTGST 6% Sales	2,035.00
Total Invoice Value	**₹ 37,982.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By | Verified By | Authorized Signatory

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6115 6599 2073** | Generated Date: 19/05/2023 03:47 PM | Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **20/05/2023**

Mode: **Road** | Approx Distance: **10km**

Type: **Outward - Job Work** | Document Details: **Challan - RBD/23-24/0259 - 19/05/2023** | Transaction type: **Regular**

2.Address Details

From	To
GSTIN : 26AAA CP760 0C1ZX PSL CORROSION CONTROL SERVICES LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Dispatch From :: SURVEY NO 377/2 NEAR ZARI CAUSEWAYKACHIGAM Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210	GSTIN : 26AAA CE009 6R1Z9 EUROCOUSTIC PRODUCTS LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Ship To :: SURVEY NO-355 VAPI KACHIGAM ROAD KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	28.26 MTS	1578683.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	28.26 MTS	33912.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1612595.00	144116.19	144116.19	0.00	0.00	0.00	0.00	1900827.38

4. Transportation Details

Transporter ID & Name : | Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH43BP3598	Daman	19-05-2023 03:47 PM	26AAACP7600C1ZX	-	-

611565992073

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

TAX INVOICE

Regd. Office & Works :
Survey No. 355, Vapi Kachigarn Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : 5e8c35fa8440b73a26cd378c0ef582cf327d0b5d4c57318f9d-bd3086fbaca433
Ack No. : 162314043481580
Ack Date : 20-May-23

Details of Receiver / Billed To		Details of Consignee / Shipped To
M/S. AHLUWALIA CONTACTS (INDIA) LTD. MMRDA-MANDALE METRO CAR DEPOT, SR.NO.80/6/1A, MANDALE, NEAR MAHARASHTRA NAGAR, MANKHURD, MUMBAI - 400088 State : Maharashtra, Code : 27 **GSTIN : 27AABCA4304K1ZX** PAN No. : AABCA4304K	Invoice No. : **FBEC/23-24/0246** Date : 19-May-23 SO. No. : SO/22-23/0019 (New) - Part : Date : 3-May-22 Purchase Order No.: NIL Date : 25-Apr-22 Insurance : In Your Scope Freight : In Your Scope	**M/S. AHLUWALIA CONTACTS (INDIA) LTD.** MMRDA-MANDALE METRO CAR DEPOT, SR.NO.80/6/1A, MANDALE, NEAR MAHARASHTRA NAGAR, MANKHURD, MUMBAI - 400088 Contact No : Mr.Prasad (8369816178) State : Maharashtra, Code : 27 **GSTIN : 27AABCA4304K1ZX**

Transporter Name: OM CARGO CARRIER - (FBEC)
LR/RR. No : 205 Date: 19-May-23
Vehicle No. : MH-46-BB-1190
Special Instruction : INWARD DELIVERY CHALLAN NO.10000212 DT.26/04/2023 (OUR DELIVERY CHALLAN NO. FBEC/23-24/0246 DT.19/05 /2023)

Sr.No.	Description of goods	Quantity	Unit	Rate	Value
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 12MM	33.110	MT	10,250.00	3,39,377.50
	Sub Total				**3,39,377.50**
	IGST@12% (FBEC DIV)				**40,725.30**
	R.OFF				**0.20**
	Total	**33.110**			**3,80,103.00**

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
998873	3,39,377.50	12%	40,725.30	40,725.30
Total	**3,39,377.50**		**40,725.30**	**40,725.30**

Tax Amount (in words) : INR Forty Thousand Seven Hundred Twenty Five and Thirty paise Only

Amount in Words : INR Three Lakh Eighty Thousand One Hundred Three Only

Remark : PROJECT NAME : AHLUWALIA - METRO - MANKHURD

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank	C.A/c. No.	IFSC code.
HDFC	50200033985782	HDFC0000086

Signature of the Assessee or his Authorised Agent
For **EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN**

NILESH SHANKARBHAI RANA
Digitally signed by NILESH SHANKARBHAI RANA
Date: 2023.05.19 17:21:09

e-Way Bill

E-Way Bill No:	**6115 6605 6790**
E-Way Bill Date:	**19/05/2023 05:09 PM**
Generated By:	**26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD**
Valid From:	**19/05/2023 05:09 PM [200Kms]**
Valid Until:	**20/05/2023**
Part - A	
GSTIN of Supplier	**26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD**
Place of Dispatch	**Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210**
GSTIN of Recipient	**27AAB CA430 4K1ZX ,AHLUWALIA CONTRACTS INDIA LIMITED**
Place of Delivery	**MANKHURD, MUMBAI,MAHARASHTRA-400088**
Document No.	**FBEC/23-24/0246**
Document Date	**19/05/2023**
Transaction Type:	**Bill To - Ship To**
Value of Goods	**2506712.96**
HSN Code	**72141090 - TMT BARE BAR(+2)**
Reason for Transportation	**Outward - Job Work**
Transporter	**27AFCPJ9973L1ZR & OM CARGO CARRIERS**

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB1190 & 205 & 19/05/2023	Daman	19/05/2023 05:09 PM	26AAACE0096R1Z9	-	-

611566056790

(Security Copy)

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

Details of Receiver / Billed To		Challan No.	: FBEC/23-24/0246
M/S. AHLUWALIA CONTACTS (INDIA) LTD.		Date	: 19-May-23
MMRDA-MANDALE METRO CAR DEPOT,		SO. No.	: SO/22-23/0019 (New) - Part
SR.NO.80/6/1A, MANDALE,		Date	: 3-May-22
NEAR MAHARASHTRA NAGAR,		Purchase Order No.	: NIL
MANKHURD, MUMBAI - 400088		Date	: 25-Apr-22
State : Maharashtra, Code : 27		Insurance	: In Your Scope
GSTIN : 27AABCA4304K1ZX		Freight	: In Your Scope
PAN No. : AABCA4304K			
Details of Consignee / Shipped To		Transporter Name	: OM CARGO CARRIER - (FBEC)
M/S. AHLUWALIA CONTACTS (INDIA) LTD.		LR/RR. No	: 205 Date: 19-May-23
MMRDA-MANDALE METRO CAR DEPOT,		Vehicle No.	: MH-46-BB-1190
SR.NO.80/6/1A, MANDALE,		Special Instruction	: INWARD DELIVERY CHALLAN NO.10000212 DT.26 /04/2023 (OUR DELIVERY CHALLAN NO.FBEC/23-24 /0246 DT.19/05/2023)
NEAR MAHARASHTRA NAGAR,			
MANKHURD, MUMBAI - 400088			
Contact No : Mr.Prasad (8369816178)			
State : Maharashtra, Code : 27			
GSTIN : 27AABCA4304K1ZX			

Sr.No.	Description of goods	Quantity
1	FUSION BONDED EPOXY COATING ON REBAR - DIA 12MM	33.110 MT
	Sub Total	

VALUE OF FREE SUPPLIED TMT BAR @18% (HSN : 72141090)	Rs.	1800687.00
VALUE OF FUSION BONDED EPOXY COATING @12% (SAC : 998873)	Rs.	339377.50
	TOTAL VALUE	**2140064.50**
	IGST 18%	324123.66
	IGST 12%	40725.30
	GROSS VALUE	**2504913.46**

Total 33.110 MT

Remark : PROJECT NAME : AHLUWALIA - METRO - MANKHURD

Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

Authorised Signatory

EUROCOUSTIC PRODUCTS LTD. (FBEC DIVISION)

POST BOX No. 25, KACHIGAM, DAMAN (U.T.) - 396 210.

ISO 9001 ISO 14001 OHSAS 18001 CERTIFIED

Consignee

M/S. ALLUVALIA CONTRACTS INDIA LTD
MMRDA MANDALE METRO CAR DEPOT
SR. NO. 6C/6/10, MANDALE, NR. MAHA
RASTRA NAGAR, MANKHURD, MUMBAI 400043

UN CHARGEABLE

DELIVERY CHALLAN CUM GATE PASS

No.: EPL/DC/UN/ 0217 Dt. 19-05-2023

SECURITY ACCOUNT'S COPY

Please receive the following in good order & condition and acknowledge the receipt.

Sr. No.	Description	Unit	Total Quantity	Remarks
1	PATCH UP REPAIR KIT ~~KGS~~	KGS	05 KGS	NON CHARGEABLE
			VALUE	1525/-
	MH 46 BB - 1190	1 NOS	@ 18%	275/-
		TOTAL	VALUE	1800/-

GSTIN No.: 26AAACE0096R1Z9

Truck/Tempo No. MH 46 BB 1190

Destination

Prepared by | Checked by | A/c. Deptt. | Authorised by

FBEC REBAR

Eurocoustic Products Ltd FBEC DIVN

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Subject to DAMAN Jurisdiction

DELIVERY CHALLAN

1492

Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@eplgroup.co.in
Web : www.eplmodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(Consignee to Return Copy)

(Name, address & GSTIN of the receipient)	
NAME	: PSL CORROSION CONTROL SERVICES LTD
ADDRESS	: Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210
GST NO	: 26AAACP7600C1ZX

CHALLAN NO	: FBEC/JW/149
CHALLAN DATE	: 27/04/2023
VEHICLE NO	: MH-46-BU-5190
TRANSPORTER	:
LR NO	:
LR DATE	:

(Address of delivery of goods/consignee)	
NAME	: PSL CORROSION CONTROL SERVICES LTD
ADDRESS	: Survey No - 377/2, Near Zari Causeway, Kachigam, Daman Dadra and Nagar Haveli and Daman and Diu - 396210
GST NO	: 26AAACP7600C1ZX

DETAILS OF FREE SUPPLED MATERIAL FOR JOB WORK:

CLIENT NAME	:
CLIENT CHALLAN NO	: 10000212
CLIENT CHALLAN DATE	: 26/04/2023

SR. NO.	HSN CODE	Description of goods	DIAMETER	UNIT	QUANTITY	REMARKS
1	72142090	TMT BARE BAR	12 MM	MT	39.930	Client Challan No. 10000212 DT : 26-04-2023
			Total Wt. ------->		39.930	
					Rs.	2319933.00
					CGST 9%	208793.97
					UTGST 9%	208793.97
					TOTAL VALUE	2737520.94

163
2714
1

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

e-Way Bill

E-Way Bill No:	6615 5663 2563
E-Way Bill Date:	27/04/2023 12:18 PM
Generated By:	26AAA CE009 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From:	27/04/2023 12:18 PM [100Kms]
Valid Until:	28/04/2023

Part - A

GSTIN of Supplier	26AAACE0096R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch	Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
GSTIN of Recipient	26AAA CP760 0C1ZX ,PSL CORROSION CONTROL SERVICES LTD
Place of Delivery	KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210
Document No.	FBEC/JW/149
Document Date	27/04/2023
Transaction Type:	Regular
Value of Goods	2737520.94
HSN Code	72141090 - TMT BARE BAR
Reason for Transportation	Outward - Job Work
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU5190	Daman	27/04/2023 12:18 PM	26AAACE0096R1Z9	-	-

661556632563

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX CIN : U74899DD1993PLC004666 PAN No. : AAACP7600C

Tax Invoice

(ORIGINAL FOR RECIPIENT) e-Invoice

IRN : 3512be8b096545c814e097b7ca11151f07aa56dbfc6d5db1e83213-06e15fb17c
Ack No. : 162314039963829
Ack Date : 19-May-23

Invoice No. : RBD/23-24/0262	Date : 19-May-23	Details of Transporter	
e-Way Bill No.:	Date :	Transport : OM CARGO CARRIERS	
Challan No. : RBD/23-24/0262	Date : 19-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22-23/381	Date : 1-Feb-23	Vehicle No. : MH46BB1190	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	
Project :			

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	12 MM	33.110	1,200.00	39,732.00
	Total1				33.110		39,732.00

Remark : E.& O.E
CLIENT JWC NO - 149 Dated - 27.04.2023

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Forty Four Thousand Five Hundred Only.

CGST 6%	2,384.00
UTGST 6%	2,384.00
Total Invoice Value	**₹ 44,500.00**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By Verified By Authorized Signatory

39.930 - 33.110 = 6.820 Balance

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6715 6602 5079**

Generated Date: **19/05/2023 04:31 PM**

Generated By: **26AAA CP760 0C1ZX**

Valid Upto: **20/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0262 - 19/05/2023**

Transaction type: **Regular**

2.Address Details

From	To
GSTIN : 26AAA CP760 0C1ZX PSL CORROSION CONTROL SERVICES LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Dispatch From :: SURVEY NO 377/2 NEAR ZARI CAUSEWAYKACHIGAM Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210	GSTIN : 26AAA CE009 6R1Z9 EUROCOUSTIC PRODUCTS LTD DADRA AND NAGAR HAVELI & DAMAN AND DIU :: Ship To :: SURVEY NO-355 VAPI KACHIGAM ROAD KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	33.11 MTS	1923691.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	33.11 MTS	39732.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1963423.00	175516.11	175516.11	0.00	0.00	0.00	0.00	2314455.22

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 19/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB1190	Daman	19-05-2023 04:31 PM	26AAACP7600C1ZX	-	-

671566025079

PSL Corrosion Control Services Ltd.

Survey No. 377/2, Near Zari Causeway,, Kachigam, Daman 396210.
State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26
Mob.No.:9687599922 Email : pslccs@pslltd.co.in

GST NO. : 26AAACP7600C1ZX CIN : U74899DD1993PLC004666 PAN No. : AAACP7600C

Tax Invoice

(ORIGINAL FOR RECIPIENT) e-invoice

IRN : d259b0e2b039f20db8b73fc26c38830c5fc5839ccebe284feb888fc9-9f803126
Ack No. : 162314047168997
Ack Date : 20-May-23

Invoice No. : RBD/23-24/0263	Date : 20-May-23	Details of Transporter	
e-Way Bill No.:	Date :	Transport : Om Cargo Carriers	
Challan No.: RBD/23-24/0263	Date : 20-May-23	LR. No. :	Date :
PO No. : DMN/FBEC/22-23/381	Date : 1-Feb-23	Vehicle No. : MH46BU1990	
JWC No. :	Date :	Place of Supply: Dadra & Nagar Haveli and Daman & Diu	
Project :			

Details of Receiver | Billed To :	Detail of Consignee | Shipped to :
EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9	EUROCOUSTIC PRODUCTS LTD SURVEY NO 355, VAPI KACHIGAM ROAD, KACHIGAM DAMAN 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R1Z9

Sr. No.	Description of Goods / Service	HSN / SAC	Unit	Dia (mm)	Qty.	Rate Per ₹	Amount ₹
1	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	12 MM	6.820	1,200.00	8,184.00
2	Fusion Bonded Epoxy Coating on Rebar	998873	MTS	12 MM	25.720	1,200.00	30,864.00
	Total1				32.540		39,048.00

Remark : E.& O.E
Client JWC No. 149 & 154 Dt: 27 & 28.04.2023

CGST 6% Sales	2,343.00
UTGST 6% Sales	2,343.00

SUBJECT TO DAMAN JURISDICTION

Total Invoice Value in Words :

Rupees Forty Three Thousand Seven Hundred Thirty Four Only.

Total Invoice Value ₹ 43,734.00

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

TERMS & CONDITIONS

PSL Corrosion Control Services Ltd.

Prepared By Verified By Authorized Signatory

e-Way Bill

1. E-WAY BILL Details

eWay Bill No: **6515 6647 7977**

Generated Date: **20/05/2023 04:33 PM**

Generated By: **26AAA CP760 0C1ZX**
Valid Upto: **21/05/2023**

Mode: **Road**

Approx Distance: **10km**

Type: **Outward - Job Work**

Document Details: **Challan - RBD/23-24/0263 - 20/05/2023**

Transaction type: **Regular**

2.Address Details

From

GSTIN : 26AAA CP760 0C1ZX
PSL CORROSION CONTROL SERVICES LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Dispatch From ::
SURVEY NO 377/2
NEAR ZARI CAUSEWAYKACHIGAM
Daman,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

To

GSTIN : 26AAA CE009 6R1Z9
EUROCOUSTIC PRODUCTS LTD
DADRA AND NAGAR HAVELI & DAMAN AND DIU

:: Ship To ::
SURVEY NO-355
VAPI KACHIGAM ROAD
KACHIGAM,DADRA AND NAGAR HAVELI & DAMAN AND DIU-396210

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
7214	BARE BAR & BARE BAR	32.54 MTS	1890574.00	9.000+9.000+NE+0.000+0.00
998873	TMT BAR WITH COATING & TMT BAR WITH COATING	32.54 MTS	39048.00	6.000+6.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
1929622.00	172494.54	172494.54	0.00	0.00	0.00	0.00	2274611.08

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : **& 20/05/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BU1990	Daman	20/05/2023 04:33 PM	26AAACP7600C1ZX	-	-

651566477977

Enclosure L

IN THE HON'BLE HIGH COURT JUDICATURE AT

BOMBAY

CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION NO. (ST) 232586 OF 2023

Mr. Pankaj Kumar Sinha ...Applicant

V/s.

Union Territory of Dadra & Nagar

Haveli and Daman & Diu

(Through Coastal Police Station) ...Respondents

INDEX

Sr. No.	PARTICULARS	PAGES
1.	Synopsis	
2.	Memo of Application	
3.	**Exhibit – A** is the copy of the Notice under 41-A Cr.P.C dated 19.11.2023.	
4.	**Exhibit – B** is the copy of the reply to the 41-A Cr. P.C notice dated 20.11.2023.	
5.	**Exhibit – C** is the copy of the order	

	dated 24.11.2023 passed by this Hon'ble High Court in Cri. ABA No. 3297 of 2023.	
6.	**Exhibit – D** is the copy of the order dated 8.12.2023 passed by the Ld. Sessions Judge at Daman in ABA No. 25 of 2023.	
7.	**Exhibit – E** is the copy of the FIR Bearing C.R. No. 0015/2023 dated 01.07.2023.	
8.	Vakalatnama	

IN THE HON'BLE HIGH COURT JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION
ANTICIPATORY BAIL APPLICATION NO. OF 2023

Mr. Pankaj Kumar Sinha ...Applicant
V/s.
Union Territory of Dadra & Nagar Haveli and Daman & Diu & Anr
(Through Coastal Police Station) ...Respondents

SYNOPSIS

DATES	EVENTS	EXHIBIT	PAGE NO.
21.05.2023	The Complainant along with 2 members of Pollution Control Committee, conducted an inspection of the Petitioner's Rebar Division. During the said visit, the complainant allegedly sealed 2 trucks in the premises of the company where the applicant works.		
22.06.2023	A frivolous complaint was received by Collector Daman alleging that the two trucks bearing nos. MH 46 BB 1290 and MH 46 BB 1490 which were allegedly sealed at the Company's premises have been displaced.		
24.06.2023	Upon being directed by the Competent Authority, the complainant visited the Rebar Division of the Petitioner and reported that the trucks have been displaced from the site.		

IT

29.06.2023	Vide its letter, the Member Secretary of the Pollution Control Committee directed the complainant to lodge an FIR against the company for commission of offence punishable under section 379, 201, 206 of the IPC.	**Exhibit E**	
01.07.2023	Based on the above directions, the FIR bearing No. 0015/2023 came to be registered at Coastal Police Station against the company where the applicant is working.	**Exhibit C**	
24.11.2023	The applicant approached this Hon'ble Court seeking Anticipatory Bail, wherein the applicant was directed to approach the Ld. Sessions Court.		
08.12.2023	The applicant approached the Ld. Sessions Court at Daman, wherein the ABA came to be rejected.	**Exhibit D**	
	Hence the present application.		

ACTS TO BE RELIED UPON

1. Air Act
2. Water Act
3. Indian Penal Code, 1860
4. Code of Criminal procedure, 1973

AUTHORITIES TO BE CITED

At the time of argument

POINTS TO BE URGED

As mentioned in the Memo of Application

ADVOCATE FOR THE APPLICANT

IN THE HON'BLE HIGH COURT AT BOMBAY

CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION NO. CRI 23286 OF 2023

Pankaj Kumar Sinha)

Aged: 49 years)

Residing at: House No. 3, Kachigam ,)

Nani Daman - 396210) ...Applicant

V/s

1) Union Territory of Dadra & Nagar)

Haveli and Daman & Diu through)

its Administration)

(Through Coastal Police Station)) ..Respondents

2) State of Maharashtra through P. P.

NOTARY
Name: Bidhu Pandkar
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2028
GOVT. OF INDIA

TO

IA

IN THE HON'BLE HIGH COURT AT BOMBAY

CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION NO. (St) 23286 OF 2023

Pankaj Kumar Sinha)

Aged: 49 years)

Residing at: House No. 3, Kachigam ,)

Nani Daman - 396210) ...Applicant

V/s

1) Union Territory of Dadra & Nagar)

Haveli and Daman & Diu through)

its Administration)

(Through Coastal Police Station)) ..Respondent s

2) State of Maharashtra through P. P.

NOTARY Name: Bidhu Pankaj Area : Wadala (E) Maharashtra Regn. No. 10324 Expiry Date 24.10.2028 GOVT. OF INDIA

TO

THE HON'BLE CHIEF JUSTICE

AND OTHER HON'BLE PUSINE

JUDGES OF THIS HON'BLE HIGH

COURT OF JUDICATURE

AT BOMBAY

NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn.

HUMBLE APPLICATION OF THE APPLICANT UNDER SECTION 438 OF THE CODE OF CRIMINAL PROCEDURE, 1973.

MOST RESPECTFULLY SHEWETH:

On behalf of the Applicant/Accused abovenamed it is most respectfully stated and submitted as under:-

1) The Applicant is a peace loving and law abiding citizen aged 49 years. The Applicant is a Post Graduate Diploma holder in Plastic Engineering. The Applicant has no criminal complaint against him in past of whatsoever nature. The Applicant is residing at the abovementioned address along with his family as mentioned in the cause title.

2) The applicant has been working in Eurocoustic Products Limited since the year 2020. The Applicant was thereafter promoted to the position of Deputy General Manager, Operations and Project in April, 2023 and has been working in the said capacity in the company since then.

3) That the applicant was picked up from his residential house at around 11:45 pm on 18.11.2023 by the police personnel's of Coastal

NOTARY
Name. Bidhu Panicker
Area . Wadala (E)
Maharashtra
Regn. No. 10324
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Police Station and taken to Kachigam Police Station, where he was illegally detained overnight, that is, he was detained at the police station without issuing any memo of detention or arrest. During the said illegal detention the applicant was thoroughly interrogated and questioned and thereby the applicant couldn't even sleep throughout the night. Later, in the morning hours of 19.11.2023 the applicant was taken to Coastal Police Station, wherein the applicant again thoroughly interrogated and his statement came to be recorded and videographed. After a thorough investigation of almost 18 hours, the applicant was allowed to go home at around 6 pm on 19.11.2023. The Applicants employer company's administrative head was served with a notice under 41-A Cr.P.C dated 19.11.2023 at 11:30 pm, directing the applicant to remain present before the police station on 20.11.2023 at 11 am. However, the said notice was intimated to the applicant by the administrative head through WhatsApp only on 20.11.2023 at around 9 am. Hereto annexed and marked as **Exhibit – A** is the copy of the Notice under 41-A Cr.P.C dated 19.11.2023.

4) On 20.11.2023, the applicant had already reached Mumbai, and under no circumstance could the applicant make it back to Coastal Police Station at 11 am on 20.11.2023, and therefore the applicant replied to the said notice through his lawyer. Hereto annexed and

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marked as **Exhibit – B** is the copy of the reply to the 41-A Cr. P.C notice dated 20.11.2023.

5) After the unlawful detention on 18th and 19th November, 2023, the Applicant was apprehending an unlawful arrest at the hands of the police and therefore approached the Hon'ble Bombay High Court under its concurrent jurisdiction under section 438 Cr.P.C on 21.11.2023.

6) *Vide* an order dated 24.11.2023, this Hon'ble Court, after hearing both the parties at length was pleased to protect the Applicant till 05.12.2023 in order to allow the Applicant to approach the Ld. Sessions Court at Daman. Whilst disposing off the application this Hon'ble Court was pleased to direct the Applicant to report to the Police Station from 28th November, 2023 to 30th November, 2023 between 11am to 4pm, which the applicant has duly abided. Hereto annexed and marked as **Exhibit – C** is the copy of the order dated 24.11.2023 passed by this Hon'ble High Court in Cri. ABA No. 3297 of 2023.

7) In pursuance of the Order passed by this Hon'ble Court, the Applicant approached the Ld. Sessions Court at Daman. The Hon'ble Sessions Court at Daman rejected the Anticipatory bail application preferred by the Applicant vide an order dated 08.12.2023. Hereto annexed and marked as **Exhibit – D** is the copy of the order dated

24.10.2028 GOVT. OF INDIA

8.12.2023 passed by the Ld. Sessions Judge at Daman in ABA No. 25 of 2023. However, the Hon'ble Session Judge was pleased to extend interim protection to the Applicant till 14.12.2023.

8) Aggrieved by the order rejecting the Anticipatory Bail Application preferred by the applicant, the applicant is knocking the doors of this Hon'ble Court, as he is apprehending arrest in a falsely implicated offence bearing C.R. No. 0015/2023 dated 01.07.2023, registered with Coastal Police Station for the offence u/s 379, 201 and 206 of the Indian Penal Code.

9) <u>In Nutshell the story of the prosecution is as under:</u>

a. That the Mamlatdar, Executive Magistrate, along with the concerned staff of the Pollution Control Committee, UT of Dadara Nagar Haveli & Daman and Diu, had conducted inspection on 21st May, 2023 at the premises of "Rebar" Division of M/s Eurocoustic Products Limited (Hereinafter referred to as "the Company") located at EPL Campus, Survey No. 355, Near Kachigam Char Rasta Kachigam, Nani Daman and alleged to have found the company of violating certain environmental norms.

NOTARY Name: Bidhu Pantoker Area : Wadala (E) Maharashtra Regn. No 10324 Expiry Date 24.10.2028 GOVT. OF INDIA

b. During the inspection on 21st May, 2023, two trucks bearing Nos. MH 46 BB 1290 and MH 46 BB 1490 parked at the Company's site were inspected. It is alleged that the said

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trucks were loaded with Iron Rods coated with FEBC (Fusion Bonded Epoxy Coating) of Rebar and by inspecting the said trucks, it was learnt that the Company was producing such Rebars without the consent of the Pollution Control Committee, as required in terms of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as the "Water Act") and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter referred as the "Air Act"). Hence, the trucks were sealed by the complainant on the same day.

c. On 22nd June, 2023, a complaint was received from an individual addressed to the Collector, Daman, alleging illegal displacement of the said trucks bearing nos. MH 46 BB 1290 and MH 46 BB 1490 by the Company. Hence, the Complainant was directed by the Competent Authority to check and report the status of the same.

d. The complainant visited the Rebar Division of the Company on 24th June, 2023 and reported vide Report No F No. MAM/ DMN/ Action/ EPL/2023/736, dated 24th June, 2023 that the trucks bearing nos. MH 46 BB 1290 and MH 46 BB 1490, both make of Ashok Leyland, which were sealed on 21st May, 2023 were missing from the spot. Therefore it

was alleged that the Company had violated Order No. PCC/DDD/2023-24/01 dated 20th May, 2023 issued by the Member Secretary, Pollution Control Committee, UT of DNH & DD.

e. After the said report, the Member Secretary of the Pollution Control Committee directed the complainant to lodge an FIR against the Company vide its letter no. PCC/DDD/0-1091/KG/WA/AA/93.94/71 dated 29th June, 2023.

f. It is based on these allegations, that an FIR came to be registered vide CR No. 0015/2023 at Coastal Police Station for the offences under section 379, 201 and 206 of the IPC on 1st July, 2023. Hereto annexed and marked as **Exhibit – E** is the copy of the FIR Bearing C.R. No. 0015/2023 dated 01.07.2023.

10) The Applicant states that the facts of this case have been twisted to portray the Company as an accused, and to show that the Applicant is vicariously liable for the alleged acts of the Company, who in reality is a victim of the circumstances. Therefore, as the Applicant apprehends his arrest, the applicant approaches this Hon'ble Court for invocation of its discretionary powers under Section 438 Cr.P.C on the following amongst grounds:

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GROUNDS

i- That the Applicant himself is the victim in the abovementioned case. The facts of this case have been twisted to portray the Applicant as an Accused in the present case. The Applicant has absolutely no role to be played in the entire act as alleged by the Complainant.

ii- It will be pertinent to note that no role whatsoever has been attributed to the Applicant in the FIR, however the Applicant is harassed only for the reason that he is the Deputy General Manager, Operations and Projects of the Company. The applicant is not even named as an accused in the present FIR.

iii- The applicant has no antecedents of whatsoever nature and the record of the applicant is totally unblemished.

iv- All the offences are triable by magistrate court and the maximum punishment provided for the offences are 3 years.

v- The Prosecution has patently made false allegation that the company is producing rebars.

vi- That the order passed by the Session Court rejecting the anticipatory bail application at Daman is erroneous and passed without due application of mind.

vii- Both the trucks which were allegedly sealed by the Complainant, were neither belonging to the company or the Applicant. At no point of time, the Applicant had any control over the two trucks, which were allegedly stolen.

viii- It will be pertinent to note that the 2 alleged stolen trucks are now seized by the investigating Agency at the instance of the owner of the trucks and as such practically the entire investigation is already complete.

ix- What goes to the root of the entire matter, that the entire search and seizure carried out by the authority is in absence of a valid warrant issued by any competent magistrate or Court as mandated in the Air Act and the Water Act and thereby vitiates the entire search and seizure at the very inception. Section 23 of the Air Act and Section 24 of the Water Act provides that provisions which are applicable to conduct search and seizure under Cr. P.C shall apply *Mutatis Mutandis* to conduct search and seizure under the Air Act and Water Act,

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Name :Bidhu Panicker
Area : Wadala (E)
Maharashtra
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under the authority of a warrant issued under 94 of the Cr.P.C.

x- However, the Session Courts at Daman in the Impugned Order has recorded that the seizure was carried out in connection with violation of environmental provisions and a separate procedure is provided under special statue of Pollution Control Act for seizure.

xi- Even if the allegations are taken at its face value, there is no seizure as mandated by law, more particularly as provided under 102 of the Cr.P.C. which are sine qua non for seizure of any vehicle or any movable property.

xii- Section 102 of the Cr.P.C. deals with the Power of police officer to seize certain Property. A police officer is empowered under section 102 of the Cr.P.C to seize any property which may be alleged or suspected to have been stolen, or which may be found under circumstances which create suspicion of commission of any offence. However, sub-section (3) of section 102 Cr.P.C mandates the officer acting under sub section (1) to forthwith report the seizure to the Magistrate having jurisdiction and where the property seized is such that it cannot be conveniently transported to the Court, he may

give custody thereof to any person on his executing a bond undertaking to produce the property before the Court as and when required.

xiii- The Supreme Court in a catena of judgements has held that the requirement provided under sub section (3) of 102 Cr.P.C is mandatory and in absence thereof, the seizure is bad in law. The Authority is mandated by law to forthwith report the seizure to the Magistrate having jurisdiction. In this particular case, there is complete non-compliance of the mandatory provision and therefore the seizure, if any, stands vitiated.

xiv- It will be pertinent to note that no bond undertaking was given by the applicant at any point of time as required under 102(3) Cr.P.C. and therefore the applicant is in no way connected with the alleged seizure.

xv- Further, since there was neither seizure of trucks as mandated under 102 Cr.P.C, nor was the physical possession of trucks ever taken by the competent authority, by no stretch of imagination can any offence as defined under section 378 can be said to have been committed.

NOTARY
Name: Bidhu Panicker
Area : Wardala (E)
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xvi- The Ld. Sessions Court has recorded in the Impugned Order that to attract Section 379 it must be shown that by removal of material there was wrongful loss to the Informant and wrongful gain to the accused company. The material seized was liable for forfeiture in case the violation of Pollution Act has been proved and therefore in such a case if the said material in the truck is missing it is a wrong full gain to the company or the applicant accused who is responsible.

xvii- On the contrary, for commission of an offence under Section 379 the essentials specified under Section 378 which are stated as follows have to be fulfilled : *(1) moving a property of person out of his possession and without his consent (2) the moving being in order to taking of the property thus with dishonest intention.* Therefore, it needs to be established that the Mamlatdar with permission of the Pollution Board had physical possession over the material in the truck.

xviii- The Police has also applied Section 206 of IPC. From a plain reading of the section, it would be clear that they intended to seize and had not seized. In absence of any

seizure, the provisions of Section 379 IPC is not applicable.

xix- Thus it will be pertinent to note that, admittedly there is no seizure of trucks as is required under section 102(3), because the prosecution has applied Section 206 of the IPC. In absence of there being any seizure, by no stretch of imagination can it be said that any offence under section 379 IPC can be said to be committed.

xx- That there is no provision of sealing provided for in the AIR Act and Water Act, and therefore the alleged sealing will have no value whatsoever in the eyes of law. Only if there is a seizure as provided under 102 Cr.P.C, can it be said that the possession was with the complainant.

xxi- The Sessions Court has observed that the Company is also not replying to the information sought by the Prosecution and therefore the applicant's anticipatory bail deserves to be rejected. It is humbly submitted that Vicarious Liability has got no applicability under criminal law and therefore the applicant cannot be made liable for the acts of the company.

NOTARY
Name: Bidhu Pancker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
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xxii- Thus, it would tantamount to travesty of personal liberty of the Applicant to undergo Custodial Interrogation in an alleged case of theft, wherein there is no sealing or seizure of the alleged trucks as required by law. Even otherwise, with the investigating agency now seizing those trucks at the instance of the owner of those trucks, the investigation is already complete and nothing further needs to be recovered at the instance of the applicant and therefore no custodial interrogation is required.

xxiii- It will not be out of place to mention here, that the Applicant was picked up from his place on 18th November, 2023 at around 11:30pm in the guise of investigation, and was illegally detained by the officers of Coastal Police Station till 6pm on 19th November, 2023, that is for a period of 18 hours, without issuing any memo of detention or arrest.

xxiv- During the said detention, the statement of the applicant was duly recorded by the officers of Coastal Police Station and the same even came to be video graphed, and as such the prosecution has already thoroughly interrogated and investigated with the Applicant.

xxv- That the applicant has attended the police station thereafter on 3 occasions from the 28th November, 2023 to 30th November, 2023 between 11am to 4pm. However, the Ld. Sessions Court has observed that the Applicant has not co-operated with the investigating agency. This Hon'ble Court in Chanda Kochhar vs CBI (Cri. WP. (St.) 22494 of 2023) was pleased to observe that, *"Hence, merely because an accused does not confess, it cannot be said that the accused have not co-operated with the investigation"*

xxvi- The Hon'ble Supreme Court in the case of **Gurbakshsingh Sibbia** was please to hold that:

"The gravity of charge and exact role of the accused must be properly comprehended." As far as the role of the Applicant is concerned the present Applicant has absolutely no role to be played.

Further the Hon'ble Court was pleased to observe that:

"It is imperative for the courts to carefully and with meticulous precision evaluate the facts of the case. The discretion must be exercised on the basis of the available material and the facts of the particular case. In cases where the court is of the considered view that the

NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
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accused has joined investigation and he is fully cooperating with the investigating agency and is not likely to abscond, in that event, custodial interrogation should be avoided."

xxvii- The Applicant undertakes to extend his fullest cooperation to the Respondent and report to the office/police station as and when required for investigation, as he has done in the past.

xxviii- The custodial interrogation of the applicant is not just and necessary in the facts and circumstances of the present case

xxix- The Applicant has his roots in Daman and has been living at the address mentioned above along with his family, thus there is no apprehension of the Applicant being absconding.

11) In any event, the Applicant is ready and willing to abide by any terms and conditions which the Hon'ble Court may deem fit to impose.

12) The Applicant submits that the Coastal Police Station falls within the jurisdiction of this Hon'ble Court.

13) The applicant submits that no other application is pending before the Hon'ble Supreme Court or any other court in India.

14) The Applicant craves leave to add to, to amend, to alter and/or rescind any of the grounds mentioned hereinabove.

15) The Applicant therefore prays before this Hon'ble Court that:

A) That this Hon'ble Court be pleased to allow the above application and in the event of arrest, the Applicant may be released on Anticipatory Bail in connection with FIR No. 0015 of 2023 registered with Coastal Police Station on such terms and conditions as this Hon'ble Court may deem fit and proper.

B) Pending the hearing and final disposal of this application, grant interim protection from arrest to the Applicant.

C) Grant interim and ad interim relief in terms of prayer clause (B) above.

D) For such other and further reliefs as may be deemed fit and proper in the facts and circumstances of the case.

MUMBAI

DATED: 12/12/2023 **For The Law Point**

ADVOCATE FOR THE APPLICANT

Pankaj Kumar

PANKAJ KUMAR SINHA.

NOTARY
Name: Bidhu Pancker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2028
GOVT. OF INDIA

VERIFICATION

I, Pankaj Kumar Sinha, Applicant Abovenamed Adult, Indian Inhabitant, Aged 49 years, residing at **PSL Manager Quarters, House No. 3, Kachigam, Nani Daman - 396210**, do hereby state and submit on solemn affirmation that whatever stated above is true and correct to the best of my knowledge and belief and I believe the same to be true.

Solemnly affirmed at ~~Daman~~ Mumbai

Dated this 12th day of December, 2023

Pankaj Kumar Sinha

Identified by me

The Law Point

BEFORE ME

BEFORE ME

BIDHU PANICKER
B.Com., LL.B.
ADVOCATE HIGH COURT
NOTARY (Govt. of India)
Res: 203, Sandeep Apt., Plot No. A/197,
Sector-20, Near Balaji Temple,
Nerul (W), Navi Mumbai, Maharashtra.

NOTARY
Name: Bidhu Panicker
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023
GOVT. OF INDIA

Notary Reg. Sr. No. 7629/2023
In Book No. VI

12 DEC 2023

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EXHIBIT - A

1521

682

UT Administration of DNH and DD/दादरा-नगर हवेली और दमण-दीव संघ प्रदेश प्रशासन
Office of the Station House officer/थाना प्रभारी कार्यालय
Coastal Police Station Moti Daman/तटीय पोलिस स्टेशन मोटी दमण
Moti Daman, Daman/ मोटी दमण – 396220/
Email-sho-motidaman-dnhdd@ddd.gov.in
Mob: 6357347112

NOTARY

आजादी का अमृत महोत्सव
मेरी माटी मेरा देश
09 - 30 अगस्त 2023

No. 591 /SHO/CPS/MD/Notice U/s 41-A/2023/ Dated: 19/11/2023

Notice U/Sec. 41-A Cr.P.C.

To,
Shri Pankaj Kumar Sinha,
PSL Manager Quarters, House no 7,
Kachigam, Nani Daman- 396210
Mob. 9426956595

In exercise of the powers conferred under subsection (1) of section 41A of Cr.P.C., I hereby inform you that FIR No. 15/2023 U/s. 379, 201, 206 IPC has been registered against you at Coastal Police Station, Moti Daman. It is revealed that there are reasonable grounds to question you to ascertain facts and circumstances from you, in relation to the present investigation. Hence, you are directed to appear before undersigned at 11:00 Hrs. on 20/11/2023 at Coastal Police Station, Moti Daman.

You are directed to comply with all and/or the following directions:

(a) You will not commit any offence in future.
(b) You will not tamper with the evidences in the case in any manner whatsoever.
(c) You will not make any threat, inducement, or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing, such facts to the court or to the police officer.
(d) You will appear before the Court as and when required/directed.
(e) You will join the investigation of the case as and when required and will cooperate in the investigation.
(f) You will disclose all the facts truthfully without concealing any part relevant for the purpose of investigation to reach to the right conclusion of the case.
(g) You will produce all relevant documents/material required for the purpose of investigation.
(h) You will render your full co-operation/assistance in apprehension of the accomplice.
(i) You will not allow in any manner destruction of any evidence relevant for the purpose of investigation/trial of the case.
(j) Any other conditions, which may be imposed by the Investigating Officer/SHO as per the facts of the case.

Failure to attend/comply with the terms of this Notice, can render you liable for arrest under Section 41 A (3) and (4) of Cr.P.C.

(Girdhar Mitna) I/o
Head Constable-285,
Coastal Police Station,
Moti Daman

Submitted through SHO, CPS, Moti Daman

Station House Officer,
Coastal Police Station,
Moti Daman

TRUE COPY

For M/S THE LAW POINT

EXHIBIT-B

1522

Gmail

NOTARY Name: Bibhu Panikar Area : Wadala (E) Maharashtra Regn. No.-10324 GOVT. OF INDIA

Omprakash Jha <opj@thelawpoint.com>

Letter in reply to Notice U/s 41A of Cr.P.C

1 message

Omprakash Jha <opj@thelawpoint.com>
To: sho-motidaman-dnhdd@ddd.gov.in

Mon, Nov 20, 2023 at 3:04 PM

Dear Shri L.D.M. Makwana,

We are concerned for Mr. Pankaj Sinha,

Attached please find the reply to Notice No. 591/SHO/CPS/MD/Notice u/s 41A/2023 under Section 41A of Cr.P.C.

Omprakash Jha
Managing Partner | The Law Point (TLP)

thelawpoint.com

E opj@thelawpoint.com
T +91 22 6747 8499 (ext: 202)

M +91 9892583162

703-704 Tulsiani Chambers, Free Press Journal Marg, Nariman Point

Mumbai - 400 021, India

TLP is recognised for its notable practice across multiple practice areas and sectors by

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96K

TRUE COPY

For M/S THE LAW POINT

NOTARY
Name: Bibu Pankaj
Area : Wadala (E)
Maharashtra
Regn. No. 10324
GOVT. OF INDIA

By Email **20.11.2023**

To,

Station House Officer,

Coastal Police Station,

Moti Daman.

Subject: Compliance of your notice u/sec 41-A Cr.P.C served upon A.K.G. Pillai, Eurocoustic Product Limited, seeking my presence before the SHO, Coastal Police Station, Moti Daman on 20th November, 2023.

Sir,

I, Pankaj Kumar Sinha, was informed at around 9 am today, that a notice u/sec 41-A Cr.P.C had been given to Mr. A.K.G. Pillai, Administrative Head on 19.11.2023 at 11.30 pm, that is addressed to me seeking my presence before the SHO, Coastal Police Station, Moti Daman on 20th November, 2023 at 11 am.

It will pertinent to note that you are investigating an offence vide CR. No. 15/2023 for the offences u/sec 379, 201 and 206 of the IPC registered at your Police Station on 1st July, 2023.

I put it on record that I was taken to the Kachigam Police Station on 18th November, 2023 at around 11:45pm by Mr. Jhala, Constable, along with one more male constable of your police station came to my residential address and took me to place known as Kachigam Police Station. At the time, my wife Mrs Vandana Sinha and my office colleagues Pritam Aukta and Sanjay Chaubey followed me to Kachigam Police Station. It will be pertinent to note that I was illegally detained overnight at Kachigam Police Station without issuing me any memo of detention or arrest and I was not allowed to go home.

During the overnight illegal detention, I was thoroughly interrogated and questioned with lots of insistence and counter question. I was not allowed to sleep at night, and

because of which, I went through mental trauma and harassment, for which I am not used to. I also informed police that I have no criminal antecedents, and my record is unblemished.

At around 9:30 am on 19th November, 2023, I was taken to Coastal Police Station by the officers of your police station, wherein I was thoroughly interrogated and my statement came to be recorded and videographed by your good self at the police station from 10 am to 6pm, on 19th November, 2023. After being satisfied with the in-depth enquiry, I was allowed to go home at 6.00 pm after being with the officials of police station for almost 18 hours.

It will be pertinent to note that I was not informed by the officers of your police station that I will be required to remain present before the Police Station on 20th November, 2023. In these circumstances, I continued with my prior commitments and accordingly left for Maharashtra after being released by the officers of your police station at around 6.00 pm on 19th November, 2023. I will be attending my prior commitments from the 20th November, 2023 to 25th November, 2023. I can thereafter come to your police station and abide by all legitimate directions as required to aid in the investigation of Cr No. 15/2023 registered at your Police Station.

Inconvenience caused to you is deeply regretted.

Regards,

Pankaj Kumar Sinha

Pankaj Kumar

EXHIBIT-C

1525

2023:BHC-AS:35176

ali Mane

NOTARY
Name: Bidhu Parekar
Area : Wadala (E)
Maharashtra
Regn. No. 10324
GOVT. OF INDIA

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION NO. 3297 OF 2023

Mr. Pankaj Kumar Sinha ... Applicant

V/s.

Union Territory of Dadra & Nagar Haveli and
Daman & Diu Through It's Administration
(Through Coastal Road Police Station) ... Respondent

Mr. Abad Ponda, Sr. Advocate a/w Mr. Siddharth Jagushte a/w Ms. Shivani Kumbhojkar a/w Mr. Amarpal Singh Dua i/b Mr. Siddharth Jugushte for the Applicant.
Mr. H. S. Venegawkar, for the Respondent.
Mr. Chetan Patel P.S.I. Daman Police Station is present.

CORAM : SHYAM C. CHANDAK, J.
DATE : 24th NOVEMBER, 2023.
(VACATION COURT)

P.C.:-

. After hearing the Application for some time, learned Counsel for the non Applicant-Respondent submitted that, the Applicant may approach the local Sessions Court for the relief under Section 438 of the Cr.P.C.

2) On this, Learned Counsel for the Applicant submitted that, if the non Applicant-Respondent Police make a statement that they will not arrest the Applicant till he approaches the Sessions Court, then he will not press this Application and approach that Sessions Court for the relief under

MANE SONALI DILIP Digitally signed by MANE SONALI DILIP Date: 2023.11.24 17:37:28 +0530

TRUE COPY
For M/S THE LAW POINT

Section 438 of the Cr.P.C.

3) On instructions by P.S.I. Chetan Patel, Coastal Police Station, Moti Daman, learned Counsel for the non Applicant-Respondent has made a statement that the Police will not arrest the Applicant till 5th December, 2023, subject to the Applicant would attend before the Investigation Officer. The learned Counsel for the Applicant has agreed for such attendance. The Application is liable to be disposed of, accordingly.

4) Hence the following order.

4.1) The Applicant shall approach the Sessions Court at Daman on or before 5th December, 2023, for seeking the relief under Section 438 of the Cr.P.C. P.S.I. Chetan Patel made a statement that till 5th December, 2023 the Police will not arrest the Applicant.

4.2) Meanwhile, Applicant shall attend before the Investigation Officer, at Coastal Police Station from 28th to 30 November, 2023 between 11:00 am to 04:00 pm and as required by the Investigation Officer.

5) The Sessions Court at Daman shall decided the Application on its own merit without influenced by this Order in any manner.

(SHYAM C. CHANDAK, J.)

EXHIBIT - D

1527

688

NOTARY
Name: Bidhu Pandey
Area : Wadala (E)
Maharashtra
Regn. No. 10324
GOVT. OF INDIA

IN THE COURT OF SESSIONS JUDGE, DAMAN.

Mis.Cri.Bail Appln.No.25/2023 CNR No:UTDD010010992023

Pankaj V/s. State – U.T.
Order Below Exh.1
(Passed on 08/12/2023)

1. This is an application under Section 438 of the Code of Criminal Procedure (hereinafter referred to as "Cr.P.C.") for anticipatory bail on apprehension of arrest in connection with Cr. No.34/2023 registered in Coastal Police Station, Moti Daman under Section 379, 201 and 306 of the Indian Penal Code (hereinafter referred to as "IPC").

2. Perused the application and say Exh.6. Heard Ld. Advocate Shri. S. S. Modasia for the applicant-accused and Ld. PP for the State. Perused the case diary.

3. According to the prosecution, on 21.05.2023 Mamlatdar/Executive Magistrate, Daman alongwith staff of Pollution Control Committee U.T. of DNH & DD has conducted inspection at the premises of 'Rebar' division of M/s. Eurocostic Pvt. Ltd. (in short 'company') at S.No.365 near Kachigam char rasta, Kachigam, Nani Daman. During the inspection, it has been revealed that the company is violating environmental norms. The company found two trucks No.MH-46-BB-1219 and MH-46-BB-1490 loaded with iron rods coated with FEBC coating of Rebar and noticed that such Rebar was without consent from the

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For M/S THE LAW POINT

Pollution Control Committee as per the provisions of Water (Prevention and Control of Pollution) Act and under Air (Prevention and Control of Pollution) Act. Therefore, both the trucks with material therein were sealed. However, on 22.06.2023 a complaint was received that the above sealed trucks were illegally displaced. Therefore, Mamlatdar paid visit to the company and found that both the trucks which were sealed were missing from the spot. Therefore, on direction of the Member Secretary, Pollution Control Committee, Mamladar has filed a report against the company and then crime came to be registered vide Cr.No.15/2023 at Coastal Police Station, Moti Daman.

4. The Ld. advocate for the applicant-accused submitted that on 18.11.2023 police picked up applicant-accused from his resident at 11.45 p.m. and illegally detained over night and after throughly interrogated in the morning on 19.11.2023 again taken to Coastal Police Station and interrogated. However, after investigation as nothing revealed he was allowed to go to home. It is further submitted that the applicant-accused company is served with the notice under Sec.41-A of Cr.P.C. and in response to it applicant-accused appeared. He further submitted that the provision of Sec.102 of Cr.P.C. while conducting the search and seizure of those two trucks were not followed. He submitted that even after alleged seizure of the trucks, it was not handed over to the company nor any signature was obtained about the

inspection. It is contended that there is no any offence committed by the present applicant-accused. He submitted that applicant is dealing with technical division and there is no connection of the applicant-accused to receive the goods for further process and to return after completion of the said process to the parties concern. He submitted that already the trucks were seized from the owner of the trucks. He submitted that there is no necessity of custodial interrogation.

5. Per contra Ld. PP vehemently submitted that despite various correspondence and notices to the company, no response is given. He further submitted that during the investigation of driver and owner of the said trucks, it revealed that applicant-accused has directed to remove the said trucks from the said place, and thus it is the applicant-accused who had played a vital role in commission of the crime. It is submitted that though applicant-accused appeared but he did not co-operate during the investigation and therefore, it is necessary for custodial interrogation.

6. On consideration of the investigating material, it could be gathered that the Pollution Control Committee has paid visit to the premises of the company to find out whether there is any violation of provisions of environment and on 20.05.2023 during the visit of Mamlatdar and staff of the Pollution Control Committee noticed violation of Environmental Act. Therefore,

they have seized and sealed both the trucks. It is pertinent to note that when the trucks were sealed it was full of material i.e. iron rods. However, on receipt of a complaint by one individual, again staff of Pollution Control Committee paid visit on 29.06.2023 and revealed that both the trucks were missing from the spot and accordingly he submitted a report to the Collector. Thereafter, on instruction of the Collector, a report was filed and crime came to be registered.

7. It is pertinent to note that the informant got knowledge of missing of trucks on 29.06.2023. However, during the investigation the trucks were trace out and the same were also seized under the panchanama.

8. Admittedly, a correspondence was made by police with the company. During the investigation, no any response was shown about whereabout of the trucks. Moreover, it could be also gathered from the investigating material that it was on the instance of only applicant-accused the said trucks were removed from the premises of the company. However, it is further to be noted that when the trucks were sealed in the month of May, 2023 it were loaded. However, when the trucks were seized from the owner of the truck, it has been informed by the truck owner and driver that the trucks were brought by them without any material. Therefore, the question is whether prima facie it amounts to theft of the material therein

9. The present applicant-accused is working as DGM in the said company. Before approaching to this Court, applicant-accused had filed anticipatory bail application before Hon'ble High Court. The Hon'ble High Court, Bombay by order dtd.24.11.2023 directed to applicant-accused to approach this Court and gave protection till 05.12.2023 subject to applicant-accused attended investigating officer from 28 to 30th November between 11.0 a.m. and 04.00 p.m. As per the order, applicant has given an attendance to the police station. On consideration of the case diary of those three days period, it could be gathered that no any information was ever provided by the applicant about whereabout of the material in the said trucks. Earlier during the investigation it has been revealed from the correspondence with Vishal Ispat that one of the truck No.MH-46-BB-1290 arrived in his company on 16.06.2023, 22.06.2023 and 29.06.2020 but there were no any transaction. Thus, it is within the knowledge of company about the said material which was sealed and kept in a truck in the premises of the company. At the cost of repetition it is proper to mention that during the investigation it revealed that the trucks can be removed from the premises only on the permission of applicant-accused. Even though the removal of the trucks took place before 16.06.2023 as it could be revealed from the letter of Vishal Ispat, no any information is provided how the empty trucks has been handed over or asked to remove from the premises by the owner of the trucks.

10. Much has been harm upon non compliance of provisions of prevention of Pollution Act while sealing and seizure of the trucks and material by the Pollution Control Committee. The Ld. advocate has vehemently submitted that the provision of Sec.102 of Cr.P.C. was required to be followed. But no such mandatory compliance has been made which is related to seizure of certain property. The said seizure was in connection with violation of environmental provisions. It is a very early stage to determine the said issue as the same was related to violation of provisions of Pollution Act for which a separate panel provision is provided under special statue of Pollution Control Act.

11. One fact is very clear from the material that the truck was sealed and seized by the Mamlatdar with order of Pollution Control Committee. Though the said trucks was kept in the premises it was in possession of the Pollution Control Committee. Therefore, considering the nature of act committed by the company and more particularly applicant-accused on whose instructions the empty trucks were moved, prima facie the offence of fraudulently removed of trucks to prevent its seizure as forfeited or its execution is made out.

12. To attract Sec.379 of IPC it is necessary to show that by removal of such material a wrongful loss has been caused to the informant and there is a wrongful gain to the accused. The

material which was seized was liable for forfeiture in case the violation of Pollution Control Act has been proved and therefore in such case if the said material in the truck is missing it is a wrongful gain to the company or applicant-accused who is responsible officer of the company. Whereas Pollution Control Board is said to lose wrongfully as the Committee wrongfully kept out the material and the truck and deprived of it taking further action on the basis of the report of violation of Pollution Control Act.

13. Therefore, in view of my forgoing discussion as no any co-operation from the side of company or by the applicant-accused as at the instant the trucks without material therein was removed from the premises a custodial interrogate is necessary. Hence, I pass following order.

ORDER

1. Cri. Misc. Application No.25/2023 is hereby rejected.
2. As applicant-accused was on interim protection granted by Hon'ble High Court, the I/c. Coastal Police Station, Moti Daman directed not to arrest applicant-accused till 14/12/2023 for approaching to High Court.
3. Accordingly, application shall disposed off.

Place : Daman.
Dated: 08/12/2023

(Shridhar M. Bhosale)
Sessions Judge,
Daman.

Recds.....24 page
Copying fee 07 Rs.168/-
Comparing fee.... Rs.1/-
Court fee Stamp...Rs.....
Total..... Rs.169/-

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Superintendent,
Sessions Court, Daman

For M/S THE LAW POINT

EXHIBIT-E

FIR

1. The Date on which the copy was applied on : 18 / 10 / 2023
2. The Date on which the application was completed : 18 / 10 / 2023
3. The Date give to the application for taking delivery of the copy : 19 / 10 / 2023
4. The Date on which the copy is ready for delivery : 19 / 10 / 2023
5. The Date on which it was delivery : 20 / 10 / 2023

Superintendent
Civil Court (S.D.), Daman

Receipt No. 451 / 2023

Copying fees :

Copying fees Rs. 07 /- per page

Total pages 04 x Rs. 07 /- per page. = Rs. 28 /-

6. Complainant/Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): Premji Makwana

(b) Father's/Husband's Name(पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1975 (d) Nationality (राष्ट्रियता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Mamlatdar Office ,Moti Daman ,Coastal P.S Moti Daman,DAMAN DIST,DADRA AND NAGAR HAVELI AND DAMAN AND DIU,396220,INDIA
2	Permanent Address	Mamlatdar Office ,Moti Daman ,Coastal P.S Moti Daman,DAMAN DIST,DADRA AND NAGAR HAVELI AND DAMAN AND DIU,396220,INDIA

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हो तो संख्या):

Received on 02/07/2023
at 12:00 noon.

02/07/2023

Superintendent
Civil Court, Daman.

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For M/S THE LAW POINT

100/23

थाना प्रभारी का कार्यालय
Office of the Station House Officer
तटीय पुलिस स्टेशन
Coastal Police Station
मोती दमण / Moti Daman
जावक सं.: Outward No.: 398
दिनांक / Date 01/07/2023

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (प्रक्रीकृत प्रपत्र फार्म -I)

CERTIFIED COPY
SUPERINTENDENT
CIVIL COURT, DAMAN.

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): DAMAN DIST — P.S. (थाना): Coastal P.S Moti Daman — Year (वर्ष): 2023

FIR No. (प्र.सू.रि. सं.): 0015 — Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 01/07/2023 13:32 hrs

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	379
2	IPC 1860	201
3	IPC 1860	206

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Intervening Day — Date From (दिनांक से): 21/05/2023 — Date To (दिनांक तक): 24/06/2023

Time Period (समय अवधि): — Time From (समय से): 00:00 hrs — Time To (समय तक): 18:00 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 01/07/2023 — Time (समय): 13:23 hrs

(c) General Diary Reference (जेनरलडायरी संदर्भ): Entry No. (प्रविष्टि सं.): 015 — Date & Time (दिनांक और समय): 01/07/2023 13:23 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S.(थाना से दूरी और दिशा): EAST, 8 Km(s) — Beat No. (बीट सं.):

(b) Address (पता): Surve 355,Eurocoustic Product Limited ,Located at EPL Conipus , Near Kachigam CharResta ,Nani Daman , 396210

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S.(थाना का नाम): Coastal P.S Moti Daman — District(State) (जिला (राज्य)): DAMAN DIST(DADRA AND NAGAR HAVELI AND DAMAN AND DIU)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): Premji — Malvania

(b) Father's/Husband's Name(पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1975 — (d) Nationality (राष्ट्रीयता): INDIA

(e) UID No.(यूआईडी सं.): — Date of Issue (जारी करने की तिथि):

(f) Passport No.(पासपोर्ट सं.):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Mamlatdar Office ,Moti Daman ,Coastal P.S Moti Daman,DAMAN DIST,DADRA AND NAGAR HAVELI AND DAMAN AND DIU,396220,INDIA
2	Permanent Address	Mamlatdar Office ,Moti Daman ,Coastal P.S Moti Daman,DAMAN DIST,DADRA AND NAGAR HAVELI AND DAMAN AND DIU,396220,INDIA

(i) Occupation (पेशा):

(j) Phone number (दूरभाष सं.): — Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी) एवं से अधिक हो तो लिखा):

Received on 02/07/2023
at 12:00 noon.
02/07/2023

NOTARY Name: Bidhu Pandey Area: Vadodara (E) Maharashtra Regn. No. 10324 GOVT. OF INDIA

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एफीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Permanent Address (स्थायी पता)	Present Address (वर्तमान पता)
1	Responsible Person Of Eurocoustic Products Limited			Surve 355,Eurocoustic Products Limited ,Located atEPL Campus ,Near Kachigam CharRasta ,Nani Daman ,Coastal P.S Moti Daman,DAMAN DIST, DADRA AND NAGAR HAVELI AND DAMAN AND DIU,INDIA-396210	1. Surve 355,Eurocoustic Products Limited ,Located atEPL Campus ,Near Kachigam CharRasta ,Nani Daman , Coastal P.S Moti Daman,DAMAN DIST, DADRA AND NAGAR HAVELI AND DAMAN AND DIU,INDIA-396210

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पति का विवरण):

S.No. (क्र. सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पति का प्रकार)	Nature of Property (संपत्ति की प्रकृति)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.-प्रकरण सं., यदि कोई हो.):

S.No. (क्र.सं.)	UIDB Number (यू.डी.-प्रकरण सं.)

12. First information contents (प्रथम सूचना तथ्य):

To,
The Complainant
Daman, 29/06/2023

Sub :- Registration of FIR against concerned persons of "Rebar" Division of M/s Eurocoustic Products Limited, located at EPL Campus, Survey no. 355, Near Kachigam Char Rasta, Kachigam, Nani Daman.

With reference to the subject cited above, it is informed that the Mamlatdar Executive Magistrate (herein referred to as "undersigned"), Daman along with the concerned staff of the Pollution Control Committee, UT of DNH & DD i.e. Shri Saunak Mukherjee, Junior Project Engineer and Ms. Vaidehi Bhatt, Scientist B had conducted inspection on 21/05/2023 at premises of "Rebar" Division of M/s Eurocoustic Products Limited (also referred to as the Company"), located at EPL Campus, Survey no. 355, Near Kachigam Char Rasta, Kachigam, Nani Daman, as such, the company was violating environmental norms.

During the above inspection on 21/05/2023, two Truck Nos MH 46 BB 1290 and MH 46 BB 1490 loaded with Iron Rods coated with FEBC Coating of Rebar were inspected and it was learnt that the company was producing such Rebars without consent from the Pollution Control Committee, UT of DNH & DD as provided under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 AND Section 21 of Air (Prevention and Control of Pollution) Act, 1981. Similarly, the said trucks were sealed by the undersigned on same day.

A complaint was received from an individual addressed to the Collector, Daman, dated 22/06/2023, alleging illegal displacement of sealed trucks (to be specific Truck Nos MH 46 BB 1290 and MH 46 BB 1490 both make of Ashok Leyland) by the company. The undersigned was directed by the competent authority to check and report the status.

The undersigned had visited the site (of Rebar division of the company) on 24/06/2023 and reported findings factual vide Report No F No. MAM/DMN/Action/EPL/2023/736, dated 24/06/2023 wherein it was reported that the truck bearing Nos MH 46 BB 1290 and MH 46 BB 1490 both make of Ashok Leyland, which were sealed on 21/05/2023 were missing from the spot, therefore, violating the order No. PCC/DDD/2023-24/01, dated 20/05/2023 issued by the Member Secretary, Pollution Control Committee, UT of DNH & DD.

Pursuant to above developments, the Member Secretary, PCC, UT of DNH & DD has directed the undersigned to lodge First Information Report against the company vide letter No. PCC/DDD/O-1091/KG/WA/AA/93.94/71, dated 29/06/2023.

In view of above, an FIR is required to be registered and necessary action to be initiated against all responsible persons and authorities of the company or whomsoever as clear violation of environmental rules and illegal activity of displacement of sealed trucks by company and or other responsible persons.

The copy of Panchnama, dated 21/05/2023 and Report, dated 24/06/2023 submitted by the undersigned to competent authority are enclosed herewith.

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

12. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item No. 2.
(दी गयी कार्रवाई : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation:
(मामला दर्ज किया गया और जांच के लिए लिया गया): or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Girdhar I. Mina Rank (पद): HC (Head Constable)
No.(स.): 285 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया गया)

(4) Transferred to P.S.(थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

14. Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Liladhar M. Makawana
Rank(पद): SI (Sub-Inspector)
No.(सं.):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height(cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
	Male					Poxpilted: NO

Deformities/ Peculiarities (विकृतियाँ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13
					Others (अन्य)

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)				
	Born Mark (जले हुए का निशान)	Leucoderma (लुकोडेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)
14	15	16	17	18	19

20

(These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह ऐक्स तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

Recds. 04 Page
Copying fee 07 Rs. 28/-
Comparing Rs. 1/-
Court fee by Rs. /-
Total Rs. 28/-

COURT OF JUDICIAL MAGISTRATE FIRST CLASS DAMAN
सत्यमेव जयते

CERTIFIED COPY
SUPERINTENDENT
CIVIL COURT, DAMAN.

N.C.R.B.
I.I.F.-1

Office of the Station house Officer
Coastal Police Station
Moti Daman
Outward No: 298

FIRST INFORMATION REPORT

Date: 01/07/2023

(Under Section 154 Cr.P.C.)

1. District: DAMAN DIST P.S.: Coastal P. S. Moti Daman Year: 2023
FIR No.: 0015 Date and Time of FIR: 01/07/2023 13:32 hrs

2.

S.No.	Acts	Sections
1.	IPC 1860	379
2.	IPC 1860	201
3.	IPC 1860	206

3. (a) Occurrence of offence
1. Day: Intervening Day Date From: 21/05/2023 Date To: 24/06/2023
Time Period: Time From: 00:00 hrs Time To: 18:00 hrs
(b) Information received at P.S.: Date: 01/07/2023 Time: 13:23 hrs
(c) General Dairy Reference: Entry No.: 015 Date and Time: 01/07/2023 13:23 hrs

4. Type of Information: Written

5. Place of Occurrence:
1. (a) Direction and distance from P. S. EAST, 8 Km(s) Beat No :
(b) Address: Surve 355, Eurocoustic Products Limited, Located at EPL Campus, Near Kachidham Char Rasta, Nani Daman, 396210
(c) In case, outside the limit of this Police Station, then:
Name of P. S.: Coastal P. S. Moti Daman District (State): DAMAN DIST (DADRA AND NAGAR HAVELI AND DAMAN AND DIU)

6. Complainant/ Informant:
(a) Name: Premji Makwana
(b) Father's / Husband Name:
(c) Date/ Year of Birth: 1975 (d) Nationality: INDIA

N.C.R.B.
I.I.F.-1

(e) UID NO.:

(f) Passport No.: Date of Issue:

Place of Issue:

(g) Id details (Ration Card, Voter ID Card, Passport, UID No, Driving License, PAN)

Sr. No. Id Type Id Number

1

(h) Address:

S.No.	Address Type	Address
1	Present Address	Mamlatdar Office, Moti Daman, Coastal P.S. Moti Daman, DAMAN DIST, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396220, INDIA
2	Permanent Address	Mamlatdar Office, Moti Daman, Coastal P.S. Moti Daman, DAMAN DIST, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, 396220, INDIA

(i) Occupation:

(j) Phone Number: Mobile :

7. Details of known/ suspected/unknown accused with full particulars:

Accused More Than:

S. No.	Name	Alias	Relative's Name	Permanent Address	Present Address
1.	Responsible Person of Eurocoustic Products Limted			Surve 355, Eurocoustic Products Limited, Located at EPL Campus, Near Kachigam Char Rasta, Nani Daman, Coastal P.S. Moti Daman, DAMAN DIST, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, INDIA - 396210	Surve 355, Eurocoustic Products Limited, Located at EPL Campus, Near Kachigam Char Rasta, Nani Daman, Coastal P.S. Moti Daman, DAMAN DIST, DADRA AND NAGAR HAVELI AND DAMAN AND DIU, INDIA - 396210

8. Reason for delay in reporting by the complainant/ Informant:

9. Particulars of properties of interest:

NOTARY GOVT. OF INDIA
Name: Nisha Pandey
Area: Wardha (E)
Maharashtra
Regn. No. 10324

N.C.R.B.
I.I.F.-1

S. No. | Property Category | Property Type | Nature of Property | Description | Value (In Rs/-)

10. Total value of property (in Rs/-)

11. Inquest Report/ U.D. case No., if any
S. No. | UIDD Number

12. First Information contents :
0Complainant
Dated: 29/06/2023
Sub: Registration of FIR Against concerned persons of "Rebar" Division of M/s Eurocoustic Products Limited, located at EPL Campus, Survey No. 355, Near Kachidham Char Rasta, Kachigam, Nani Daman.

With reference to the subject cited above, it is informed that the Mamlatdar, Executive Magistrate (herein referred to as "undersigned"), Daman along with the concerned staff of the Pollution Control Committee, UT of DNH & DD i.e, Shri Sounak Mukherjee, Junior Project Engineer and Ms. Vaidehi Bhatt, Scientist B had conducted inspection on 21/09/2023, at premises of "Rebar" Division of M/s Eurocoustic Products Limited (also referred to as the Company), located at EPL Campus, Survey No. 355, Near Kachigam Char Rasta, Kachigam, Nani Daman, as such the company was violating environmental norms.

During the above inspection on 21/05/2023, two Truck Nos MH 46 B8 1290 and MH 46 B8 1490 loaded with iron Rods coated with EECC Coating of Resin were inspected and it was learnt that the company was producing such Rebars without consent from the Pollution Control Committee, UT of DNH & DD as provided under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 AND Section 21 of Air (Prevention and Control of Pollution) Act, 1981. Similarly, the said trucks were sealed by the undersigned on same day.

A Complaint was received from an individual addressed to the Collector, Daman dated 22/06/2023, alleging illegal displacement of sealed trucks (to be specific Truck Nos MH 46 B8 1290 and MH 46 B8 1490 both make of Ashok Leyland) by the company. The undersigned was directed by the competent authority to check and report the status.

The undersigned had visited the site (of Rebar Division of the company) on 24/06/2023 and reported findings factual vide Report No F No. MAM/ DMN/ Action/ EPL/2023/736, dated 24/06/2023 wherein it was reported that the truck bearing Nos MH 46 B8 1290 and MH 46 B8 1490 both make of Ashok Leyland, which were sealed on 21/05/2023 were missing from the spot, therefore violating

N.C.R.B.
I.I.F.-1

the Order No. PCC/DDD/2023-24/01 dated 20/05/2023 Issued by the Member Secretary , Pollution Control Committee, UT of DNH & DD;

Pursuant to above developments, the Member Secretary, PCC, UT of DNH & DD has directed the undersigned to lodge First Information Report against the company vide letter No. PCC/DDD/O-1091/KG/WA/AA/93.94/71 dated 29/06/2023.

In view of above, an FIR is required to be registered and necessary action to be initiated against the responsible persons and authorities of the company or whomsoever as clear violation of environmental rules and illegible activities of displacement of sealed trucks by company and or other responsible persons.

The copy of Panchnama, dated 21/05/2023 and Report, dated 24/06/2023 submitted by the undersigned to competent authority are enclosed herewith.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item No. 2.

(1) Registered the case and took up the investigation:

(2) Directed (Name of I.O.) Girdhar I. Mitna Rank: HC (Head Constable)
No.: 285 to take up the investigation or

(3) Refused investigation due to:
or

(4) Transferred to P.S.: District:
on point of jurisdiction

F.I.R. read over to the complainant/ informant, admitted to be correctly recorded and a copy given to the complainant/ informant free of cost.

R.O.A.C.

14. Signature/ Thumb Impression of the complainant/ Informant

15. Date and time of dispatch to the court

Signature of Officer In charge, Police Station
Name: Liladhar M. Makawana
Rank: SI (Sub- Inspector)
No.

NOTARY GOVT. OF INDIA

1544

N.C.R.B.
I.I.F.-1

Attachment to item 7 of First Information Report

Physical features, deformities and other details of the suspect/ accused: (if known/seen)

S.No.	Sex	Date/ Year of Birth	Build	Height(cms)	Complexion	Identification Mark(s)
1	2	3	4	5	6	7
	Male					

Poxpitted: NO

Deformities/Peculiarities	Teeth	Hair	Eyes	Habit(s)	Dress Habit(s)
8	9	10	11	12	13

Language/ Dialect	Burn Mark	Leukoderma	Place of Mole	Scar	Tattoo	Others
14	15	16	17	18	19	20

These fields will be entered only if complainant/ informant gives any one or more particulars about suspect/ accused.

We are not the members of any Welfare Fund.

Therefore, Stamp of Rs. 2/- is not affixed herein.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION (L) 2282-86 NO. 2023

1. Pankaj Kumar Sinha)
   Age: 49 years,)
   Residing at : House No. 3 Kachigam)
   Nani Daman -396219) ...Applicant

Versus

1. Union Territory of Dadra & Nagar)
   Haveli and Daman & Diu through)
   its Administration)
   Through Costal Police Station) ... Respondents

2. State OF Maharashtra
   through P.P.

V A K A L A T N A M A

To,

The Registrar
High Court Appellate Side
Mumbai.

Sir / Madam,

I , Pankaj Kumar Sinha, the Applicant above named, do hereby appoint " The Law Point" address at, 703 & 704, Tulsiani Chambers, Free Press Journal Marg, Nariman Point, Mumbai

– 400 021, Advocates & Solicitors High Court, Bombay, to act, appear and plead on our behalf in the above application.

In witness whereof we have set and subscribed our hand to this writing at Bombay.

Dated this 12th day of December, 2023.

Pankaj Kumar

Applicant

Accepted:

THE LAW POINT
Advocates for Applicant
703 & 704, Tulsiani Chambers
Free Press Journal Marg
Nariman Point
Mumbai 400 021
Tel No. 6747 8488/ 6747 8499
Email : registrar@thelawpoint.com
Advocate Code No. 3409
O.S. Reg.No. 9591

IN THE HIGH COURT OF JUDICATURE

CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION No. (St) 2-32-86 OF 2023

Pankaj Kumar Sinha

... Applicant

Versus

Union Territory of Dadra & Nagar Haveli

.... Respondents

NOTARY
Name: Bidhu Pandey
Area : Wadala (E)
Maharashtra
Regn. No. 10324
Expiry Date
24.10.2023
GOVT. OF INDIA

ANTICIPATORY BAIL APPLICATION

Dated: This 12th day of December 2023

THE LAW POINT
Advocates for Applicant
703 & 704, Tulsiani Chambers
Free Press Journal Marg
Nariman Point
Mumbai 400 021
Tel No. 6747 8488/ 6747 8499
Email : registrar@thelawpoint.com
Advocate Code No. 3409
O.S. Reg.No. 9591

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION NO.3499 OF 2023

Pankaj Kumar Sinha .....Applicant

Versus

Union Territory of Dadar
and Nagar Haveli and Daman & Diu .... Respondent

Mr. Abad Ponda, Senior Advocate a/w. Siddharth Jagushte, Omprakash Jha, Amarpal Singh Dua i/b. The Law Point for the Applicant.

Mr. H.S. Venegaonkar, Public Prosecutor for the Respondent-UT.

Ms. Pallavi N. Dabholkar, APP, for the Respondent-State.

PSI Liladhar M. Makwana, SHO, Coastal Police Station, Moti, Daman is present in the Court.

CORAM : SARANG V. KOTWAL, J.

DATE : 04th JANUARY, 2024

P.C. :

1. The Applicant is seeking anticipatory bail in connection with C.R. No.15/2023 registered with Coastal Police Station, Moti Daman.

2. Learned Spl. Public Prosecutor appearing for the Respondent Investigating Agency states, on the specific instructions of the investigating officer who is present in the

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Court, that the investigating officer does not want to arrest the Applicant. The statement is recorded.

3. In view of this statement, learned Senior Counsel appearing for the Applicant does not press this application. Therefore, the Application is disposed of.

(SARANG V. KOTWAL, J.)

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Gmail

Surbhi Gupta <sg@thelawpoint.com>

Fw: Sealing of Eurocoustic Products Limited – Rebar plant

Ronak Kalathiya <ronak@eplgroup.co.in> Sat, Jan 27, 2024 at 3:44 PM
To: surbhi@thelawpoint.com
Cc: abhishekpuri@thelawpoint.com, opj@thelawpoint.com, keshavpunj@eplgroup.co.in, sudha@eplgroup.co.in, akgpillai@eplgroup.co.in

Dear Surbhi,

Refer the trail mail that was sent to Collector after the search conducted at factory on 21/05/23.

Regards,
Ronak Kalathiya

Eurocoustic Products Limited
1 Aerocity, Unit No. 501-506, 5th Floor, Safed Pool, Andheri-Kurla Road, Off. Sakinaka, Mumbai - 400 072 MH IN
Tel: +91 22 6903 7777 | Mob.: +91 9821885692 | Website: www.eplgroup.co.in

From: "A K G Pillai" akgpillai@eplgroup.co.in
Sent:Mon, 22 May 2023 11:25:24 +0530
To: "ronak " ronak@eplgroup.co.in
Subject: Fw: Sealing of Eurocoustic Products Limited – Rebar plant
Ronak,
for information.

Regards
AKG

From: P T Aukta <ptaukta@eplgroup.co.in>
Sent: Mon, 22 May 2023 08:31:59 GMT+0530
To: "akgpillai " <akgpillai@eplgroup.co.in>
Subject: Fw: Sealing of Eurocoustic Products Limited – Rebar plant

From: P T Aukta <ptaukta@eplgroup.co.in>
Sent: Sun, 21 May 2023 21:48:53 GMT+0530
To: "collector-daman-dd@ddd.gov.in" <collector-daman-dd@ddd.gov.in>
Cc: "pccdddnh " <pccdddnh@gmail.com>
Subject: Sealing of Eurocoustic Products Limited – Rebar plant
The Hon'ble Collector,
Daman.
Subject : Sealing of Eurocoustic Products Limited – Rebar plant

Respected Sir,

This is to put on record that Shri Premji Makvana – Mamladar, Daman along with 2 members from PCC , Daman visited our rebar plant at 11:34 a.m. on 21.05.2023. On enquiry of his visit we were informed by him that they have come to seal our rebar plant under the direction of Hon'ble Collector. However, no documents/ notice / letter / order was presented for the purpose of their visit. When asked for they said it would be sent.

Further we have to inform you that our rebar plant has been sealed by the team lead by Shri Premji Makvana. though no documents was handed over to support their visit and action taken, full cooperation was extended by us.

They have left the rebar plant at 13:55 p.m
Kind Regards,
Yours faithfully,
for Eurocoustic Products Limited

Pritam Aukta
Authorized Signatory